

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.
ORIGINAL APPLICATION NO. 392 OF 2022**

IN THE MATTER OF:

Prasoon Pant & Anr.

...Applicants

Versus

Union of India and Ors.

...Respondents

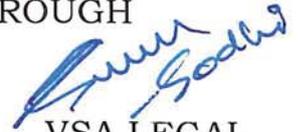
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THROUGH



VSA LEGAL

COUNSELS FOR THE RESPONDENT NO. 39

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NEW DELHI

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COUNTER AFFIDAVIT/REPLY ON BEHALF OF RESPONDENT NO.

39 PATEL NEOTOWN

I, Punit Singh Malik S/o Sri Sushil Kumar Malik, R/o 523, Chidiya Tola near GRP Line, Linepar, Moradabad, U.P., currently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am the Authorized Signatory of the firm known as Patel Advance JV having its registered office at S-406, Lower Ground Floor, Greater Kailash, New Delhi and have been duly authorized on behalf of the Firm vide Authorization Letter dated 18.10.2021 to file the present Counter Affidavit. A copy of the Authorization Letter dated 18.10.2021 is already on record.



2. The Firm known as Patal Advance JV is developing a group housing project under the name and style of "Neo Town" at Gh- 03, Tech Zone - 4, Greater Noida, U.P., i.e. the Respondent No. 39 in the present matter.
3. I say that I am fully conversant with the facts and circumstances of the said project and am therefore, competent to swear this Counter Affidavit.
4. The present Counter Affidavit is not a detailed para wise response to the Original Application, however, the Answering Respondent reserves its right to file a detailed parawise response to the Original Application, with the permission of this Hon'ble Tribunal, if and when required or directed by this Hon'ble Tribunal.
5. The contents of the Original Application are denied unless any averment is specifically admitted to hereinafter.
6. A brief history of the Project is set out hereinbelow for perusal of this Hon'ble Tribunal.



The Greater Noida Industrial Development GNIDA (GNIDA) allotted a plot of land measuring 95,970 square meters (**Project Land**) to

the Answering Respondent Firm on 27.04.2010. However, a Lease Deed for only 74,539.46 square meters was executed on 06.08.2010, as GNIDA did not have clear title and possession over the entire allotted area. True copy of the Lease Deed dated 06.08.2010 executed between the GNIDA and Patel Advance JV is annexed herewith and marked as **Annexure R-39/1**.

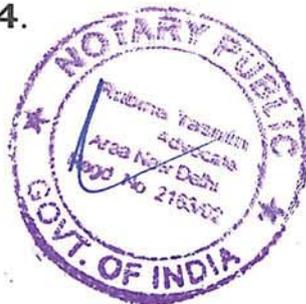
8. The project land was acquired by State of UP vide Acquisition Notification dated 12.03.2008 under Section 4(1) read with Section 17 and Notification dated 30.06.2008 and Section 6 read with Section 17 (4) of the Land Acquisition Act, 1894 (**Notifications**). The State of U.P. acquired 589.188 hectares of land in village Patwari, Pargana Dadri, District Gautam Budh Nagar and handed over the same to GNIDA for planned development thereon. GNIDA carved out various plots thereon including project land allotted to the Answering Respondent.



On 07/08.2009, a Writ-C No. 40343 of 2009 titled as 'Santa Devi vs. State of U.P. and others' was listed before the Hon'ble Allahabad High Court challenging the aforesaid Notifications. As an interim measure, the High Court ordered that the parties shall maintain status-quo till further orders. The said Notifications were also challenged by Crane Bell International by way of Writ - C No. -

38758 of 2008 before the Hon'ble Allahabad High Court, wherein vide order dated 28.05.2010, the Hon'ble Allahabad High Court passed an interim order directing the parties to maintain status quo on the land in question. While the aforementioned order was in force, GNIDA executed the aforesaid Lease Deed for about 74,539.46 square meters of land in favor of the Answering Respondent on 06.08.2010. True copy of the order dated 07.08.2009 passed in Writ-C No. 40343/2009 by the Hon'ble Allahabad High Court is annexed herewith and marked as **Annexure R-39/2**. True copy of the order dated 28.05.2010 passed in Writ-C No. 38758/2008 by the Hon'ble Allahabad High Court is annexed herewith and marked as **Annexure R-39/3**.

10. Thereafter the Hon'ble Supreme Court also passed an interim order dated 08.10.2010 granting status quo regarding possession of the lands contained in the aforesaid Notifications in Special Leave Petition (Civil) No. 27508/2010 titled as 'Crane Bell International Pvt. Ltd. vs State of U.P.'. True copy of the order dated 08.10.2010 passed by the Hon'ble Supreme Court in Special Leave Petition (Civil) No. 27508/2010 is annexed herewith and marked as **Annexure R-39/4**.



11. Resultantly, for the first time though belatedly, the GNIDA through its letters dated 31.05.2011, followed by another letter dated 23.07.2014, directed the Answering Respondent to not carry out any development work/construction work on the plot and to maintain status quo on the land admeasuring 21,430 sq. mtrs. During this period, the GNIDA vide yet another letter dated 04.03.2011 approved the map on the entire plot of 95,970 sq. mtrs. and thereby deceived the Answering Respondent by permitting the Answering Respondent to sell flats as per the sanctioned map and create third party rights in the land, despite the land acquisition notifications being subject matter of the abovementioned Writ Petitions before the Hon'ble Allahabad High Court as well as the Special Leave Petition before the Hon'ble Supreme Court, wherein interim orders were passed. True copies of the letters dated 31.05.2011 and 04.03.2011 are collectively annexed herewith and marked as **Annexure R-39/5 (Colly.)**

12. Another Writ Petition No. 17068/2009 titled as 'Harkaran Singh Vs. State of U.P.' was filed before the Hon'ble Allahabad High Court, wherein the aforesaid land acquisition notifications were challenged. The Hon'ble Allahabad High Court vide order dated



07.04.2009, once again directed to maintain status-quo until further orders.

13. Similarly, in and around March 2011, as much as 471 Writs Petitions were filed before the Hon'ble Allahabad High Court by the landowners, challenging the acquisition of the lands by the State of U.P. All Writ Petitions were eventually tagged together and finally heard and decided by the Full Bench of the Hon'ble Allahabad High Court. The High Court on 21.10.2011 passed a judgment in the lead case bearing Writ No. 37443 of 2011 titled as 'Gajraj Singh & Ors. Vs. State of U.P. & Ors.' inter-alia directing the GNIDA and its Allottees (builders), not to carry out any development work and not to implement the Master Plan 2021 till the observations and directions of the National Capital Regional Planning Board are incorporated in the Master Plan 2021 of GNIDA.

14. Thereafter, some of the farmers and as well as GNIDA, being aggrieved by the aforesaid judgment passed by Hon'ble Allahabad High Court, filed Special Leave Petitions (nearly 223 in number) before the Hon'ble Supreme Court. The Hon'ble Supreme Court admitted all of the said 223 SLPs and directed that status quo be maintained over the acquired land, which was continued during the pendency of the SLPs. The SLPs were finally heard and decided on



- 14.05.2015 with the lead case bearing Civil Appeal No. 4506 of 2011 titled as 'Savitri Devi Vs State of U.P. & Others', upholding the judgment dated 21.10.2011 passed by the Hon'ble Allahabad High Court in Writ No. 37443 of 2011 titled as 'Gajraj Singh & Ors. Vs. State of U.P. & Ors.' and other connected matters. The final orders passed in the Writ Petitions by the Hon'ble Allahabad High Court and in the Special Leave Petitions by the Hon'ble Supreme Court of India are not a subject matter of the present case, therefore, the same are not being placed on record for the sake of brevity.
15. Thereafter, the GNIDA issued a letter dated 26.11.2015 to the Answering Respondent granting permission to commence work on the land admeasuring 21,430 sq. mtrs. True copy of the letter dated 26.11.2015 issued by the GNIDA is annexed herewith and marked as **Annexure R-39/6**. Hence, it is an admitted position that minimum to no development work could be carried out from 2011 till November 2015 owing to various interim orders passed by the Hon'ble Supreme Court and the Hon'ble Allahabad High Court.
16. Though the GNIDA was a party to all aforementioned litigations and disputes and during the entire period when the said disputes were pending before various Courts, the GNIDA not only concealed the fact that any interim orders were passed regarding the subject plot,



but also misrepresented and mislead the Answering Respondent by allotting the land, executing a Lease Deed, Supplementary Lease Deed, and thereafter sanctioning the plans etc. Since the Answering Respondent was not a party to the litigations pending before various Courts, and only the GNIDA and other State Authorities being made parties therein, the Answering Respondent was at the complete mercy of the GNIDA being an Allottee of the land, with regard to the project land, and as such the farmers and their associations, being aware of the exact Khasra numbers continuously stopped the development works over the project land by carrying out dharna pradarshans, and rallies thereon. Though the GNIDA was also aware about the above, it continued to misinform and mislead the Answering Respondent.

17. After 26.11.2015, the project of the Answering Respondent was crumbling under demands of the GNIDA against land dues coupled with interest and compounded penal interest imposed thereon, which was rapidly increasing day by day, owing to the aforesaid land disputes and looking at extreme under development of the project, the allottees/investors were not interested in purchasing units in the project and even the existing Allottees stopped making payments. The situation on the ground was financially so crippling



that the Answering Respondent was not in a position to carry out development of the project at the expected pace and was forced to fight a new battle with the GNIDA for waiver of the compounded penal interest and time extension for completion of the project since 2016.

18. Despite being aware of the pendency of the legal proceedings and interim orders passed therein, till 26.11.2015 the GNIDA constantly informed the Answering Respondent that the affected areas of the project land was only 21,430.56 sq. mtrs. comprised in Khasra Nos. 24 and 26 only. The said stand of the GNIDA was maintained till 2023.

19. Thereafter, through a Government order dated 14.12.2023, the State Government of U.P. was pleased to consider the period from the date 08.10.2010 till 26.11.2015 as interest and penal interest waiver period (zero-period) under the definition of the Force Majeure, as the construction over the project land was not possible due to various interim orders passed by the Hon'ble High Court of Allahabad and the Hon'ble Supreme Court. The relevant part of the

Govt. order is reproduced hereinbelow:



42. उपरोक्त विवेचना से यह स्पष्ट है कि याची संस्था को आवंटित भूमि के 30 प्रतिशत से अधिक क्षेत्रफल पर दिनांक 08.10.2010 से दिनांक 14.05.2015 तक भिन्न खसरा संख्याओं पर स्थगन आदेश प्रभावी थे जिसकी सूचना प्राधिकरण द्वारा याची संस्था को अपने पत्र दिनांक 26.11.2015 के माध्यम से दी गई है। अतः वस्तुतः निर्माण दिनांक 26.11.2015 के उपरान्त ही किये जा सकते थे। अतः शासनादेश संख्या 3804/77-4-19-142एन/08 दिनांक 05.12.2019 के प्राविधान के अनुसार पूरे क्षेत्रफल पर इस अवधि (स्थगनादेश दिनांक 08.10.2010 से दिनांक 26.11.2015) का पूर्ण शून्य काल का लाभ दिये जाने का औचित्य है।

Translation:

“It is clear from the above discussion that stay order on different Khasra numbers were effective from 08.10.2010 to 14.05.2015 on more than 30 per cent area of the land allotted to the Petitioner Organization, the information of which has been given by the authority to the Petitioner Organization through its letter dated 26.11.2015. Therefore, actually the construction could have been done only after 26.11.2015. Therefore, as per the provisions of Government Order No. 3804/77-4-19/142N/08 dated 05.12.2019, there is justification for giving the benefit of complete zero period for this period (Stay Order dated 08.10.2010 to 14.05.2015) on the entire area.”

20. It is further submitted that through aforesaid order dated 14.12.2023, the State Government took note of the fact that the GNIDA did not forward the benefits under the Government Policies at the relevant time and rejected the prayer of the Answering Respondent for grant of zero period vide order dated 07.07.2020,



despite specific directions being issued by the State Government vide order dated 23.01.2020, and has recorded as under:

41 उपरोक्त से यह स्पष्ट है कि यह शून्य काल का लाभ उन सभी विकासकर्ताओं को दिया जाना था जो इस आशय का लिखित आश्वासन देते कि वे अपनी परियोजना को दिनांक 30.06.2021 तक पूर्ण कर लेंगे। उक्त सुविधा को शासनादेश दिनांक 02.04.2020 के द्वारा दिनांक 31.12.2021 तक बढ़ाया गया था। इस शासनादेश के तहत देयकों के पुर्ननिर्धारित न हो पाने के कारण मा0 न्यायालयों में वाद योजित किये गये, जिसके कारण परियोजना में विलम्ब भी हुआ। वस्तुतः शासनादेश में उल्लिखित सुविधाओं का लाभ प्राधिकरण द्वारा तत्समय ही आवंटी को उपलब्ध करा देना चाहिए था जिससे यह परियोजना निर्धारित अवधि में पूर्ण की जा सके। इसी कारणवश विकासकर्ता द्वारा अभी तक परियोजना पूरी नहीं की गई है। शासनादेश के अनुसार यदि तत्समय ही शून्य काल से सम्बन्धित लाभ दे दिया जाता, तो परियोजना पूर्ण करने में अनावश्यक विलम्ब नहीं होता।

Translation:

"It is clear from the above that this zero period benefit was to be given to all those Developers who gave written assurance that they would complete their Project by 30.06.2021. The said facility has been extended vide Government order dated 02.04.2020 till 31.12.2021. As the dues could not be rescheduled under this Government Order, Petitions were filed in the Hon'ble courts, due to which the Project was delayed. In fact, the Authority should have made the benefits of the facilities mentioned in the Government Order available to the Allottee at that time so that the Project could be completed within the stipulated period. For this reason, the Project has not been completed still by the Developer. As per the Government Order, if the benefit related to zero period had been given at that time, then there would have been no unnecessary delay in completing the Project."



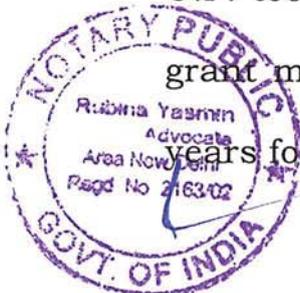
21. Even further, vide the order dated 14.12.2023, the State Government of U.P. also took note of the fact that due to the fault of the GNIDA, the Answering Respondent had been embroiled in unwarranted litigations and therefore, granted waiver on penal interest for the period 07.07.2020 till 14.12.2023 as well, and held as under:

50 यह स्पष्ट है कि पूर्व में प्राधिकरण द्वारा शून्यकाल के प्रत्यावेदन पर निस्तारण दिनांक 07.07.2020 से लेकर वर्तमान पारित आदेश के दिनांक तक याची संस्था को अनावश्यक litigations का सामना करना पड़ा है जिसमें याची संस्था का कोई दोष नहीं है। अतः दिनांक 07.07.2020 से लेकर आदेश पारित होने के दिनांक तक दण्ड ब्याज लेने का कोई औचित्य नहीं है।

Translation:

"It is clear that in the past, from 07.07.2020 till the date of the present order passed on the representation for zero period by the Authority, the Petitioner Organization has had to face unnecessary litigations in which there is no fault of the Petitioner Organization. Therefore, there is no justification for charging penal interest from 07.07.2020 till the date of passing of the order."

22. Vide the aforesaid order dated 14.12.2023, the State Government of U.P. took note of the faults of the GNIDA and was also pleased to grant map revalidation and time extension for a period of five (5) years for completion of the project, and held as under:



47. याची संस्था द्वारा परियोजना पूर्ण करने के लिए Map revalidate करने हेतु दाखिल कर दिए गए हैं। यह आवश्यक है कि इस पर शीघ्र निर्णय लिए जाएं जिससे परियोजना पर निर्माण प्रारम्भ हो सके एवं home buyers को राहत मिल सके। जितने समय का लाभ जीरो पीरियड के रूप में दिया जा रहा है उतनी अवधि परियोजना को पूरी करने के लिए लीज डीड के अनुसार स्वीकृत अवधि में बगैर किसी समय विस्तारण शुल्क के रूप में जोड़ी जाएगी। तदनुसार नक्शों की समय-सीमा विस्तारित की जाए।

Translation:

“The Petitioner Organization has filed the map for revalidation to complete the Project. It is necessary that decisions be taken quickly on this so that construction of the Project can start and home buyers can get relief. The amount of time that is being given as zero period will be added to the period allowed for completion of the project as per the lease deed without any extension fee. The maps should be extended from time to time accordingly.”

23. It has also been recorded in the said order dated 14.12.2023 that an area of 10,005 sq. mtrs. of the entire project land was recorded as Gram Sabha land which has till date not been re-acquired by the GNIDA, and directing the GNIDA as under:

43. याची संस्था द्वारा अवगत कराया गया है कि 10005 वर्ग मीटर भूमि जो ग्राम समाज भूमि है एवं चकमार्ग, सड़क, मुख्य मार्ग के रूप में अंकित है पर आज तक पुर्नग्रहण नहीं हो पाया है। इसकी पुष्टि सुनवाई के दौरान प्राधिकरण द्वारा भी की गई है। यह स्पष्ट नहीं है कि ऐसे पुर्नग्रहण न होने में परियोजना के निर्माण पर कोई प्रभाव पड़ा अथवा नहीं। इस आशय का कोई प्रमाण संस्था द्वारा याचिका में प्रस्तुत नहीं किया गया है जो यह दर्शाता हो कि पुर्नग्रहण न होने के कारण निर्माण बंद थे। इस प्रश्न पर प्राधिकरण द्वारा भी पूर्व में कोई विवेचना नहीं की गई है। प्राधिकरण बोर्ड की 114वीं बैठक दिनांक 31.05.2019 के मद संख्या-08 पर निम्न प्रस्ताव अनुमोदित किया गया है-



“पुर्नग्रहण की प्रत्याशा में योजना के मध्य खण्ड व भाग के रूप में आ रही नियोजन की दृष्टि से उपयोगी भूमि का आवंटन/उपयोग महायोजना के अनुसार सुनियोजित औद्योगिक विकास हेतु किया जाता रहे अर्थात पुर्नग्रहण की प्रत्याशा में प्राधिकरण की भूमि आवंटन, नियोजन, लीज डीड व नक्शा स्वीकृत किया जाता रहेगा तथा आवंटी द्वारा निर्माण किया जाता रहेगा। पुर्नग्रहण न होने के कारण निवेश के अवसर रूकने नहीं चाहिये व उत्तर प्रदेश को निवेश, रोजगार के अवसर प्राप्त होने चाहिये। पुर्नग्रहण मूल्य आदि के सम्बन्ध में शासन के जो भी निर्णय होगा प्राधिकरण उसका पालन करेगा।” प्रस्ताव प्राधिकरण बोर्ड की 117वीं बैठक दिनांक 10.02.2020 के अनु० मद संख्या 12 के रूप में अवलोकनार्थ प्रस्तुत किया गया।

अतः इस संबंध में याची संस्था 10005 वर्ग मीटर भूमि पर निर्माण कार्य प्रभावित होने एवं तत्संबंधी शून्यकाल से संबंधी साक्ष्य प्राधिकरण में प्रस्तुत करे जिस पर प्राधिकरण अपने प्रचलित नियमों के अनुसार निर्णय लेना सुनिश्चित करे।

Translation:

“It has been informed by the Petitioner Organization that 10005 square meters of land which is a village society land and is marked as roundabout, road and main road has not been reclaimed till date. This has also been confirmed by the Authority during the hearing. No evidence to this effect has been submitted by the Organization in the Petition which shows that the constructions were stopped due to non-reclamation. The Authority has not discussed this question earlier. The following proposal has been approved on Item No. 08 in the 114th meeting of the Authority Board dated



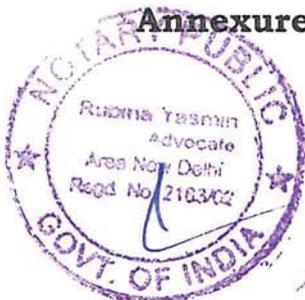
In anticipation of reclamation, the land useful from planning point of view coming in the form of central section and part of the plan should be allocated/used for planned industrial development as per the master plan, in other words, in anticipation of reclamation, the Authority's land allotment, planning, lease deed and map will continue to be approved and construction will continue by the allottee. Investment opportunities should not stop due to lack of reclamation and Uttar Pradesh should get investment and employment opportunities. The Authority will follow whatever decision the Government takes regarding reclamation price etc." The proposal was submitted for consideration as sup. Item No. 12 in the 117th meeting of the Authority Board dated 10.02.2020.

Therefore, in this regard, the Petitioner Organization should submit to the Authority the evidence related to the construction work being affected on 10005 square meters of land and the zero period related to it, on which the Authority should ensure to take a decision as per its prevailing rules."

True copy of the Government Order bearing No. 7637/77-4-23/67

G.N./20 dated 14.12.2023 is annexed herewith and marked as

Annexure R-39/7.



24. It would be apposite to mentioned that considering the latency as well as stagnation in development of the Group Housing Projects, in order to enable developers to complete stalled projects within a strict timeline, the Ministry of Housing and Urban Affairs, appointed a committee under the chairmanship of ex-CEO of NITI Aayog Mr. Amitabh Kant, who submitted its report dated 31.03.2023 with the State Government of U.P. Relying on the aforementioned Report and after taking into consideration the recommendations made therein, the State Government of U.P. formulated a Policy on 21.12.2023 for implementation of the said recommendations. Under the said Policy dated 21.12.2023, the State Government has granted further interest and penal interest waiver period (Zero Period) from 01.04.2020 till 31.03.2022, which has been done to facilitate further re-scheduling of payment of dues, time-extensions for completion of projects. True copy of the Policy dated 21.12.2023 issued by the State Government of U.P. is annexed herewith and marked as **Annexure R-39/8.**

25. Response on behalf of the Answering Respondent with regard to the allegation of extraction of ground water is as under:



A. It is submitted that the Answering respondent obtained Environmental Clearances dated 11.11.2014 from the State Level

Environment Impact Assessment Authority, Uttar Pradesh. True copy of the Environmental Clearance dated 11.11.2014 issued by the State Level Environment Impact Assessment Authority, Uttar Pradesh is annexed herewith and marked as **Annexure R-39/9**.

- B. Due to the aforementioned litigations between land owners and the GNIDA, very little development could be carried out in the project till 26.11.2016 due to the misinformation given by the GNIDA regarding the affected areas of the project land and no ground water was extracted during this Period for development works. After 2016, requirement for issuance of revised sanction map has arises and accordingly Answering Respondent got the maps of the project revised and issued by GNIDA vide letter dated 24.11.2016 and thereafter, answering Respondent proceeded with the development of the project, but at a very slow pace and presently it has completed development of only eight (8) towers out of the total thirty-two (32) sanctioned towers in the project and has constructed only the super structure of five (5) other towers but the development is at a standstill since 2021. True copy of the sanction letter dated 24.11.2016 along with revised sanctioned map dated 24.11.2016 is annexed herewith and marked as **Annexure R-39/10 (Colly)**.



C. During the aforesaid period from 2013 till 2018, the Answering Respondent procured STP water through tankers and has paid a sum of INR 9,56,901/- (Rupees Nine Lacs Fifty-Six Thousand Nine Hundred One Only) to one Gaurav Water supply and a sum of INR 55,440/- (Rupees Fifty-Five Thousand Four Hundred Forty Only) to one Sagar Water supply which is evinced from the books of accounts of the Answering Respondent. True copy of a table alongwith a few relevant bills and relevant account book/ledger and bank statement showing payments to STP water suppliers are collectively annexed herewith and marked as **Annexure R-39/11 (Colly)**.

D. Thereafter, in the year 2019, when development works in the project picked up pace, the Answering Respondent approached NOIDA for procuring and purchasing STP water supply on 02.02.2019 and paid a sum of INR 20,000/- (Rupees Twenty Thousand Only) to Noida. True copy of the Application dated 02.02.2019 submitted to NOIDA alongwith proof of payment and Receipt dated 12.03.2019 are collectively annexed herewith and marked as **Annexure R-39/12 (Colly)**.

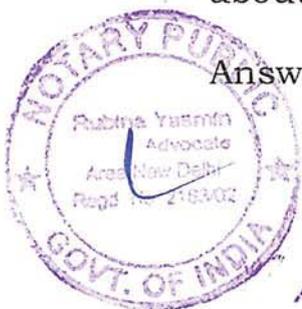
E. The Answering Respondent also procured STP water from other private STP water suppliers for small quantity of STP water supply from January 2019 till April 2019, payments of which was made



from petty cash on each supply, however, to acknowledge receipt of the payments received by them, consolidated bills were issued by the suppliers, namely bill dated 07.03.2029 for a sum of INR 34,500/- (Rupees Thirty Four Thousand Five Hundred Only), and three bills dated 15.07.2019 for a sum of INR 34,500/- (Rupees Thirty Four Thousand Five Hundred Only), INR 34,500/- (Rupees Thirty Four Thousand Five Hundred Only) and INR 40,500/- (Rupees Forty Thousand Five Hundred Only), respectively. Thus, in view of the above, the Answering Respondent has paid a total sum of INR 1,44,000/- (Rupees One Lac Forty-Four Thousand Only) for purchase of STP water from January 2019 till July 2019.

- F. Thereafter, for the period post July 2019 till March 2020, i.e. prior to the spread of the Covid -19 Pandemic, the Answering Respondent has paid a substantial amount towards purchase of STP water through tankers for supply at the project land. However, due to some mischief of the store keeper at the project site of the Answering Respondent, the Answering Respondent is not in possession of the log books for the supply of STP water during that period as the same have been misplaced. The Answering respondent came to know about this act of its employee/store keeper in January, 2023. The

Answering Respondent took prompt action and removed the



concerned store keeper and also registered a police complaint dated 19.01.2023 for the lost documents. However, after much efforts, the Answering Respondent could only recover few documents relating to purchase of STP water for the period 2019 to 2020. True copy of the STP water supply bills from January 2019 till July 2019 with available receipt book are collectively annexed herewith and marked as **Annexure R-39/13 (Colly)**. True copy of the Police Complaint dated 19.01.2023 is annexed herewith and marked as **Annexure R-39/14**.

- G. It would be relevant to mention that during the aforesaid period, the Answering Respondent made payments of amounts in the usual course of business either at the time of supply, or at times belatedly, and sometimes received corresponding bills belatedly. The Answering Respondent also has a storage tank to store the STP water procured using tankers, which was also used as per the requirement of the Answering Respondent. At the cost of repetition, it is submitted that owing to the prolonged stay orders passed by various Courts, and the subsequent litigation, the Answering Respondent could not carry out substantial development in the project and did not extract any ground water for the purpose of the little development carried out.



- H. Due to Covid-19 lockdowns and non-availability of workforce, the development of the project was completely stalled from March 2020 to October 2021. During this period only some security guards were posted at the project site as caretakers and to receive bills and letters, etc.
- I. Thereafter, since November 2021, the revised sanction map/plan of the project has expired and as such no development whatsoever has been carried out in the project. It is submitted that even after passing of the Government orders dated 14.12.2023 and 21.12.2023 granting relaxations and extensions to real estate projects, the GNIDA has not taken any action for revalidation of the sanctioned maps/plans, though an application to that effect was made vide letter dated 02.11.2021. Hence, the Answering respondent has not carried out any development work or any fresh construction in the project since November 2021. Presently, only works related to fittings and fixtures of wooden items, electric appliances, windows, lifts, etc. in completed towers is being carried out with extremely slow pace. True copy of the Application for Revalidation of sanctioned map dated 02.11.2021 is annexed herewith and marked as **Annexure R-39/15**.



J. It would also be relevant to mention that the entire development work carried out by the Answering Respondent, has been done using aluminum frame work (Mivan shattering) and by procuring concrete (RCC) from outside vendors. It is submitted that these methods are less water consuming in comparison to conventional methods of construction. True copies of the sheets indicating construction done, water required to complete construction of the entire project, water consumption made for present development of the project, etc. are collectively annexed herewith and marked as **Annexure R-39/16 (Colly)**.

K. Hence, it is clear from the facts narrated above, that the project of the Answering respondent was at a standstill for several years and is still not completely developed. Further, the project of the Answering Respondent ought not to be subjected to penalties or adverse action using the same yardstick as other projects in the surrounding areas.

L. Without prejudice to the above, it is submitted that in terms of the order dated 15.11.2022 passed by this Hon'ble Tribunal, the Uttar Pradesh Pollution Control Board has issued a Notice dated 12.05.2023 thereby proposing to impose Environmental Compensation to the tune of 3,35,00,000/- (Rupees Three Crores



Thirty Five Lacs Only), i.e. equivalent to 0.5% of the total project cost. True copy of the Notice dated 12.05.2023 issued by the UPPCB is annexed herewith and marked as **Annexure R-39/17**. It is submitted that the imposition of Environmental Compensation at the rate of 0.5% of the total project cost is completely illegal and baseless as the project of the Answering Respondent is still incomplete and no construction has been carried out since 2021. Further, in view of the foregoing paragraphs, the Answering Respondent has only constructed eight (8) towers out of the total sanctioned thirty-two (32) towers, that too without extraction of any ground water. It is the case of the answering Respondent that the said proposed imposition is completely disproportionate to the facts of the present case since the Department has chosen to take the value of the entire project whereas the value of only the constructed portion ought to have been taken (without prejudice argument). Hence, the Notice dated 12.05.2023 issued by the UPPCB is bad in law and contrary to the facts of the present case and therefore, deserves to be quashed/set aside.

M. There is another contention of the Answering Respondent which is without prejudice to the other contentions. It is submitted that in similar cases which have been filed before this Hon'ble Tribunal, the



Department has chosen to follow the Formula for imposition of environmental compensation as prescribed by the Consolidated MoJS Guidelines to Regulate and Control Ground Water Extraction in India by the CGWA notified on 24.09.2022. The said formula according to the Department was to be applied in those cases. True copy of the Consolidated MoJS Guidelines to Regulate and Control Ground Water Extraction in India by the CGWA notified on 24.09.2022 is annexed herewith and marked as **Annexure R-39/18**. The concept of imposing a percentage of cost of overall project is completely against the known jurisprudence of Environmental Law as the said percentage as directed to be imposed by the Supreme Court in '**Goel Ganga Developers India Pvt. Ltd. vs Union of India**' reported in **(2018) 18 SCC 257**; was in a case where there was no Environmental Clearance. The present case however is not where the Builder had started construction without appropriate permissions or sanctions from the Department and therefore imposing a percentage of total cost of the project would be against the principles laid down by the Hon'ble Supreme Court.

26. At the cost of repetition, it is once again categorically submitted that



the Answering respondent has not used groundwater for any construction or commercial purposes and therefore, it will be just

and proper in the interest of the justice that no penalty be imposed or any other punitive order be passed against the Answering Respondent in light of the aforementioned facts.

27. The present Counter Affidavit has been drafted by the Counsel on my instructions and I have gone through the contents of the same. I state that the contents of the present Counter Affidavit are true and correct to the best of my knowledge and to the extent of the records maintained by the Answering Respondent and nothing material has been concealed therefrom.

28. The annexures filed alongwith the present Counter Affidavit/Reply are true copies of their respective originals.

Arjun Nanda
Identify the Deponent who has signed/ Put T.L. in my Presence

For Patel Advance JV
[Signature]
Authorized Signatory
DEPONENT

VERIFICATION

03 APR 2024

Verified at New Delhi on this ___ day of April, 2024 that contents of above paragraphs of my affidavit are true to best of my knowledge and believe. No part of it is false, nothing material has been concealed.

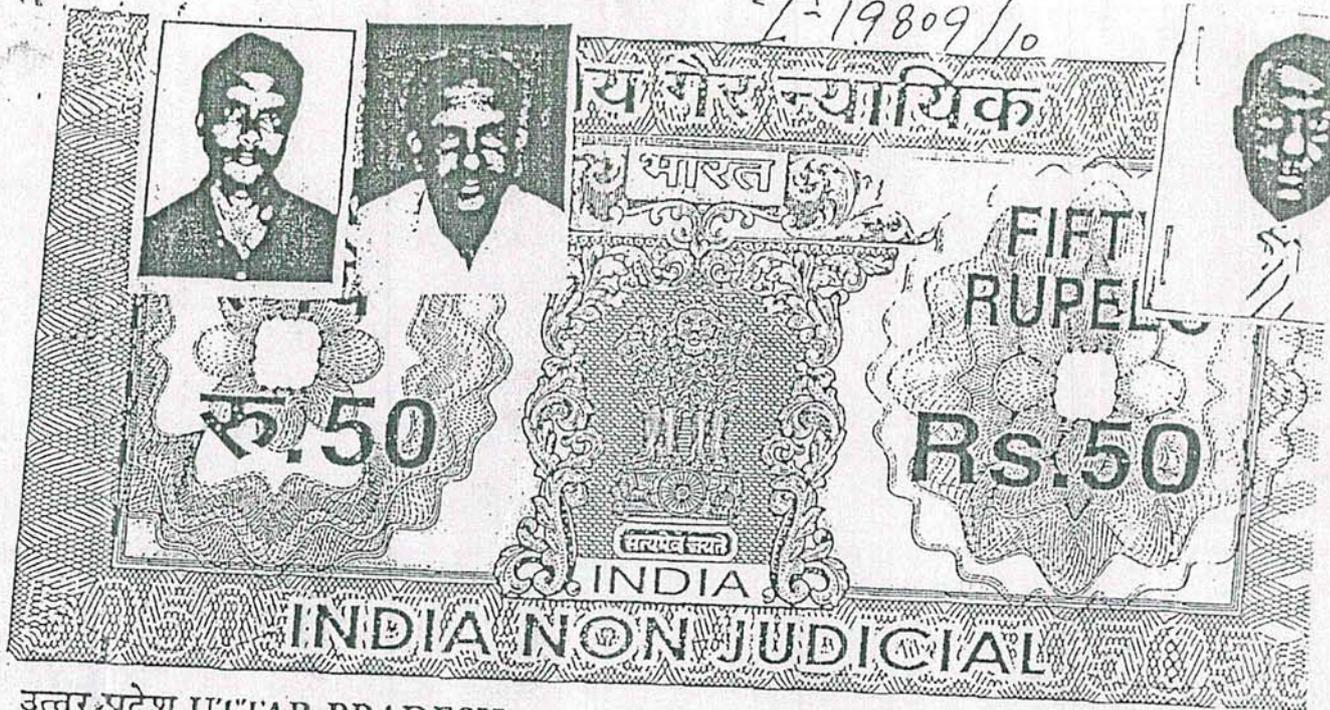


Solemnly affirmed before me read over & explained to the deponent

For Patel Advance JV
[Signature]
Authorized Signatory
DEPONENT

[Signature]
Notary Public, Delhi
03 APR 2024

T-19809/10



उत्तर प्रदेश UTAR PRADESH

V 330441

Stamp Duty Paid in Cash Certificate in favour of *M/s Patel Advance JV*
E-29, Sector - 8, NOIDA
 In Pursuance of the order of the Collector No. *228* Dated *30/7/10* Passed under section 10-A of the Stamp Act. It is certified that an amount of Rs. *4,07,800/-* *Rs. four lakh twenty four lac seven thousand eight hundred only* (in words Rs. *Four lakh twenty four lac seven thousand eight hundred only*) has been Paid in Cash as stamp Duty in respect of this instrument in the State Bank of India Treasury/Sub-Treasury of *NOIDA* by Challan No. *07* Dated *30-7-10* a Copy of Which is appended herewith.

Date *31.7.2010*
 Officer-in-Charge *31.7.2010*
 Treasury
Gautam Guon Nagar

PATEL ADVANCE JV

Authorized Signatory

True Copy

Patel

Manager

Greater Noida Industrial Development Authority

LEASE DEED

This Lease Deed made on 06th day of AUGUST, 2010 (Two thousand and ten) between the GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY, a body corporate constituted under Section 3 read with 2 (d) of the Uttar Pradesh Industrial Area Development Act, 1976 (U.P. Act No. 6 of 1976 hereinafter called the Lessor which expression shall unless the context does not so admit, include its successors, assigns) of the One Part and M/s PATEL ADVANCE JV, a partnership firm within the meaning of Indian Partnership Act 1932, having its registered office at S-406, Lower Ground Floor, Greater Kailash-II, New Delhi through its Authorised Signatory Mr. Naveen Chander Gupta S/o Mr. Late Shri S.N.D. Gupta R/o G-101, Parsavnath Prestige, Plot No.2, Taj Expressway, Sector-93A, NOIDA District Gautam Budh Nagar (U.P.) duly authorized by the firm vide Authority Letter/Resolution dated 02.08.2010 (hereinafter called the Lessee which expression shall unless the context does not so admit, include its representatives, administrators and permitted assigns) of the Other Part.

WHEREAS the plot hereinafter described forms part of the land acquired under the Land Acquisition Act 1894 and developed by the Lessor for the purpose of setting up an urban and industrial township.

AND WHEREAS the Lessor has agreed to demise and the Lessee has agreed to take on lease the plot on the terms and conditions hereinafter appearing for the purpose of constructing Residential Flats and/or Plots according to the set backs and building plan approved by the Lessor.

AND WHEREAS the Lessor has through a Sealed Two-Bid tender System awarded to the CONSORTIUM CONSISTING OF -

- M/s Patel Engineering Ltd.
- M/s Advance Construction Co. Pvt.Ltd.

the plot NO. GH-03 TECHZONE-IV, GREATER NOIDA, after fulfilling the terms and conditions prescribed in the brochure and its corrigendum, if any, vide Reservation/Acceptance Letter No.PROP/BRS-02/2010/1468 dated 30.03.2010 and Allotment Letter No.PROP/BRS-02/2010/1511 dated 27th April 2010 and for the development and marketing of Group Housing Pockets/ Flats/Plots (in case of plotted development) on the detailed terms and conditions set out in the said allotment letter and brochure of the said Scheme (Scheme Code BRS-02/2010). AND WHEREAS the Lessor approved the name and status of partnership firm M/s Patel Advance JV on the request of consortium members (as mentioned above), in accordance with the Clause-C-8(e) of the brochure of the scheme, to develop and market the project on demarcated plot No.GH-03, Tech Zone-IV, GREATER NOIDA measuring 74539.46 sq. mtrs. The total area of the plot as per lease plan is 95970.00 square metre out of which an area of 74539.46 square metre are in possession of the lessor of which lease deed is presently executed and

PATEL ADVANCE JV

Authorised Signatory

True Copy
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accordingly consideration is determined. Rest affected area i.e. 21430.54 square metre, which is not in possession of the lessor, the lessee do hereby commits that whenever lessor offers this affected areas possession, they will execute supplementary lease deed and get possession. The lessee further commits that for staking claims on the affected area they would pay the instalments as intimated them vide letter No. Builders/2010/BRS-67/1685 dated 28th July 2010.

AND WHEREAS the Lessee is a partnership firm comprising of-

S. NO.	NAME OF MEMBER	SHARE HOLDING	STATUS
1	M/s Patel Engineering Ltd.	74%	Lead Member
2	M/s Advance Construction Company Pvt.Ltd.	26%	Relevant Member

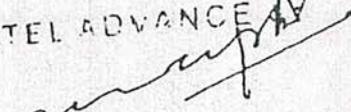
And it has been represented to the Lessor that the Special Purpose Company / Partnership Firm members have agreed amongst themselves that M/s Patel Engineering Ltd., having its office at Patel Estate, Jogeshwari (W), SV Road, Mumbai - 400102 shall remain always be the Lead Member of the Special Purpose Company/ Partnership Firm and whose shareholding in the Special Purpose Company/Partnership Firm shall remain unchanged till the occupancy/ completion certificate of at least one phase of the project is obtained from the Lessor (Authority). However, the Special Purpose Company will be allowed to Transfer/ Sell up to 49.00% of its shareholding, subject to the condition that the original "Relevant Members" including the "Lead Member" (on the date of submission of the tender) shall continue to hold at least 51.00% of the shareholding and the "Lead member" shall remain unchanged till the occupancy/ completion certificate of at least one phase of the project is obtained from the Lessor.

II. NOW THIS LEASE DEED WITNESSETH AS FOLLOWS:-

1. That total premium of 74539.46 square metre is Rs. 76,41,04,005.00 (Rs. Seventy Six Crore Forty One Lac Four Thousand Five only) out of which proportionately 10% i.e. Rs. 7,64,10,400.00 (Rupees Seven Crore Sixty Four Lac Ten Thousand Four Hundred only) which have been paid by the Lessee to the Lessor (the receipt where of the Lessor doth hereby acknowledge). There shall be moratorium of 24 months from the date of allotment and only the interest @ 12% per annum compounded half yearly , accrued during the moratorium period, shall be payable in equal half yearly instalments. After expiry of moratorium period, the balance proportionately approx. 90% premium i.e. Rs. 68,76,93,605.00 of the plot along with interest will be paid in 16 half yearly instalments in the following manner :-


 Greater Noida Industrial
 Development Authority

PATEL ADVANCE


 Authorised Signatory

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SCHEDULE OF PAYMENT

Head	Due date	Premium	Interest	Balance proportionate 90% premium	TOTAL AMOUNT OF INSTALMENT PAYABLE (in Rs.)	6876936
						Balance premium (in Rupees)
Instalment No.1	27.10.2010	0	41261616		41261616	6876936
Instalment No.2	27.04.2011	0	41261616		41261616	6876936
Instalment No.3	27.10.2011	0	41261616		41261616	6876936
Instalment No.4	27.04.2012	0	41261616		41261616	6876936
Instalment No.5	27.10.2012	42980850	41261616		84242467	6447127
Instalment No.6	27.04.2013	42980850	38682765		81663616	6017319
Instalment No.7	27.10.2013	42980850	36103914		79084765	55875105
Instalment No.8	27.04.2014	42980850	33525063		76505914	51577020
Instalment No.9	27.10.2014	42980850	30946212		73927063	47278935
Instalment No.10	27.04.2015	42980850	28367361		71348212	42980850
Instalment No.11	27.10.2015	42980850	25788510		68769361	38682765
Instalment No.12	27.04.2016	42980850	23209659		66190509	34384680
Instalment No.13	27.10.2016	42980850	20630808		63611658	30086595
Instalment No.14	27.04.2017	42980850	18051957		61032807	25788510
Instalment No.15	27.10.2017	42980850	15473106		58453956	214904252
Instalment No.16	27.04.2018	42980850	12894255		55875105	171923401
Instalment No.17	27.10.2018	42980850	10315404		53296254	128942551
Instalment No.18	27.04.2019	42980850	7736553		50717403	85961701
Instalment No.19	27.10.2019	42980850	5157702		48138552	42980850
Instalment No.20	27.04.2020	42980850	2578851		45559701	0

In case of default in depositing the installments or any payment, interest @ 15% compounded half yearly shall be leviable for defaulted period on the defaulted amount.

All payment should be made through a demand draft/pay order drawn in favour of "GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY" and payable at any Scheduled Bank located in New Delhi/GREATER NOIDA. The Lessee should clearly indicate his name and details of plots applied for / allotted on the reverse of the demand draft/pay order. Premium referred to in this document means total amount payable to the Lessor for the allotted plot.

All payments should be remitted by due date. In case the due date is a bank holiday then the Lessee should ensure remittance on the previous working day.

The payment made by the Lessee will first be adjusted towards the interest due, if any, and thereafter the balance will be adjusted towards the premium due and the lease rent payable.


 Manager
 Greater Noida Industrial
 Development Authority

True Copy


In case of allotment of additional land, the payment of the premium of the additional land shall be made in lump sum within 30 days from the date of communication of the said additional land.

The amount deposited by the Lessee will first be adjusted against the interest and thereafter against allotment money, installment, and lease rent respectively. No request of the Lessee contrary to this will be entertained.

A. EXTENSION OF TIME

1. In exceptional circumstances, the time of deposit for the payment of balance due amount may be extended by the Chief Executive Officer of the Lessor.
2. However, in such cases of time extension, interest @ 15% per annum compounded half yearly shall be charged on the outstanding amount for such extended period.
3. Extension of time, in any case, shall not be allowed for more than 60 days for each instalment to be deposited, subject to maximum of three (3) such extensions during the entire payment schedule.
4. For the purpose of arriving at the due date, the date of issuance of allotment letter will be reckoned as the date of allotment.

And also in consideration of the yearly lease rent hereby reserved and the covenants provisions and agreement herein contained and on the part of the Lessee to be respectively paid observed and performed, the Lessor doth hereby demise on lease to the Lessee that plot of land numbered as Group Housing Plot No.GH-03, Sector-Techzone-IV, in the GREATER NOIDA, Distt. Gautam Budh Nagar (U.P.) contained by measurement 74539.46 Sq. mtrs. be the same a little more or less and bounded:

On the North by	:	As per Lease Plan attached
On the South by	:	As per Lease Plan attached
On the East by	:	As per Lease Plan attached
On the West by	:	As per Lease Plan attached

And the said plot is more clearly delineated and shown in the attached plan and therein marked red.

TO HOLD the said plot (hereinafter referred to as the demised premises with their appurtenances up to the Lessee for the term of 90 (ninety) years commencing from 06th August 2010 except and always reserving to the Lessor.

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a) A right to lay water mains, drains, sewers or electrical wires under or above the demised premises, if deemed necessary by the Lessor in developing the area.

b) The Lessor reserves the right to all mine and minerals, claims, washing goods, earth oil, quarries, in over & under the allotted plot and full right and power at the time to do all acts and things which may be necessary or expedient for the purpose of searching for working and obtaining removing and enjoy the same without providing or leaving any vertical support for the surface of the residential plot or for any building for the time being standing thereon provided always that the Lessor shall make reasonable compensation to the Lessee for all damages directly occasioned by the exercise of such rights. To decide the amount of reasonable compensation the decision of the Lessor will be final and binding on the Lessee.

(ii) AND THE LESSEE DOTH HEREBY DECLARE AND CONVENANTS WITH THE LESSOR IN THE MANNER FOLLOWING:

a) Yielding and paying therefore yearly in advance during the said term unto the Lessor yearly lease rent indicated below:-

(i) Lessee has paid Rs. 76,41,040/- as annual lease rent being 1% of the plot premium for the first 10 years of lease period.

(ii) The lease rent may be enhanced by 50% after every 10 years i.e. 1.5 times of the prevailing lease rent.

(iii) The lease rent shall be payable in advance every year. First such payment shall fall due on the date of execution of lease deed and thereafter, every year, on or before the last date of previous financial year.

(iv) Delay in payment of the advance lease rent will be subject to interest @15% per annum compounded half yearly on the defaulted amount for the defaulted period.

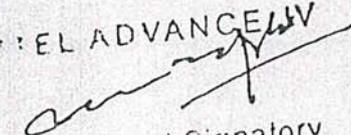
(v) The Lessee has to pay lease rent equivalent to 11 years @1% of the premium of the plot as "One Time Lease Rent" phasewise before getting permission to execute Tripartite Sub-Lease Deed in favour of their prospective buyers unless the Lessor decides to withdraw this facility. On payment of One Time Lease Rent, no further annual lease rent would be required to be paid for the balance lease period. This option may be exercised at any time during the lease period, provided the Lessee has paid the earlier lease rent due and lease rent already paid will not be considered in One Time Lease Rent option.

b) The Lessee shall be liable to pay all rates, taxes, charges and assessment leviable by whatever name called for every description in respect of the plot of land or building constructed thereon assessed or imposed from



Director
Director, Public Industries
Government of India

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time to time by the Lessor or any Authority/ Government. In exceptional circumstances the time of deposit for the payment due may be extended by the Lessor. But in such case of extension of time an interest @ 15% p.a. compounded every half yearly shall be charged for the defaulted amount for such delayed period. In case Lessee fails to pay the above charges it would be obligatory on the part or its members/ sub Lessee to pay proportional charges for the allotted areas.

c) The Lessee shall use the allotted plot for construction of Group Housing/flats/plots. However, the Lessee shall be entitled to allot the dwelling units on sublease basis to its allottee and also provide space for facilities like Roads, Parks etc. as per their requirements, convenience with the allotted plot, fulfilling requirements or building bye-laws and prevailing and under mentioned terms and conditions to the Lessor. Further transfer/sub lease shall be governed by the transfer policy of the Lessor.

- i) Such allottee/sub Lessee should be citizen of India and competent to contract.
- ii) Husband/wife and their dependent children will not be separately eligible for the purpose of allotment and shall be treated as single entity.
- iii) Normally, the permission for part transfer of plot shall not be granted under any circumstances. The Lessee shall not be entitled to complete transaction for sale, transfer, assign or otherwise part with possession of the whole or any part of the building constructed thereon before making payment according to the schedule specified in the lease deed of the plot to the Lessor. However, after making payment of premium of the plot to the Lessor as per schedule specified in the lease deed, permission for transfer of built up flats or to part with possession of the whole or any part of the building constructed on the Group Housing Plot, shall be granted and subject to payment of transfer charges as per policy prevailing at the time of granting such permission of transfer. However, the Lessor, reserves the right to reject any transfer application without assigning any reason. The Lessee will also be required to pay transfer charges as per the policy prevailing at the time of such permission of transfer.

The permission to transfer the part or the built up space will be granted subject to execution of tripartite sub- lease deed which shall be executed in a form and format as prescribed by the Lessor.

On the fulfillment of the following conditions:-

- a) The Lease Deed of plot has been executed and the Lessee has made the payment according to the schedule specified in the lease deed of the plot, interest and one time lease rent. Permission of sub-lease deed shall be granted phase wise on payment of full

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- premium (with interest upto the date of deposit) of the plot of that phase.
- b) Every sale done by the Lessee shall have to be registered before the physical possession of the property is handed over.
 - c) The Lessee has obtained building occupancy certificate from Planning Department, Greater NOIDA.
 - d) The Lessee shall submit list of individual allottees of flats within 6 months from the date of obtaining occupancy certificate
 - e) The Lessee shall have to execute sub lease in favour of the individual allottees for the developed flats/plots in the form and format as prescribed by the LESSOR.
 - f) The Sub-Lessee undertakes to put to use the premises for the residential use only.
 - g) The Lessee shall pay an amount of Rs. 1000/- towards processing fee and proportionate (pro-rata basis) transfer charges and lease rent as applicable at the time of transfer and shall also execute sub lease deed between Lessor, Lessee and proposed transferee (sub-Lessee). The Lessee/ sub Lessee shall also ensure adherence to the building regulations and directions of the Lessor. The Lessee as well as sub Lessee shall have to follow rules and regulations prescribed in respect of lease hold properties and shall have to pay the charges as per rules of the Lessor/ Government of U.P. The transfer charges shall not be payable in case of transfer between son/daughter, husband/wife, mother/father and vice versa or between these six categories. A processing fee of Rs. 1000/- will be payable in such case. The transfer of the flat in favour of 1st sub-Lessee shall be allowed without any transfer charges but sub lease deed will be executed between the Lessor & Lessee and allottee. However, a processing fee of the Rs. 1000/- will be payable at the time of transfer/execution of sub-lease deed. The physical possession of dwelling units/flats/plots will be permitted to be given after execution of sub-lease deed.
 - i) Every tranfer done by the Lessee shall have to be registered before the physical possession of the flat/plot is handed over.
 - j) Except otherwise without obtaining the completion certificate, the Lessee shall have option upto 30.09.2010, or as decided by the Lessor, to divide the allotted plot and to sub-lease the same with the prior approval of Lessor on payment of transfer charges @ 2% of allotment rate. However, the area of each of such sub divided plots should not be less than 20,000 sq. mtrs.
 - k) Rs. 1000/- shall be paid as processing fee in each case of transfer of flat in addition to transfer charges.

Cash
 Manager
 Greater Noida Industrial
 Development Authority

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NORMS OF DEVELOPMENT

The Lessee is allowed to develop the plots/construct the flats subject to achieving the density with the following norms.

Maximum permissible Ground Coverage	35 %
Maximum permissible FAR	2.75
Set backs	As per Building Bye-laws
Maximum Height	No Limit

CONSTRUCTION

1. The Lessee is required to submit building plan together with the master plan showing the phases for execution of the project for approval within 6 months from the date of possession and shall start construction within 12 months from the date of possession. Date of execution of lease deed shall be treated as the date of possession. The Lessee shall be required to complete the construction of group housing pockets on allotted plot as per approved layout plan and get the occupancy certificate issued from Building Cell Department of the LESSOR in maximum 5 phases within a period of 7 years from the date of execution of lease deed. The Lessee shall be required to complete the construction of minimum 15% of the total F.A.R. of the allotted plot as per approved layout plan and get occupancy/completion certificate of the first phase accordingly issued from the building cell of the LESSOR within a period of three years from the date of execution of lease deed.

In case of plotted development, the final purchaser/sub-Lessee of plot shall have to obtain completion certificate from the LESSOR within the period of 5 years from the date of execution of lease deed.

2. All the peripheral/external development works as may be required to be carried out up to the allotted plot including construction of approach road, drains, culverts, electricity distribution/transmission lines, water supply, sewerage will be provided by the Lessor. However, all the expenses as may be required to connect these services with the internal system of services of plot shall be incurred by the Lessee.
3. Without prejudice to the Lessor's right of cancellation, the extension of time for the completion of Project, can be extended for a maximum period of another three years only with penalty as under:
 - For first year the penalty shall be 4% of the total premium.
 - For second year the penalty shall be 6% of the total premium.
 - For third year the penalty shall be 8% of the total premium.

Extension for more than three years, normally will not be permitted.

4. In case the Lessee does not construct building within the time provided including extension granted, if any, for above, the allotment/ lease deed as

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the case may be, shall be liable to be cancelled. Lessee shall lose all rights to the allotted land and buildings appurtenant thereto.

5. There shall be total liberty at the part of allottee /Lessee to decide the size of the flats / plots (in case of plotted development) or to decide the ratio of the area for flatted/ plotted development. The F.A.R. earmarked for commercial/Institutional use would be admissible but the allottee /Lessee may utilize the same for residential use as per their convenience.
6. The allottee /Lessee may implement the project in maximum five phases and the occupancy certificate/completion certificate shall be issued by the LESSOR phase wise accordingly enabling them to do phase-wise marketing.

MORTGAGE

The Lessee may, with prior permission of the Lessor, mortgage the land to any Financial Institution(s) / Bank(s) for raising loan for the purpose of financing his investment in the project on receipt of payment by allottee or on receipt of assurance of payment by bank or under any other suitable arrangement in mutual settlement amongst the LESSOR, developer and the financial institution(s)/Bank(s). As regards the case of mortgaging the land to any Financial Institution(s)/ Bank(s) to mortgage the said land to facilitate the housing loans of the final purchasers, N.O.C may be issued subject to such terms and conditions as may be decided by the LESSOR at the time of granting the permission.

Provided that in the event of sale or foreclosure of the mortgaged/charged property the LESSOR shall be entitled to claim and recover such percentage, as decided by the LESSOR, of the unearned increase in values of properties in respect of the market value of the said land as first charge, having priority over the said mortgage charge, the decision of the LESSOR in respect of the market value of the said land shall be final and binding on all the parties concerned.

The LESSOR's right to the recovery of the unearned increase and the pre-emptive right to purchase the property as mentioned herein before shall apply equally to involuntary sale or transfer, be it bid or through execution of decree of insolvency/court.

TRANSFER OF PLOT

1. Without obtaining the completion certificate the Lessee shall have the right to sub-divide the allotted plot into suitable smaller

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plots as per planning norms and to transfer the same to the interested parties upto 30.09.2010, or as decided by the Lessor, with the prior approval of LESSOR on payment of transfer charges @ 2% of allotment rate. However, the area of each of such sub-divided plots should not be less than 20,000 sq.mtrs. However, individual flat/plot will be transferable with prior approval of the LESSOR as per the following conditions :-

- (i) The dues of LESSOR towards cost of land shall be paid in accordance with the payment schedule specified in the Lease Deed before executing of sub-lease deed of the flat.
- (ii) The lease deed has been executed.
- (iii) Transfer of flat will be allowed only after obtaining completion certificate for respective phase by the Lessee
- (iv) The sub-Lessee undertakes to put to use the premises for the residential use only.
- (v) The Lessee has obtained building occupancy certificate from Building Cell, Greater NOIDA/Lessor.
- (vi) First sale/transfer of a flat/plot to an allottee shall be through a Sub-lease/Lease Deed to be executed on the request of the Lessee to the LESSOR in writing.
- (vii) No transfer charges will be payable in case of first sale, including the built-up premises on the sub-divided plot(s) as described above. However, on subsequent sale, transfer charges shall be applicable on the prevailing rates as fixed by the LESSOR.
- (viii) Rs. 1000/- shall be paid as processing fee in each case of transfer of flat in addition to transfer charges.

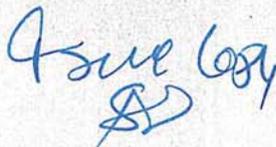
MISUSE, ADDITIONS, ALTERATIONS ETC.

The Lessee shall not use flat for any purpose other than for residential purpose.

In case of violation of the above conditions, allotment shall be liable to be cancelled and possession of the premises along with structure thereon, if any, shall be resumed by the Lessor (Authority).

The Lessee will not make, any alteration or additions to the said building or other erections for the time being on the demised premises, erect or permit to erect any new building on the demised premises without the prior written consent of the Lessor and in case of any deviation from such terms of plan, shall immediately upon receipt of notice from the Lessor requiring him to do so, correct such deviation as aforesaid.


Director
Greater Noida Industrial
Development Authority


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TIME: _____

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If the Lessee fails to correct such deviation within a specified period of time after the receipt of such notice, then it will be lawful for the Lessor to cause such deviation to be corrected at the expense of Lessee who hereby agrees to reimburse by paying to the Lessor such amounts as may be fixed in that behalf.

LIABILITY TO PAY TAXES

The Lessee shall be liable to pay all rates, taxes, charges and assessment of every description imposed by any Lessor empowered in this behalf, in respect of the plot, whether such charges are imposed on the plot or on the building constructed thereon, from time to time.

OVERRIDING POWER OVER DORMANT PROPERTIES

The Lessor reserves the right to all mines, minerals, coals, washing gold earth's oils, quarries on or under the plot and full right and power at any time to do all acts and things which may be necessary or expedient for the purpose of searching for, working and obtaining removing and enjoying the same without providing or leaving any vertical support for the surface of the plot(s)/flats or for the structure time being standing thereon provided always, that the Lessor shall make reasonable compensation to the Lessee for all damages directly occasioned by exercise of the rights hereby reserved. The decision of the Chief Executive Officer/ Lessor on the amount of such compensation shall be final and binding on the Lessee/sub-Lessee.

MAINTENANCE

1. The Lessee at his own expenses will take permission for sewerage, electricity and water connections from the concerned departments.
2. That the Lessee shall have to plan a maintenance programme whereby the entire demised premises and buildings shall be kept:-
 - a. In a state of good and substantial repairs and in good sanitary condition to the satisfaction of the Lessor at all times.
 - b. And to make available required facilities as well as to keep surroundings in all times neat and clean, good healthy and safe conditions according to the convenience of the inhabitants of the place.
3. That the Lessee shall abide by all regulations, Bye-laws, Directions and Guidelines of the Lessor framed/issued under section 8, 9 and 10 or under any other provisions of U.P. Industrial Area Development Act 1976 and rules made therein.
4. In case of non-compliance of terms and directions of Lessor, the Lessor shall have the right to impose such penalty as the Chief Executive Officer may consider just and expedient.

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5. The Lessee/sub Lessee shall make such arrangements as are necessary for the maintenance of the building and common services and if the building is not maintained properly, The Chief Executive Officer or any officer authorized by Chief Executive Officer of the Lessor will have power to get the maintenance done through the Lessor and recover the amount so spent from the Lessee/sub Lessee. The Lessee/sub Lessee will be individually and severally liable for payment of the maintenance amount. The rules/regulation of UP flat ownership act 1975 shall be applicable on the Lessee/sub Lessee. No objection on the amount spent for maintenance of the building by the Lessor shall be entertained and decision of the Chief Executive Officer, of the Lessor in this regard shall be final.

CANCELLATION OF LEASE DEED

In addition to the other specific clauses relating to cancellation, the Lessor, as the case may be, will be free to exercise its right of cancellation of lease in the case of:-

1. Allotment being obtained through misrepresentation/suppression of material facts, misstatement and/or fraud.
2. Any violation of directions issued or rules and regulation framed by Lessor or by any other statutory body.
3. Default on the part of the Lessee for breach/violation of terms and conditions of registration/allotment/lease and/or non-deposit of allotment amount.
4. If at the same time of cancellation, the plot is occupied by the Lessee thereon, the amount equivalent to 25% of the total premium of the plot shall be forfeited and possession of the plot will be resumed by the Lessor with structure thereon, if any, and the Lessee will have no right to claim compensation thereof. The balance, if any shall be refunded without any interest. The forfeited amount shall not exceed the deposited amount with the Lessor and no separate notice shall be given in this regard.
5. If the allotment is cancelled on the ground mentioned in sub clause 1 above, then the entire amount deposited by the Lessee, till the date of cancellation shall be forfeited by the Lessor and no claim whatsoever shall be entertained in this regard.

OTHER CLAUSES

1. The Lessor reserves the right to make such additions / alternations or modifications in the terms and conditions of allotment/lease deed/sub lease deed from time to time, as may be considered just and expedient.

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Development Authority.


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2. In case of any clarification or interpretation regarding these terms and conditions, the decision of Chief Executive Officer of the Lessor shall be final and binding.
3. If due to any "Force Majeure" or such circumstances beyond the Lessor's control, the Lessor is unable to make allotment or facilitate the Lessee to undertake the activities in pursuance of executed lease deed, the deposit depending on the stages of payments will be refunded along with simple interest @ 4% p.a., if the delay in refund is more than one year from such date.
4. If the Lessee commits any act of omission on the demised premises resulting in nuisance, it shall be lawful for the Lessor to ask the Lessee to remove the nuisance within a reasonable period failing which the LESSOR shall itself get the nuisance removed at the Lessee's cost and charge damages from the Lessee during the period of submission of nuisance.
5. Any dispute between the Lessor and Lessee/ Sub-Lessee shall be subject to the territorial jurisdiction of the Civil Courts having jurisdiction over District . Gautam Budh Nagar or the Courts designated by the Hon'ble High Court of Judicature at Allahabad
6. The Lease Deed/allotment will be governed by the provisions of the U.P. Industrial Area Development Act, 1976 (U.P. Act No. 6 of 1976) and by the rules and/ or regulations made or directions issued, under this act.
7. The Lessor will monitor the implementation of the project. Applicants who do not have a firm commitment to implement the project within the time limits prescribed are advised not to avail the allotment.
8. The Lessee/sub-Lessee of the Lessee shall be liable to pay all taxes/ charges livable from time to time by Lessor or any other authority duly empowered by them to levy the tax/charges.
9. Dwelling units flats shall be used for residential purpose only. In case of default, render the allotment/lease liable for cancellation and the Allottee/ Lessee/sub-Lessee will not be paid any compensation thereof.
10. Other buildings earmarked for community facilities can not be used for purposes other than community requirements.
11. All arrears due to the Lessor would be recoverable as arrears of land revenue.
12. The Lessee shall not be allowed to assign or change his role, otherwise the lease shall be cancelled and entire money deposited shall be forfeited.
13. The Lessor in larger public interest may take back the possession of the land/building by making payment at the prevailing rate.
14. In case the Lessor is not able to give possession of the land in any circumstances, deposited money will be refunded to the allottee with simple interest.
15. All terms and conditions of brochure and its corrigendums, allotment, building bye-laws and as amended from time to time shall be binding on the Lessee.

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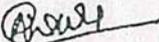
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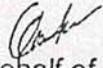
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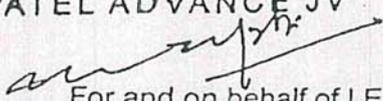
IN WITNESS WHEREOF the parties have set their hands on the day and in the year herein first above written.

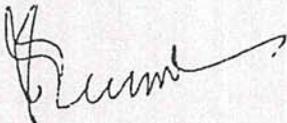
In presence of :

1. 
 AMIT CHAWLA
 S/O. SUBHASH CHAND CHAWLA
 GH-01, SECTOR -70,
 NOIDA. 201307


 For and on behalf of LESSOR

PATEL ADVANCE JV


 For and on behalf of LESSEE
 Authorised Signatory

2. 
 SATISH SARKAR
 S/O. Late N.C. Sarkar
 Sector-12, W-72
 NOIDA

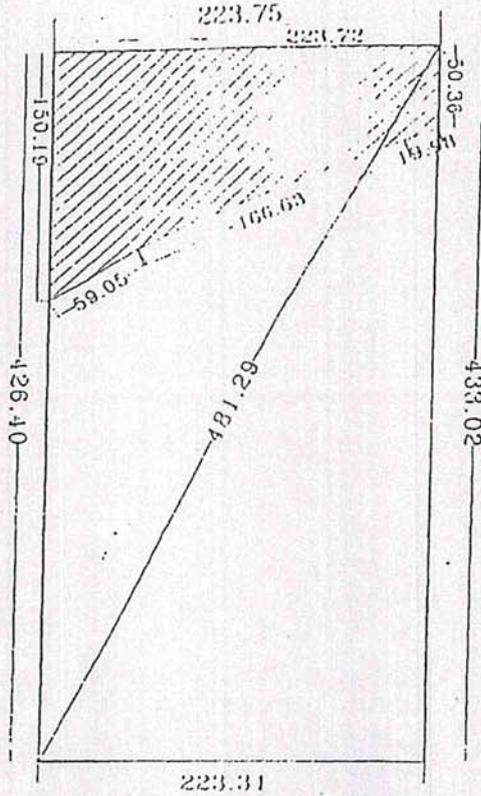
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PLOT NO-GH-3

Annexure 1

PLOT NO-GH-6

PLOT NO-10



24.0 M WIDE ROAD

प्र. विल्डर्स प्राधिकरण

AREA-95970.00 SQM 20.0 M GREEN BELT

AREA FOR FUTURE PLANNING =21430.54 SQM

NET AREA OF PLOT =74539.46 SQM

THE LEASE PLAN OF THE SECTOR IS BEING PREPARED ON URGENT DEMAND AND THE PLOT MAY BE ENCLOSED THEREAFTER AFTER COMPLETION OF SITE DEVELOPMENT

POSSESSION TAKEN OVER ALLOTTEE

SIGN POSSESSION HANDED OVER

NORTH

REVISED
LEASE PLAN OF
PLOT NO.-GH-3 SECTOR
TECHZONE -IV
GREATER NOIDA

PROJ. DEPTT	ASST. MANAGER	MANAGER	SR. MANAGER
LAND. DEPTT	LEKHPAL	NAYAB TAHSEEL DAR	TAHSEEL DAR
LAW. DEPTT	A.G.	MANAGER	
PLANIG. DEPTT	SR. DRAUGHTSMAN	SR. EXECUTIVE	

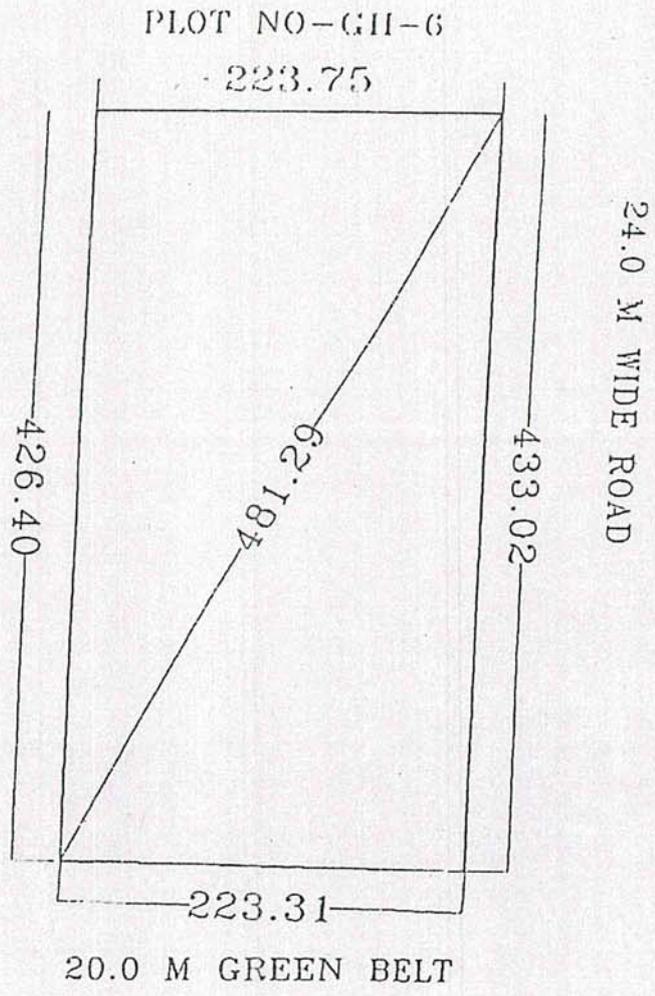
GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

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PLOT NO-GH-3

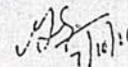
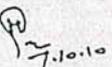
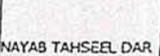
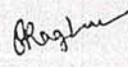
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प्रमोदक बिल्डर्स
ग्रेटर नोएडा प्राधिकरण

AREA-95970.00 SQM

NOTE-DEVELOPMENT WORK IS IN PROGRESS LEASE PLAN OF THE SECTOR IS BEING PREPARED ON URGENT DEMAND
AREA OF PLOT MAY BE INCREASE/DECREASE AFTER COMPLETION OF SITE DEVELOPMENT.

POSSESSION TAKEN OVER ALLOTTEE	SIGN POSSESSION HANDED OVER		NORTH 
REVISED LEASE PLAN OF PLOT NO.-GH-3 SECTOR TECHZONE -IV GREATER NOIDA	PROJ. DEPTT	 ASST.MANAGER	 MANAGER
	LAND. DEPTT	 LEKHPAL	 NAYAB TAHSEEL DAR
	LAW. DEPTT	 A.L.O	 MANAGER
	PLANIG. DEPTT	 SR.DRAUGHTSMAN	 SR.EXECUTIVE

 GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

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Court No. - 9

Case :- WRIT - C No. - 40343 of 2009

Petitioner :- Smt. Santa Devi And Others**Respondent :-** State Of U.P. And Others**Petitioner Counsel :-** Swapnil Kumar, Ajay Kumar**Respondent Counsel :-** C.S.C., Ramendra Pratap Singh**Hon'ble Vijay Manohar Sahai, J.****Hon'ble Pankaj Mithal, J.**

We have heard Sri Swapnil Kumar, learned counsel for the petitioners, learned standing counsel appearing for respondents no.1 and 3 and Sri Ramendra Pratap Singh, learned counsel appearing for the respondent no.2.

Counsel for the respondents pray for and are allowed three weeks' time to file counter affidavit. One week thereafter is allowed to the petitioners to file rejoinder affidavit.

List on 11.9.09 for admission/final disposal.

The petitioners have challenged the land acquisition proceedings. They have placed reliance on paragraph 38 of the Apex Court judgment in Essco Fabs Private Ltd. and another Vs. State of Haryana and another, J.T.2008 (12) SC 315, wherein it has been held that the State Government is required to record its own finding before dispensing with the provisions of enquiry contained in Section 5-A of the Land Acquisition Act. Learned Standing Counsel is directed to produce the records of State Government with regard to land acquisition proceedings and the satisfaction recorded therein along with the material, on the basis of which satisfaction has been recorded on the next date fixed, i.e. 11.9.09.

Until further orders of this Court, the parties are directed to

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maintain status quo.

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Dt:7.8.09

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Court No. - 2

Civil Misc. Application No. 159650 of 2010.

In

Case :- WRIT - C No. - 38758 of 2008

Petitioner :- M/S Crane Bel International Private Limited

Respondent :- State Of U.P. And Others

Petitioner Counsel :- Swapnil Kumar

Respondent Counsel :- C.S.C., Pradeep Kumar, Ramendra Pratap Singh

Hon'ble Ashok Bhushan, J.

Hon'ble Ashok Srivastava, J.

Learned counsel for the petitioner submits that in Writ Petition No. 17068 of 2009, the same notifications dated 12th March, 2008 and 30th June, 2009, have been challenged which have been challenged in this writ petition.

In Writ Petition No. 17068 of 2009, this Court after hearing the counsel for the parties passed an interim order on 7th April, 2009 directing the parties to maintain status quo, copy of the order dated 7th April, 2009 has been filed as annexure-1 to the affidavit.

Following the interim order dated 7th April, 2009, it is provided that until further orders of this Court, the parties shall maintain status quo on the land in question as existing today.

The respondents may file counter affidavit within four weeks.

List thereafter.

Order Date :- 28.5.2010

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Annexure R-39/4 49

-ITEM NO.21

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27508/2010

(From the judgement and order dated 26/08/2010 in CMWP No.
38758/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S CRANE BEL INTERNATIONAL P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T., taking additional
document on record and prayer for interim relief and office
report)

Date: 08/10/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s)

Mr. K.K. Venugopal, Sr. Adv.
Mrs. Varuna Bhandari Gugnani, Adv.
Ms. Puja Dhar, Adv.
Mr. Abhishek Atrey, Adv.

For Respondent(s)

Mr. Ravinder Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Mr. Ravinder Kumar, learned counsel appears on
caveator accepts notice for respondent No.2 -Greater
Noida Industrial Development Authority.

(O.P. Sharma)	Status quo regarding possession.
Court Master	(M.S. Negi)
	Court Master

Issue Copy


Annexure R-39/5 (2011)

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ग्रेटर नौएडा औद्योगिक विकास प्राधिकरण
169, चितवन एस्टेट, सैक्टर-गामा, ग्रेटर नौएडा,
जनपद गौतमबुद्धनगर, उ.प्र.

पत्रांक- ग्रेनो/विल्डर्स/2011/608
दिनांक 31 मई, 2011

सेवा में

M/s. Patel Advance JV
Patel Estate, Jogeshwari (W) SV Road,
Mumbai-400102

विषय मा0 सर्वोच्च न्यायालय के आदेश के क्रम में विल्डर्स आवासीय/ग्रुप हाउसिंग भूखण्ड संख्या जीएच-03, सैक्टर टेकजोन-4 की 21430.54 वर्ग मी0 भूमि पर यथास्थिति बनाये रखने के संबंध में।

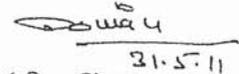
महोदय,

अवगत कराना है कि माननीय सर्वोच्च न्यायालय द्वारा विशेष अनुज्ञा याचिका संख्या- 27508/2010 (क्रेन बेल इंटरनेशनल प्रा0ले0 बनाम उ0प्र0 राज्य व अन्य) में पारित अंतरिम आदेश दिनांक 08.10.2010 के द्वारा ग्राम पतवाडी के खसरा संख्या 24 व 28 में status quo regarding possession को आदेश किये गये हैं। जिसमें कारण नामके पक्ष में आवंटित विल्डर्स आवासीय/ ग्रुप हाउसिंग भूखण्ड संख्या- जीएच-03, सैक्टर-टेकजोन-4 की 21430.54 वर्ग मीटर भूमि प्रभावेत हो रही है, जिसे संलग्न लीजप्लान में चिह्नित किया गया है। अतः अनुरोध है कि मा0 सर्वोच्च न्यायालय के आदेश के अनुपालन में प्रभावेत क्षेत्रफल पर यथास्थिति बनाये रखने का कष्ट करें।

सक्त पत्र मुख्य कार्यालयक अधिकारी, ग्रेटर नौएडा के अनुमोदनोपरान्त निर्गत किया जा रहा है।

संलग्नक- लीजप्लान।

भवदीय,


31.5.11

(रविन्द्र सिंह)

महाप्रबंधक (सम्पत्ति- विल्डर्स)

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GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY
169, CHITBAN ESTATE, SECTOR-GAMA, GREATER NOIDA
DISTRICT GAUTAM BUDH NAGAR, UTTAR PRADESH

Letter No.Gr.Noida/Builders/2011/

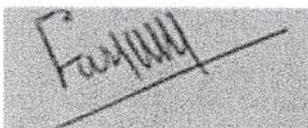
Dated 31 May, 2011

To
M/s. Patel Advance JV
Patel Estate, Jogeshwari (W)
SV Road, Mumbai-400102.

Sub : Regarding Maintaining Status-quo over the land
Admeasuring 21430.54 sq.mt. of the Builder/Group
Housing -03, Sector Techzone-IV in terms of the
Order of the Hon'ble Supreme Court

Sir,

I have to make you aware that the order of status quo regarding the possession has been passed by the Hon'ble Supreme Court vide interim order dated 08.10.2010 in S.L.P.(C) No. 27508 of 2010 (Crane Bell International Pvt. Ltd. vs. State of U.P. & Ors.) in respect of Khasra Nos.24 and 26 of Village Patwari. Due to this reason, the land of 21430.54 sq.mts. of the Builder/Group Housing-03, Sector Techzone-IV allotted in your favour is being affected which has been demarcated in the lease plan enclosed with you. Therefore, it is requested that in compliance of the order of the Hon'ble Supreme Court, kindly maintain the status quo over the affected area.



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The said Letter is being issued after taking approval from the
Chief Executive Officer, Greater Noida.

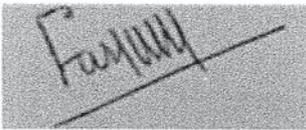
Enclosure : Lease Plan

Yours faithfully,

Sd/- 31.05.2011

(Ravindra Singh)

General Manager
(Property-Builder)




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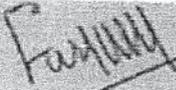
GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY
169, CHITVAN ESTATE, SECTOR GAMMA-II
GREATER NOIDA-201306 (U.P.)

Dated : 04.03.2011

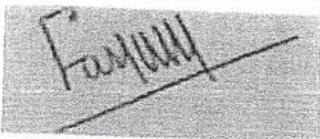
To
M/s. Patel Advance JV
E-29 Sector-8
NOIDA-201301.
Sir,

With reference to your Application No.7625 dated 15.02.2011 for grant of sanction of sanction on Plot No.GH-C3 Sector Tech Zone-IV, I have to inform you that the sanction is being granted by the Authority with the following condition :-

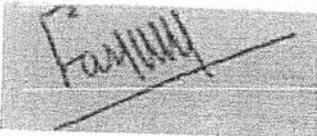
1. This sanction is being granted under the provision of 'The Greater Noida Industrial Development Area Building Regulation, 2005.
2. The validity of this sanction is upto 05.08.2013.
3. In case allotment is cancelled/lease is determined for whatsoever reason by financial department, aforesaid sanction shall automatically be deemed to have been withdrawn.



4. During this period, after the completion of construction it is necessary to apply for occupancy certificate.
5. If demanded by the Authority, you shall be liable to pay charges for the provision of any further facilities/development/ improvement.
6. A copy of the sanction drawing shall always be kept at site and shall be made available to any officer of the Authority on demand.
7. No additional / alteration is permitted in the sanction drawings. For any changes prior permission from the Authority is required.
8. You shall be responsible for carrying out the work in accordance with the requirements of Greater Noida Industrial Development Building Regulation, 2005 and direction made from time to time.
9. Prior permission is required before digging on under ground bore well.
10. No activity other than as specified in lease deed shall be permitted in the premises.
11. Prior permission is required from the Authority for temporary structure also like labour huts and site office.



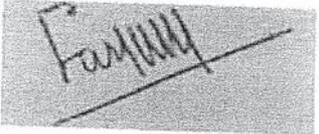
12. Gate shall open on to the service road only. Direct access to the main carriageway shall not be provided.
13. Services, rain water harvesting shall be laid as per approval of Authority.
14. No parking of any kind shall be permitted on r/w of road.
15. Perimeter shall have to be installed as per direction issued by Authority.
16. Complying with all the requirement for obtaining NOC from various department prior to submission of application for occupancy shall be the responsibility of allottee irrespective of the proposal sanctioned by GNIDA.
17. This drawing is being sanction for a height of 30.0 mtrs only.
18. For buildings with heights more than 30.0 mtrs. NOC from airport authority shall be submitted in the planning department based on this NOC, clause above shall be withdrawn, and revised letter shall be issued.
19. In case of any change in the parameters which requires clearance from Ministry of Environment, Government of India, the applicant shall be responsible to obtain the same before starting construction.



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Sd/- 04.03.2011
RAVINDRA SINGH
G.M. (PLANNING)

Encl : Copy of sanctioned drawings
Copy to G.M. (Engg.) for information and n.a.



RS
/ TRUE COPY /

Annexure R-39/6

ग्रेटर नौएडा औद्योगिक विकास प्राधिकरण

169, चिंतमन एस्टेट, सैक्टर-गंगा, ग्रेटर नौएडा सिटी
जिला- मोतम बुद्ध नगर उ.प्र.

पत्रांक- ग्रेनो/विल्डर्स/2015/ 1339
दिनांक 26 नवम्बर, 2015

सेवा में,

M/s. Patel Advance JV
Patel Estate, Jogeshwari (W), SV Road,
Mumbai-400102

विषय विल्डर्स आवासीय/ग्रुप हाउसिंग भूखण्ड संख्या- जीएच-03, सैक्टर-टेकजोन-4 के अंतर्गत स्थगनादेशमुक्त क्षेत्रफल 21430.54 वर्ग मीटर पर कार्य करने की अनुमति विषयक।

महोदय,

अवगत कराना है कि मा0 उच्च न्यायालय के आदेश के विरुद्ध मा0 ग्रेन वेल इंटरनेशनल प्रा0लि0 द्वारा प्राधिकरण के विरुद्ध मा0 उच्चतम न्यायालय में विशेष अनुज्ञा याचिका 27508/2010 दायर की गयी, जिस पर मा0 उच्चतम न्यायालय से स्थगनादेश पारित होने के कारण प्राधिकरण द्वारा आपके विल्डर्स आवासीय/ग्रुप हाउसिंग भूखण्ड संख्या- जीएच-03, सैक्टर-टेकजोन-4 के लीज्ड क्षेत्रफल 95970 वर्ग मीटर में से 21430.54 वर्ग मीटर भूमि पर विकास कार्य प्रतिबंधित कर दिया गया था।

प्राधिकरण के विधि विभाग की रिपोर्ट के क्रम में अवगत कराना है कि उक्त एस0एल0पी0 जो मा0 सर्वोच्च न्यायालय द्वारा एस0एल0पी0 संख्या 30969/2011 सावित्री देवी व अन्य बनाम उ0प्र0 राज्य व अन्य के साथ सुनवाई करते हुए दिनांक 14.05.2015 को 64.7 प्रतिशत अतिरिक्त प्रतिकर एवं 10 प्रतिशत आवादी भूखण्ड के आदेश के साथ निस्तारित कर दिया गया है, जोकि मा0 उच्च न्यायालय द्वारा रिट याचिका संख्या 37443/2011 गजराज व अन्य बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 21.10.2011 है, लागू किया गया है। जिसके फलस्वरूप आपके भूखण्ड की 21430.54 वर्ग मीटर भूमि स्थगनादेशमुक्त हो चुकी है। कृपया तदनुसार अग्रिम कार्यवाही कर सकते हैं।

भवदीय,

Stala
26/11/15
प्रबंधक (विल्डर्स)
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GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY
169, CHITBAN ESTATE, SECTOR-GAMA, GREATER NOIDA
DISTRICT GAUTAM BUDH NAGAR, UTTAR PRADESH

Letter No.Gr.Noida/Builders/2015

Dated : 26TH November, 2015

To
M/s. Patel Advance JV
Patel Estate, Jogeshwari (W)
SV Road, Mumbai-400102.

Sub : Regarding grant of permission for doing the
work over the plot area 21430.54 Sq.mtrs. of
Builder/Group Housing-03, Sector Techzone-IV

Sir,

I have to make you aware that Special Leave Petition (Civil) No. 27508/2010 was filed before the Hon'ble Supreme Court against the order of the Hon'ble High Court by M/s.Crane Bell International Pvt. Ltd. against the Authority and due stay order being passed by the Hon'ble Supreme Court, the development work over the land of 21430.54 sq.mtrs. out of the leased land of 95970 sq.mts. of the Builder/Group Housing-03, Sector Techzone-IV was stopped by the Authority.

I have to make you aware in view of the report of the Law Department of the Authority that by hearing the said Special Leave Petition along with SLP (C) No. 30969/2011 Savitri Devi & Ors. vs. State of U.P. & Ors., the SLP has been disposed of on 15.05.2015

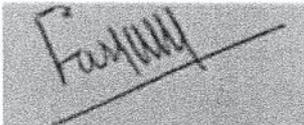
For/10/11

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along with order of 64.7 percent additional compensation and cent percent Abadi loss, which is the order passed by the Hon'ble High Court in Writ petition No.37443 of 2011 Gajraj and others vs. State of U.P. and others on 21.10.2011, has been implemented, as a result of which the land of 21430.54 sq.mtrs. of land of plot has been released from order stay. You may kindly initiate the further proceedings in accordance with law.

Yours faithfully,

Sd/- 26.11.2015
Manager (Builders)



/ TRUE TRANSLATED COPY /

Annexure R-39/7

उत्तर प्रदेश शासन
औद्योगिक विकास अनुभाग-4
संख्या-7637/77-4-23/67 जी.एन./20
लखनऊ: दिनांक- 14 दिसम्बर, 2023

मे0 पटेल एडवांस जेवी ... पुनरीक्षणकर्ता

बनाम

ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण, गेटर नोएडा ... विपक्षीगण

प्रस्तुत पुनरीक्षण याचिका मे0 पटेल एडवांस जे0वी0 द्वारा ग्रेटर नोएडा में आवंटित भूखण्ड संख्या GH-03, Sector- Tech Zone-4 के सम्बन्ध में मा0 उच्च न्यायालय द्वारा रिट याचिका सं0 3994/2023 में पारित आदेश दिनांक 09.10.2023 के क्रम में दिनांक 13.10.2023 को उत्तर प्रदेश अर्बन प्लानिंग एण्ड डेवलपमेंट एक्ट 1973 की धारा 41(3) सपठित उत्तर प्रदेश औद्योगिक क्षेत्र विकास अधिनियम 1976 की धारा 12 के अंतर्गत दाखिल की गई है। प्रकरण में प्राधिकरण के पत्र दिनांक 13.09.2023 एवं दिनांक 27.01.2023 द्वारा आख्या उपलब्ध कराई गई है। प्रस्तुत पुनरीक्षण याचिका के सम्बन्ध में दिनांक 31.10.2023 को सुनवाई बैठक आयोजित की गई, जिसमें प्राधिकरण की ओर से आभासी रूप से श्री सौम्य श्रीवास्तव, विशेष कार्याधिकारी, ग्रेटर नोएडा एवं याची संस्था की ओर से अक्षय मोहिले, अधिवक्ता एवं श्री राकेश कुमार श्रीवास्तव द्वारा भौतिक रूप से प्रतिभाग किया गया।

2. इस प्रकरण के सम्बन्ध में पूर्व में शासनादेश संख्या 3804/77-4-19-142एन/08 दिनांक 07.02.2023 द्वारा निस्तारण आदेश पारित किया गया था, जिसके विरुद्ध याची संस्था द्वारा मा0 उच्च न्यायालय में रिट याचिका संख्या 3994/2023 योजित की गई, जिसमें मा0 उच्च न्यायालय द्वारा आदेश दिनांक 09.10.2023 पारित किया गया है, जिसका सारवान अंश निम्नवत् है:-

"On consideration of the arguments at the bar and noted above, what clearly transpires is that while interpreting the benefits flowing out of government order dated 05.12.2019, two distinct orders have been passed, one being the order impugned in the present writ petition, being the order dated 07.02.2023 denying the benefits partially and secondly the order dated 02.08.2023 passed in the case of M/s Gayatri Hospitality giving the entire benefits to the said allottee whereas refusing the entire benefits to the petitioner. Thus, there is no doubt in the mind of this Court while passing the impugned order the

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government order has been followed in two different manners which has resulted in discrimination and violation of Article 14 of the Constitution of India, as a result thereof, the order dated 07.02.2023 is quashed and the matter is remanded to the revisional authority to pass fresh order on the application filed by the petitioner.

While doing so, the revisional authority would take into consideration the order dated 02.08.2023 passed in the case of M/s Gayatri Hospitality and record the specific reasons of denying the benefits as claimed by the petitioner which have been extended to M/s Gayatri Hospitality. The revisional authority shall pass the order as directed above with expedition preferably within a period of two months from the date of production of a certified copy of this order."

3. याची संस्था द्वारा अपनी पुनरीक्षण याचिका में यह कहा गया है कि उसे प्रश्नगत भूखण्ड का आवंटन दिनांक 27.04.2010 को किया गया था तथा लीज डीड कुल क्षेत्रफल 74539.46 वर्ग मीटर की दिनांक 06.08.2010 को निष्पादित की गई तथा द्वितीय लीज डीड अवशेष क्षेत्रफल 21430.54 वर्ग मीटर की दिनांक 13.10.2010 को निष्पादित की गई। यह भूमि जनपद गौतमबुद्ध नगर के ग्राम पतवाड़ी में स्थित थी, जिसके अधिग्रहण प्रस्ताव को कई रिट याचिकाओं के माध्यम से मा० उच्च न्यायालय में चुनौती दी गई थी। प्राधिकरण द्वारा आवंटित 21430.54 वर्ग मीटर भूमि के सम्बन्ध में ग्रीनबेल इण्टरनेशनल द्वारा भूमि अधिग्रहण को चुनौती देते हुए मा० सर्वोच्च न्यायालय में स्पेशल लीव पिटीशन संख्या 27508/2010 दाखिल की गई, जिसमें मा० सर्वोच्च न्यायालय द्वारा भूखण्ड पर यथास्थिति बनाये रखने के आदेश दिये गये थे। यह स्थगनादेश दिनांक 14.05.2015 को समाप्त हो पाया था, जिसकी सूचना प्राधिकरण द्वारा याची को दिनांक 26.11.2015 को दी गयी थी।

4. याची संस्था द्वारा अवगत कराया गया है कि इस गांव के भूमि अधिग्रहण को मा० उच्च न्यायालय में चुनौती दी गई थी एवं मा० उच्च न्यायालय द्वारा सभी रिट याचिकाओं को समेकित करते हुए रिट याचिका संख्या 37443/2011 गजराज सिंह एवं अन्य बनाम उ०प्र० राज्य व अन्य में दिनांक 21.10.2011 को आदेश पारित करते हुए भूमि अधिग्रहण को तब तक के लिए स्थगित कर दिया गया था, जब तक कि National Capital Regional Planning Board के निर्देशों का समावेश मास्टर प्लान 2021 में नहीं कर लिया जाता है। इस आदेश को मा० सर्वोच्च न्यायालय में चुनौती दी गई एवं मा० सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या 4506/2011 में दिनांक 14.05.2015 को आदेश पारित करते हुए भूमि अधिग्रहण बहाल रखा गया। मा० सर्वोच्च न्यायालय के इस आदेश की जानकारी प्राधिकरण द्वारा दिनांक 26.11.2015 को उपलब्ध कराई गई। इस कारणवश भूमि आवंटन से लेकर दिनांक 26.11.2015 तक इस भूमि पर कोई कार्य नहीं किये जा सके थे।

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5. याची संस्था द्वारा अवगत कराया गया है कि उसके द्वारा पूरे भूखण्ड पर जीरो पीरियड देने की मांग तत्समय की गई एवं उसके सम्बन्ध में कोई निर्णय न होने पर उत्तर प्रदेश अर्बन प्लानिंग एण्ड डेवलपमेंट एक्ट की धारा 41(3) के अंतर्गत शासन में एक प्रत्यावेदन भी प्रस्तुत किया गया। इस प्रत्यावेदन को शासनादेश दिनांक 23.01.2020 को निस्तारित करते हुए प्राधिकरण को निर्देशित किया गया कि वे शासनादेश संख्या 3804/77-4-19-142एन/08 दिनांक 05.12.2019 के क्रम में याची के प्रत्यावेदन को निस्तारित करें। प्राधिकरण द्वारा शासनादेश दिनांक 05.12.2019 के अंतर्गत कोई परीक्षण न करते हुए याची के शून्य काल के प्रत्यावेदन को अपने आदेश दिनांक 07.07.2020 द्वारा सरसरी रूप से निस्तारित कर दिया गया।
6. याची संस्था द्वारा अवगत कराया गया है कि उपरोक्त आदेश दिनांक 07.07.2020 के विरुद्ध उसके द्वारा धारा 41(3) के अंतर्गत एक पुनरीक्षण याचिका दिनांक 03.11.2020 को दाखिल की गई, जिसमें कोई निर्णय न होने पर उसके द्वारा रिट याचिका संख्या 25082/2020 दाखिल की गई, जिसमें मा0 उच्च न्यायालय द्वारा अपने आदेश दिनांक 17.12.2020 के द्वारा पुनरीक्षण याचिका का निस्तारण 4 सप्ताह में करने के निर्देश दिये गये।
7. याची संस्था द्वारा अवगत कराया गया है कि रिवीजन याचिका में निर्णय न होने पर उसके द्वारा पुनः मा0 उच्च न्यायालय में रिट याचिका 2286/2022 दाखिल की गई, जिसमें मा0 उच्च न्यायालय द्वारा अपने आदेश दिनांक 26.04.2022 के द्वारा रिवीजन याचिका का निस्तारण 6 सप्ताह में करने के निर्देश दिए गए।
8. याची संस्था द्वारा अवगत कराया गया है कि उपरोक्त रिवीजन याचिका लम्बित रहने पर भी प्राधिकरण द्वारा गलत डिमाण्ड एवं निरस्तीकरण नोटिस दिनांक 23.12.2022 को जारी कर दी गई, जिसके विरुद्ध याची संस्था द्वारा मा0 उच्च न्यायालय में रिट याचिका संख्या 213/2023 दाखिल की गई, जिसमें मा0 उच्च न्यायालय द्वारा अपने आदेश दिनांक 12.01.2023 के द्वारा रिवीजन याचिका को तत्काल निस्तारित करने के निर्देश दिये गये। इस आदेश के क्रम में शासनादेश संख्या 752/77-4-23/67जीएन/2020 दिनांक 07.02.2023 के द्वारा याची के पुनरीक्षण याचिका को निस्तारित किया गया है, लेकिन इस आदेश में शासनादेश दिनांक 05.12.2019 का पूर्णतः पालन नहीं किया गया है।
9. याची संस्था द्वारा अवगत कराया गया है कि प्राधिकरण द्वारा अपने पत्र दिनांक 31.05.2011 एवं दिनांक 23.07.2014 के द्वारा खसरा संख्या 24 एवं 26 के सम्बन्ध में स्थगन आदेश के सम्बन्ध में अवगत कराया गया था एवं अपने पत्र दिनांक 26.11.2015 द्वारा स्थगन आदेश समाप्त होने के सम्बन्ध में अवगत कराया गया है। आवंटित भूखण्ड के कई हिस्सों पर स्थगनादेश होने के बावजूद

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प्राधिकरण द्वारा अपने पत्र दिनांक 04.03.2011 के द्वारा सम्पूर्ण भूखण्ड क्षेत्रफल 95970 वर्ग मीटर पर नक्शा अनुमोदित किया गया है।

10. याची संस्था द्वारा अवगत कराया गया है कि इन भूमियों पर विभिन्न स्थगन आदेशों के सम्बन्ध में प्राधिकरण द्वारा अपने पत्र दिनांक 27.01.2023 एवं दिनांक 13.09.2023 के द्वारा रिपार्ट उपलब्ध कराई गई है, जिसमें यह अवगत कराया गया है कि प्रभावित खसरा संख्या 154, 157 एवं 38 की भूमि 22367 वर्ग मीटर एवं खसरा संख्या 24 वं 26 की भूमि 3132 वर्गमीटर बनती है, जिस पर दिनांक 08.10.2010 से दिनांक 26.11.2015 तक कार्य बाधित था। इसके अतिरिक्त याची संस्था को आवंटित भूमि में खसरा संख्या 27 क्षेत्रफल 0.076 हे०, खसरा संख्या 31 क्षेत्रफल 0.669 हे० एवं खसरा संख्या 147 क्षेत्रफल 0.2555 हे० कुल क्षेत्रफल 10005 वर्ग मीटर भूमि का पुनर्ग्रहण भी किया जाना था जो कि तत्समय नहीं किया गया था, किन्तु प्राधिकरण की 114वीं बोर्ड मीटिंग दिनांक 10.02.2020 में यह प्रस्ताव किया गया था कि ऐसी जमीनों पर शासन के आदेश की प्रत्याशा में कार्य किया जाता रहेगा। यह भूमि अभी भी राजस्व अभिलेखों में चकमार्ग, सड़क, मुख्य मार्ग के रूप में अंकित है।

11. याची संस्था द्वारा अवगत कराया गया है कि उपरोक्त के कारण परियोजना पर कार्य करना सम्भव नहीं था। परियोजना के विभिन्न भागों पर भिन्न-भिन्न अवधियों में स्थगनादेश प्रभावी था, जिसके कारण परियोजना पर कार्य नहीं किया सकता था। इसी कारण से याची संस्था द्वारा वर्ष 2016 में जीरो पीरियड देने की याचना की गई, जिसे बहुत ही विलम्ब से वर्ष 2020 में 4 वर्ष के उपरान्त दिनांक 07.07.2020 को निस्तारित किया गया। यह निस्तारण भी गलत हुआ, क्योंकि इस निस्तारण में शासनादेश संख्या 3804/77-4-19-142एन/08 दिनांक 05.12.2019 का संज्ञान नहीं लिया गया।

12. याची संस्था द्वारा अवगत कराया गया है कि उपरोक्त कारणों से परियोजना के निष्पादन में काफी विलम्ब हुआ एवं परियोजना की लागत में अत्यधिक वृद्धि हो गई। इसी कारणवश परियोजना के आवंटियों द्वारा भी विभिन्न न्यायालयों में वाद दायर किये गये हैं एवं विकासकर्ता पर पेनाल्टी इत्यादि भी अधिरोपित की गई है।

13. याची संस्था द्वारा अवगत कराया गया है कि परियोजना का विकास अवरूढ़ होने के कारण SWAMIH fund ने विकासकर्ताओं को रू० 361.1 करोड़ स्वीकृत किया है। विकासकर्ता द्वारा इसके लिए पहले ही 48 लाख रूपये आडिट फीस का भुगतान कर दिया है, किन्तु प्राधिकरण द्वारा देयताओं के समुचित निस्तारण न किये जाने और आवेदन दिनांक 25.08.2022 के बावजूद SWAMIH fund के पक्ष में बन्धक अनुमति न दिये जाने के कारण फण्ड का वितरण बाधित है।

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14. याची संस्था द्वारा अवगत कराया गया है कि परियोजना से सम्बन्धित 5 टॉवर (G1, G2, G3, G4 & D1) पूर्णतः तैयार हैं, जिसमें 770 यूनिट स्थित हैं, जिनमें से 441 यूनिट के अधिभोग प्रमाण पत्र के लिए याची संस्था द्वारा आवेदन दिया जा चुका है। इसके अतिरिक्त 3 टॉवर (D2, D3 & D4) में 327 यूनिट्स के सम्बन्ध में औपचारिकताएं पूर्ण हैं एवं इनका अधिभाग प्रमाण पत्र प्राप्त करने की भी कार्यवाही प्रचलित है। इसके अतिरिक्त अन्य टॉवर (F1, F2, F3, F4, E1, E2, E3 & J2) भी समाप्त होने की कगार पर हैं एवं SWAMIH fund से धनराशि प्राप्त होने पर इनको भी पूर्ण करने की कार्यवाही कर ली जाएगी।

15. याची संस्था द्वारा अवगत कराया गया है कि उसके द्वारा Total permissible FAR के 30 प्रतिशत से अधिक का निर्माण पूर्ण कर लिया गया है, एवं उसके द्वारा 15.15 प्रतिशत FAR के आंशिक अधिभोग प्रमाण पत्र के लिए आवेदन भी कर दिया गया है।

16. याची संस्था द्वारा अवगत कराया गया है कि प्राधिकरण द्वारा अपने आदेश दिनांक 07.07.2020 में इस आशय का संज्ञान नहीं लिया कि संस्था को आवंटित कुल क्षेत्रफल के लगभग 55 प्रतिशत क्षेत्रफल पर विभिन्न न्यायालयों का स्थगन आदेश था। इसी प्रकार शासनादेश दिनांक 07.02.2023 में भी शासनादेश संख्या 3804/77-4-19-142एन/08 दिनांक 05.12.2019 की पालिसी में वाणिज्य लाभ को प्रदान नहीं किया गया एवं मात्र इतने ही क्षेत्रफल पर जीरो पीरियड दिया गया जिस क्षेत्रफल पर स्थगन आदेश प्रभावी था। इन आदेशों में निम्न तथ्यों का संज्ञान नहीं लिया गया है:-

(i) प्राधिकरण की 92वीं बोर्ड बैठक में पतवाड़ी गांव के सम्पूर्ण क्षेत्रफल पर दिनांक 21.10.2011 से दिनांक 24.08.2012 तक जीरो पीरियड घोषित करने का निर्णय ले लिया गया था।

(ii) आंशिक जीरो पीरियड क्षेत्रफल 21430.54 वर्ग मीटर पर प्राधिकरण की 111वीं बोर्ड बैठक दिनांक 01.02.2018 के क्रम में दिनांक 24.08.2012 से दिनांक 14.05.2015 तक प्रदान किया गया था।

चूंकि उपरोक्त स्थगन आदेशों से याची संस्था की 30 प्रतिशत से अधिक भूमि पर स्थगन आदेश प्रभावी था, अतः तत्समय प्रभावी शासनादेश संख्या 3804/77-4-19-142एन/08 दिनांक 05.12.2019 के क्रम में पूर्ण भूमि पर जीरो पीरियड दिया जाना चाहिए था। इसी प्रकार जितनी अवधि का जीरो पीरियड दिया जाएगा, उतनी ही अवधि का समय परियोजना समाप्त करने के लिए बिना किसी समय विस्तारण शुल्क के दिया जाना चाहिए।

17. उपरोक्त तथ्यों के आधार पर याची संस्था द्वारा यह मांग की गई है कि प्राधिकरण के आदेश दिनांक 07.07.2020 को निरस्त किया जाए एवं भूखण्ड के

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आवंटन दिनांक 27.04.2010 से लेकर जब तक देयकों के पुर्ननिर्धारण का आदेश जारी नहीं कर दिया जाता है, तब तक पूर्ण जीरो पीरियड का लाभ उपलब्ध कराया जाए। इसी प्रकार वर्तमान रिवाईज्ड मैप को revalidate कर दिया जाए तथा प्राधिकरण में दाखिल किये गये अधिभोग प्रमाण पत्र के आवेदन पर शीघ्र निर्णय लिया जाए। इसी प्रकार याची संस्था द्वारा यह भी निवेदन किया गया है कि प्राधिकरण की ओर से जारी डिमाण्ड नोटिस भी निरस्त किया जाए।

18. प्राधिकरण द्वारा यह अवगत कराया गया है कि बिल्डर्स आवासीय भूखण्डों की योजना बीआरएस 2010-2011 के अन्तर्गत मे0 पटेल एडवांस जेवी को भूखण्ड संख्या जीएच-03, सेक्टर-टेकजोन-4, क्षेत्रफल 96000 वर्ग मीटर का आवंटन दिनांक 27.04.2010 को किया गया था। परियोजना विभाग से प्राप्त लीज प्लान के अनुसार भूखण्ड का कुल वास्तविक क्षेत्रफल 95970 वर्गमीटर रह गया, जिसमें से 74539.46 वर्ग मीटर भूमि किलयर थी तथा 21430.54 वर्ग मीटर भूमि पर मा0 उच्च न्यायालय से स्टे था, जिस कारण प्राधिकरण द्वारा कुल किलयर क्षेत्रफल 74539.46 वर्ग मीटर की लीजडीड का निष्पादन दिनांक 06.08.2010 को किया गया। कालान्तर में मा0 उच्च न्यायालय से विवादित भूमि के स्थगन आदेश मुक्त होने के उपरान्त परियोजना विभाग से संशोधित लीज प्लान के अनुसार अवशेष भूमि क्षेत्रफल 21430.54 वर्गमीटर भूमि की सप्लीमेन्ट्री डीड दिनांक 13.10.2010 को प्राधिकरण द्वारा निष्पादित कराते हुए कम्पनी को भूखण्ड का कब्जा प्रदान किया गया।

19. प्राधिकरण द्वारा यह अवगत कराया गया है कि मा0 उच्च न्यायालय के आदेश के विरुद्ध मे0 क्रोनबेल इंटरनेशनल प्रा0लि0 द्वारा प्राधिकरण के विरुद्ध मा0 उच्चतम न्यायालय में विशेष अनुज्ञा याचिका संख्या 27508/2010 दायर की गई जिस पर मा0 उच्चतम न्यायालय से स्थगन आदेश पारित होने के कारण प्राधिकरण द्वारा कुल लीज्ड क्षेत्रफल में से 21430.54 वर्गमीटर भूमि पर विकास कार्य प्रतिबंधित कर दिया गया, जिसके क्रम में प्राधिकरण के पत्र दिनांक 31.05.2011 द्वारा प्रभावित क्षेत्रफल पर यथास्थिति बनाए रखने हेतु आवंटी. कम्पनी को सूचित किया गया।

20. प्राधिकरण द्वारा यह अवगत कराया गया है कि आवंटी बिल्डर कम्पनी द्वारा प्राधिकरण में दिनांक 23.01.2013 को एक प्रार्थना पत्र प्राधिकरण में प्रस्तुत करते हुए अनुरोध किया गया कि वे प्रभावित क्षेत्रफल 21430.54 वर्गमीटर का उपयोग करने में असमर्थ हैं, इसलिए उनसे इस एरिया की किश्तें न वसूली जाएं। प्राधिकरण द्वारा आवंटी के अनुरोध के क्रम में प्राधिकरण के पत्र दिनांक 19.02.2013 के माध्यम से आवंटी कम्पनी को सूचित किया गया कि उनकी मूल लीज डीड दिनांक 06.08.2010 में यह स्पष्ट किया गया था कि यदि आवंटी को विवादित भूमि क्षेत्रफल 21430.54 वर्गमीटर पर क्लेम बनाए रखना है, तो उनको

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सम्पूर्ण लीज्ड क्षेत्रफल के पेमेंट प्लान दिनांक 28.07.2010 के अनुसार किशतों का भुगतान करना होगा तथा यदि इसके बावजूद भी यदि आवंटी कम्पनी विवादित भूमि पर अपना क्लेम बनाए नहीं रखना चाहते हैं, तो उनको विवादित भूमि को सरेण्डर करना होगा, तदोपरान्त ही किशतों का पुर्ननिर्धारण किया जा सकेगा।

21. प्राधिकरण द्वारा यह अवगत कराया गया है कि आवंटी कम्पनी द्वारा दिनांक 28.11.2013 को प्रेषित पत्र के माध्यम से प्राधिकरण से अनुरोध किया गया कि उनकी डिफाल्टेड किशतों की धनराशि का पुर्ननिर्धारण कर दिया जाए जिसके क्रम में तत्कालीन मुख्य कार्यपालक अधिकारी के अनुमोदन के उपरान्त प्राधिकरण के पत्र दिनांक 29.11.2013 के माध्यम से आवंटी कम्पनी की डिफाल्टेड किशतों की धनराशि रू0 23,41,92,136/- का पुर्ननिर्धारण किया गया।

22. प्राधिकरण द्वारा यह अवगत कराया गया है कि आवंटी कम्पनी मे0 पटेल एडवांस जेवी द्वारा अपने पत्र दिनांक 14.09.2015 के माध्यम से प्राधिकरण से अनुरोध किया गया कि भूखण्ड के लीज्ड क्षेत्रफल 95970 वर्गमीटर में से 21430.54 वर्गमीटर क्षेत्रफल पर मा10 उच्चतम न्यायालय से स्थगन आदेश होने के कारण यह क्षेत्रफल विवादित है जिस कारण इस क्षेत्रफल पर विकास कार्य करने पर प्रतिबंध है। कम्पनी द्वारा अनुरोध किया गा कि उनको सम्पूर्ण भूखण्ड पर कार्य करने की अनुमति प्रदान की जाए एवं उनके पेमेंट शिड्यूल को रि-शिड्यूल कर दिया जाए तथा जब तक उनको विवादित क्षेत्रफल 21430.54 वर्गमीटर पर कार्य करने की अनुमति प्रदान की जाती है, तब तक इस एरिया का ब्याज माफ कर दिया जाए।

23. प्राधिकरण द्वारा यह अवगत कराया गया है कि शून्य काल हेतु प्राधिकरण स्तर पर गठित समिति की अनुशंसाओं को प्राधिकरण की 104वीं बोर्ड बैठक दिनांक 14.03.2016 के अनुपूरक मद संख्या 104/6 में प्रस्तुत किया गया, जिसके अन्तर्गत कम्पनी को दिनांक 26.06.2010 से दिनांक 26.11.201 (स्थगनादेश मुक्त होने की सूचना प्राधिकरण में दिए जाने की तिथि तक) तक शून्यकाल दिए जाने का प्रस्ताव अनुमोदित हुआ।

24. प्राधिकरण द्वारा यह अवगत कराया गया है कि प्राधिकरण की 111वीं बोर्ड बैठक के मद संख्या 11/10 पर प्रस्ताव के क्रम में कम्पनी को क्षेत्रफल 21430 वर्गमीटर पर दिनांक 24.08.2012 से दिनांक 14.05.2015 तक की अवधि (दिनांक 21.10.2011 से दिनांक 24.08.2012 के पूर्व में अनुमन्य शून्यकाल के अतिरिक्त) का शून्यकाल अनुमन्य किया गया।

25. प्राधिकरण द्वारा यह अवगत कराया गया है कि प्राधिकरण के सुपर इम्पोज मानचित्र के अनुसार मे0 पटेल एडवांस जेवी के भूखण्ड संख्या जीएच-03, सेक्टर-टेकजोन-4, क्षेत्रफल 95970 वर्गमीटर पर ग्राम पतवाड़ी के खसरा संख्या

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154पी, 145पी, 147पी, 157पी 146पी, 38पी, 28पी, 31पी, 26पी, 24पी, 29पी, 27पी पड़ते हैं।

26 प्राधिकरण द्वारा यह अवगत कराया गया है कि मा0 उच्च न्यायालय द्वारा रिट याचिका 17068/2009 हरकरण सिंह बनाम उत्तर प्रदेश राज्य एवं अन्य में पारित आदेश दिनांक 19.07.2011 के अंतर्गत ग्राम पतवाड़ी की 589.88 हे0 भूमि का अधिग्रहण निरस्त किया गया था तथा निरस्त भूमि में से याची कम्पनी मे0 पटेल एडवांस जेवी के 154पी, 145पी, 147पी, 157पी 146पी, 38पी, 28पी, 31पी, 26पी, 24पी, 29पी, 27पी सम्मिलित थे।

27. प्राधिकरण द्वारा यह अवगत कराया गया है कि ग्राम पतवाड़ी के खसरा संख्या 24 रकबा 2.0667 हे0 एवं खसरा संख्या- 26 रकबा 3.9970 हे0 पर मा0 उच्चतम न्यायालय द्वारा विशेष अनुज्ञा याचिका संख्या 27508/2010 मे0 क्रेनबेल इंटरनेशनल प्रा0 लि0 बनाम उत्तर प्रदेश राज्य एवं अन्य में दिनांक 08.10.2010 को स्थगनादेश पारित किया गया था जिसमें मे0 पटेल एडवांस जेवी का 21430.54 वर्गमीटर क्षेत्रफल प्रभावित था तथा अवशेष क्षेत्रफल टेकजोन-4 के भूखण्ड संख्या जीएच-6बी, जीएच-03, जीएस-07ए, भूखण्ड-10 एवं जीएच-04 में आ रहा था।

28. प्राधिकरण द्वारा यह अवगत कराया गया है कि ग्रेटर नोएडा की 104वीं बोर्ड बैठक दिनांक 14.03.2016 के अनुपूरक मद संख्या 104/5 में जिन 10 बिल्डर कम्पनियों को शून्यकाल अनुमन्य किए जाने का प्रस्ताव था, उसे प्राधिकरण की 111वीं बोर्ड बैठक दिनांक 01.02.2018 के माध्यम से निरस्त कर दिया गया था। इस प्रकार किसी बिल्डर कम्पनी को दिनांक 21.10.2011 से दिनांक 24.08.2012 के अतिरिक्त कोई अन्य शून्यकाल का लाभ अनुमन्य नहीं किया गया है।

29. प्राधिकरण द्वारा यह अवगत कराया गया है कि प्राधिकरण के परियोजना विभाग की आख्या के अनुसार मे0 पटेल एडवांस जेवी के भूखण्ड के अन्तर्गत पड़ने वाले खसरा संख्या 38 में कुल 1.7022 हे0, खसरा संख्या 154भ में 0.2130 हे0 तथा खसरा संख्या 157भ में 0.3215 हे0, खसरा संख्या 24 में 1.0940 हे0 तथा खसरा संख्या 26 में 2.0381 हे0 भूमि आ रही थी। उक्त आख्या के अनुसार मे0 पटेल एडवांस जेवी के भूखण्ड के अन्तर्गत पड़ने वाले खसरा, मा0 न्यायालय के स्थगनादेश से कब से कब तक प्रभावित रहे, का विवरण निम्नवत् है:-

ग्राम का नाम	प्रभावित संख्या/क्षेत्रफल	खसरा	स्थगनादेश का दिनांक	स्थगनादेश से मुक्त होने का दिनांक
पतवाड़ी	38/1.7022 हे0		27.09.2013	14.05.2015
	154भ/0.2130 हे0		15.02.2013	14.05.2015
	157भ/0.3215 हे0			
	24/1.0940 हे0		08.10.2010	14.05.2015
	26/2.0381 हे0			

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30. प्राधिकरण द्वारा यह भी अवगत कराया गया कि खसरा संख्या-38,154भ एवं 157भ में मैसरी पटेल एडवांस जे0वी0 के भूखण्ड के अन्तर्गत पड़ने वाले कुल क्षेत्रफल 22367 वर्ग मीटर का दिनांक 24.08.2012 से दिनांक 14.05.2015 तक के शून्यकाल का लाभ नहीं दिया गया है।

31. प्राधिकरण द्वारा सुनवाई के समय अवगत कराया गया कि खसरा संख्या-24 रकबा 1.0940 है0 तथा खसरा संख्या 26 रकबा 2.0381 है0, कुल प्रभावित क्षेत्रफल 31321 वर्गमीटर पर दिनांक 08.10.2010 से 14.05.2015 तक स्थगनादेश प्रभावी था, जिसमें से मात्र 21430.54 वर्ग मीटर पर दिनांक 21.10.2011 से दिनांक 14.05.2015 तक का शून्यकाल अनुमन्य किया गया एवं दिनांक 08.10.2010 से 20.10.2011 तक शून्यकाल अनुमन्य नहीं किया गया। इसके अतिरिक्त अवशेष क्षेत्रफल 9890.46 वर्गमीटर पर कोई शून्यकाल अनुमन्य नहीं किया गया।

32. प्राधिकरण की 111वीं बोर्ड बैठक में आवंटी कम्पनी को दिनांक 24.08.2012 से दिनांक 14.05.2015 तक की अवधि का शून्यकाल घोषित किया गया था, परन्तु तत्समय आवंटी द्वारा अपने पत्र दिनांक 26.02.2018 के माध्यम से शून्यकाल का लाभ देते हुए अतिदेय धनराशि का रि-शिड्यूलमेंट करने हेतु आवेदन किया गया था, जिसके कम में प्राधिकरण के पत्र दिनांक 17.05.2018 के द्वारा प्राधिकरण की रि-शिड्यूलमेंट नीति के अनुसार उनके प्रकरण में उक्त आंशित क्षेत्रफल/अवधि के लिए सिर्फ दण्ड ब्याज हेतु शून्यकाल का लाभ देते हुए कुल अतिदेय धनराशि (मेन पेमेंट प्लान+रि-शिड्यूलमेंट पेमेंट प्लान+अतिरिक्त प्रतिकर) धनराशि रू0 162,06,04,036/- की 15 प्रतिशत धनराशि रू0 24,71,93,175/- दिनांक 10.06.2018 तक जमा की जानी थी। शेष 85 प्रतिशत धनराशि एवं भविष्य की मूल देयता को मिला 172,89,03,974/- को 04 किशतों में लिए जाने का प्रस्ताव था, परन्तु आवंटी कम्पनी द्वारा 15 प्रतिशत वांछित धनराशि जमा नहीं करायी गयी, जिसमें कारण उनकी किशतों का रि-शिड्यूलमेंट नहीं हो सका।

33. प्राधिकरण द्वारा यह भी अवगत कराया गया कि खसरा संख्या 154भ, 157भ एवं 38 की भूमि 22367 वर्गमीटर एवं खसरा संख्या 24 एवं 26 की भूमि कमशः 1.0940 है0 एवं 2.0381 है0 कुल 31321 वर्गमीटर बनती है। इस प्रकार कुल 53688 वर्गमीटर भूमि पर स्थगनादेश प्रभावी जो कि कुल आवंटित भूमि का लगभग 55 प्रतिशत था। यद्यपि कंपनी के 30 प्रतिशत से अधिक क्षेत्रफल पर मा0 उच्च न्यायालय/उच्चतम न्यायालय का स्थगनादेश प्रभावित था, परन्तु शासनादेश दिनांक 05.12.2019 में उल्लिखित शर्तों को कम्पनी द्वारा पूरा नहीं किया गया है, जिसके अनुसार विकासकर्ता द्वारा दिनांक 30 जून, 2021 तक परियोजना पूर्ण किये जाने का आश्वासन दिया गया हो अथवा नियत अवधि में परियोजना पूर्ण कर ली गयी हो।

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34. प्राधिकरण द्वारा यह भी अवगत कराया गया कि मा0 उच्च न्यायालय में योजित रिट याचिका संख्या 37443/2011 गजराज एवं अन्य बनाम उत्तर प्रदेश राज्य एवं अन्य में माननीय उच्च न्यायालय के आदेश दिनांक 21.10.2011 के पृष्ठ संख्या-384 में जिन ग्रामों की अधिसूचना निरस्त की गई थी, उनमें से तीन ग्रामों को छोड़कर अन्य सभी ग्रामों (पतवाड़ी सहित) के अधिग्रहण को बहाल कर दिया गया था, जिसके उपरान्त सभी प्रभावित आवंटियों को दिनांक 19.07.2011 से दिनांक 24.08.2012 तक का शून्यकाल अनुमन्य करते हुए निर्माण कार्य प्रारम्भ करने की अनुमति प्रदान की गई थी जिसमें ग्रेटर नोएडा वेस्ट के सभी भूखण्डों सहित मै0 पटेल एडवांस जेवी का प्रकरण भी सम्मिलित था। प्राधिकरण द्वारा भूमि अधिग्रहण निरस्त होने के कारण माननीय उच्चतम न्यायालय में विशेष अनुज्ञा याचिका संख्या 198301/2012 ग्रेटर नोएडा प्राधिकरण बनाम प्रमोद व अन्य एवं कृषकों द्वारा एस0एल0पी0 संख्या 30909/2011 श्रीमती सावित्री देवी व अन्य बनाम उत्तर प्रदेश राज्य व अन्य योजित को गई। उक्त दोनों प्रकार की एस0एल0पी0 पर माननीय उच्चतम न्यायालय द्वारा सुनवाई करते हुए यह टिप्पणी की गई कि उक्त समस्त ग्रामों की अधिसूचित भूमि पर विकास कार्य किया जा चुके हैं तथा उक्त टिप्पणी के साथ मा0 उच्चतम न्यायालय द्वारा समस्त एस0एल0पी0 याचिकाएँ दिनांक 14.05.2015 को निस्तारित करते हुए सभी अधिसूचनाओं को Upheld कर दिया गया। मैसर्स क्रैनबेल इंटरनेशनल के वाद से भूखण्ड के 21430.54 वर्गमीटर पर दिनांक 08.10.2010 से दिनांक 14.05.2015 तक कोर्ट स्टे के कारण कार्य बाधित रहा जिसका शून्यकाल याची कम्पनी को 111वीं बोर्ड बैठक में (पूर्व में दिनांक 21.10.2011 से दिनांक 24.08.2012 तक अनुमन्य शून्यकाल के अतिरिक्त) प्रदान किया गया है।

35. मेरे द्वारा दोनों पक्षों की सुनवाई की गई एवं पत्रावली पर उपलब्ध तथ्यों का परीक्षण किया गया।

36. प्राधिकरण द्वारा याची संस्था के पक्ष में भूखण्ड संख्या GH-03, Sector-Tech Zone-4 क्षेत्रफल 95970 वर्ग मीटर दिनांक 27.04.2010 को आवंटित किया गया था। आवंटन के समय प्राधिकरण का कब्जा पूर्ण आवंटित भूखण्ड पर नहीं था। प्राधिकरण द्वारा दिनांक 06.08.2010 को 74539.40 वर्ग मीटर भूमि की लीज डीड निष्पादित की गई। शेष भूमि 21430.54 वर्ग मीटर की सप्लीमेंटरी लीज डीड दिनांक 13.10.2010 को निष्पादित की गई।

37. प्राधिकरण की आख्या के अनुसार मै0 क्रैनबेल इंटरनेशनल के वाद से भूखण्ड के 21430.54 वर्गमीटर पर दिनांक 08.10.2010 से दिनांक 14.05.2015 तक कोर्ट स्टे के कारण कार्य बाधित रहा, जिसका शून्यकाल याची कम्पनी को 111वीं बोर्ड बैठक में (पूर्व में दिनांक 21.10.2011 से दिनांक 24.08.2012 तक सम्पूर्ण क्षेत्रफल 95970.54 वर्गमीटर पर अनुमन्य शून्यकाल के अतिरिक्त) दिनांक 24.08.

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2012 से दिनांक 14.05.2015 तक प्रदान किया गया है। प्राधिकरण के अनुसार दिनांक 08.10.2010 से दिनांक 20.10.2011 तक का शून्यकाल अनुमन्य नहीं किया गया है।

38. प्राधिकरण की आख्या के अनुसार मे0 पटेल एडवांस जेवी के भूखण्ड के अन्तर्गत मा0 न्यायालय के स्थगनादेश से प्रभावित खसरों के संबंध में विवरण निम्नवत् है:-

ग्राम का नाम	प्रभावित संख्या/क्षेत्रफल	खसरा	स्थगनादेश का दिनांक	स्थगनादेश से मुक्त होने का दिनांक
पतवाड़ी	38/1.7022 हे0		27.09.2013	14.05.2015
	154भ/0.2130 हे0 157भ/0.3215 हे0		15.02.2013	14.05.2015
	24/1.0940 हे0 26/2.0381 हे0		08.10.2010	14.05.2015

खसरा संख्या 38 रकबा 1.7022 हे0 कुल प्रभावित क्षेत्रफल 17022 वर्गमीटर पर दिनांक 27.09.2013 से दिनांक 14.05.2015 तक स्थगनादेश प्रभावी था। इस क्षेत्रफल पर पूर्व में कोई शून्यकाल अनुमन्य नहीं किया गया।

खसरा संख्या 154भी रकबा 0.2130 हे0, खसरा संख्या 157भ रकबा 0.3215 हे0 कुल प्रभावित क्षेत्रफल 5345 वर्गमीटर पर दिनांक 15.02.2013 से दिनांक 14.05.2015 तक स्थगनादेश प्रभावी था। इस क्षेत्रफल पर पूर्व में कोई शून्यकाल अनुमन्य नहीं किया गया।

खसरा संख्या-24 रकबा 1.0940 हे0 तथा खसरा संख्या 26 रकबा 2.0381 हे0, कुल प्रभावित क्षेत्रफल 31321 वर्गमीटर पर दिनांक 08.10.2010 से 14.05.2015 तक स्थगनादेश प्रभावी था, जिसमें से मात्र 21430.54 वर्गमीटर पर दिनांक 21.10.2011 से दिनांक 14.05.2015 तक का शून्यकाल अनुमन्य किया गया एवं दिनांक 08.10.2010 से दिनांक 20.10.2011 तक शून्यकाल अनुमन्य नहीं किया गया। इसके अतिरिक्त अवशेष क्षेत्रफल 9890.46 वर्गमीटर पर कोई शून्यकाल अनुमन्य नहीं किया गया। दिनांक 21.10.2011 से दिनांक 24.08.2012 तक सम्पूर्ण भूखण्ड पर शून्य अवधि अनुमन्य किया गया है।

39. जैसा कि प्राधिकरण द्वारा अपनी अद्यतन आख्या में तथा सुनवाई के समय यह स्वीकार किया गया है कि स्थगनादेशों से प्रभावित खसरा संख्या 154, 157 एवं 38 की भूमि क्षेत्रफल 22367 वर्ग मीटर एवं खसरा संख्या 24 एवं 26 भूमि क्षेत्रफल 31321 वर्ग मीटर बनती है। इस प्रकार कुल क्षेत्रफल 53688 वर्ग मीटर भूमि पर भिन्न तिथियों में स्थगन आदेश प्रभावी था, जो कुल आवंटित भूमि का 55 प्रतिशत था। यह स्पष्ट है कि कुल क्षेत्रफल 31321 वर्गमीटर पर स्थगनादेश दिनांक 08.10.2010 से दिनांक 14.05.2015 तक प्रभावी था जो कि कुल आवंटित

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क्षेत्रफल का 32.6 प्रतिशत होता है जो कि 20 प्रतिशत से अधिक है। इस आधार पर याची संस्था द्वारा प्राधिकरण से रथगन आदेश की अवधि को शून्य काल घोषित किये जाने का निवेदन किया था, जिस पर प्राधिकरण की ओर से कोई निर्णय न लेने के कारण शासनादेश दिनांक 23.01.2020 के द्वारा यह निर्देशित किया गया था कि शासनादेश संख्या 3804/77-4-19-142एन/08 दिनांक 05.12.2019 के अनुसार निर्णय लेना सुनिश्चित किया जाए। इसको ध्यान में रखते हुए प्राधिकरण द्वारा अपने आदेश संख्या ग्रे.नो./बी.आर.एस./2020/224 दिनांक 07.07.2020 के द्वारा निम्न आदेश किया गये हैं:-

“कृपया अवगत कराना है कि आपके द्वारा अपने भूखण्ड संख्या-जीएच-03, सेक्टर-टेकजोन-04 क्षेत्रफल 95970 वर्ग मीटर के सापेक्ष शून्यकाल दिये जाने के सम्बन्ध में औद्योगिक विकास आयुक्त महोदय उ0प्र0शासन को प्रत्यावेदन दिनांक 03.12.2018 प्रस्तुत किया गया था, जिसके क्रम में शासन के पत्र संख्या-4023/77-4-19, दिनांक 23.01.2020 के माध्यम से निर्देशित किया गया है कि आपके शून्यकाल के प्रकरण को शासनादेश संख्या 3804/77-4-19-142एन/08, दिनांक 05.12.2019 के द्वारा निहित व्यवस्था के अनुसार निस्तारित किया जाये। इसके अतिरिक्त आपकी कम्पनी ने शून्यकाल हेतु आवेदन पत्र दिनांक 04.02.2020 प्रस्तुत किया गया है।

उपरोक्त के संबंध में अवगत कराना है कि आपके प्रकरण का संदर्भित शासनादेश के प्राविधानों के अंतर्गत परीक्षण किया गया। परीक्षणोपरान्त यह निर्णय लिया गया है कि आपको पूर्व में प्राधिकरण की 111वीं बोर्ड बैठक दिनांक 01.02.2018 में अनुमोदित प्रस्ताव के क्रम में दिनांक 21.10.2011 से दिनांक 24.08.2012 तक के शून्यकाल के अतिरिक्त आंशिक कार्यबाधित क्षेत्रफल 21430.54 वर्ग मीटर पर तत्समय की शून्यकाल नीति के अनुसार दिनांक 24.08.2012 से दिनांक 14.05.2015 तक आंशिक रूप से शून्यकाल अनुमन्य किया जा चुका है। अतः अतिरिक्त शून्यकाल की अनुमन्यता नहीं बनती है। तदनुसार आपके प्रत्यावेदन को निस्तारित किया जाता है।”

40. उपरोक्त आदेश से यह विदित है कि प्राधिकरण द्वारा यह स्वीकार किया गया है कि दिनांक 21.10.2011 से दिनांक 24.08.2012 तक के शून्य काल के अंतर्गत आंशिक कार्य बाधित क्षेत्रफल 21430.54 वर्गमीटर पर तत्समय की शून्य काल की नीति के अनुसार दिनांक 24.08.2012 से दिनांक 14.05.2015 तक का आंशिक रूप से अतिरिक्त शून्य काल अनुमन्य किया जा चुका है। वस्तुतः प्राधिकरण द्वारा अपने इस आदेश में शासनादेश दिनांक 05.12.2019 का संज्ञान लिया ही नहीं गया है, जैसा कि शासन द्वारा आदेश दिनांक 23.01.2020 द्वारा

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निर्देशित किया गया था। शासनादेश दिनांक 05.12.2019 वस्तुतः अपूर्ण गुप हाउसिंग की परियोजनाओं को रागयान्तर्गत पूर्ण करने के लिए निर्धारित छूट देने के लिए जारी किया गया था।

41. उपरोक्त से यह स्पष्ट है कि यह शून्य काल का लाभ उन सभी विकासकर्ताओं को दिया जाना था जो इस आशय का लिखित आश्वासन देते कि वे अपनी परियोजना को दिनांक 30.06.2021 तक पूर्ण कर लेंगे। उक्त सुविधा को शासनादेश दिनांक 02.04.2020 के द्वारा दिनांक 31.12.2021 तक बढ़ाया गया था। इस शासनादेश के तहत देयकों के पुर्ननिर्धारित न हो पाने के कारण मा0 न्यायालयों में वाद योजित किये गये, जिसके कारण परियोजना में विलम्ब भी हुआ। वस्तुतः शासनादेश में उल्लिखित सुविधाओं का लाभ प्राधिकरण द्वारा तत्समय ही आवंटी को उपलब्ध करा देना चाहिए था जिससे यह परियोजना निर्धारित अवधि में पूर्ण की जा सके। इसी कारणवश विकासकर्ता द्वारा अभी तक परियोजना पूरी नहीं की गई है। शासनादेश के अनुसार यदि तत्समय ही शून्य काल से सम्बन्धित लाभ दे दिया जाता, तो परियोजना पूर्ण करने में अनावश्यक विलम्ब नहीं होता। इसी प्रकार पुनरीक्षण याचिका Great Value Projects India Ltd. versus Noida में शासनादेश दिनांक 24.07.2023 के द्वारा यह प्रतिपादित किया गया है कि:-

“पुनरीक्षणकर्ता को दिनांक 19.04.2012 से 04.08.2013 तक भूखण्ड 72957.60 वर्गमीटर पर जीरो पीरियड का लाभ दिया जाना चाहिए, क्योंकि उस अवधि में प्रश्नगत भूखण्ड के लिए एक बड़े हिस्से (29656.04 वर्गमीटर) पर मा0 न्यायालयों के स्थगन आदेश और वाद लंबित रहे। नीति के अनुसार यदि आवंटित रकबे का 30 प्रतिशत से अधिक हिस्सा न्यायालय के स्थगन आदेशों से प्रभावित रहा हो तो सम्पूर्ण क्षेत्रफल पर जीरो पीरियड का लाभ दिए जाने का प्राविधान है। उक्त प्राविधानों के अंदर आवंटी की आवंटित रकबा 72957.60 वर्ग मीटर पूर्ण जीरो पीरियड का लाभ दिनांक 19.04.2012 से दिनांक 04.08.2013 तक दिया जाना चाहिए और किश्तें तदनुसार शिफ्ट की जानी चाहिए। यहाँ यह स्पष्ट किया जाना है कि जीरो पीरियड का लाभ जिस अवधि का प्राप्त होगा उस अवधि में इंटररेस्ट, पीनल इंटररेस्ट, कम्पाउंडिंग, लीज रेंट और टाइम एक्सटेंशन चार्जेज माफ किये जाएंगे तथा तदनुसार आगणन करते हुए इन्सटालमेंट शिफ्ट किये जाएंगे तथा जितने पीरियड का लाभ जीरो पीरियड के रूप में दिया जा रहा है उतनी अवधि परियोजना को पूर्ण करने के लिए लीज डीड के अनुसार स्वीकृत अवधि में बगैर किसी टाइम एक्सटेंशन चार्जेज के जोड़े जाएंगे तथा उपरोक्त जीरो पीरियड का लाभ अनुमन्य करते हुए पुनरीक्षणकर्ता के देयकों का प्राधिकरण द्वारा नए सिर से आगणन कर देयकों की राशि से पुनरीक्षणकर्ता को अवगत कराया जाएगा।”

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उपरोक्त से यह स्पष्ट है कि 30 प्रतिशत से अधिक क्षेत्रफल स्थगनादेश से प्रभावित होने के कारण याची संस्था को पूरे भूखण्ड पर शून्य काल का लाभ दिये जाने का औचित्य बनता है।

42. उपरोक्त विवेचना से यह स्पष्ट है कि याची संस्था को आवंटित भूमि के 30 प्रतिशत से अधिक क्षेत्रफल पर दिनांक 08.10.2010 से दिनांक 14.05.2015 तक भिन्न खसरा संख्याओं पर स्थगन आदेश प्रभावी थे जिसकी सूचना प्राधिकरण द्वारा याची संस्था को अपने पत्र दिनांक 26.11.2015 के माध्यम से दी गई है। अतः वस्तुतः निर्माण दिनांक 26.11.2015 के उपरान्त ही किये जा सकते थे। अतः शासनादेश संख्या 3804/77-4-19-142एन/08 दिनांक 05.12.2019 के प्राविधान के अनुसार पूरे क्षेत्रफल पर इस अवधि (स्थगनादेश दिनांक 08.10.2010 से दिनांक 26.11.2015) का पूर्ण शून्य काल का लाभ दिये जाने का औचित्य है।

43. याची संस्था द्वारा अवगत कराया गया है कि 10005 वर्ग मीटर भूमि जो ग्राम समाज भूमि है एवं चकमार्ग, सड़क, मुख्य मार्ग के रूप में अंकित है पर आज तक पुर्नग्रहण नहीं हो पाया है। इसकी पुष्टि सुनवाई के दौरान प्राधिकरण द्वारा भी की गई है। यह स्पष्ट नहीं है कि ऐसे पुर्नग्रहण न होने में परियोजना के निर्माण पर कोई प्रभाव पड़ा अथवा नहीं। इस आशय का कोई प्रमाण संस्था द्वारा याचिका में प्रस्तुत नहीं किया गया है जो यह दर्शाता हो कि पुर्नग्रहण न होने के कारण निर्माण बंद थे। इस प्रश्न पर प्राधिकरण द्वारा भी पूर्व में कोई विवेचना नहीं की गई है। प्राधिकरण बोर्ड की 114वीं बैठक दिनांक 31.05.2019 के मद संख्या-08 पर निम्न प्रस्ताव अनुमोदित किया गया है—

“पुर्नग्रहण की प्रत्याशा में योजना के मध्य खण्ड व भाग के रूप में आ रही नियोजन की दृष्टि से उपयोगी भूमि का आवंटन/उपयोग महायोजना के अनुसार सुनियोजित औद्योगिक विकास हेतु किया जाता रहे अर्थात् पुर्नग्रहण की प्रत्याशा में प्राधिकरण की भूमि आवंटन, नियोजन, लीज डीड व नक्शा स्वीकृत किया जाता रहेगा तथा आवंटी द्वारा निर्माण किया जाता रहेगा। पुर्नग्रहण न होने के कारण निवेश के अवसर रुकने नहीं चाहिये व उत्तर प्रदेश को निवेश, रोजगार के अवसर प्राप्त होने चाहिये। पुर्नग्रहण मूल्य आदि के सम्बन्ध में शासन के जो भी निर्णय होगा प्राधिकरण उसका पालन करेगा।” प्रस्ताव प्राधिकरण बोर्ड की 117वीं बैठक दिनांक 10.02.2020 के अनु० मद संख्या 12 के रूप में अवलोकनार्थ प्रस्तुत किया गया।

अतः इस संबंध में याची संस्था 10005 वर्ग मीटर भूमि पर निर्माण कार्य प्रभावित होने एवं तत्संबंधी शून्यकाल से संबंधी साक्ष्य प्राधिकरण में प्रस्तुत करे जिस पर प्राधिकरण अपने प्रचलित नियमों के अनुसार निर्णय लेना सुनिश्चित करे।

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44. यह स्पष्ट है कि सम्पूर्ण भूखण्ड पर कब्जा प्राप्त हो जाने के उपरान्त याची संस्था द्वारा भूखण्ड पर निर्माण कार्य कराये गये हैं एवं अधिभोग प्रमाण पत्र जारी किये जाने हेतु आवेदन भी समय-समय पर प्रस्तुत किये गये हैं। ऐसी स्थिति में आज तक की अवधि के शून्य काल दिये जाने का कोई औचित्य नहीं बनता है।
45. उपरोक्त विवेचना के अनुसार प्राधिकरण का आदेश दिनांक 07.07.2020 एवं demand notice दिनांक 13.06.2023 निरस्त किया जाता है एवं प्राधिकरण को यह निर्देशित किया जाता है कि पूर्ण भूमि पर स्थगनादेश दिनांक 08.10.2010 से दिनांक 26.11.2015 तक की अवधि का शून्यकाल प्रदान करते हुए याची संस्था के देयकों का पुर्ननिर्धारण कर लिया जाए। यहाँ यह स्पष्ट किया जाता है कि जीरो पीरियड का लाभ जिस अवधि का प्राप्त होगा, उस अवधि में interest, penal interest, lease rent, समय विस्तारण शुल्क माफ किये जाएंगे तथा तदनुसार किश्तें शिफ्ट कर दी जाएंगी। जितने समय का लाभ जीरो पीरियड के रूप में दिया जा रहा है, उतनी अवधि परियोजना को पूरी करने के लिए लीज डीड के अनुसार स्वीकृत अवधि में बगैर किसी समय विस्तारण शुल्क के रूप में जोड़ी जाएगी।
46. प्राधिकरण द्वारा जो मांग-पत्र जारी किया गया है, उसमें किसानों को देय अतिरिक्त प्रतिकर की धनराशि भी सम्मिलित है। इस धनराशि की वसूली किए जाने पर मा0 उच्च न्यायालय का स्थगनादेश है। अतः, इस धनराशि की वसूली मा0 उच्च न्यायालय द्वारा पारित आदेश के अधीन होगी। अवशेष धनराशि की वसूली इस आदेश के अधीन की जाए।
47. याची संस्था द्वारा परियोजना पूर्ण करने के लिए Map revalidate करने हेतु दाखिल कर दिए गए हैं। यह आवश्यक है कि इस पर शीघ्र निर्णय लिए जाएं जिससे परियोजना पर निर्माण प्रारम्भ हो सके एवं home buyers को राहत मिल सके। जितने समय का लाभ जीरो पीरियड के रूप में दिया जा रहा है उतनी अवधि परियोजना को पूरी करने के लिए लीज डीड के अनुसार स्वीकृत अवधि में बगैर किसी समय विस्तारण शुल्क के रूप में जोड़ी जाएगी। तदनुसार नक्शों की समय-सीमा विस्तारित की जाए।
48. चूंकि याची के अनुसार SWAMIH fund में धनराशि की उपलब्धता इस परियोजना की सफलता के लिए अत्यंत आवश्यक है, अतः प्राधिकरण द्वारा नियमानुसार भूमि बंधक रखने की अनुमति प्रदान की जाए। परियोजना को पूर्ण करने के लिए कंपनी को वित्तीय संसाधन/co-developer आदि माध्यमों से धन संग्रह करने की अनुमति प्राधिकरण द्वारा प्रचलित नियमानुसार प्रदान की जाएगी।
49. संस्था द्वारा 441 flats की OC के लिए पहले ही आवेदन कर दिया गया है, जिसके संबंध में शीघ्र निर्णय लिया जाए। भुगतान की जा चुकी धनराशि के

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सापेक्ष अनुपातिक रूप से flats की त्रिपक्षीय sub lease deed करने की अनुमति भी निर्गत कर दी जाए जिससे home buyers को उनका हक मिल सके।

50 यह स्पष्ट है कि पूर्व में प्राधिकरण द्वारा शून्यकाल के प्रत्यावेदन पर निस्तारण दिनांक 07.07.2020 से लेकर वर्तमान पारित आदेश के दिनांक तक याची संस्था को अनावश्यक litigations का सामना करना पड़ा है जिसमें याची संस्था का कोई दोष नहीं है। अतः दिनांक 07.07.2020 से लेकर आदेश पारित होने के दिनांक तक दण्ड ब्याज लेने का कोई औचित्य नहीं है।

51. शासन द्वारा कोविड का प्रभाव समस्त निर्माणकर्ताओं पर समान रूप से होने के कारण एक वर्ष का निःशुल्क समय विस्तारण शासनादेश संख्या 2275/77-4-22-145एन/08टीसी दिनांक 20.07.2022 द्वारा अनुमन्य किया गया है। अतः प्राधिकरण इस शासनादेश के अनुसार लाभ याची संस्था को प्रदान करे।

52. आवंटी को राज्य सरकार के निर्देशानुसार कोविड काल का एक वर्ष का नियमानुसार निःशुल्क समय विस्तारण भी प्रदान कर दिया जाए। देयकों का 25 प्रतिशत तीन माह में जमा करवाया जाए व अवशेष धनराशि की किश्तें प्राधिकरण की नीति के अनुसार निर्धारित कर दी जाएं। उपरोक्तानुसार आवंटी के अतिदेयों की गणना कर 15 दिन के अंदर आवंटी को अवगत करा दिया जाए।

तदनुसार एतद्वारा पुनरीक्षण याचिका निस्तारित की जाती है।

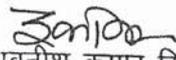
अनिल कुमार सागर
प्रमुख सचिव

संख्या:-7637(1)/77-4-23/67 जी.एन./20 तददिनांक-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. मुख्य कार्यपालक अधिकारी, ग्रेटर नोएडा।
2. अधिकृत हस्ताक्षरी, पटेल एडवॉन्स. जेवी, प्लॉट नं0-जीएच0-03, सेक्टर-टेकजोन-4, ग्रेटर नोएडा, वेस्ट
3. गार्ड फाइल।

आज्ञा से


(अवनीश कुमार सिंह)
अनु सचिव

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Government of Uttar Pradesh
Industrial Development Section-4
No.7637/77-4-23/67 G.N./20
Lucknow: Dated 14 December, 2023

M/s Patel Advance JV

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Greater Noida Industrial Development Authority, Greater Noida

...Respondent

In pursuance to the Order dated 09.10.2023 passed by the Hon. High Court in Writ Petition No. 3994/2023 with regard to the Plot No. GH-03, Sector-Tech Zone-4 allotted to M/s. Patel Advance J.V. in Greater Noida, a Revision Petition has been filed under Section 41(3) of Uttar Pradesh Urban Planning and Development Act 1973 read with Section 12 of Uttar Pradesh Industrial Area Development Act 1976. Report in the matter has been provided vide the Authority's Letter dated 13.09.2023 and dated 27.01.2023. With regard to the Revision Petition submitted, a hearing meeting was held on 31.10.2023 wherein Mr. Saumya Srivastava, Officer on Special Duty, Greater Noida participated virtually on behalf of the Authority and on behalf of the Petitioner Akshay Mohile, Advocate and Mr. Rakesh Kumar Srivastava participated physically.

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2. In relation to this matter, vide Government Order No. 3804/77-4-19-142N/08 dated 07.02.2023, disposal order was passed earlier, against which the Petitioner Organization filed Writ Petition No. 3994/2023 in the Hon. High Court, in which Order dated 09.10.2023 has been passed by the Hon. High Court, the substantial part of which is as follows:-

“On consideration of the arguments at the bar and noted above, what clearly transpires is that while interpreting the benefits flowing out of government order dated 05.12.2019, two distinct orders have been passed, one being the order impugned in the present writ petition, being the order dated 07.02.2023 denying the benefits partially and secondly the order dated 02.08.2023 passed in the case of M/s Gayatri Hospitality giving the entire benefits to the said allottee whereas refusing the entire benefits to the petitioner. Thus, there is no doubt in the mind of this Court while passing the impugned order the government order has been followed in two different manners which has resulted in discrimination and violation of Article 14 of the Constitution of India, as a result thereof, the order dated 07.02.2023 is quashed and the matter is remanded to the revisional authority to pass fresh order on the application filed by the petitioner.

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While doing so, the revisional authority would take into consideration the order dated 02.08.2023 passed in the case of M/s Gayatri Hospitality and record the specific reasons of denying the benefits as claimed by the petitioner which have been extended to M/s Gayatri Hospitality. The revisional authority shall pass the order as directed above with expedition preferably within a period of two months from the date of production of a certified copy of this order.”

3. It has been stated by the petitioner organization in its revision petition that the plot in question was allotted to it on 27.04.2010 and the lease deed for the total area of 74539.46 square meters was executed on 06.08.2010 and the second lease deed for the remaining area of 21430.54 square meters was executed on 13.10.2010. This land was situated in village Patwadi of Gautam Buddha Nagar District, the acquisition proposal of which was challenged in the Hon'ble High Court through Writ Petitions. In relation to the allotment of 21430.54 square meter of land by the Authority, while challenging the land acquisition, Greenbell International has filed Special Leave Petition No. 27508/2010 in the Supreme Court, in which orders were given by the Hon'ble Supreme Court to maintain status quo on the plot. This stay order was expired

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on 14.05.2015, the information of which was given to the Petitioner by the Authority on 26.11.2015.

4. The Petitioner Organization has informed that the land acquisition of this village was challenged in the Hon'ble High Court and the Hon'ble High Court while tagging all the Writ Petitions together, passing order dated 21.10.2011 in Writ Petition No. 37443/2011 Gajraj Singh and others vs. State of U.P. and others, land acquisition was stayed until the National Capital Regional Planning Board's directives are incorporated into the Inclusion Master Plan 2021. This order was challenged in the Hon'ble Supreme Court and the land acquisition was kept restored by the Hon'ble Supreme Court in Civil Appeal No. 4506/2011 by passing order dated 14.05.2015. The information of this order of the Hon'ble Supreme Court was made available to the Authority on 26.11.2015. Because of this reason, no work could be done on this land from the time of allotment of land till 26.11.2015.

5. It has been informed by the petitioner organization that at that time, it demanded to give zero period on the entire plot and when no decision was taken in this regard, a representation was also submitted to the Government under Section 41(3) of Uttar Pradesh Urban Planning & Development Act. While disposing of this representation by Government order dated

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23.01.2020, the Authority was directed to dispose of the Petitioner's representation as per Government Order No. 3804/77-4-19-142N/08 dated 05.12.2019. The Authority did not conduct any examination under the Government Order dated 05.12.2019 and the representation for zero period of the Petitioner was summarily disposed of vide its order dated 07.07.2020.

6. It has been informed by the Petitioner Organization that against the above order dated 07.07.2020, a Revision Petition under Section 41(3) was filed by it on 03.11.2020, wherein no decision was taken and Writ Petition No. 25082/2020 was filed by it, in which the Hon'ble High Court, vide its Order dated 17.12.2020, gave instructions to dispose off the Revision Petition within 4 weeks.

7. It has been informed by the Petitioner Organization that when there was no decision in the Revision Petition, it again has filed Writ Petition 2286/2022 in the Hon'ble High Court wherein the Hon'ble High Court, vide its Order dated 26.04.2022, gave instructions to dispose off the Revision Petition within 6 weeks.

8. It has been informed by the Petitioner Organization that despite the above Revision Petition being pending, the Authority has issued illegal demand and cancellation notice on 23.12.2022, against which Writ Petition

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No.213/2023 was filed before the Hon'ble High Court by the Petitioner Organization, wherein the Hon'ble High Court, vide its Order dated 12.01.2023, gave instructions to immediately dispose off the Revision Petition. Pursuant to this Order, vide Government Order No. 752/77-4-23/67GN/2020 dated 07.02.2023, the Petitioner's Revision Petition has been disposed off, but, in this Order, the Government Order dated 05.12.2019 has not been fully complied.

9. It has been informed by the Petitioner Organization that the Authority had informed about the stay order with regard Khasra No. 24 and 26 through its letters dated 31.05.2011 and dated 23.07.2014 and vide its letter dated 26.11.2015, it has been informed regarding the expiry of the stay order. Despite stay order on many parts of the allotted plot, the Authority has approved the map on the entire plot area of 95970 square meters vide its letter dated 04.03.2011.

10. It has been informed by the Petitioner Organization that the report regarding various stay orders on these lands has been provided by the Authority vide its letters dated 27.01.2023 and dated 13.09.2023, in which it has been informed that the land of affected Khasra Nos. 154, 157 and 38 is 22367 square meters and the land of Khasra Nos. 24 and 26 is 3132 square

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meters, on which work was disturbed from 08.10.2010 to 26.11.2015. Moreover, in the land allotted to the Petitioner Organization, Khasra No. 27 area 0.076 hec., Khasra No. 31 area 0.669 hec. and Khasra No. 147 area 0.2555 hec. total area 10005 square meter land were also to be recaptured, which was not done at that time, but in the 114th Board meeting of the Authority dated 10.02.2020, it was proposed that work on such lands will continue pending the Government's Order. This land is still mentioned in the revenue records as Chakmarg, Road, Main Marg.

11. It has been informed by the Petitioner Organization that because of the above reason, it was not possible to work on the Project. The stay order was in effect on different parts of the Project for different periods, due to which work on the Project could not be carried out. For this reason, the petitioner organization requested for giving zero period in the year 2016, which was resolved very late in the year 2020 after 4 years on 07.07.2020. This disposal was also wrong, because Government Order No. 3804/77-4-19-142N/08 dated 05.12.2019 was not taken into consideration in this disposal.

12. It has been informed by the Petitioner Organization that due to the above reasons, there was a lot of delay in the execution of the Project and there was a huge increase in the cost of the Project. For this reason, cases

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have also been filed by the allottees of the Project in various Courts and penalties etc. have also been imposed on the Developer.

13. It has been informed by the petitioner organization that due to the development of the Project being stalled, SWAMIH Fund of Rs.361.1 crore has been sanctioned to Developers. The developer has already paid audit fees of Rs.48 lakh for this, but, due to non-proper disposal of liabilities by the Authority and despite application dated 25.08.2022, distribution of fund is disrupted due to non-grant of mortgage permission in favour of SWAMIH Fund.

14. It has been informed by the Petitioner Organization that 5 Towers (G1, G2, G3, G4 & D1) related to the Project are completely ready, in which 770 units are situated, out of which the Petitioner Organization has applied for occupancy certificate of 441 units. Apart from this, other formalities regarding 327 units in 3 Towers (D2, D3 & D4) are complete and the process of obtaining their Occupancy Certificate is also underway. Moreover, other Towers are also on the verge of completion and upon receipt of from SWAMIH Fund, action will be taken to complete these also.

15. It has been informed by the Petitioner Organization that it has completed the construction of more than 30 per cent of the total permissible

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FAR, and it has also applied for partial occupancy certificate of 15.15 percent FAR.

16. It has been informed by the Petitioner Organization that the Authority in its order dated 07.07.2020 did not take cognizance of the fact that there were stay orders of different Courts on about 55 per cent of the total area allotted to the Organization. Thus, even in the Government Order No. 3804 dated 07.02.2023, the benefits mentioned in the policy as per Government Order No. 3804/77-4-19-142N/07 dated 05.12.2019 were not provided and zero period was given only on that area on which the stay order was in effect.

The following facts have not been taken into account in these orders:-

- (i) In the 12th Board meeting of the Authority, it was decided to declare zero period on the entire area of Patwadi village from 21.10.2011 to 24.08.2012.
- (ii) In the pursuance to the 111th Board Meeting of the Authority dated 01.02.2018, partial zero period area on 21430.54 square meters was granted from 24.08.2012 to 14.05.2015.

Since the above stay orders were in effect on more than 30 per cent of the land of the Petitioner Organization, therefore, as per the then Government Order No. 380477-4-19-142N/08 dated 05.12.2019 in effect, zero period

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should have been given on the entire land. Similarly, the period for which zero period will be given, same period of time should also be given to complete the Project without any extension fee.

17. On the basis of above facts, Petitioner Organization has demanded that the order of the Authority dated 07.07.2020 should be canceled and from the date of allotment of the plot on 27.04.2010 till the order for rescheduling of dues is issued, until then the benefit of full zero period should be made available. Similarly, the current revised map should be revalidated and a decision should be taken soon on the application for occupancy certificate filed in the Authority. Similarly, the Petitioner Organization has also requested that the demand notice issued by the Authority should also be cancelled.

18. It has been informed by the Petitioner Organization that under Builders Residential Plots Scheme BRS 2010-2011, Plot No. GH-03, Sector-Techzone-4, area 96000 square meters was allotted to M/s Patel Advance JV on 27.04.2010. According to the lease plan received from the Project Department, the total actual area of the plot remained 95970 square meters, out of which 74539.46 square meters of land was cleared and 21430.54 square meters of land was under stay from the Hon'ble High Court, as a result of

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which the lease deed of total cleared area of 74539.46 square meters was executed by the Authority on 06.08.2010. Later, after the stay order of the disputed land was released from the Hon'ble High Court, as per the revised lease plan from the Project Department, the Company was given possession of the plot by getting the Supplementary Deed of the remaining land area 21430.54 square meters of land executed by the Authority on 13.10.2010.

19. It has been informed by the Petitioner Organization that against the order of the Hon'ble High Court, M/s Crane-Bel International Pvt. Ltd. has filed Special Leave Petition No. 27508/2010 against the Authority in the Hon'ble Supreme Court, on which, due to the stay order passed by the Hon'ble Supreme Court, development work on 21430.54 square meters of land in the total leased area was banned by the Authority, pursuant to which, vide letter dated 31.05.2011, the Authority has informed the allottee Aompany to maintain the status quo on the affected area.

20. It has been informed by the Petitioner Organization that the allottee builder Company submitted an Application to the Authority on 23.01.2013 requesting that they are unable to utilize the affected area of 21430.54 square meters, hence, installments for this area should not be recovered from them. In pursuance of the request of the allottee, the Authority informed the Allottee

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Company vide the Authority's letter dated 19.02.2013 that in their original Lease Deed dated 06.08.2010 it was clarified that if the Allottee wants to maintain the claim on the disputed land area of 21430.54 square meters, then it will have to pay the installments of the entire leased area as per the Payment Plan dated 28.07.2010 and if despite this is the Allottee Company does not want to maintain its claim on the disputed land, then it will have to surrender the disputed land, only thereafter the installments can be rescheduled.

21. It has been informed by the petitioner organization that through a letter sent by the allottee company on 28.11.2013, the Authority was requested to reschedule the amount of their defaulted installments, pursuance to which, after the approval of the then Chief Executive Officer, vide the letter of the Authority dated 29.11.2013, the amount of defaulted installments of the Allottee Company was rescheduled to Rs. 23,41,92,136/-.

22. It has been informed by the Petitioner Organization that the Allottee Company M/s Patel Advance JV has requested the authority vide its letter dated 14.09.2015 that due to stay order of the Hon'ble Supreme Court on 21430.54 square meters of leased area of the plot, this area is disputed, due to which there is a ban on carrying out development work on this area. The Company has requested that they be given permission to work on the entire

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plot and their payment schedule be rescheduled and till then they are given permission to work on the disputed area of 21430.54 square meters, until then the interest on this area should be waived off.

23. It has been informed by the Petitioner Organization that the recommendations of the committee constituted at the Authority level for zero period were presented in the Supplementary Item No. 104/6 of the 104th Board meeting of the Authority dated 14.03.2016, under which the proposal to give zero period to the Company from 26.06.2010 to 26.11.201 (till the date the Authority is informed about the vacation of the stay order) was approved.

24. It has been informed by the Petitioner Organization that in pursuance to proposal on item No. 11/10 of the 111th Board meeting of the Authority, the Company was allowed zero period for the period from 24.08.2012 to 14.05.2015 (in addition to the earlier permissible zero period from 21.10.2011 to 24.08.2012) on an area of 21430 square meters.

25. It has been informed by the Petitioner Organization that as per the super imposed map of the Authority, M/s Patel Advance JV's Plot No. GH-03, Sector-Techzone-4, area 95970 square meters falls on Khasra number 154P, 145P, 147P, 157P 146P, 38P, 28P, 31P, 26P, 24P, 29P, 27P of Village Patwadi.

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26. It has been informed by the Petitioner Organization that vide order dated 19.07.2011 passed by the Hon'ble High Court in Writ Petition 17068/2009 Harkaran Singh vs. State of Uttar Pradesh and others, the acquisition of 589.88 hec. of land in village Patwadi was canceled and out of the canceled land, 154P, 145P, 147P, 157P, 146P, 38P, 28P, 31P, 26P, 24P, 29P, 27P of the Petitioner Company M/d Patel Advance JV were included.

27. It has been informed by the Petitioner Organization that stay order was passed by the Hon'ble Supreme Court on 08.10.2010 in Special Leave Petition No. 27508/2010 M/s Crane-Bel International Pvt. Ltd. Vs. State of Uttar Pradesh and Others on Khasra No. 24 area of 2.0667 hec. and Khasra No. 26 area of 3.9970 hec. of Village Patwadi, out of which 21430.54 square meter area of Patel Advance was affected and the remaining area was falling in plot No.GH-6B, GH-03, GH-07A, Plot-10 and GH-04 of Teczone-4.

28. It has been informed by the Petitioner Organization that as per the Report of the Project Department of the Authority, a total of 1.7022 hec. of land in Khasra No. 38, 0.2130 hec. in Khasra No.154P and 0.3215 hec. in Khasra No.157P, 1.0940 hec. in Khasra No.24 and 2.0381 hec. in Khasra No.26 was falling under the plot of M/s Patel Advance JV. As per the above Report, Khasra falling under the plot of M/s Patel Advance JV, the details of

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from when to when long they were affected by the stay order of the Hon'ble Court are as follows:-

Name of the Village	Affected Khasra No./ Area	Date of Stay Order	Date of release from Stay Order
Patwadi	38 / 1.7022 Hec.	27.09.2013	14.05.2015
	154P / 0.2130 Hec. 157P / 0.3215 Hec.	15.02.2013	14.05.2015
	24 / 1.0940 Hec. 26 / 2.0381 Hec.	08.10.2010	14.05.2015

30. It has also been informed by the petitioner organization that the benefit of zero period has not been given to the total area of 22367 square meters falling under the plot of M/s Patel Advance JV in Khasra No. 38, 154B and 157B from 24.08.2012 to 14.05.2015.

31. At the time of hearing it was informed by the Authority that the stay order was effective from 08.10.2010 to 14.05.2015 on area 1.0940 hec. in Khasra No. 24 and area 2.0381 hec. in Khasra No. 26, total affected area was 31321 square meters, because of which zero period was allowed only on

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21430.54 square meters from 21.10.2011 to 14.05.2015 and zero period was not allowed from 08.10.2010 to 20.10.2011.

32. In the 111th Board meeting of the Authority, the period from 24.08.2012 to 14.05.2015 was declared as zero period to the Allottee Company, but, at that time the allottee, vide its letter dated 26.02.2018, was giving the benefit of zero period, an Application was made for re-schedulement of overdue amount, in pursuance to which, vide letter dated 17.05.2018, as per the re-schedulement policy of the Authority, in their case, giving the benefit of zero period only for penal interest for the said partial area/period, 15% of the total overdue amount (Main Payment Plan + Re-scheduling Payment Plan + Additional Compensation) of Rs 162,06,04,036/-, an amount of Rs. 24,71,93,175/- was to be deposited by 10.06.2018. The remaining 85 per cent amount and future principal liability of Rs. 172,89,03,974/- was proposed to be taken in 04 installments, but the anticipated amount of 15 per cent was not deposited by the Allottee Company, as a result, re-schedulement of their installments could not be done.

33. It was also informed by the Authority that the land of Khasra No. 154P, 157P and 38 is 22367 square meters and the land of Khasra No. 24 and 26 is 1.0940 hec. and 2.0381 hec. respectively, totaling 31321 square meter. Thus,

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the stay order was effective on a total of 53688 square meters of land, which was about 55 per cent of the total allotted land. Although more than 30 per cent area of the Company was affected by the stay order of the Hon'ble High Court/Supreme Court, but the conditions mentioned in the Government Order dated 05.12.2019 have not been fulfilled by the Company, according to which the Developer has given assurance of completing the Project by 30 June, 2021 or the Project has been completed within the stipulated period.

34. It was also informed by the Authority that the villages whose notification was canceled in the Hon'ble High Court's order dated 21.10.2011, Page No. 384, in Writ Petition No. 37443/2011 Gajraj & Ors vs. State of Uttar Pradesh & Ors. filed in the Honorable High Court, the acquisition of all the other villages (including Patwari) except three of them was restored, after which all the affected allottees were given permission to start construction by allowing zero period from 19.07.2011 to 24.08.2012, which included all the plots of Greater Noida West along with the case of M/s Patel Advance JV. Due to cancellation of land acquisition by the Authority, Special Leave Petition No. 198301/2012, Greater Noida Authority vs. Pramod & Ors. and SLP No. 30909/2011 Smt. Savitri Devi & Ors. vs. State of Uttar Pradesh & Ors. was filed by the farmers in the Hon'ble Supreme Court. While hearing

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the above two SLPs, it was commented by the Hon'ble Supreme Court that development work has been done on the notified land of all the above villages and with the above comment, the Hon'ble Supreme Court had upheld all the Notifications while disposing off all the SLPs on 14.05.2015. Due to the case of M/a Crane-Bel International, work on 21430.54 square meters of plot was affected due to court stay from 08.10.2010 to 14.05.2015, whose zero period has been provided to the Petitioner Company in the 111t Board meeting (in addition to the earlier permissible zero period from 21.10.2011 to 24.08.2012).

35. I heard both the parties and examined the facts available on file.

36. The Authority has allotted Plot No. GH-03, Sector-Tech Zone-4, area 95970 square meters in favour of the Petitioner Organization on 27.04.2010. At the time of allotment, the authority was not in possession of the entire allotted plot. The Authority has executed Lease deed of 74539.40 square meters of land on 06.08.2010. Supplementary lease deed of remaining land of 21430.54 square meters was executed on 13.10.2010.

37. As per the Authority's Report, work on 21430.54 square meters of plot was affected due to court stay from 08.10.2010 to 14.05.2015 because of the case of Crane-Bel International, whose zero period has been provided to the

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Petitioner Company in the 111th Board meeting (earlier from 21.10.2011 to 24.08.2012 in addition to the zero period permissible on the entire area of 95970.54 square meters) from 24.08.2012 to 14.05.2015. According to the Authority, zero period is not allowed from 08.10.2010 to 20.10.2011.

(Earlier, from 21.10.2011 to 24.08.2012, the entire area was 95970.54 square meters except the permissible zero period).

38. As per the Authority's Report, the details of the Khasras under the M/s Patel Advance JV plot affected by the stay order of the Hon'ble Court are as follows:-

Name of the Village	Affected Khasra No./ Area	Date of Stay Order	Date of release from Stay Order
Patwadi	38 / 1.7022 Hec.	27.09.2013	14.05.2015
	154P / 0.2130 Hec. 157P / 0.3215 Hec.	15.02.2013	14.05.2015
	24 / 1.0940 Hec. 26 / 2.0381 Hec.	08.10.2010	14.05.2015

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The stay order was effective from 27.09.2013 to 14.05.2015 on area of 1.7022 hec. in Khasra No. 38, total affected area 17022 square meters. No zero period has been allowed in this area earlier.

The stay order was effective from 15.03.2013 to 14.05.2015 on area of 0.2130 hec. in Khasra No. 154P, area of 0.3215 in Khasra No.157P, total affected area 5345 square meters. No zero period has been allowed in this area earlier.

The stay order was effective from 08.10.2010 to 14.05.2015 on area of 1.0940 hec. in Khasra No. 24, area of 2.0381 in Khasra No.26, total affected area 31321 square meters, out of which, zero period was allowed for only 21430.54 square meters from 21.10.2011 to 14.05.2015 and zero period was not allowed from 08.10.2010 to 20.10.2011. Apart from this, no zero period was allowed on the remaining area of 9890.46 square meters. Zero period was allowed on the entire land from 21.10.2011 to 24.08.2012.

39. As admitted by the Authority in its updated Report and at the time of hearing, the land area of Khasra Nos. 154, 157 and 38 affected by the stay orders is 22367 square meters and the land area of Khasra Nos. 24 and 26 is 31321 square meters. Thus, the stay order was effective on different dates on a total area of 53688 square meters of land, which was 55 per cent of the total

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allotted land. It is clear that the stay order was in effect from 08.10.2010 to 14.05.2015 on total area of 31321 square meters which is 32.6 per cent of the total allotted area which is more than 20 per cent. On this basis, the Petitioner Organization had requested the Authority to declare the period of the stay order as zero period, on which, due to no decision was taken by the Authority, it should be ensured that the decision is taken as per Government Order No. 3804/77-4-19-142N/08 dated 05.12.2019. Keeping this in mind, the following order has been made by the Authority vide its Order No.Gr.N./B.R.S./2020/224 dated 07.07.2020:-

“Pleased to inform you in relation to giving zero period with regard to your Plot No.GH-03, Sector-TechZone-04 04 with area of 95970square meters, Industrial Development Commissioner, U.P. Government has directed vide letter No. 4023/77-4-19, dated 23.01.2020 that your zero period case should be resolved as per the provisions contained in Government Order No.3804/77-4-19-142N/08, dated 05.12.2009. Apart from this, your Company has submitted the application dated 04.02.2020 for zero period.

With regard to the above, it is that your case has been examined under the provisions of the above referred Government Order. After

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examination, it has been decided that in accordance with the proposal approved earlier in the 111th Board Meeting of the Authority dated 01.12.2018, apart from zero period from 21.10.2011 to 24.08.2012, as per the then existing zero period policy, partial zero period has been allowed on the partially affected area of 21430.54 square meters from 24.08.2012 to 14.05.2015. Therefore, additional zero period is not allowed. Accordingly, your representation is disposed off.”

40. It is clear from the above order that it has been admitted by the Authority that partial work was affected on an area of 21430.54 during the zero period from 21.10.2011 to 24.08.2012, as per the then existing zero period policy, partial additional zero period has been allowed from 24.08.2012 to 14.05.2015. In fact, the Authority has not taken cognizance of the Government Order dated 05.12.2019 in its order, as directed by the Government vide order dated 23.01.2020. Government Order dated 05.12.2019 was actually issued to give prescribed relaxation for completing the incomplete group housing projects within time.

41. It is clear from the above that this zero period benefit was to be given to all those Developers who gave written assurance that they would complete their Project by 30.06.2021. The said facility has been extended vide

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Government order dated 02.04.2020 till 31.12.2021. As the bills could not be rescheduled under this Government Order, Petitions were filed in the Hon'ble courts, due to which the Project was delayed. In fact, the Authority should have made the benefits of the facilities mentioned in the Government Order available to the Allottee at that time so that the Project could be completed within the stipulated period. For this reason, the Project has not been completed still by the Developer. As per the Government Order, if the benefit related to zero period had been given at that time, then there would have been no unnecessary delay in completing the Project. Similarly, in the Revision Petition of Great Value Projects India Ltd. versus Noida, it has been propounded by Government Order dated 24.07.2023 that:-

“The Revisionist should be given the benefit of zero period from 19.04.2012 to 04.08.2013 on plot 72957.60 square meters, because during that period, stay orders and petitions remained pending on a large portion (29656.04 square meters) of the plot in question before the Hon'ble Courts. As per the policy, if more than 30 per cent of the allotted area has been affected by the stay order of the court, then there is a provision to give the benefit of zero period on the entire area. Under the above provisions, the benefit of full zero period of the allotted area

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of 72957.60 square meters of allottee should be given from 19.04.2012 to 04.08.2013 and the installments should be shifted accordingly. It is to be clarified here that interest, interest, compounding, lease rent and time extension charges will be waived off during the period for which the benefit of zero period will be availed, the installments will be shifted by calculating accordingly and the period that is being given the benefit of zero period will be added to the period allowed for completion of the project as per the lease deed without any time extension charges, while allowing the benefit of the above zero period, the Authority will re-calculate the bills of the Revisionist and inform the Revisionist about the amount of the bills.”

It is clear from the above that since more than 30 per cent area is affected by the stay order, it is justified for giving the benefit of zero period on the entire plot to the Petitioner Organization.

42. It is clear from the above discussion that stay order on different Khasra numbers were effective from 08.10.2010 to 14.05.2015 on more than 30 per cent area of the land allotted to the Petitioner Organization, the information of which has been given by the authority to the Petitioner Organization through its letter dated 26.11.2015. Therefore, actually the construction could have

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been done only after 26.11.2015. Therefore, as per the provisions of Government Order No. 3804/77-4-19/142N/08 dated 05.12.2019, there is justification for giving the benefit of complete zero period for this period (Stay Order dated 08.10.2010 to 14.05.2015) on the entire area.

43. It has been informed by the Petitioner Organization that 10005 square meters of land which is a village society land and is marked as roundabout, road and main road has not been reclaimed till date. This has also been confirmed by the Authority during the hearing. No evidence to this effect has been submitted by the Organization in the Petition which shows that the constructions were stopped due to non-reclamation. The Authority has not discussed this question earlier. The following proposal has been approved on Item No. 08 in the 114th meeting of the Authority Board dated 31.05.2019 –

“In anticipation of reclamation, the land useful from planning point of view coming in the form of central section and part of the plan should be allocated/used for planned industrial development as per the master plan, in other words, in anticipation of reclamation, the Authority’s land allotment, planning, lease deed and map will continue to be approved and construction will continue by the allottee. Investment opportunities should not stop due to lack of reclamation and Uttar Pradesh should get investment and employment

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opportunities. The Authority will follow whatever decision the Government takes regarding reclamation price etc.” The proposal was submitted for consideration as sup. Item No. 12 in the 117th meeting of the Authority Board dated 10.02.2020.

Therefore, in this regard, the Petitioner Organization should submit to the Authority the evidence related to the construction work being affected on 10005 square meters of land and the zero period related to it, on which the Authority should ensure to take a decision as per its prevailing rules.

44. It is clear that after getting possession of the entire plot, construction work has been done on the plot by the Petitioner Organization and applications for issuing occupancy certificate have also been submitted from time to time. In such a situation, there is no justification for giving zero period till date.

45. As per the above discussion, Authority’s order dated 07.07.2000 and demand notice dated 13.06.2023 are canceled and the Authority is directed that while granting zero period on the entire land for the period of stay order from 08.10.2010 to 26.11.2015, the bills of the Petitioner Organization should be rescheduled. It is clarified here that the period for which the benefit of zero period will be availed, during the same period, interest, penal interest, lease rent, extension charges will be waived off and installments will be shifted

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accordingly. The amount of time that is being given as zero period will be added to the period allowed for completion of the project as per the lease deed without any extension fee.

46. The demand letter issued by the Authority also includes the amount of additional compensation payable to the farmers. There is a stay order of the Hon'ble High Court for recovery of this amount. Therefore, recovery of this amount shall be subject to the order passed by the Hon'ble High Court. The remaining amount should be recovered subject to this order.

47. The Petitioner Organization has filed the map for revalidation to complete the Project. It is necessary that decisions be taken quickly on this so that construction of the Project can start and home buyers can get relief. The amount of time that is being given as zero period will be added to the period allowed for completion of the project as per the lease deed without any extension fee. The maps should be extended from time to time accordingly.

48. Since according to the Petitioner, availability of funds in SWAMIH Fund is very important for the success of this Project, therefore, the Authority should grant permission to mortgage the land as per rules. To complete the project, the Company will be given permission by the Authority to collect funds through financial resources/co-developer etc. as per the prevailing rules.

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49. The Organization has already applied for OC of 441 flats, a decision in this regard should be taken soon. Permission should also be issued to make tripartite lease deed of the flats in proportion to the amount paid so that the home buyers can get their rights.

50. It is clear that in the past, from 07.07.2020 till the date of the present order passed on the representation for zero period by the Authority, the Petitioner Organization has had to face unnecessary litigations in which there is no fault of the Petitioner Organization. Therefore, there is no justification for charging penal interest from 07.07.2020 till the date of passing of the order.

51. Due to the equal impact of Covid on all builders, extension of one year's free time has been allowed by the Government vide Government Order No. 2275/77-4-22-145N/08TC dated 20.07.2022. Therefore, the Authority should provide benefits to the Petitioner Organization as per this Government Order.

52. As per the instructions of the State Government, the Allottee should also be given a free extension of one year of the Covid period as per the rules. 25 per cent of the bills should be deposited within three months and the installments of the remaining amount should be determined as per the policy

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of the Authority. As per above, the overdues of the allottee should be calculated and informed to the allottee within 15 days.

Accordingly, the Revision Petition is hereby disposed off.

Anil Kumar Sagar
Principal Secretary

No. 7637(10/77-4-23/67 G.N./20 even dated –

Copy forwarded to the following for information and necessary action :-

1. Chief Executive Officer, Greater Noida.
2. Authorized Signatory, Patel Advance JV, Plot No.GH-03, Sector-Tech Zone-4, Greater Noida, West.
3. Guard File.

By Order

Sd/-
(Avnish Kumar Singh)
Sec Secretary

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1 Annexure R-39/8

संख्या-7774/77-4-2023-6011/2023

प्रेषक,

मनोज कुमार सिंह,
अवस्थापना एवं औद्योगिक विकास आयुक्त,
उत्तर प्रदेश शासन।

सेवा में,

मुख्य कार्यपालक अधिकारी,
नवीन ओखला औद्योगिक विकास प्राधिकरण/
ग्रेटर नवीन ओखला औद्योगिक विकास प्राधिकरण/
यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण।

औद्योगिक विकास अनुभाग-4

लखनऊ: दिनांक: 21 दिसम्बर, 2023

विषय-लिंगेसी स्टाल्ड रियल स्टेट प्रोजेक्ट्स की समस्याओं के निदान के लिए श्री अमिताभ कान्त (एक्स-सी.ई.ओ. नीति आयोग), भारत सरकार की अध्यक्षता में गठित समिति द्वारा की गयी संस्तुतियों के क्रियान्वयन के सम्बन्ध में।

महोदय,

“सफलता में निर्णय का रोल 5% होता है, और क्रियान्वयन की भूमिका 95 फीसदी होती है।”

2. उत्तर प्रदेश शासन नौएडा, ग्रेटर नौएडा एवं यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण के क्षेत्र में लम्बे समय से रूकी गुप हाऊसिंग परियोजनाओं को तत्काल पूरा करने, तथा फ्लैट बायर को यथाशीघ्र मकान उपलब्ध कराने एवं फ्लैट की रजिस्ट्री करने के लिए एक ऐतिहासिक निर्णय लिया है।

3. इस निर्णय के सफल क्रियान्वयन हेतु प्राधिकरण, डेवलपर, वित्तीय संस्थाएं व फ्लैट बायर एवं अन्य सभी स्टेक होल्डर्स का एक्टिव पार्टिसिपेशन आवश्यक है।

4. पुरानी रूकी हुई भू-सम्पदा परियोजनाओं (लिंगेसी स्टाल्ड रियल स्टेट प्रोजेक्ट्स) के सम्बन्ध में आवास एवं शहरी कार्य मंत्रालय, भारत सरकार के आदेश संख्या-ओ-17024/1059/2017-हाऊसिंग सेक्शन-एमएचयूपीए-पार्ट (9) ईएफएस- 9138424, दिनांक 31.03.2023 द्वारा श्री अमिताभ कान्त (एक्स-सी.ई.ओ. नीति आयोग) की अध्यक्षता में एक समिति का गठन किया गया। समिति को घर खरीददारों के हितों की रक्षा के लिए तथा रूकी हुई परियोजनाओं को समयबद्ध तरीके से पूर्ण करते हुए घर खरीददारों को आवास सौंपने के लिए उपायों की संस्तुति करनी थी। समिति द्वारा विभिन्न स्टेक होल्डर के साथ 05 बैठकें की गयीं और अपनी बैठक दिनांक 20.07.2023 में रिपोर्ट को अन्तिम किया गया। समिति द्वारा अपनी रिपोर्ट दिनांक 24.07.2023 को प्रस्तुत की गयी।

5. रियल स्टेट एक महत्वपूर्ण सेक्टर है और इससे 200 से अधिक इण्डस्ट्रीज जुड़ी हुई हैं तथा इसमें बड़ी संख्या में रोजगार का सृजन होता है। इण्डियन बैंक एसोसिएशन के एक अनुमान के

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अनुसार पूरे देश में लगभग 4.12 लाख ऐसे घर हैं, जो डेवलपर्स की खराब वित्तीय स्थिति की वजह से पूर्ण नहीं हो पा रहे हैं। इनमें से लगभग 2.40 लाख घर एन.सी.आर. में स्थित हैं। इनके पूर्ण हो जाने से जहाँ एक ओर मध्यम व निम्न वर्ग, जिन्होंने इन मकानों के लिए बड़ी धनराशि बिल्डर्स को अदा की है, उनके मकान का सपना पूरा होगा, वहीं दूसरी ओर क्षेत्र के आर्थिक विकास को गति मिलेगी।

6. नोएडा, ग्रेटर नोएडा एवं यीडा में कतिपय कारणों से ऐसी परिस्थितियाँ उत्पन्न हो गयी कि बिल्डरों द्वारा फ्लैट/घर के बायर्स को पूर्ण निर्मित फ्लैट नियत समय से बहुत अधिक समय बीत जाने के बावजूद भी उपलब्ध नहीं कराया जा पा रहा है। दूसरी तरफ फ्लैट के बायर्स को बिल्डर से फ्लैट की उपलब्धता सुनिश्चित कराने पर प्रश्न चिन्ह होने की वजह से वह अपने देय किश्तों का भुगतान बिल्डर को नहीं कर रहे हैं। उक्त के अतिरिक्त बायर, बैंकों से लिए गए लोन की ई.एम.आई. भी चुका रहे हैं तथा रेन्ट के मकान में रेन्टल की अदायगी करने का दोहरा भार भी उठा रहे हैं। बिल्डर्स को बैंक व अन्य वित्तीय संस्थानों से वर्तमान हालातों को देखते हुए अधूरे प्रोजेक्ट को पूरा करने के लिए लोन भी मुहैया नहीं कराया जा रहा है। उपरोक्त डेडलॉक की स्थिति में बिल्डर द्वारा अथॉरिटी को विभिन्न देयकों का भुगतान न करने से अथॉरिटी द्वारा फ्लैट की रजिस्ट्री करने की अनुमति, नक्शा पास करने अथवा रि-न्यू करने एवं परमीशन-टू-मॉर्टगेज आदि भी नहीं दिया जा रहा है। शासन द्वारा लिया गया उपरोक्त विषय पर यह निर्णय विद्यमान डेडलॉक को समाप्त कर सभी पक्षों के हितों की रक्षा करते हुए विकास को आगे बढ़ाने में कारगर भूमिका अदा करेगा। शासन द्वारा इस विषय पर सम्यक् विचारोपरान्त नीतिगत निर्णय लेते हुए एक पैकेज निर्धारित किया गया है।

7. उपर्युक्त वर्णित तथ्यों/परिस्थितियों के दृष्टिगत श्री अमिताभ कान्त, एक्स सी.ई.ओ., नीति आयोग की अध्यक्षता में गठित समिति द्वारा की गई संस्तुतियों पर सम्यक् विचारोपरान्त उन्हें स्वीकार करते हुए राज्य सरकार द्वारा निम्नवत् नीति/पैकेज निर्धारित करने का निर्णय लिया गया है। नीति/पैकेज का मुख्य लक्ष्य होम बायर को रजिस्ट्री के साथ घर/फ्लैट यथाशीघ्र उपलब्ध कराना है।

7.1. प्रकरण जो इस नीति/पैकेज से आच्छादित होंगे :-

- (i) प्राधिकरणों के गुप हाऊसिंग प्रोजेक्ट्स।
- (ii) गुप हाऊसिंग कम्पोनेन्ट यदि किसी वाणिज्यिक प्रोजेक्ट का हिस्सा है तो गुप हाऊसिंग कम्पोनेन्ट की सीमा तक।
- (iii) गुप हाऊसिंग कम्पोनेन्ट ऑफ टाउनशिप डेवलपमेंट प्रोजेक्ट।
- (iv) गुप हाऊसिंग प्रोजेक्ट, जो एन.सी.एल.टी. अथवा कोर्ट में हैं, वह भी इस पैकेज का लाभ ले सकते हैं यदि वह एन.सी.एल.टी. एवं कोर्ट से अपना वाद विद्वज्ञ करते हैं अथवा समाप्त कराते हैं।

7.2. प्रकरण जो इस नीति/पैकेज से आच्छादित नहीं होंगे :-

- (i) स्पोर्ट्स सिटी योजना के अन्तर्गत स्थित गुप हाऊसिंग प्रोजेक्ट।
- (ii) रिक्रिएशनल इन्टरटेनमेंट पार्क योजना के अन्तर्गत शामिल गुप हाऊसिंग प्रोजेक्ट।

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(iii) ग्रुप हाऊसिंग प्रोजेक्ट के अतिरिक्त प्रोजेक्ट यानि कॉमर्शियल, इन्स्टीट्यूशनल, इण्डस्ट्रियल आदि।

7.3. प्राधिकरण के बोर्ड के अनुश्रवण में इस नीति/पैकेज का क्रियान्वयन—

इस नीति/पैकेज के अन्तर्गत दिए जा रहे अनुतोष एवं किए जा रहे प्रस्तावों के क्रियान्वयन के लिए आवश्यक निर्णय प्राधिकरण बोर्ड की देखरेख में किया जाएगा। इसके लिए आवश्यकतानुसार बोर्ड विशेष बैठकें आहूत करेगा। समस्या के समुचित निदान होने तक यह विषय प्रत्येक बोर्ड बैठक में एक एजेण्डा के रूप में प्रस्तुत किया जाएगा। बोर्ड आवश्यकतानुसार बिल्डर बायर को भी प्रगति की समीक्षा के लिए आमंत्रित कर सकता है।

8. “शून्य अवधि” का लाभ दिया जाना:

- (i) कोविड-19 पैन्डेमिक— कोविड-19 महामारी के दृष्टिगत दिनांक 01.04.2020 से दिनांक 31.03.2022 की अवधि में जीरो पीरियड का लाभ दिया जाएगा।
- (ii) ओखला बर्ड सेंचुरी के 10 कि.मी. के दायरे में एन.जी.टी. के आदेशों के क्रम में दिनांक 14.08.2013 से 19.08.2015 तक जीरो पीरियड का लाभ दिए जाने पर ग्रुप हाऊसिंग परियोजनाओं पर केस-टू-केस आधार पर विचार किया जाएगा।
- (iii) परियोजनाओं पर अन्य परिस्थितियों के दृष्टिगत प्राधिकरण की नीतियों के अनुसार केस-टू-केस आधार पर जीरो पीरियड का लाभ दिया जाएगा। प्राधिकरण में पूर्व में जमा की गयी धनराशि इन प्राविधानों को लागू करने के उपरान्त वापस नहीं की जाएगी। जीरो पीरियड का आशय यह होगा कि प्रश्नगत अवधि में ब्याज तथा पीनल इन्टरेस्ट नहीं लगेगा तथा किस्तें उक्त अवधि से आगे शिफ्ट की जायेंगी।

9. को-डेवलपर (सह-डेवलपर्स) को शामिल करना: परियोजना को पूरा करने के लिए को-डेवलपर्स को प्राधिकरण के अभिलेखों में रिकोनाईज करते हुए अनुमति दी जाएगी। को-डेवलपर को अनुमति की दशा में प्राधिकरण के ड्यूज को अदा करने तथा परियोजना को पूर्ण करने की जिम्मेदारी संयुक्त रूप से को-डेवलपर तथा आवंटी की होगी।

10. आंशिक सरेंडर नीति/आंशिक कैंसिलेशन नीति: परियोजना के अनुपयुक्त भूमि का आंशिक सरेंडर/कैंसिलेशन की अनुमति होगी। प्राधिकरण सरेंडर की गई भूमि के लिए पहले से भुगतान की गई राशि को डेवलपर्स के बकाया के साथ समायोजित करेगा। पार्शियल सरेंडर पॉलिसी अथवा पार्शियल कैंसिलेशन पॉलिसी के अन्तर्गत डेवलपर अनुपयुक्त भूखण्ड को प्राधिकरण को समर्पित कर सकता है। डेवलपर द्वारा सरेंडर न करने की दशा में तथा प्राधिकरण के ड्यूज की अदायगी न करने की दशा में प्राधिकरण अनुपयुक्त भूखण्ड के आंशिक भाग का एलाटमेंट एवं लीज डीड कैंसिल कर सकेगा।

पार्शियल सरेंडर/कैंसिलेशन के केस में प्रश्नगत भूखण्ड के ड्यूज के सापेक्ष भुगतान की गयी राशि को डेवलपर के नेट ड्यूज से समायोजित की जाएगी। डेवलपर को प्राधिकरण द्वारा भूखण्ड की लागत का 10 प्रतिशत लेकर भूखण्ड हस्तगत किया गया है। प्राधिकरण द्वारा डेवलपर को एक पेमेन्ट प्लान उपलब्ध कराया जाता है, जिसमें 6-10 वर्षों तक छमाही किस्तों के भुगतान का प्लान होता है। इसमें प्रीमियम तथा ब्याज की राशि शामिल होती है। इस निर्गत पेमेन्ट प्लान के अनुसार भूखण्ड का कुल मूल्य (समस्त प्रीमियम राशि तथा ब्याज राशि पेमेन्ट प्लान अवधि) के सापेक्ष भुगतान की गई कुल प्रीमियम तथा कुल ब्याज की राशि के रेशियों में भूखण्ड का सरेंडर/समायोजन अनुमन्य होगा। पीनल इन्टरेस्ट और पैनाल्टी आदि की राशि इसमें शामिल नहीं होगी।

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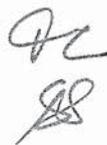
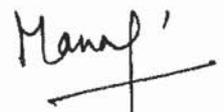
11. बकाया राशि की पुनर्गणना: सभी बकाया राशि का एक स्वतंत्र चार्टर्ड अकाउंटेंट/तृतीय पक्ष द्वारा पुनः सत्यापन किया जाएगा और इसकी पुनर्गणना लीज डीड की शर्तों तथा प्राधिकरण द्वारा इस विषय पर समय-समय पर निर्गत आदेशों के क्रम में की जाएगी।
12. पट्टा विलेख रद्द न करना: प्रस्तावित पैकेज के अनुसार कार्य की सहमति देने वाले तथा कार्य करने वाले डेवलपर के पट्टा विलेख निरस्त नहीं किए जायेंगे।
13. फ्लैट बायर से कोई अतिरिक्त लागत नहीं लिया जाना: जिस परियोजना में राज्य सरकार के पैकेज/रियायतों का लाभ उठाया गया है, वहां आवास क्रेताओं से कोई जुर्माना/अतिरिक्त ब्याज/अतिरिक्त लागत नहीं ली जाएगी ताकि शासन/प्राधिकरण द्वारा बिल्डर को अनुमन्य कराई जा रही सुविधा अन्ततः बायर को मिल सके।
14. परियोजनाओं के लिए फ्लोर एरिया अनुपात (एफएआर): वर्तमान नीति के अनुसार जरूरी आवश्यकताओं और नियमों को पूरा करने के पश्चात प्रचलित दर पर अतिरिक्त एफ.ए.आर. अनुमन्य कराया जाएगा।
15. परियोजना को अधिकतम 3 वर्ष के अन्दर पूरा करने के लिए समय विस्तार बगैर शुल्क के दिया जाएगा।
16. परमीशन टू मॉर्टगेज (पी.टी.एम.) : पैकेज स्वीकार कर नेट ड्यूज के सापेक्ष 25 प्रतिशत धनराशि जमा करने पर प्राधिकरण द्वारा भूमि गिरवी रखने की अनुमति दी जाएगी ताकि बिल्डर परियोजनाओं को पूरा करने और बकाया राशि के भुगतान के लिए संसाधन जुटा सकें। पी.टी.एम. में प्राधिकरण के ड्यूज का स्पष्ट उल्लेख होगा। वित्तीय संस्था से इस 25% धनराशि को मोबलाईज करने के लिए भी यदि PTM की आवश्यकता है तो उस दशा में वित्तीय संस्था इस आशय का एक पत्र प्राधिकरण को लिखेगी एवं 25% की धनराशि एक independent escrow account में जमा करेगी, जो PTM बैंक को प्राप्त होते ही स्वतः प्राधिकरण के एकाउण्ट में release हो जाएगी।
17. नेट ड्यूज के सापेक्ष 25% धनराशि जमा करने के उपरान्त रजिस्ट्री, प्लैन अप्रूवल, एक्सटेंशन आदि तत्काल उपलब्ध कराया जाएगा।
18. पैकेज स्वीकार करने तथा इसके प्रति प्रतिबद्धता के रूप में डेवलपर्स उपरोक्त कोविड-19 के दृष्टिगत जीरो पीरियड के लाभ के रियायतों के बाद आंगणित धनराशि का 25% साठ (60) दिनों के भीतर प्राधिकरण को भुगतान करेगा। शेष 75% का भुगतान साधारण ब्याज के साथ तीन साल की अवधि में किया जाएगा।
19. 100 करोड़ तक के नेट बकाए की राशि अधिकतम एक वर्ष में अदा की जाएगी। रु. 500 करोड़ तक की नेट बकाए की राशि दो वर्षों में अदा की जाएगी तथा रु. 500 करोड़ से ऊपर की बकाए की राशि 3 वर्षों में अदा की जाएगी। डेवलपर को दी जाने वाली रियायत तथा प्राधिकरण के नेट ड्यूज के भुगतान तथा फ्लैट बायर को मकानों की रजिस्ट्री आपस में लिन्कड रहेगी।

परियोजना की परिस्थितियों को ध्यान में रखकर प्रत्येक बिल्डर द्वारा बायर के फ्लैट के निर्माण को पूर्ण करने तथा प्राधिकरण के ड्यूज के भुगतान की एक समय-सारिणी उपरोक्त प्राविधानों के दृष्टिगत दी जाएगी। प्राधिकरण बोर्ड समय-सारिणी को दिए जाने वाले रिलीफ के साथ लिंक करते हुए प्रोपोजल सम्बन्धित बिल्डर को उपलब्ध कराएगा तथा इसके क्रियान्वयन की मॉनीटरिंग करेगा। यदि कोई माइल स्टोन मिस होता है तो उस अवधि की रियायत राशि का समायोजन नहीं किया जाएगा।

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20. यदि कोई डेवलपर निर्धारित समय सीमा के भीतर परियोजना को पूरा करने में विफल रहता है तो 3 वर्ष की अवधि के बाद ड्यूज की शेष धनराशि पर 20% जुर्माना लगाया जाएगा, और परियोजना प्राधिकरण द्वारा पूरा कराने का प्रयास किया जाएगा। यदि प्राधिकरण को ड्यूज का भुगतान किया जा चुका है तो जुर्माना नहीं लगाया जाएगा।
21. पैकेज को क्रियान्वित करने के लिए निर्धारित चरणबद्ध रणनीति निम्नवत् होगी:-
- (i) पैकेज का क्रियान्वयन प्राधिकरण के बोर्ड द्वारा मॉनिटर किया जाएगा तथा सभी महत्वपूर्ण निर्णय बोर्ड से अनुमोदित कराए जायेंगे। पैकेज के क्रियान्वयन पूर्ण होने तक यह प्रत्येक बोर्ड बैठक में एक एजेण्डा के रूप में अनिवार्य रूप से अनुश्रवण किया जाएगा। आवश्यकतानुसार इसके लिए विशेष बोर्ड बैठकों का आयोजन किया जाएगा, जिसमें यदि आवश्यक हो तो डेवलपर व बायर को भी समय-समय पर अनुश्रवण के लिए आमंत्रित किया जाएगा।
 - (ii) सर्वप्रथम थर्ड पार्टी/सी.ए. द्वारा आंकलित किए गए ड्यूज तथा कोविड-19 से उत्पन्न परिस्थितियों के दृष्टिगत 02 वर्ष की अवधि में दिए जाने वाले जीरो पीरियड की रिलीफ राशि को आंकलित करते हुए उसे ड्यूज की राशि से घटाते हुए नेट ड्यूज की राशि आंकलित की जाएगी।
 - (iii) उक्त आंकलित धनराशि (ड्यूज एवं नेट ड्यूज) से सम्बन्धित बिल्डर को प्राधिकरण में बुलाकर अवगत कराया जाएगा। 25 % धनराशि जमा करने की 60 दिन की अवधि की गणना इस सूचना को बिल्डर को उपलब्ध कराने की तिथि से की जायेगी।
 - (iv) बिल्डर द्वारा नेट ड्यूज की 25 प्रतिशत की धनराशि 60 दिन के अन्दर प्राधिकरण में जमा की जाएगी।
 - (v) यदि कोई को-डेवलपर परियोजना को पूर्ण करने में शामिल होना चाहता है तो वह प्राधिकरण में बिल्डर की सहमति के साथ को-डेवलपर के रूप में परियोजना में शामिल होने के लिए आवेदन करेगा। प्राधिकरण द्वारा 15 दिन के अन्दर को-डेवलपर के विषय में प्राप्त आवेदन पर निर्णय लेते हुए आवेदक को परियोजना में को-डेवलपर के रूप में दर्ज किया जाएगा। इसके उपरान्त प्राधिकरण के बकायों के भुगतान के लिए तथा परियोजना को पूरा करने के लिए ओरिजनल आवंटी तथा को-डेवलपर संयुक्त रूप से जिम्मेदार होंगे।
 - (vi) परमीशन-टू-मार्टगेज: नेट ड्यूज के 25 प्रतिशत की धनराशि जमा करने के उपरान्त प्राधिकरण द्वारा विकासकर्ता को परमीशन-टू-मार्टगेज उनके अनुरोध के सापेक्ष उपलब्ध करायी जाएगी। परमीशन-टू-मार्टगेज के पत्र में प्राधिकरण के बकाए की धनराशि का स्पष्ट उल्लेख होगा तथा बकाए की धनराशि जमा होने तक सम्पत्ति पर प्रथम चार्ज प्राधिकरण का होगा। प्राधिकरण के बकाए की राशि के भुगतान के उपरान्त प्रथम चार्ज वित्तीय संस्था को प्राप्त होगा। इस विषय पर पैरा-16 में उल्लिखित व्यवस्था का अनुपालन सुनिश्चित किया जाएगा।
 - (vii) नेट ड्यूज की राशि को कुल इनकम्प्लीट एवं अनरजिस्टर्ड फ्लैटों की संख्या से भाग देते हुए प्रति फ्लैट राशि आगणित की जाएगी और उसके सापेक्ष बिल्डर/को-डेवलपर द्वारा धनराशि जमा करते ही उस संख्या में फ्लैट के रजिस्ट्रेशन की अनुमति तत्काल निर्गत की जाएगी।

- (viii) परन्तु यह सुनिश्चित किया जाना है कि प्रत्येक दशा में सभी कम्प्लीट फ्लैट एवं फ्लैट, जिनमें ओ0सी0 प्राप्त कर अथवा बिना ओ0सी0 प्राप्त किए फ्लैट बायर निवास कर रहे हैं, उन सबकी रजिस्ट्री आवश्यक औपचारिकताएं पूर्ण कर 03 माह के अन्दर सुनिश्चित की जाएगी।
- (ix) रजिस्ट्री करने के पूर्व यह सुनिश्चित किया जाएगा कि फ्लैट/टॉवर को फायर एन. ओ.सी., स्ट्रक्चरल एन.ओ.सी. एवं अन्य सभी आवश्यक एन.ओ.सी. सक्षम प्राधिकारियों से प्राप्त है।
- (x) एन.ओ.सी. ससमय प्राप्त हो, इसके लिए इस पैकेज के क्रियान्वयन के लिए आहूत की जाने वाली विशेष बोर्ड बैठकों में/अथवा सामान्य बोर्ड बैठकों में ऐसे सभी विभाग/पदाधिकारियों के प्रतिनिधि, जिन्हें एन.ओ.सी. निर्गत करना है, वह विशेष आमंत्रि के रूप में बुलाए जायेंगे तथा प्रोजेक्टवार एन0ओ0सी0 आदि निर्गत करने के कार्यवाही की प्रगति की समीक्षा की जाएगी।
- (xi) 03 माह के अन्दर उपरोक्त पैरा-21 (viii) में अंकित श्रेणी के सभी फ्लैट की रजिस्ट्री को पूर्ण करने के लिए डेवलपर/को-डेवलपर द्वारा उपरोक्तानुसार प्रति फ्लैट आंकलित धनराशि जमा करनी होगी, यह धनराशि नेट ड्यूज के 25% जमा की गई धनराशि से अधिक होने पर डेवलपर द्वारा उपरोक्तानुसार धनराशि जमा न किए जाने की दशा में प्राधिकरण उस ग्रुप हाऊसिंग प्रोजेक्ट के साथ सम्बद्ध कॉमर्शियल प्रोपर्टी को अटैच करते हुए सील कर अपने कब्जे में लेगा और उसका मूल्यांकन करते हुए उसके वैल्यू के समतुल्य प्रति फ्लैट नेट ड्यूज की राशि के अनुसार फ्लैट की रजिस्ट्री सुनिश्चित करायेगा। उपरोक्तानुसार अटैच की जाने वाली कॉमर्शियल प्रोपर्टी से यदि सभी फ्लैटों की रजिस्ट्री सम्भव नहीं हो पा रही है तो प्राधिकरण आवंटित भूखण्ड का पार्शियल सरेन्डर अथवा पार्शियल कॅंसिलेशन करते हुए अवशेष भूखण्ड पर कब्जा प्राप्त कर उसकी समतुल्य राशि के बराबर फ्लैटों की रजिस्ट्री सुनिश्चित करायेगा। इस धनराशि के सापेक्ष बिल्डर द्वारा बैंक गारण्टी भी देने की सुविधा उपलब्ध होगी। उपरोक्तानुसार कार्यवाही करते हुए प्रत्येक दशा में प्रश्नगत श्रेणी के फ्लैट्स की रजिस्ट्री 3 माह में सुनिश्चित की जाएगी। प्राधिकरण के कुल ड्यूज के भुगतान के उपरान्त उपरोक्त अटैचमेन्ट स्वतः समाप्त माना जाएगा।
- (xii) नेट ड्यूज के सापेक्ष 25 प्रतिशत की धनराशि जमा करते ही प्लैन के अप्रूवल व एक्सटेंशन आदि 15 दिन के अन्दर प्राधिकरण द्वारा निर्गत किए जायेंगे।
- (xiii) कोविड-19 के दृष्टिगत 01.04.2020 से 31.03.2022 की अवधि में दिया जा रहा जीरो पीरियड का लाभ अथवा केस-टू-केस आधार पर ओखला बर्ड सैन्क्चुएरी में एन0जी0टी0 के आदेश के परिप्रेक्ष्य में दिए जाने वाले जीरो पीरियड का लाभ अथवा प्राधिकरण के नियमों के अन्तर्गत केस-टू-केस बेसिस पर पूर्व में दिए गए जीरो पीरियड का लाभ वर्तमान में परीक्षण के लिए प्रस्तुत प्रस्ताव में यह ध्यान रखा जाएगा कि वर्णित अवधि का दोहरा लाभ किसी प्रकरण में नहीं प्राप्त हो रहा है।
- (xiv) बिल्डर द्वारा नेट ड्यूज का 25 प्रतिशत धनराशि 60 दिन के अन्दर जमा करने की बाध्यता है और यह नेट ड्यूज थर्ड पार्टी द्वारा आंकलित ड्यूज से कोविड-19 के दृष्टिगत उत्पन्न परिस्थितियों से 01.04.2020 से 31.03.2022 की अवधि में दिए जा रहे जीरो पीरियड के लाभ को घटाकर आंकलित की जाएगी। यदि किसी बिल्डर को कालान्तर में एन0जी0टी0 के आदेश की वजह से अथवा केस-टू-केस बेसिस पर

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कोई अन्य जीरो पीरियड का लाभ प्राप्त होता है तो वह ड्यूज से समायोजित किया जाएगा। परन्तु रजिस्ट्री, परमीशन-टू-मार्टगेज आदि की कार्यवाही नेट ड्यूज के 25 प्रतिशत के भुगतान के उपरान्त अथवा नेट ड्यूज के 25 प्रतिशत के समतुल्य कॉमर्शियल प्रोपर्टी के अटैचमेंट अथवा पार्शियल सरेंडर व पार्शियल कैंसिलेशन के उपरान्त अटैच सम्पत्तियों के सापेक्ष प्रारम्भ की जाएगी।

- (xv) जिन प्रोजेक्ट्स ने ओ.सी./सी.सी. प्राप्त नहीं किए हैं और अभी निर्माण किया जाना है और उन बिल्डर्स द्वारा यह पैकेज स्वीकार किया जाता है तो उन्हें 03 वर्षों तक बगैर चार्ज यानि कि निःशुल्क टाईम एक्सटेंशन ग्रांट किया जाएगा। परन्तु 25 प्रतिशत नेट ड्यूज की राशि जमा करने के उपरान्त कोविड-19, एन0जी0टी0 के आदेश अथवा केस-टू-केस आधार पर प्राप्त होने वाले रिलीफ की धनराशि घटाकर अवशेष ड्यूज को जमा करने एवं फ्लैट निर्माण को पूर्ण कर रजिस्ट्री कराने का प्रस्ताव बिल्डर द्वारा दिया जायेगा, जिसे बोर्ड द्वारा देय रिलीफ के साथ लिंक करते हुए अनुमोदन दिया जायेगा।
- (xvi) यदि बिल्डर द्वारा निर्धारित अवधि में फ्लैट ओनर को फ्लैट का कब्जा देते हुए रजिस्ट्री नहीं करायी जाती है तो प्रस्तावित रिलीफ (कोविड-19, एन0जी0टी0, केस-टू-केस बेसिस) पर दिए जा रहे रिलीफ को निरस्त माना जाएगा और कुल तत्समय अवशेष ड्यूज के ऊपर 20 प्रतिशत अतिरिक्त पैनल्टी लगाते हुए प्रोजेक्ट को आवंटित भूमि एवं लीज डीड कैंसिल की जाएगी तथा उसका कब्जा प्राधिकरण द्वारा प्राप्त कर आवश्यक अग्रिम कार्यवाही की जाएगी। उक्त के अतिरिक्त बिल्डर/डेवलपर को ब्लैकलिस्ट करने की कार्यवाही एवं अगले 05 वर्षों तक नोएडा, ग्रेटर नोएडा व यमुना अथॉरिटी के क्षेत्र में ऐसे डेवलपर को भूखण्ड आवंटन नहीं करने पर प्राधिकरणों द्वारा विचार कर कार्यवाही की जायेगी।

22. उपर्युक्तानुसार कार्यवाही किए जाने में भू-सम्पदा (विनियमन एवं विकास) अधिनियम-2016, भू-सम्पदा (विनियमन एवं विकास) नियमावली-2016, उत्तर प्रदेश अपार्टमेंट (निर्माण, स्वामित्व और रख-रखाव का संवर्धन) अधिनियम-2010 एवं भारतीय स्टाम्प एक्ट-1899 के प्राविधानों का अनुपालन सुनिश्चित किया जाएगा।

भवदीय,

Mans
21.12.23
(मनोज कुमार सिंह)

अवस्थापना एवं औद्योगिक विकास आयुक्त।

संख्या-7774(1)/77-4-2023-6011/2023 तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. श्री अमिताभ कान्त, एक्स-सी.ई.ओ., नीति आयोग, सुषमा स्वराज भवन, चाणक्यपुरी, नई दिल्ली-110021, ई-मेल: amitabh.kant@nic.in
2. सचिव, आवासन और शहरी कार्य मंत्रालय, भारत सरकार, निर्माण भवन, नई दिल्ली।
3. डा. विवेक जोशी, सचिव, वित्तीय सेवाएं विभाग, वित्त मंत्रालय, जीवन दीप बिल्डिंग, संसद मार्ग, नई दिल्ली-110001, ई-मेल: secy-fs@nic.in

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4. डा0 मनोज गोविल, सचिव, कार्पोरेट कार्य मंत्रालय, 5वां तल, ए-विंग, शास्त्री भवन, नई दिल्ली-110001, ई-मेल: secy.mca@nic.in
5. श्री अरुण कुमार गुप्ता, अपर मुख्य सचिव, नगरीय निकाय एवं नगर एवं ग्राम नियोजन विभाग, हरियाणा सरकार, रूम नं0-303, तीसरा तल, न्यू हरियाणा, सिविल सेक्रेटेरिएट, चंडीगढ़, ई-मेल: fctcp@hry.nic.in
6. श्री रवि मित्तल, अध्यक्ष, भारतीय इन्सॉल्वेंसी एण्ड बैंकरप्सी बोर्ड, 7वां तल, मयूर भवन, शंकर मार्केट, कॉनौट सर्कस, नई दिल्ली-110001, ई-मेल: chairperson@ibbi.gov.in
7. श्री एस.के. होता, प्रबन्ध निदेशक, नेशनल हाऊसिंग बैंक, कोर-5, इंडिया हैबीटेड सेन्टर, लोधी रोड, नई दिल्ली-110003, ई-मेल: hotask@nhb.org.in
8. डा0 एम0एस0 साहू, डिस्टिंगुइश्ड प्रोफेसर, राष्ट्रीय विधि विश्वविद्यालय, दिल्ली, सेक्टर-14, द्वारिका, नई दिल्ली-110078, ई-मेल: mssahoo@nludelhi.ac.in
9. अध्यक्ष, रेरा, उत्तर प्रदेश, राज्य नियोजन संस्थान, काला कांकर हाऊस, पुराना हैदराबाद, लखनऊ-226001, ई-मेल: contactuprera@up-rera.in
10. अध्यक्ष, रेरा, हरियाणा, न्यू पी.डब्ल्यू.डी. रेस्ट हाऊस, सिविल लाईन, गुरुग्राम, हरियाणा-122001, ई-मेल: hareragurugram@gmail.com
11. श्री सतिन्द्र पाल सिंह, अपर सचिव, आवासन और शहरी कार्य मंत्रालय, निर्माण भवन, नई दिल्ली-110011, ई-मेल: as-mohua@gov.in
12. अपर मुख्य सचिव, वित्त विभाग, उत्तर प्रदेश शासन।
13. अपर मुख्य सचिव, आवास एवं शहरी नियोजन विभाग, उ0प्र0 शासन।
14. प्रमुख सचिव, न्याय विभाग, उ0प्र0 शासन।
15. प्रमुख सचिव, अवस्थापना एवं औद्योगिक विकास विभाग, उत्तर प्रदेश शासन।
16. प्रमुख सचिव, स्टाम्प एवं पंजीयन विभाग, उ0प्र0 शासन।
17. प्रमुख सचिव, नियोजन विभाग, उ0प्र0 शासन।
18. श्री इरफान काजी, चीफ इन्वेस्टमेन्ट आफिसर, SWAMIH इन्वेस्टमेन्ट फण्ड-1, ए-विंग 12वां तल, मैराथन फ्यूचरएक्स, मफतलाल मिल्स कम्पाउन्ड, एन.एम.जोशी मार्ग, लोअर पारेल, मुम्बई-400013, ई-मेल: Irfan.kazi@sbicapventures.com
19. गार्ड फाईल।

आज्ञा से, ।

Manoj
(मनोज कुमार सिंह) 21.12.23

अवस्थापना एवं औद्योगिक विकास आयुक्त।

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No.7774/77-4—2023-6011/2023

From,

Manoj Kumar Singh,
Infrastructure & Industrial Development Commissioner,
Government of Uttar Pradesh.

To,

Chief Executive Officer,
New Okhla Industrial Development Authority/
Greater New Okhla Industrial Development Authority/
Yamuna Expressway Industrial Development Authority

Industrial Development Section-4 Lucknow: Dated 21 December, 2023

Subject:- Regarding implementation of the recommendations made by the
Committee constituted under the Chairmanship of Shri Amitabh
Kant (Ex-C.E.O. NITI Aayog), Government of India to resolve
the problems of Legacy Stalled Real Estate Projects.

Sir,

“The role of decision in success is 5%, and the role of
implementation is 95%.”

2. The Government of Uttar Pradesh has taken a historic decision to
immediately complete the long pending Group Housing Projects in the area
of Noida, Greater Noida and Yamuna Expressway Industrial Development
Authority and to provide houses to the flat buyers as soon as possible and
to register the flats.

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3. Active participation of Authorities, Developers, Financial Institutions, Flat Buyers and all other stakeholders is necessary for successful implementation of this decision.

4. Ministry of Housing & Urban Affairs, Government of India Order No. O-17024/1059/2017-Housing Section-MHUPA-Part (9) EFS-9138424, dated 31.03. 2023 constitute a Committee under the Chairmanship of Shri Amitabh Kant (Ex-C.E.O. NITI Aayog) with regard to old stalled real estate projects (Legacy Stalled Real Estate Projects). The Committee was to recommend measures to protect the interests of home buyers and to complete the stalled projects in a time-bound manner and hand over the houses to the home buyers. The Committee held 05 meetings with various stakeholders and finalized the report in its meeting dated 20.07.2023. The Committee submitted its Report on 24.07.2023.

5. Real Estate is a vital sector and more than 200 industries are associated with it and it creates a large number of employment. According to an estimate by the Indian Bank Association, there are approximately 4.12 lakh such houses across the country, which are not being completed due to the poor financial condition of the developers. Out of these, approximately 2.40 lakh houses are situated in N.C.R. With their completion, on one hand, the dream of the middle and lower class, who have paid huge amounts of money to the builders for these houses, will be

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fulfilled, and on the other hand, the economic development of the region will gain momentum.

6. Due to certain reasons, such situations have arisen in Noida, Greater Noida and YEDA that builders are not able to provide fully constructed flats to the buyers of flats/houses even after much time has passed. On the other hand, the buyers of the flat are not paying this due installments to the builder due to the question mark on ensuring the availability of flats from builder. Apart from the above, the buyer is also paying the E.M.I. of the loan taken from the banks and is also bearing the double burden of paying the rental in the rented house. In light of the current circumstances, builders are not being provided loans from banks and other financial institutions to complete the incomplete projects. In the above situation of deadlock, due to non-payment of various dues by the builder to the Authority, the Authority is not giving permission to register the flat, pass the map or renew it and permission to mortgage etc. This decision taken by the government on the above subject will end the existing deadlock will play an effective role in furthering development while protecting the interests of all parties. After due consideration, the Government has determined a package by taking a policy decision on this subject.

7. In view of the facts/circumstances mentioned above, after due consideration of the recommendations made by the Committee constituted

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under the Chairmanship of Shri Amitabh Kant, Ex C.E.O. Niti Aayog, the State Government has decided to lay down the following policy/package. The main objective of the policy/package is to provide houses/flats with registry to home buyer as soon as possible.

7.1 Cases that will be covered by this policy/package :-

- (i) Group Housing Projects of Authorities.
- (ii) If the group housing component is part of a commercial project, to the extent of the group housing component.
- (iii) Group Housing Component of Township Development Project.
- (iv) Group housing projects, which are in NCLT or Court, can also avail the benefit of this package, if they withdraw or get their case closed from NCLT and Court.

7.2 Cases that will not be covered by this policy/package :-

- (i) Group housing project located under Sports City Scheme.
- (ii) Group housing project included under Recreational Investment Park Scheme;
- (iii) Other than housing projects of Authority projects i.e. commercial, institutional, industrial etc.

7.3 Implementation of this policy/package under the monitoring of the Board of the Authority

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For the implementation of the relief and proposals being made under this policy/package, necessary decisions will be taken under the supervision of the Authority Board. This issue will be presented as an agenda in every board meeting until the problem is properly resolved. As per requirement, the Board may also invite the builder/buyer to review the progress.

8. "Zero Period" benefit to be given :-
- (i) Covid-19 Pandemic – In view of the Covid-19 pandemic, the benefit of Zero Period will be given in the period from 01.04.2020 to 31.03.2022.
 - (ii) In pursuance to orders of NGT, the benefit of zero period from 14.08.2013 to 19.08.2015 will be considered on a case-to-case basis for group housing projects within 10 km radius of Okhla Bird Sanctuary.
 - (iii) Keeping in view other circumstances on the projects, the benefit of zero period will be given on case-to-case basis as per the policies of the Authority.

The amount already deposited in the Authority will not be returned after implementation of these provisions. Zero period will mean that interest and penal interest will not be charged during the period in question and the installments will be shifted beyond the said period.

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9. Inclusion of co-developer :-

To complete the Project, Co-developers will be permitted subject to recognition in the records of the Authority. In case of permission to co-developer, the co-developer and the allottee will be jointly responsible for paying the Authority's dues and completing the Project.

10. Partial Surrender Policy/Partial Cancellation Policy: Partial surrender/cancellation of unsuitable land for the Project will be allowed. The Authority will adjust the amount already paid for the surrendered land with the dues of the developers. The developer can surrender the unsuitable land to the Authority under the Partial Surrender Policy or Partial Cancellation Policy. In case of non-surrender by the developer and non-payment of dues to the Authority, the Authority will be able to cancel the allotment and lease deed of a part of the unsuitable land. In case of partial surrender/cancellation, the amount paid against the dues of the land in question will be adjusted against the net dues of the developer. The developer has been handed over the land by the Authority after taking 10 per cent of the cost of the land. A payment plan is provided to the developer by the Authority, which consists of payment of half yearly installments for 6-10 years. This includes the amount of

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premium and interest. As per this issued payment plan, surrender/adjustment of the land will be permissible in the amount of total premium and total interest paid with regard to the total value of the land (total premium amount and interest amount during the payment plan period). The amount of penal interest and penalty etc. will not be included in this.

11. Recalculation of outstanding amount: All outstanding amounts will be re-verified by an independent Chartered Accountant/third party and its recalculation will be done in accordance with the terms of the lease deed and orders issued by the authority from time to time on this subject.
12. Non-cancellation of lease deed: As per the proposed package, the lease deeds of the developer who has given consent for the work and is carrying out the work will not be cancelled.
13. No additional cost to be taken from flat buyer: In the Projects where State Government packages/concessions have been availed, no penalty/additional interest/additional cost will be charged from the home buyers so that the facility being allowed to the builder by the Government/Authority is ultimately passed on to the buyer.

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14. Floor Area Ratio (FAR) for Projects: As per the present policy, additional F.A.R. will be allowed at the prevailing rate after fulfilling the necessary requirements and rules.
15. Extension of time will be given without fee for completing the Project within a maximum of 3 years.
16. Permission To Mortgage (P.T.M.) : On accepting the package and depositing 25 per cent of the amount against the net dues, the Authority will allow to mortgage the land so that the builder can raise resources to complete the Projects and pay the dues. There will be clear mention of dues of authorization of P.T.M. If PTM is also required to mobilize this 25% amount from the financial institution then in that event, the financial institution will write a letter to this effect to the Authority and deposit 25% of the amount in an independent escrow account, which will automatically be released in the Authority's account as soon as PTM is received by the bank.
17. After depositing 25% of the net dues, registration, plan approval, extension etc. will be made available immediately.
18. As acceptance of the package and commitment to it, the developers shall pay to the Authority 25% of the amount calculated after making the above concessions for the benefit of zero period in view of

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COVID-19 within sixty (60) days. The remaining 75% will be paid with simple interest over a period of three years.

19. Net dues up to Rs 100 crore will be paid in a maximum of one year. Net dues up to Rs 500 crore to be paid in two years and Rs.500 crores to be paid over a period of 3 years. The concession given to the developer and the payment of net dues to the Authority and the registry of houses to the flat buyer will be linked to each other.

Keeping in mind the circumstances of the project, a timetable for completion of construction of buyer's flat and payment of dues to the authority will be given by each developer in view of the above provisions. The Authority Board will provide the proposal to the concerned builder linking the time table with the relief to be given and will monitor its implementation. If any milestone is missed then the concession amount for that period will not be adjusted.

20. If a developer fails to complete the project within the stipulated time frame then a penalty of 20% will be imposed on the remaining amount of dues after a period of 3 years, and efforts will be made by the Authority to complete Project. No penalty will be imposed if dues have been paid to the Authority.
21. The phased strategy determined to implement the package will be as follows :-

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- (i) The implementation of the package will be monitored by the Board of the Authority and all important decisions will be approved by the Board. This will be mandatorily monitored as an agenda in every board meeting until the implementation of the package is completed. As per requirement, for this special board meetings will be organized, in which if necessary, developer and buyer will also be invited from time to time for monitoring.
- (ii) First of all, in view of the dues assessed by the third party/CA and the circumstances arising out of Covid-19, the amount of net dues will be calculated by deducting the amount of zero period relief given in the period of 02 years from the amount of dues.
- (iii) The builder concerned will be called to the Authority and informed about the above estimated amount (dues and net dues). The period of 60 days for deposit of 25% amount will be calculated from the date of providing this information to the builder.
- (iv) 25 per cent of the net dues amount will be deposited by the builder with the Authority.

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- (v) If any co-developer wants to join to the complete the Project, then it will apply to the Authority to join the Project as a co-developer with the consent of the builder. The Authority will take a decision on the application received from the co-developer within 15 days and the applicant will be registered as a co-developer in the Project. Thereafter, the original allottee and the co-developer will be jointly responsible for the payment of dues to the Authority and for the completion of the Project.
- (vi) Permission-To-Mortgage: After depositing 25 per cent of the net dues, the Authority will clearly mention the amount due to the Authority in the letter of Permission-To-Mortgage to the developer and till the amount of dues is deposited, the Authority will have the first charge on the property. After payment of dues of the Authority, the financial institution will get the first charge. On this subject, compliance with the arrangements mentioned in Para-16 will be ensured.
- (vii) The amount of net dues will be calculated per flat by dividing it by the total number of incomplete and unregistered flats and as soon as the amount is deposited by the builder/co-

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developer, permission for registration of that number of flats will be issued immediately.

- (viii) But it has to be ensured that in every case, all the complete flats and flats in which the flat buyer is residing with O.C. or without obtaining O.C., registration of all of them will be completed within 3 months after completing the necessary formalities.
- (ix) Before registering, it will be ensured that Fire N.O.C., Structural N.O.C. and all other required N.O.Cs to flat/tower are obtained from the competent authorities.
- (x) In order to ensure timely receipt of N.O.C., representatives of all such departments/officers to whom N.O.C. is to be issued, should be present in the special board meetings called for the implementation of this package/or in the general Board meetings, they will be called as a special invitee and the progress of the process of issuing Project wise N.O.C. etc. will be reviewed.
- (xi) To complete the registry of all the flats of the category mentioned in para-21 (viii) above within 03 months, the developer/co-developer will have to deposit the amount calculated per flat as above, if this amount exceeds 25% of the

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net dues, if the developer does not deposit the amount as mentioned above, the authority will attach and seal the commercial property associated with that group housing project and take it into its possession, after evaluating it, it will ensure registration of the flat according to the amount of net dues per flat equivalent to its value. If it is not possible to register all the flats with the commercial property attached as above, then by doing partial surrender or partial cancellation of the allotted land, the Authority will take possession of the remaining land and ensure registration of flats equal to its equivalent amount. The builder will also have the facility to give bank guarantee against this amount. By taking action as above, in each case, registration of flats of the category in question will be ensured within 3 months. After payment of total dues of the Authority, the above attachment will be considered as complete automatically.

- (xii) As soon as 25 per cent of the net dues is deposited, approvals and extensions of the plan etc. will be issued by the Authority within 15 days.
- (xiii) In view of Covid-19, the benefit of zero period being given in the period from 01.04.2020 to 31.03.2022 or benefit of zero

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period given in the context of N.G.T. order in Okhla Bird Sanctuary on case-to-case basis or benefit of zero period given earlier on case-to-case basis under the rules of the Authority will be kept in mind in the proposal currently submitted for examination that double benefit of the mentioned period is not being availed in any case.

- (xiv) The builder is obliged to deposit 25 percent of the net dues within 60 days and these net dues will be calculated by deducting the benefit of zero period being given in the period from 01.04.2020 to 31.03.2022 due to the circumstances arising in view of Covid-19 from the third party assessed dues. If any builder gets any other zero period benefit over a period of time due to N.G.T. order or on case-to-case basis, the same will be adjusted from dues. But, the proceedings of registry, permission-to-mortgage etc. will be initiated in respect of attached properties after payment of 25 per cent of the net dues or equivalent to 25 per cent of the net dues after attachment or partial surrender and partial cancellation of the commercial property.

- (xv) Projects which have not obtained O.C./C.C. and construction is yet to be done and if this package is accepted by those

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builders then they will be granted free time extension for 03 years without any charge. But, after depositing the amount of 25 per cent net dues after deducting the amount of relief received due to Covid-19, N.G.T. order or on case-to-case basis, the builder will propose to deposit the remaining dues and complete the flat construction and get it registered, which will be approved by the Board by linking it with the relief payable.

- (xvi) If the registration is not done by the builder while giving possession of the flat to the flat owner within the prescribed period, then the relief being given on the proposed relief (Covid-19, N.G.T., case-to-case basis) will be considered canceled and the land and lease deed allotted to the project will be canceled by imposing an additional penalty of 20 percent on the total outstanding dues and necessary further action will be taken after taking possession of the same by the Authority. in addition to the above, the action of blacklisting the builder/developer and not allotting the land to such developer in the area of Noida, Greater Noida and Yamuna Authority for the next 05 years will be considered by the Authority and action will be taken.

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22. In taking the above-mentioned action, compliance with the provisions of Real Estate (Regulation and Development) Act-2016, Real Estate (Regulation and Development) Rules-2016, Uttar Pradesh Apartment (Promotion of Construction, Ownership & Maintenance) Act, 2010 and Indian Stamp Act-1899 will be ensured.

Yours faithfully,

Sd/- 21.12.23

(Manoj Kumar Singh)

Infrastructure & Industrial Development Commissioner

No. 7774(1)/77-4-2023-6011/2023 even dated.

Copy forwarded to the following for information and necessary action:-

1. Shri Amitabh Kant, Ex-C.E.O., Niti Aayog, Sushma Swaraj Bhawan, Chanakyapuri, New Delhi-110021, E-mail: amitabh.kant@nic.in
2. Secretary, Ministry of Housing & Urban Affairs, Government of India, Nirman Bhawan, New Delhi.
3. Dr. Vivek Joshi, Secretary, Department of Financial Services, Ministry of Finance, Jeewan Deep Building, Sansad Marg, Marg, New Delhi-110001, E-mail: secy-fs@nic.in
4. Dr. Manoj Govil, Secretary, Ministry of Corporate Affairs, 5th Floor, A-Wing, Shastri Bhawan, New Delhi-110001, E-mail: secy.mca@nic.in

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5. Shri Arun Kumar Gupta, Additional Chief Secretary, Urban Bodies and Town and Country Planning Department, Government of Haryana, Room No.303, Third Floor, New Haryana Civil Secretariat, Chandigarh, E-mail: fctcp@hry.nic.in
6. Shri Ravi Mital, Chairperson, Indian Insolvency & Bankruptcy Board, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi-110001, E-mail: chairperson@ibbi.gov.in
7. Shri S.K. Hota, Managing Director, National Housing Bank, Core-5, India Habitat Centre, Lodhi Road, New Delhi-110003, E-mail: hotask@nhb.org.in
8. Dr. M.S. Sahoo, Distinguished Professor, National Law University, Delhi, Sector-14, Dwarka, New Delhi-110078, E-mail: mssahoo@nludelhi.ac.in
9. Chairman, RERA, Uttar Pradesh, State Planning Institute, Kala Kankar House, Old Hyderabad, Haryana-122001, E-mail: contractuprera@up-rera.in
10. Chairman, RERA, Haryana, New P.W.D. Guest House, Civil Line, Gurugram, Haryana-122001, E-mail: hareragurugram@gmail.com
11. Shri Satindra Pal Singh, Additional Secretary, Ministry of Housing & Urban Affairs, Nirman Bhawan, New Delhi-110001, E-mail: as-mohua@go.in

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12. Additional Chief Secretary, Department of Finance, Government of Uttar Pradesh.
13. Additional Chief Secretary, Housing & Urban Planning Department, Government of U.P.
14. Principal Secretary, Department of Law, Government of U.P.
15. Principal Secretary, Department of Infrastructure & Industrial Development, Government of Uttar Pradesh.
16. Principal Secretary, Department Stamps & Registration, Government of U.P.
17. Principal Secretary, Department of Planning, Government of U.P.
18. Shri Irfan Kazi, Chief Investment Officer, SWAMIH Investment Fund-1, A-Wing, 12th Floor, Marathon Futurex, Mafatlal Mills Compound, N.M. Joshi Marg, Lower Parel, Mumbai-400013, E-mail: Irfan.kazi@sbicapventures.com
19. Guard File.

By Order

Sd/- 21.12.23

(Manoj Kumar Singh)

Infrastructure & Industrial Development Commissioner

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Speed post Registered

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplia@yahoo.com

Website : www.seizaup.in, www.seiaaup.com

To,

Mr. Naveen Chander Gupata,
Vice President (Operations),
PAN Oasis, GH-01, Sector-70,
Noida, U.P.201301

Ref. No...../Praya/SEAC/1557/2013/AD(VB)

Date: / / November, 2014

Sub: Environmental Clearance for Group Housing Complex "Newo Town" at GH-03, Tech Zone-IV, Greater Noida, U.P. by M/s Patel Advance JV.

Dear Sir,

Please refer to your letter undated addressed to the Director, Environment & Secretary, SEIAA, Dr. Bhim Rao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. A presentation was made by the project proponent with their Consultant M/s Perfact Enviro Solutions Pvt. Ltd. before the State Level Expert Appraisal Committee meeting dated 21/10/2014 and the committee was given to understand that:-

1. The environmental clearance is sought for proposed Group Housing Complex "Neotown" at plot No-GH-03, Tech Zone-IV, Greater Noida, U.P. M/s Patel Advance JV.
2. Salient features of the project is as follows:

Project Detail	Area (sq m)
Total Plot Area	95,970
Permissible Ground Coverage (35%)	33,589.5
Proposed Ground Coverage (25%)	17,758.10
Permissible FAR (2.75)	2,63,917.50
Proposed FAR (2.68)	2,63,398.68
Non FAR	34849.21
Basement Area	85,697.25
Build Up Area (FAR- Non FAR + Basement)	3,83,940.14
Green Area (42%)	40408.79
Height of Building	60 m
No. of Blocks	32 nos.
Max. no. of Floors	G + 19
No. of Houses	2960 nos.
Parking Facilities	5487 ECS
Activity in the complex	Dwelling Units, Villas, Community Club, Commercial (Shops)
Power Requirement	9990 KVA
No. of DG Sets	11 no. of DG set (4x750 KVA & 4x600 KVA, 1x500 KVA, 2x250 KVA)
No. of Rain Water Harvesting Pits	10 nos.

3. Land use details of the project is as follows:

Proposed Ground Coverage (25%)	17,758.10 sqm
Green Area (42%)	40408.79 sqm

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S.P.O.
Directorate of Environment

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E.C. for Group Housing Complex "New Town" at G11-03, Tech Zone-IV, Greater Noida, U.P. by M/s Patel Advnce. JV.

Surface Parking Area	21525 sqm
Road Area	16278.11 sqm
4. Population details of the project is as follows:	
Group Housing Resident	13320
Villas Residents	80
Club & floating population	1600
Staff	250
Commercial/Shopping	200
Total	15450

5. Water requirement details of the project is as follows:

S. N.		Population	Factor in LPCD	Requirement in KL	Waste Water in KL
1.	Domestic				
	Resident	13320	86	1147	
	Villas	80	86	8	
	Staff	250	45	11	
	Club & floating Population	1600	15	24	
	Commercial / shopping	200	15	4	
	Total			1194 Domestic-899 KLD Flushing -295 KLD	964 Domestic-669 KLD Flushing- 295 KLD
2.	swimming pool			20	Nil
3.	Gardening			40	Nil
4.	Miscellaneous			20	5
	Total	15450		1274 KLD	969 KLD
Water Source-Greater Noida Authority STP Capacity-1200 KLD					

6. Solid & Hazardous Waste management details is as follows:

SOLID WASTE				
Type of Waste	Colour of Bins	Category	Disposal Method	Total Waste (Kg/day)
Organic Waste	Green	Bio Degradable	The waste shall be treated in the organic waste converter & then will be converted into manure.	4424
Recyclable Waste	Blue	Recyclable	Recycler	1896
Total				6320
HAZARDOUS WASTE				
Type of Waste	Colour of Bins	Category	Disposal Method	Total Waste

Used oil	Black with label	Hazardous Waste	Waste shall be collected in leak proof containers (HDPE Drums) at isolated place in DG room and then will be given to approved vendor of CPCB as per Hazardous Waste (Management, Handling Transboundaries Movement) Rules, 2010	5 lit/d
Electronic Waste (E-waste)	Black with label	Hazardous Waste	It is being given to approved vendor of SPCB as per E-wastes (Management/ Handling) Rules, 2011	2 kg/day

7. The project proposals are covered under category 8"b" of EIA Notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting held on 21/10/2014 the State Level Environment Impact Assessment Authority in its Meeting held on 30/10/2014 has decided to grant the Environmental Clearance to the project subject the following specific and general conditions:-

a. Specific Conditions:

1. The project proponent shall ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.
2. For the treatment for total sewage, a full-fledged STP is to be provided with 20% more capacity than waste water generated during operation phase. 100% waste water is to be treated in captive STP conforming to prescribed standards of receiving body for designated use. Monitoring of STP to be done daily till its stabilization.
3. Dedicated power supply for STPs is to be ensured during operation. Sludge of STP is to be used in house as manure and surplus manure should be managed by giving to end users.
4. SWM organic converter drawing, design and cost estimate has to be submitted within 03 months from issuance of the Environmental Clearance.
5. A CSR Plan with Rs. 08 crore should be prepared and executed as committed by the project proponent.
6. Use of reflecting paints on top floor and all side walls.
7. Isolated place for Municipal Solid Waste handling and the disposal shall be provided as per law.
8. LEDs should be used in all common areas and corridors. Solar light is to be provided in the open areas with 50% of them may be with dual power.
9. Parking guideline as per Greater Noida Development Authority should be followed.
10. All entry/exit point should be bell mouth shaped. All internal roads should be as per local authority bye-laws.
11. To discharge excess treated waste water into public drainage system permission from the competent authority to be taken prior to any discharge.
12. 100 % provision of Rain Water Harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.

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13. Water body is to be proposed in the proposed site at suitable location to channelize rainwater other than roof top water.
 14. Height of the stack should be provided as discussed based on combined DG sets capacity and be 6mt higher than the tallest building.
 15. Ground water shall not be extracted without valid permission of competent authority.
 16. Post project monitoring for air, water (surface + ground), Stack noise of D.G. sets, STP to be carried out as CPCB Guidelines.
 17. Wheel wash arrangement is to be made at exit point during construction phase.
 18. Crèche to be provided during the construction/operation phase.
 19. Provision of separate room for senior citizen with proper amenities.
 20. Parking for disabled persons should be explored.
 21. Protection shall be provided on the windows of the high rise flats for security of residents.
 22. Criteria/ norms provided by competent Authority regarding the seismic zone be followed for construction work.
 23. Dual plumbing should be adopted.
 24. Sprinkler to be used for curing and quenching and ready mix concrete may be used for construction.
 25. Cement Bags should be used for road making.
 26. 10% of houses for LIG/EWS is to be provided as per U.P Government order and building bylaws.
 27. Possibilities of use of treated waste water for irrigation purposes should be explored.
 28. No fresh water will be used for irrigation purpose. Fresh Water will only used for drinking, bathing and in swimming pool.
- b. General Conditions:**
1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
 2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
 3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
 4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
 5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
 6. Impact of drainage pattern on environment should be provided.
 7. Surface hydrology and water regime of the project area within 10 km should be provided.
 8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
 9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
 10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
 11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.

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12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law. Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.,
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.

30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
35. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
36. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
37. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
38. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
39. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
40. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
41. High rise buildings should obtain clearance from aviation department of concerned authority.
42. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
43. ~~It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.~~
44. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
45. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
46. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
47. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.

49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
52. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
58. E-Waste Management should be done as per MoEF guidelines.
59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
60. The use of suitably processed plastic waste in the construction of roads should be considered.
61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
62. Dispensary for first aid shall be provided.
63. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
64. Diesel generating set stacks should be monitored for CO and HC.
65. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
66. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
67. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
68. An energy audit should be annually carried out during the operational phase and submitted to the authority.
69. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
70. Appropriate safety measures should be made for accidental fire.
71. Smoke meters should be installed as warning measures for accidental fires.
72. Project falling within in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.




This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Greater Noida. In case of violation, it would not be effective and would automatically be stand cancelled.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deemed to be cancelled.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary. Necessary statutory clearances should be obtained and submitted before start of any construction activity.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006, as amended and send half yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the SEIAA, U.P. on 1st June and 1st December of each calendar year.

(J. S. Yadav)

Member Secretary, SEIAA

Ref. No. 1772 /Prava/SEAC/1557/2014/AD(VB) Dated

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Dr. P.L. Ahuja Rai, Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, G.B. Nagar, U.P.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Deputy Director, Regional office, Meerut, Directorate of Environment.
7. Copy to Web Master/ guard file.

(Dr. R.K. Sardana)

Secretary, SEAC/
Director (I/C), Environment

92
88

Greater Noida Industrial Development Authority

169, Chitwan Estate, Sector-Gamma, Greater Noida, Gautam Budh Nagar, 201406

PLG/(BP) 2565/8489

Dated: 24.11.16

To,

M/s Patel Advance JV
S-406, Lower Gr. Floor, Greater Kailash-II,
New Delhi-110048

Sir,

With reference to your application no.-69909, dated-15.11.2016, for grant of Revised Sanction of Building plan on Plot no.-G11-03, Sector-Techzone-IV. I have to inform you that the sanction is being granted by the Authority with the following conditions:

1. This sanction is being granted under the provision of 'The Greater Noida Industrial Development Area Building Regulation 2010.
2. The validity of this sanction is up to-5 Years
3. In case allotment is cancelled/lease is determine for whatsoever reason by functional department, aforesaid sanction shall automatically be deemed to have been withdrawn.
4. During this period, after the completion of construction it is necessary to apply for occupancy certificate. Fine extension charge shall be payable as applicable.
5. If demanded by the Authority. You shall be liable to pay charges for the provision of any further facilities/development/improvement.
6. A copy of the sanction drawing shall always be kept at site and shall be made available to any officer of the Authority on demand.
7. No addition/alteration is permitted in the sanctioned drawings. For any changes prior permission from the Authority required.
8. You shall be responsible for carrying out the work in accordance with the requirements of Greater Noida Industrial Development Building Regulation 2010. And directions made from time to time.
9. Prior permission is required before digging an under ground bore well.
10. No activity other than as specified in lease deed shall be permitted in the premises
11. Prior permission is permission from the Authority is required for temporary structure also like labour huts & site office
12. Gate shall open on to the service road only. Direct access to the main carriageway shall not be provided.
13. Services, rain water harvesting shall be laid as per approval of Authority.
14. No parking of any kind shall be permitted on r/w of road.
15. Pejometer shall have to be installed as per direction issued by Authority.
16. Complying with all the requirement for obtaining NOC from various departments prior to submission of application for occupancy shall be the responsibility of allottee irrespective of the proposal sanctioned by GNIDA.
17. Before starting construction, the NOC is required from Ministry of Environment & Forest under notification no-60(A) dated 27-1-1994 and its amendment from time to time or under notification dated 14.09.2006 which ever is applicable. The copy of shall be submitted to the Authority. If construction is started before obtaining the NOC, the sanction shall be treated as cancelled.
18. Before starting construction, the NOC is required from Central Ground Water Authority under notification dated 15.11.2012. The copy of N.O.C. from C.G.W.A. shall be submitted to the Authority. If construction is started before obtaining the NOC, the sanction shall be treated as cancelled.
19. Mechanical ventilation to be provided in the Basement as per I.S. Code
20. The lead member shall ensure that all the subdivided plot holders shall get detailed plans of all the plots sanctioned and take completion thereafter as per Greater Noida Building Regulation.
21. The Promoter shall follow the Apartment Act-2010 and its applicability to the project as per defined rules and amendments made in future. As per the Provision of U.P. Apartment Rules 2011.
22. The construction on the plot shall have to be done in accordance with the provisions of MOEF Guidelines 2010 and Honorable NGT orders from time to time in this regard.
23. The promoter shall inform the office of GM (PLNG) for site visit when construction upto plinth level and Gr. Floor Slab level is reached. After clearance from planning department the promoter can go ahead with construction beyond plinth level & Ground Floor slab.
24. The Promoter will be get 20% of total Labour Cess due on the Project deposited within 60 days from the date of issue of this letter and submit copy in the office of G.M.(Plng) before Starting any construction.

LEENU SAHGAL
GM (Plng. & Arch)

GM (Plng. & Arch)

Encl: Copy of sanctioned drawings ()
Copy to: G.M. (Engg.) for information and n.a.

PL
SB

Gaurav Water Supply		
S.No.	Paid	Date
1	₹ 75,289.00	27.08.2013
2	₹ 1,14,938.00	02.12.2013
3	₹ 85,728.00	28.02.2015
4	₹ 58,905.00	21.07.2015
5	₹ 18,711.00	25.05.2016
6	₹ 18,018.00	13.06.2016
7	₹ 25,641.00	08.07.2016
8	₹ 22,176.00	10.08.2016
9	₹ 27,720.00	19.10.2016
10	₹ 62,073.00	25.12.2016
11	₹ 64,350.00	19.01.2017
12	₹ 42,570.00	22.02.2017
13	₹ 38,610.00	29.05.2017
14	₹ 38,610.00	12.10.2017
15	₹ 1,06,092.00	02.11.2017
16	₹ 27,140.00	17.04.2018
17	₹ 1,05,330.00	05.01.2019
18	₹ 25,000.00	18.02.2019
TOTAL	₹ 9,56,901.00	

F.E.
As

2692 Annexure - 2

BILL/CASH MEMO No. 181027

Gaurav Water Supplies

142

Main Road, Near New Prem Tent, Red Light,
Hoshiyarpur, Sector-51, Noida

Date: 31/7/13

M/s. Nestoum Patel

Noida Expedition Gunlocks

Date	PARTICULARS	QTY.	RATE	AMOUNT Rs. P.
17/13	Water Taps	169	450/-	76050/-
TO				
31/17				
	UB345			
	9590			
	U			
	D/K			
			Total	76050/-

S.O.E.

For Gaurav Water Supplies

92

85

2694

144

BILL/CASH MEMO

Mob.: 9810376475

Gaurav Water Supplier

Main Road, Near New Prem Tent, Red Light, Hoshiyarpur, Sector-51, Noida

No.

574
M/s

Patel Adhama J V New Town
G.M.03 West G. Noida

Date: 8/01/15

Date	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
01/12/14	STP Water	577	800/-	45600/-	00
31/12/14	Water Tank				
	<u>1816157</u> 4508				
TOTAL				45600/00	

E.
J.E.

For Gaurav Water Suppliers

92
95

2696

(Fsd Dec 2015)

BILL/CASH MEMO

Mob.: 9810376475

146

Gaurav Water Supplier

Main Road, Near New Prem Tent, Red Light, Hoshiyarpur, Sector-51, Noida

Date: 4-01-16

3
s
Hotel Adhwaitee JV
No. 10/10, GHS, G. Noida/West 2

PARTICULARS	Qty.	Rate	Amount	
			Rs.	P.
STP Water Tank	507	700/-	355000/-	
UB 16BT 4508				
TOTAL			355000/-	

38000/-
mon 14/1/16
8/JAN/2016

₹ five thousand rupees only

For Gaurav Water Suppliers

9C
98

2697

Supplier
BILL/CASH MEMO

Mob.: 9810376475

147

Gaurav Water Supplier

Main Road, Near New Prem Tent, Red Light, Hoshiyarpur, Sector-51, Noida

No. 854

M/s. Hotel Ashwani, New Tandon, J.V.
61103 G. Noida, Gurgaon

Date: 11/5/16

Date	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
11/5/16	STP Water	26	700/-	18200/00	
To	UB16 BT				
30-4-16	<u>4588</u>				
				18200/-	
				18200/00	
				TOTAL 18200/00	

Date: 13/2/16 No. 008156
Amounts: 18200/-
Bank: Asst

Fifteen thousand two hundred only

[Signature]

[Signature]
11/5/16

For Gaurav Water Suppliers

E. & O.E

[Handwritten marks]

2699

BILL/CASH MEMO

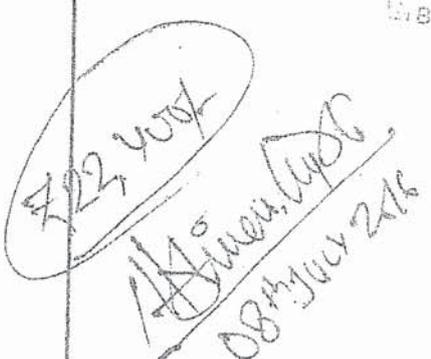
Mob.: 9810376475

Gaurav Water Supplier

Main Road, Near New Prem Tent, Red Light, Hoshiyarpur, Sector-51, Noida

149

No. 874 M/s Patel Aditosh, Noida
 Date: 1-7-16
 Noida EX for Noida

Date	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
1-6-16	STP				
To	Water Tanker	39T	700/	22400/00	
30-6-16	UBT 4508				
Cash / Cheque / D.D Date: 10/8/16 No. 008956 Amounts: 22400/- Bank: AXIS BANK					
					
TOTAL				22400/00	

E. & O.E.

For Gaurav Water Suppliers

92
88

2700

BILL/CASH MEMO

Mob.: 9810376475

Gaurav Water Supplier

Main Road, Near New Prem Tent, Red Light, Hoshiyarpur, Sector-51, Noida

150

No. 883

M/s

Hotel NEO TOWN Adhamae JV
G.H. 03 Techzone IV G.Noida

Date 29-9-16

Date	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
1-8-16	STP Water				
10	Water Tanker 15000 Ltr	627	1050	65800	00
31-8-16	UBI BT 3918				
	Water Tanker 10000 Ltr	1	700	700	00
	UBI BT 4508				
<p><i>(Signature)</i> Amount Sixty Two Thousand hundred only ₹ 62700/-</p>			TOTAL	65800	00

E. & O.E.

For Gaurav Water Suppliers

9C
88

2702

152



BILL/CASH MEMO

Mob.: 9810376475

Gaurav Water Supplier

Main Road, Near New Prem Tent, Red Light, Hoshiyarpur, Sector-51, Noida

02-01-17

No. 779

M/s Patel Neo Towers Patel Address Date 2-1-17
G.H-03 G. Noida

Account
9TH RA
TO 31/1

Date	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
1-12-16	Water Tanker	43T	1000/-	43000/-	
TO	15000Ltr				
31-12-16	<u>W/B DT</u>				
	<u>3918</u>				
TOTAL				43000/-	

Recd 04/01/2017
 Received on dated 04-01-2017
 43,000/-
 [Signature]
 05-01-2017

E & O.E.

For Gaurav Water Suppliers

In words forty three thousand rupees only

F.C
[Signature]

2703

BILL/CASH MEMO

Mob.: 9810376475

153

Gaurav Water Supplier

Main Road, Near New Prem Tent, Red Light, Hoshiyarpur, Sector-51, Noida

No. 783

Date 8-2-17

M/s. Patel Adhinaray JV New Town
G. Noida G.D. Noida

Date	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
1-1-17	Water Trolley	39T	1000/-	39000/-	00
To	15000 Ltr				
31-1-17	<u>1616 DT</u>				
	3918				
TOTAL				39000/-	00

Received
04/03/2017

E. & O.E.

For Gaurav Water Suppliers

Handwritten initials/signature

2704

BILL/CASH MEMO

Mob.: 9810376475

Gaurav Water Supplier

Main Road, Near New Prem Tent, Red Light, Hoshiyarpur, Sector-51, Noida

159

No. 789

Date 2-3-17

M/s. Patel Addon ee JV Neo. Palwal
G. Noida, West 7

Date	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
1-2-17	Water Tanker 15000ltr	38	1000/-	38000/-	
28-2-17	<u>UG 16DT</u> 3918				
				TOTAL	38000/00

[Signature]
Received
04/03/2017

E. & O.E.

For Gaurav Water Suppliers

[Handwritten initials]

2706

BILL/CASH MEMO

Mob.: 9810376475

Gaurav Water Supplier

Main Road, Near New Prem Tent, Red Light, Hoshiyarpur, Sector-51, Noida

156

No. 925

Date 2-6-17

M/s

Patel Neelkanth

Patel Address G.H. No. 3 G. North (West)

Date	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
1-5-17	Water Temp. 15000lt	34T	1000	34000	00
TO					
31-5-17	UP 16DT 3918				
				TOTAL	34000/00

YCP
22/6/17

E. & O.E.

For Gaurav Water Suppliers

9C
28

2707

BILL/CASH MEMO

Mob.: 9810376475

Gaurav Water Supplier

Main Road, Near New Prem Tent, Red Light, Hoshiyarpur, Sector-51, Noida

157

No. 935

Date 10/7/17

M/s Hotel Radisson Neo Towers
5403 T.V. in Noida (West)

Date	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
1-6-17 TO 30-6-17	Water Tender 15000 ltr VBI/DI 3915 ⁰⁰	387	1000	38000	00
				TOTAL 38000/00	

[Handwritten signatures and dates]
 22/7/17
 28/7/17

E. & O.E.

For Gaurav Water Suppliers

9C
8

2708

BILL/CASH MEMO

Mob.: 9810376475

Gaurav Water Supplier

158

Main Road, Near New Prem Tent, Red Light, Hoshiyarpur, Sector-51, Noida

No. 958

Date 16-8-17

M/s

Patel Adhikar New Town 31
Ghos Gupda

Date	PARTICULARS	Qty.	Rate	Amount		
				Rs.	P.	
17-7-17	Water Tanker 15000lt	31	1000/-	31000/-	00	
To						
31-7-17	UPI 6 DT 3918					
				TOTAL	31000/-	00

E. & O.E.

For Gaurav Water Suppliers

96
88

J9BDLPS0367K1ZY

जय श्री राघे कृष्ण जी

Original Copy : White
Duplicate Copy : Pink
Triplicate Copy : Yellow**GAURAV WATER SUPPLIER**VIII. Garhi Choukhandi, Sec-68, Nodia, Gautam Budh Nagar (U.P.)
E-mail : gauravwatersupplier@gmail.com
Mob. : 9810376475

159

Tax is Payable on Reverse Charge (Yes/No.)

IRRA (B)

Transportation Mode : (Apply for Supply of Goods only)

Veh. No.....

Date & Time of Supply.....

Place of Supply.....

Invoice S. No.

036

Invoice Date : 10-1-18

Details of Receiver (Billed to)

Details of Consignee (Shipped to)

Name..... Patel Adhwaraj J.V

Name..... Patel

Address..... Noida

Address.....

S.No. 3 Noida

Mob.....

State Code.....

State.....

State Code.....

PIN No. 201009AALEP7764D/74

GSTIN No.....

S. No.	Description of Goods	HSN Code	Qty / Unit	Rate	Amount
	STP Water 1-10-17 To 31-12-17	2201	32T	1000	32000

Total (In Words)..... Thirty Two Thousand

Total Amount Before Tax 32000

Add: CGST @.....% 00

Add: SGST @.....% 00

Add: IGST @.....% 00

Bank Name : CORPORATION BANK

Total Tax Amount

Branch Address : SECTOR-31, NOIDA

Cartage & Loading

Account No. : 510101004887432

Total Value Round Off

Code : CORP0002079

Grand Total

32000

O. E.

Goods once sold will not be taken back.
Subject to Gautam Budh Nagar Jurisdiction only.

For GAURAV WATER SUPPLIER

Receiver's Signature

Authorised Signatory

92
88

GSTIN: 09BDLPS0367K1ZY

जय श्री राघे कृष्ण जी

Original Copy : White
Duplicate Copy : Pink
Triplicate Copy : Yellow

GAURAV WATER SUPPLIER

VIII, Garhi Choukhandi, Sec-68, Nodia, Gautam Budh Nagar (U.P.)
E-mail : gauravwatersupplier@gmail.com
Mob. : 9810376475

160

Tax is Payable on Reverse Charge (Yes/No.)

STR/A (A)

Transportation Mode : (Apply for Supply of Goods only)

Veh. No.....

Date & Time of Supply.....

Place of Supply..... Noida

Invoice S. No.

046

Invoice Date :

16-3-18

Details of Receiver (Billed to)

Details of Consignee (Shipped to)

Name..... Patel Address.....

Address..... S. Haz. Tee G. Noida

Mob.....

State..... State Code.....

GSTIN No..... 09AALRPT744DIZK

Name.....

Address.....

Mob.....

State..... State Code.....

GSTIN No.....

No.	Description of Goods	HSN Code	Qty / Unit	Rate	Amount
	Water Tanker 1-1-18 TO 28-2-18		36 T	1000/-	36000/-

Grand Total (In Words)..... Thirty Six Thousand

Only

Total Amount Before Tax 36000

Add: CGST @.....% 00

Add: SGST @.....% 00

Add: IGST @.....% 00

Bank Name : CORPORATION BANK

Branch Address : SECTOR-31, NOIDA

Bank Account No. : 510101004887432

IFSC Code : CORP0002079

Total Tax Amount

Cartage & Loading

Total Value Round Off

Grand Total 36000

E. & O. E.

1. Goods once sold will not be taken back.

2. Subject to Gautam Budh Nagar Jurisdiction only.

For GAURAV WATER SUPPLIER

Receiver's Signature

Authorised Signatory

9C
88

2711

098DLPS0367K1ZY

जय श्री राधे कृष्ण जी

Original Copy : White
Duplicate Copy : Pink
Triplicate Copy : Yellow**GAURAV WATER SUPPLIER**VIII. Garhi Choukhandi, Sec-68, Nodia, Gautam Budh Nagar (U.P.)
E-mail : gauravwatersupplier@gmail.com
Mob. : 9810376475

161

Tax is Payable on Reverse Charge (Yes/No.)

Transportation Mode : (Apply for Supply of Goods only)

Invoice S. No. 054

Invoice Date : 17-4-18

Veh. No.....

Date & Time of Supply.....

Place of Supply : Noida

Details of Receiver (Billed to)

Details of Consignee (Shipped to)

Name : Patel Adhikar J V

Name : Patel Adhikar J

Address : Sector 31, Noida

Address :

Mob.....

Mob.....

State..... State Code.....

State..... State Code.....

TIN No. : 09APLF P7744D1ZK

GSTIN No.....

S.No.	Description of Goods	HSN Code	Qty / Unit	Rate	Amount
	Water Tanker 1-3-18 To 31-3-18		15 Tank	1000/-	15000

Grand Total (In Words) : Fifteen Thousand only

Total Amount Before Tax 15000

Add: CGST @.....% 00

Add: SGST @.....% 00

Add: IGST @.....% 00

Bank Name : CORPORATION BANK

Branch Address : SECTOR-31, NOIDA

Bank Account No. : 510101004887432

IFSC Code : CORP0002079

Total Tax Amount

Cartage & Loading

Total Value Round Off

Grand Total 15000

E. & O. E.

1. Goods once sold will not be taken back.

2. Subject to Gautam Budh Nagar Jurisdiction only.

For GAURAV WATER SUPPLIER

Receiver's Signature

Authorised Signatory

9C
SB

2712

09BDLPS0367K1ZY

जय श्री राधे कृष्ण जी

Original Copy : White
Duplicate Copy : Pink
Triplicate Copy : Yellow

GAURAV WATER SUPPLIER

VIII, Garhi Choukhandi, Sec-68, Nodia, Gautam Budh Nagar (U.P.)

E-mail : gauravwatersupplier@gmail.com

Mob. : 9810376475

162

Invoice is Payable on Reverse Charge (Yes/No.)

Transportation Mode : (Apply for Supply of Goods only)

Invoice S. No. **060**

Invoice Date : **3-6-18**

Veh. No.....

Date & Time of Supply.....

Place of Supply..... **Noida**

Details of Receiver (Billed to)

Details of Consignee (Shipped to)

Name..... **Hotel Adhikar & Associates**

Name..... **Hotel Adhikar**

Address..... **G. Noida, U.P.**

Address.....

City..... **G. Noida**

City.....

State.....

Mob.....

State Code.....

State.....

State Code.....

GSTIN No. **09AAB17744D1ZD**

GSTIN No.....

No.	Description of Goods	HSN Code	Qty / Unit	Rate	Amount
	Water Tank 1-4-18 TO 30-5-18		135	1000	13000

Grand Total (In Words)..... **Thirteen Thousand only**

Total Amount Before Tax **13000**

Add: CGST @.....% **00**

Add: SGST @.....% **00**

Add: IGST @.....% **00**

Bank Name : CORPORATION BANK

Branch Address : SECTOR-31, NOIDA

Bank Account No. : 510101004887432

IFSC Code : CORP0002079

Total Tax Amount

Cartage & Loading

Total Value Round Off

Grand Total **13000**

O. E.
Goods once sold will not be taken back.
Subject to Gautam Budh Nagar Jurisdiction only.

For GAURAV WATER SUPPLIER

Receiver's Signature

Authorised Signatory

[Handwritten Signature]

2713

163

Patel Advance JV
 Reg. Add: S-406, (LG),
 GREATER KAILASH-II, Delhi - 110048
 GSTN 09AALFP7744D1ZX
 Site Address: Gh-03, Sector Techzone IV,
 Greta Noida West, Uttarpradesh

Gaurav Water Supplier

Ledger Account

VILL. GARHI CHOUKHANDI, SEC-68 NOIDA, GAUTAM BUDH
 NAGAR UTTAR PRADESH

1-Apr-2009 to 14-Feb-2024

Date	Particulars	Vch Type	Vch No.	Debit	Page 1 Credit
22-8-2013	By Water Charges	Journal	330		75,289.00
27-8-2013	To AXIS BANK 913020033217458 PHASE 1 30%	Payment	236	75,289.00	
<i>Cleared On :29-Aug-2013</i>					
1-10-2013	By Water Charges	Journal	475		86,427.00
	By Water Charges	Journal	476		13,810.00
7-11-2013	By Water Charges	Journal	556		14,701.00
2-12-2013	To HDFC BANK LTD. A/C NO. 01938630000273	Payment	428	1,14,938.00	
<i>Cleared On :5-Dec-2013</i>					
10-2-2014	To Water Charges	Debit Note	75	11,600.00	
12-2-2014	By Water Charges	Journal	753		1,03,356.00
10-3-2014	To Water Charges	Debit Note	87	800.00	
13-3-2014	To HDFC BANK LTD. A/C NO. 01938630000273	Payment	735	91,756.00	
<i>Cleared On :18-Mar-2014</i>					
31-3-2014	By Water Charges	Journal	876		9,108.00
				2,94,383.00	3,02,691.00
To Closing Balance				8,308.00	
				3,02,691.00	3,02,691.00
1-4-2014	By Opening Balance				8,308.00
10-4-2014	To HDFC BANK LTD. A/C NO. 01938630000273	Payment	33	8,308.00	
<i>Cleared On :22-Apr-2014</i>					
2-5-2014	By Water Charges	Journal	50		1,584.00
26-6-2014	To HDFC BANK LTD. A/C NO. 01938630000273	Payment	244	1,584.00	
<i>Cleared On :4-Jul-2014</i>					
3-11-2014	By Water Charges	Journal	567		22,936.00
4-11-2014	To HDFC BANK LTD. A/C NO. 01938630000273	Payment	661	22,936.00	
<i>Cleared On :11-Nov-2014</i>					
15-11-2014	By Water Charges	Journal	588		43,616.00
	To Water Charges	Debit Note	107	2,400.00	
	By Water Charges	Journal	589		37,600.00
	To Water Charges	Debit Note	108	800.00	
16-1-2015	To HDFC BANK LTD. A/C NO. 01938630000273	Payment	971	78,016.00	
<i>Cleared On :30-May-2015</i>					
30-1-2015	By Water Charges	Journal	890		42,864.00
	By Water Charges	Journal	891		42,864.00
28-2-2015	To HDFC BANK LTD. A/C NO. 01938630000273	Payment	1145	85,728.00	
<i>Cleared On :21-Mar-2015</i>					
3-3-2015	By Water Charges	Journal	1090		17,108.00
	By Water Charges	Journal	1091		22,176.00
14-3-2015	To HDFC BANK LTD. A/C NO. 01938630000273	Payment	1212	39,284.00	
<i>Cleared On :21-Mar-2015</i>					
17-3-2015	By Water Charges	Journal	1195		36,036.00
Carried Over				2,39,056.00	2,75,092.00

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Patel Advance JV

Gaurav Water Supplier Ledger Account : 1-Apr-2009 to 14-Feb-2024

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Date	Particulars	Vch Type	Vch No.	Debit	Credit
	Brought Forward			2,39,056.00	2,75,092.00
19-3-2015	To HDFC BANK LTD. A/C NO. 01938630000273 <i>Cleared On :13-May-2015</i>	Payment	1244	36,036.00	
31-3-2015	By Water Charges	Journal	1273		31,185.00
	To Closing Balance			2,75,092.00 31,185.00	3,06,277.00
				3,06,277.00	3,06,277.00
1-4-2015	By Opening Balance				31,185.00
16-4-2015	By HDFC BANK LTD. A/C NO. 01938630000273 <i>Cleared On :30-May-2015</i>	Receipt	44		78,016.00
25-5-2015	To HDFC BANK LTD. A/C NO. 01938630000273 <i>Cleared On :8-Jun-2015</i>	Payment	259	78,016.00	
17-6-2015	By Water Charges	Journal	437		49,203.00
20-6-2015	By Water Charges	Journal	447		69,993.00
27-6-2015	To HDFC BANK LTD. A/C NO. 01938630000273 <i>Cleared On :6-Jul-2015</i>	Payment	412	1,50,381.00	
15-7-2015	By Water Charges	Journal	564		58,905.00
21-7-2015	To HDFC BANK LTD. A/C NO. 01938630000273 <i>Cleared On :4-Aug-2015</i>	Payment	544	58,905.00	
30-9-2015	By Water Charges	Journal	791		47,817.00
	By Water Charges	Journal	793		49,203.00
16-10-2015	By Water Charges	Journal	826		42,273.00
2-11-2015	By Water Charges	Journal-M			43,904.00
30-11-2015	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	79	47,817.00	
1-12-2015	By Water Charges	Journal-M			28,126.00
4-1-2016	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	166	28,126.00	
	By Water Charges	Journal-M			34,300.00
28-1-2016	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	239	63,350.00	
2-2-2016	By Water Charges	Journal-M			23,562.00
9-2-2016	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	280	23,800.00	
12-3-2016	By Water Charges	Journal-M			21,483.00
19-3-2016	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	451	21,483.00	
	To Closing Balance			4,71,878.00 1,06,092.00	5,77,970.00
				5,77,970.00	5,77,970.00
1-4-2016	By Opening Balance				1,06,092.00
3-4-2016	By Water Charges	Journal-M			18,711.00
21-5-2016	By Water Charges	Journal-M			18,018.00
25-5-2016	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	240	18,711.00	
4-6-2016	By Water Charges	Journal-M			25,641.00
13-6-2016	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	315	18,018.00	
1-7-2016	By Water Charges	Journal-M			22,176.00
8-7-2016	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	548	25,641.00	
2-8-2016	By Water Charges	Journal-M			27,720.00
10-8-2016	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	737	22,176.00	
16-9-2016	By Water Charges	Journal-M			62,073.00
19-10-2016	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	1148	27,720.00	
24-10-2016	By Water Charges	Journal-M			37,620.00
25-12-2016	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	1455	62,073.00	
27-12-2016	By Water Charges	Journal-M			26,730.00
6-1-2017	By Water Charges	Journal-M			42,570.00
19-1-2017	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	1597	64,350.00	
22-2-2017	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	1741	42,570.00	
	Carried Over			2,81,259.00	3,87,351.00

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Patel Advance JV

Garrav Water Supplier Ledger Account : 1-Apr-2009 to 14-Feb-2024

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Date	Particulars	Vch Type	Vch No.	Debit	Credit
	Brought Forward			2,81,259.00	3,87,351.00
22-3-2017	By Water Charges	Journal-M ✓			38,610.00
	By Water Charges	Journal-M ✓			37,620.00
31-3-2017	By Water Charges	Journal-M			44,550.00
				2,81,259.00	5,08,131.00
To	Closing Balance			2,26,872.00	
				5,08,131.00	5,08,131.00
1-4-2017	By Opening Balance				2,26,872.00
10-5-2017	By Water Charges ✓	Journal-M ✓			28,710.00
29-5-2017	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	341	38,610.00	
30-6-2017	By Water Charges ✓	Journal-M ✓			33,660.00
10-8-2017	By Water Charges ✓	Journal-M ✓			37,620.00
24-8-2017	By Water Charges ✓	Journal-M ✓			30,690.00
10-10-2017	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	1173	38,610.00	
	By Water Charges	Journal-M			26,910.00
2-11-2017	To AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	1270	1,06,092.00	
31-3-2018	By Water Charges	Journal-M ✓			31,680.00
	By Water Charges	Journal-M ✓			35,640.00
	By Water Charges	Journal-M ✓			14,850.00
				1,83,312.00	4,66,632.00
To	Closing Balance			2,83,320.00	
				4,66,632.00	4,66,632.00
1-4-2018	By Opening Balance				2,83,320.00
17-4-2018	To AXIS BANK 917020058707882 PHASE 1 70%	Payment-M	128	27,140.00	
3-6-2018	By Water Charges	Journal-M			12,870.00
15-11-2018	By Water Charges	Journal-M			13,959.00
5-1-2019	To AXIS BANK 917020058707882 PHASE 1 70%	Payment-M	439	1,05,330.00	
18-2-2019	To AXIS BANK 917020058707882 PHASE 1 70%	Payment-M	678	25,000.00	
				1,57,470.00	3,10,149.00
To	Closing Balance			1,52,679.00	
				3,10,149.00	3,10,149.00
1-4-2019	By Opening Balance				1,52,679.00
8-10-2019	To AXIS BANK 917020058707882 PHASE 1 70%	Payment-M	363	78,000.00	
6-1-2020	To AXIS BANK 917020058707882 PHASE 1 70%	Payment-M	472	14,679.00	
				92,679.00	1,52,679.00
To	Closing Balance			60,000.00	
				1,52,679.00	1,52,679.00
1-4-2020	By Opening Balance				60,000.00
31-3-2021	To AMOUNT WR/OFF	Journal	207	60,000.00	
				60,000.00	60,000.00

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PATEL ADVANCE JV

Joint Holder :-

PLOT NO GH 003 SEC TECHZONE 4.

GREATER NOIDA
UTTAR PRADESH
201301Customer No :837332665
Scheme :CA - BUSINESS PRIVILEGE
Currency :INR

Statement of Account No :913020033217458 for the period (From : 01-04-2013 To : 01-04-2014)

Tran Date	Chq No	Particulars	Debit	Credit	Balance	Init. Br
		OPENING BALANCE			.00	
18-07-2013	55654	055654 ICICI BANKING CORPORATI		1073927.00	1073927.00	117
18-07-2013	55655	055655 ICICI BANKING CORPORATI		690783.00	1764710.00	117
18-07-2013	55655	055655 ICICI BANKING CORPORATI		68100.00	1832810.00	117
01-08-2013	28526	TO CASH/ AMIT CHAWLA	50000.00		1782810.00	1149
05-08-2013	28529	YOURSELF	303477.00		1479333.00	1149
05-08-2013		DD	27020.00		1452313.00	1149
05-08-2013		DD CancIn 4704		27020.00	1479333.00	1149
07-08-2013	28527	MODI NAGAR FILLING CENTRE	165240.00		1314093.00	117
07-08-2013	28531	TDS	53512.00		1260581.00	1149
12-08-2013	28532	A S PILE CONSTRUCTION	329137.00		931444.00	117
17-08-2013		PATEL ADVANCE IV		600000.00	1531444.00	1149
17-08-2013	28533	PO ISSUED	53519.00		1477925.00	1149
20-08-2013	28536	CLOSE OFFICE PROTECTION SERVIC	175620.00		1302305.00	117
22-08-2013	28534	SANJEEV ARORA	49500.00		1252805.00	117
22-08-2013		WRONG ENTRY RVRSE	600000.00		652805.00	1149
22-08-2013		PATEL ADVANCE IV-2320		6000000.00	6652805.00	1149
22-08-2013	28535	TRF TO BARNALA STEEL	2542327.00		4110478.00	544
23-08-2013	2651	OMKAR	450000.00		3660478.00	086
24-08-2013	28539	A S PILE CONSTRUCTION	343000.00		3317478.00	117
26-08-2013		PATEL ADVANCE - 2321		4000000.00	7317478.00	1149
27-08-2013	2614	LEAD FINANCIAL SERVICES LTD	90000.00		7227478.00	117
27-08-2013	28537	SANKHAJIT BASU	516443.00		6711035.00	117
28-08-2013	28542	MODI NAGAR FILLING CENTRE	167010.00		6544025.00	117
28-08-2013	28541	TO DHFCL	856592.00		5687433.00	1946
29-08-2013	28544	PO ISSUED	1269899.00		4417534.00	1149
30-08-2013	28543	GAYATRI STEEL	380418.00		4037116.00	117

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24-11-2015		BRN-OW RTN CLG: REJECT:761023:01-FUNDS INSUFFICIENT	50000.00		3901607.79	2568
24-11-2015	797462	By Clg 797462 SYB NEW DELHI		100000.00	4001607.79	2568
25-11-2015	8767	BRN-CLG-CHQ PAID TO vodafone	22602.00		3979005.79	2568
25-11-2015	20182	By Clg 020182 UBI NEW DELHI		150000.00	4129005.79	2568
25-11-2015	2	By Clg 000002 BOI NEW DELHI		384026.00	4513031.79	2568
27-11-2015		NEFT/UTBIN15331711993/NAVEEN		100000.00	4613031.79	013
27-11-2015	8772	RIDDHI SIDDHI ENGINEERS & CONTRACTORS	500000.00		4113031.79	1149
27-11-2015	275242	By Clg 275242 SYB NEW DELHI		51000.00	4164031.79	2568
27-11-2015	30	By Clg 000030 HDF NEW DELHI		80000.00	4244031.79	2568
30-11-2015	8771	BRN-CLG-CHQ PAID TO RAJAT ENTERPRISES	49396.00		4194635.79	2568
30-11-2015	8769	BRN-CLG-CHQ PAID TO SAHID SURENDRAPAL FILLING	10906.00		4183729.79	2568
30-11-2015	8777	DD ISSUED	1628857.00		2554872.79	1149
30-11-2015		RTGS/SBINR52015113022918189/PRATIMA KUMARI//PRATIM		270000.00	2824872.79	288
30-11-2015	107703	By Clg 107703 SBI NEW DELHI		50000.00	2874872.79	2568
30-11-2015		BRN-OW RTN CLG: REJECT:107703:12-DRAWERS SIGNATURE	50000.00		2824872.79	2568
30-11-2015		NEFT/SD1254963386/RAHUL KUMAR		200000.00	3024872.79	248
30-11-2015	100	By Clg 000100 BOB NEW DELHI		71000.00	3095872.79	2568
30-11-2015	247007	By Clg 247007 SYB NEW DELHI		51000.00	3146872.79	2568
30-11-2015	247006	By Clg 247006 SYB NEW DELHI		51000.00	3197872.79	2568
01-12-2015	8750	BRN-CLG-CHQ PAID TO PAM AUTOMATION	6840.00		3191032.79	2568
01-12-2015	8774	BRN-CLG-CHQ PAID TO ACC Limited ACC Concrete	1000000.00		2191032.79	2568
01-12-2015	8770	MESHA MEDIA PVT LTD	70000.00		2121032.79	723
01-12-2015		BRN-OW RTN CLG: REJECT:247007:20-PAYMENT STOPPED B	51000.00		2070032.79	2568
01-12-2015		BRN-OW RTN CLG: REJECT:247006:20-PAYMENT STOPPED B	51000.00		2019032.79	2568
01-12-2015	869240	By Clg 869240 PNB NEW DELHI		100000.00	2119032.79	2568
01-12-2015	16	By Clg 000016 HDF NEW DELHI		100000.00	2219032.79	2568
01-12-2015	675527	By Clg 675527 PNB NEW DELHI		50000.00	2269032.79	2568
01-12-2015	10	By Clg 000010 HDF NEW DELHI		68347.00	2337379.79	2568
01-12-2015	78083	By Clg 078083 CBI NEW DELHI		100000.00	2437379.79	2568
02-12-2015	8722	BRN-CLG-CHQ PAID TO NARESH S O BIDYA RAM	20000.00		2417379.79	2568
02-12-2015	334142	By Clg 334142 SBI NEW DELHI		175053.00	2592432.79	2568
03-12-2015	8776	BRN-CLG-CHQ PAID TO SHOBHA SOLUTIONS	50000.00		2542432.79	2568
03-12-2015	11	By Clg 000011 HDF NEW DELHI		100000.00	2642432.79	2568
03-12-2015		BRN-OW RTN CLG: REJECT:11:01-FUNDS INSUFFICIENT	100000.00		2542432.79	2568

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01-01-2016		BRN-OW RTN CLG: REJECT:905214:12-DRAWERS SIGNATURE	385355.00		3874952.79	2568
01-01-2016	12	By Clg 000012 HDF NEW DELHI		100000.00	3974952.79	2568
01-01-2016	613144	By Clg 613144 HDF NEW DELHI		21000.00	3995952.79	2568
01-01-2016	43	By Clg 000043 HDF NEW DELHI		69000.00	4064952.79	2568
01-01-2016	31	By Clg 000031 BOB NEW DELHI		50000.00	4114952.79	2568
01-01-2016	71781	By Clg 071781 CBI NEW DELHI		365000.00	4479952.79	2568
01-01-2016	959796	By Clg 959796 SBI NEW DELHI		205384.00	4685336.79	2568
01-01-2016	699952	By Clg 699952 SBI NEW DELHI		125000.00	4810336.79	2568
01-01-2016	927482	By Clg 927482 CAB NEW DELHI		100000.00	4910336.79	2568
01-01-2016	664131	By Clg 664131 ICI NEW DELHI		150000.00	5060336.79	2568
01-01-2016	181714	By Clg 181714 PNB NEW DELHI		100000.00	5160336.79	2568
01-01-2016	311316	By Clg 311316 SBI NEW DELHI		100000.00	5260336.79	2568
01-01-2016	2	By Clg 000002 HDF NEW DELHI		100000.00	5360336.79	2568
02-01-2016	9270	BRN-CLG-CHQ PAID TO SAPPHIRE COMPUTECH PRIVAT	48995.00		5311341.79	2568
02-01-2016	9252	BRN-CLG-CHQ PAID TO 99 ACRES DOT COM A D	298125.00		5013216.79	2568
02-01-2016	9259	BRN-CLG-CHQ PAID TO 99 ACRES DOT COM A D	736841.00		4276375.79	2568
02-01-2016	9262	BRIGHT SIGHAGE SOLUTIONS	250000.00		4026375.79	1812
02-01-2016		NEFT/SBIN216002078488/Mr MAYANK ARORA//ATTN//INB		50000.00	4076375.79	002
04-01-2016	9268	BRN-CLG-CHQ PAID TO LAFARGE A AND C IPL DELHI	1000000.00		3076375.79	2568
04-01-2016		RTGS/PUNBR52016010410005193/SARIKA MITTAL W O S K		315162.00	3391537.79	1237
04-01-2016	9283	PO ISSUED	517475.00		2874062.79	1149
04-01-2016	77079	By Clg 077079 UBI NEW DELHI		50000.00	2924062.79	2568
04-01-2016	613146	By Clg 613146 HDF NEW DELHI		64822.00	2988884.79	2568
04-01-2016	588832	By Clg 588832 PNB NEW DELHI		323705.00	3312589.79	2568
04-01-2016	99252	By Clg 099252 SYB NEW DELHI		50000.00	3362589.79	2568
04-01-2016	613145	By Clg 613145 HDF NEW DELHI		79000.00	3441589.79	2568
05-01-2016		NEFT/SBIN616005303587/Mr MAYANK ARORA//ATTN//INB		100000.00	3541589.79	002
05-01-2016		SUMIT		240236.00	3781825.79	1149
05-01-2016		VIJAY LAXMI SINGH		50000.00	3831825.79	1149
05-01-2016	54	By Clg 000054 RTN NEW DELHI		50000.00	3881825.79	2568
05-01-2016		BRN-OW RTN CLG: REJECT:54:20-PAYMENT STOPPED BY TH	50000.00		3831825.79	2568
05-01-2016		NEFT/894805829/AMIT GUMBER/Neo Town Final		320712.00	4152537.79	002
05-01-2016		NEFT/SBIN616005699932/SH KUNAL SHARMA//ATTN/		305522.00	4458059.79	002
05-01-2016	715282	By Clg 715282 ICI NEW DELHI		100000.00	4558059.79	2568

27-01-2016	604142	By Clg 604142 SBI NEW DELHI		103834.00	4217057.79	2568
27-01-2016	181449	By Clg 181449 COB NEW DELHI		100000.00	4317057.79	2568
27-01-2016	601426	By Clg 601426 ICI NEW DELHI		318463.00	4635520.79	2568
27-01-2016	46606	By Clg 046606 CBI NEW DELHI		88957.00	4724477.79	2568
27-01-2016	144630	By Clg 144630 ICI NEW DELHI		229270.00	4953747.79	2568
27-01-2016	949905	By Clg 949905 SBI NEW DELHI		12500.00	4966247.79	2568
27-01-2016	556574	By Clg 556574 SBI NEW DELHI		254410.00	5220657.79	2568
28-01-2016	9278	BRN-CLG-CHQ PAID TO RAVI RANJAN	50000.00		5170657.79	2568
28-01-2016	9291	BRN-CLG-CHQ PAID TO M/s BINDALS MERCHANDISE	1790000.00		3380657.79	2568
28-01-2016	9408	BRN-CLG-CHQ PAID TO FOXGLOVES MANPOWER SERVI	436933.00		2943724.79	2568
28-01-2016	9293	JMS STEEL & POWER CORP.	1836000.00		1107724.79	1149
28-01-2016		MASCOTT SOHO HOMES		200000.00	1307724.79	1149
28-01-2016	9449	PO ISSUED		1154719.00	153005.79	1149
28-01-2016		KARUNANIDHI SHARMA		100000.00	253005.79	224
28-01-2016	155040	By Clg 155040 ICI NEW DELHI		174935.00	427940.79	2568
28-01-2016	10	By Clg 000010 HDF NEW DELHI		115260.00	543200.79	2568
28-01-2016	141821	By Clg 141821 HDF NEW DELHI		30000.00	573200.79	2568
28-01-2016	73338	By Clg 073338 COB NEW DELHI		124367.00	697567.79	2568
29-01-2016	9410	BRN-CLG-CHQ PAID TO GET MORE	401600.00		295967.79	2568
29-01-2016		NEFT/SD1270925387/LALITA KUMARI SHARMA W/O SH.MEHA		100000.00	395967.79	073
29-01-2016		NEFT/907280731/OMPRAKASH KUMAR/G 04/602		28500.00	424467.79	242
29-01-2016		RTGS/HDFCR52016012973579324/ANWARUL HAQ//FAST/FAST		320000.00	744467.79	268
29-01-2016		RTGS/HDFCR52016012973587426/ANWARUL HAQ//FAST/FAST		320000.00	1064467.79	478
30-01-2016	9280	BRN-CLG-CHQ PAID TO SANGEETA MALICK	21000.00		1043467.79	2568
30-01-2016	476101	By Clg 476101 SBI NEW DELHI		397000.00	1440467.79	2568
30-01-2016		BRN-OW RTN CLG: REJECT:476101:12- DRAWERS SIGNATURE	397000.00		1043467.79	2568
30-01-2016	559939	By Clg 559939 UBI NEW DELHI		24104.00	1067571.79	2568
30-01-2016	199561	By Clg 199561 IDB NEW DELHI		83538.00	1151109.79	2568
30-01-2016	51	By Clg 000051 HDF NEW DELHI		2250.00	1153359.79	2568
30-01-2016	345616	By Clg 345616 IDB NEW DELHI		419590.00	1572949.79	2568
30-01-2016	43	By Clg 000043 BOI NEW DELHI		100000.00	1672949.79	2568
30-01-2016	920948	By Clg 920948 SBI NEW DELHI		150000.00	1822949.79	2568
01-02-2016		RTGS/SBINR52016020125456556/DINESH KUMAR		397000.00	2219949.79	004
01-02-2016	416638	By Clg 416638 SBI NEW DELHI		100000.00	2319949.79	2568

06-02-2016	388240	By Clg 388240 SBI NEW DELHI		100000.00	9663124.79	2568
08-02-2016		NEFT/913795343/KIRAN ARORA/MIB Home pay		320000.00	9983124.79	002
08-02-2016	8795	ANANT ASSOCIATES PVT LTD	1000000.00		8983124.79	371
08-02-2016	8800	MASCOT SOHO HOMES	1000000.00		7983124.79	1149
08-02-2016	9287	CREATIVE THINKS MEDIA PVT LTD	2492890.00		5490234.79	022
08-02-2016		INB/17419299/CBDT-ePayment TDS/TCS (/ BWY0000000	66899.00		5423335.79	1149
08-02-2016		INB/17419701/CBDT-ePayment TDS/TCS (/ BWY0000000	106707.00		5316628.79	1149
08-02-2016		INB/17419495/CBDT-ePayment TDS/TCS (/ BWY0000000	188188.00		5128440.79	1149
08-02-2016		INB/17420861/CBDT-ePayment TDS/TCS (/ BWY0000000	75185.00		5053255.79	1149
08-02-2016		INB/17419013/CBDT-ePayment TDS/TCS (/ BWY0000000	10600.00		5042655.79	1149
08-02-2016		INB/17419130/CBDT-ePayment TDS/TCS (/ BWY0000000	41800.00		5000855.79	1149
08-02-2016		INB/17419705/CBDT-ePayment TDS/TCS (/ BWY0000000	18883.00		4981972.79	1149
08-02-2016		VINIT GOYAL		550000.00	5531972.79	022
08-02-2016	47	By Clg 000047 BOB NEW DELHI		188821.00	5720793.79	2568
08-02-2016		BRN-OW RTN CLG: REJECT:47:20-PAYMENT STOPPED BY TH	188821.00		5531972.79	2568
08-02-2016	141823	By Clg 141823 HDF NEW DELHI		53912.00	5585884.79	2568
09-02-2016	8798	MA KHAN CONSTRUCTION	1000000.00		4585884.79	1149
09-02-2016	8797	RIDDHI SIDDHI ENGG & CONTRACTORS	1000000.00		3585884.79	1149
09-02-2016	8794	BRN-CLG-CHQ PAID TO RADIO ADS	1000000.00		2585884.79	2568
09-02-2016	8793	BRN-CLG-CHQ PAID TO RADIO ADS	1000000.00		1585884.79	2568
09-02-2016		INB/17422696/CBDT-ePayment TDS/TCS (/ BWY0000000	339.00		1585545.79	1149
09-02-2016		NEFT/UTBINI6040570399/NAVEEN		275000.00	1860545.79	002
09-02-2016	2	By Clg 000002 HDF NEW DELHI		100000.00	1960545.79	2568
09-02-2016		BRN-OW RTN CLG: REJECT:2:50-ACCOUNT CLOSED	100000.00		1860545.79	2568
09-02-2016	81158	By Clg 081158 PNB NEW DELHI		100000.00	1960545.79	2568
09-02-2016	73340	By Clg 073340 COB NEW DELHI		6320.00	1966865.79	2568
10-02-2016	171	By Clg 000171 BOB NEW DELHI		50000.00	2016865.79	2568
10-02-2016	108	By Clg 000108 BOB NEW DELHI		50000.00	2066865.79	2568
10-02-2016		BRN-OW RTN CLG: REJECT:171:20-PAYMENT STOPPED BY T	50000.00		2016865.79	2568
10-02-2016		BRN-OW RTN CLG: REJECT:108:20-PAYMENT STOPPED BY T	50000.00		1966865.79	2568
10-02-2016	8786	DD ISSUED	490452.00		1476413.79	1149
10-02-2016	8	By Clg 000008 HDF NEW DELHI		100000.00	1576413.79	2568
10-02-2016	642428	By Clg 642428 CAB NEW DELHI		100000.00	1676413.79	2568
10-02-2016	717350	By Clg 717350 HDF NEW DELHI		30000.00	1706413.79	2568

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19-03-2016		NEFT/936754753/FURQAN HUSAIN BEG/AFSHAN/Test for P		1000.00	3084689.54	002
19-03-2016	9335	DD ISSUED	✓995035.00		2089654.54	1149
19-03-2016	205	By Clg 000205 BOI NEW DELHI		300000.00	2389654.54	2568
19-03-2016	45	By Clg 000045 BOI NEW DELHI		138544.00	2528198.54	2568
19-03-2016		Consolidated Charges for A/c	900.00		2527298.54	1149
19-03-2016		Service Tax @14.50% on Charge	130.50		2527168.04	1149
21-03-2016		PATEL ADVANCE JV		157008.00	2684176.04	1149
21-03-2016	9336	SALAR	632314.00		2051862.04	1149
21-03-2016		INB/17813278/ESIC(BILLDESK)/	7435.00		2044427.04	1149
21-03-2016	880321	By Clg 880321 SBI NEW DELHI		21000.00	2065427.04	2568
21-03-2016	880320	By Clg 880320 SBI NEW DELHI		21000.00	2086427.04	2568
21-03-2016	335806	By Clg 335806 ICI NEW DELHI		100000.00	2186427.04	2568
21-03-2016	880322	By Clg 880322 SBI NEW DELHI		21000.00	2207427.04	2568
21-03-2016		BRN-OW RTN CLG: REJECT:880321:20- PAYMENT STOPPED B	21000.00		2186427.04	2568
21-03-2016		BRN-OW RTN CLG: REJECT:880320:20- PAYMENT STOPPED B	21000.00		2165427.04	2568
21-03-2016		BRN-OW RTN CLG: REJECT:335806:20- PAYMENT STOPPED B	100000.00		2065427.04	2568
21-03-2016		BRN-OW RTN CLG: REJECT:880322:20- PAYMENT STOPPED B	21000.00		2044427.04	2568
21-03-2016	423965	By Clg 423965 SBP NEW DELHI		100000.00	2144427.04	2568
21-03-2016	26	By Clg 000026 ANB NEW DELHI		100000.00	2244427.04	2568
22-03-2016	9484	BRN-CLG-CHQ PAID TO ADHARSHILA POWER CORPO	859538.00		1384889.04	2568
22-03-2016	9440	BRN-CLG-CHQ PAID TO DEFAULT PAYEENAME	120241.00		1264648.04	2568
22-03-2016	9476	BRN-CLG-CHQ PAID TO M/s BINDALS MERCHANDISE	1100000.00		164648.04	2568
22-03-2016		CHANDRA PRAKSH NABIN		125000.00	289648.04	1149
22-03-2016		NEFT/SBIN716082732159/ABHISHEK GUPTA/ATTN/		174659.00	464307.04	565
22-03-2016	533732	By Clg 533732 ICI NEW DELHI		51000.00	515307.04	2568
22-03-2016		INB/17827018/STATE BANK OF INDIA MOP/	102561.00		412746.04	1149
22-03-2016		BRN-OW RTN CLG: REJECT:533732:37- PRESENT IN PROPER	51000.00		361746.04	2568
22-03-2016	20013	By Clg 020013 OBC NEW DELHI		155017.00	516763.04	2568
22-03-2016		MASCOT SOHO		2500000.00	3016763.04	1149
22-03-2016	9337	DD ISSUED	791771.00		2224992.04	1149
22-03-2016		BRN-OW RTN CLG: REJECT:20013:01-FUNDS INSUFFICIENT	155017.00		2069975.04	2568
22-03-2016	9485	M.A KHAN CONSTRUCTION	2000000.00		69975.04	1149
22-03-2016	292709	By Clg 292709 ICI NEW DELHI		51000.00	120975.04	2568
22-03-2016	213053	By Clg 213053 ICI NEW DELHI		296407.00	417382.04	2568
22-03-2016	7	By Clg 000007 HDF NEW DELHI		100000.00	517382.04	2568

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25-05-2016	9397	DD ISSUED	✓ 1999957.00		3710312.79	1149
25-05-2016	18440	By Clg 018440 CBI NEW DELHI		180663.00	3890975.79	2568
25-05-2016	893811	By Clg 893811 BOB NEW DELHI		400000.00	4290975.79	2568
25-05-2016	877025	By Clg 877025 SBI NEW DELHI		384905.00	4675880.79	2568
25-05-2016	6	By Clg 000006 BOB NEW DELHI		400000.00	5075880.79	2568
25-05-2016	399736	By Clg 399736 PNB NEW DELHI		500000.00	5575880.79	2568
25-05-2016	822256	By Clg 822256 PNB NEW DELHI		100000.00	5675880.79	2568
25-05-2016	114	By Clg 000114 BOI NEW DELHI		250000.00	5925880.79	2568
25-05-2016	959800	By Clg 959800 SBI NEW DELHI		170000.00	6095880.79	2568
25-05-2016	3436	By Clg 003436 CBI NEW DELHI		100000.00	6195880.79	2568
26-05-2016	9378	BRN-CLG-CHQ PAID TO M/s BINDALS MERCHANDISE	1000000.00		5195880.79	2568
26-05-2016	9703	RIDDHI SIDDHI ENGINEERS & CONTRACTORS	1470000.00		3725880.79	1149
27-05-2016		INB/IFT/DEVENDRA KUMAR TIWARI/TPARTY TRANSFER		120000.00	3845880.79	268
27-05-2016	9384	BRN-CLG-CHQ PAID TO ADVERT COMMUNICATIONS PV	500000.00		3345880.79	2568
27-05-2016	9381	JMS STEEL & POWER	1145648.00		2200232.79	1149
27-05-2016	9392	BRN-CLG-CHQ PAID TO NEW KRISHNA STEEL	754960.00		1445272.79	2568
27-05-2016	009705	BRN-RTGS-UTIBH16148059310-NEW KRISHNA STE-	754960.00		690312.79	1149
27-05-2016	1	By Clg 000001 UCO NEW DELHI		50000.00	740312.79	2568
27-05-2016	195174	By Clg 195174 ABN NEW DELHI		90260.00	830572.79	2568
27-05-2016	330446	By Clg 330446 COB NEW DELHI		688704.00	1519276.79	2568
27-05-2016	248843	By Clg 248843 PNB NEW DELHI		200000.00	1719276.79	2568
27-05-2016	687638	By Clg 687638 SBI NEW DELHI		106040.00	1825316.79	2568
27-05-2016		IMPS/P2A/614820393049/919250000325/		1000.00	1826316.79	100
28-05-2016		IMPS/P2A/614919694293/916148045601/		10.00	1826326.79	100
30-05-2016		RTGS/ICICH16151884233/RAVI/URGENT/		738067.00	2564393.79	1662
30-05-2016	9386	VISTAAR COMMUNICATION	500000.00		2064393.79	715
30-05-2016	9376	ANANT ASSOCIATES PVT LTD	1500000.00		564393.79	371
30-05-2016	62620	By Clg 062620 ICI PUNE		850532.00	1414925.79	2567
30-05-2016	284826	By Clg 284826 SYB NEW DELHI		100000.00	1514925.79	2568
30-05-2016	308253	By Clg 308253 IDB NEW DELHI		100000.00	1614925.79	2568
30-05-2016	399737	By Clg 399737 PNB NEW DELHI		100000.00	1714925.79	2568
31-05-2016	9704	M.A KHAN	1470000.00		244925.79	1149
31-05-2016		NEFT/977520048/FURQAN HUSAIN BEG/AFSHAN A/NOIDA MA		250000.00	494925.79	248
31-05-2016	484292	By Clg 484292 SBI Patna		109515.00	604440.79	2568

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13-06-2016	766461	By Clg 766461 YES NEW DELHI		93578.00	38128704.79	2568
13-06-2016	752802	By Clg 752802 ICI NEW DELHI		688219.00	38816923.79	2568
13-06-2016	5	By Clg 000005 HDF NEW DELHI		449329.00	39266252.79	2568
13-06-2016	752816	By Clg 752816 ICI NEW DELHI		509540.00	39775792.79	2568
14-06-2016		RTGS/SBINR52016061430950195/JITENDER KUMAR SINGH		1100000.00	40875792.79	698
14-06-2016	9746	DD ISSUED	✓2847173.00		38028619.79	1149
14-06-2016	9748	MASCOT SOHO HOMES	3000000.00		35028619.79	1149
14-06-2016	9708	MASCOT SOHO HOMES	1000000.00		34028619.79	1149
14-06-2016	186603	By Clg 186603 SBI NEW DELHI		156972.00	34185591.79	2568
14-06-2016	182943	By Clg 182943 VJB NEW DELHI		66910.00	34252501.79	2568
14-06-2016	93173	By Clg 093173 OBC NEW DELHI		126194.00	34378695.79	2568
14-06-2016	2885	By Clg 002885 HON NEW DELHI		695000.00	35073695.79	2568
14-06-2016		BRN-OW RTN CLG: REJECT:182943:36-WRONGLY DELIVERED	66910.00		35006785.79	2568
14-06-2016		BRN-OW RTN CLG: REJECT:186603:10-DRAWERS SIGNATURE	156972.00		34849813.79	2568
14-06-2016		BRN-OW RTN CLG: REJECT:93173:13-DRAWERS SIGNATURE	126194.00		34723619.79	2568
14-06-2016		BRN-OW RTN CLG: REJECT:2885:55-ACCOUNT BLOCKED (SI	695000.00		34028619.79	2568
14-06-2016	2	By Clg 000002 BOI NEW DELHI		80000.00	34108619.79	2568
14-06-2016	460804	By Clg 460804 SBI NEW DELHI		100000.00	34208619.79	2568
14-06-2016	16	By Clg 000016 PSB NEW DELHI		710625.00	34919244.79	2568
14-06-2016	611915	By Clg 611915 PNB NEW DELHI		465353.00	35384597.79	2568
14-06-2016	835827	By Clg 835827 COB NEW DELHI		315163.00	35699760.79	2568
14-06-2016	758787	By Clg 758787 ICI NEW DELHI		810367.00	36510127.79	2568
14-06-2016	752810	By Clg 752810 ICI NEW DELHI		694697.00	37204824.79	2568
14-06-2016	752916	By Clg 752916 ICI NEW DELHI		734710.00	37939534.79	2568
14-06-2016	727573	By Clg 727573 SBI NEW DELHI		107535.00	38047069.79	2568
14-06-2016	740229	By Clg 740229 ICI NEW DELHI		129778.00	38176847.79	2568
14-06-2016	2	By Clg 000002 BOI NEW DELHI		139000.00	38315847.79	2568
14-06-2016	74988	By Clg 074988 OBC NEW DELHI		422342.00	38738189.79	2568
14-06-2016	13	By Clg 000013 HDF NEW DELHI		104683.00	38842872.79	2568
14-06-2016	752862	By Clg 752862 ICI NEW DELHI		755138.00	39598010.79	2568
14-06-2016	662508	By Clg 662508 SBI NEW DELHI		300000.00	39898010.79	2568
14-06-2016	443961	By Clg 443961 UCO NEW DELHI		60000.00	39958010.79	2568
14-06-2016	134090	By Clg 134090 SBI NEW DELHI		372632.00	40330642.79	2568
14-06-2016	931804	By Clg 931804 SBI NEW DELHI		95900.00	40426542.79	2568

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06-07-2016	762719	By Clg 762719 ICI NEW DELHI		400000.00	19530328.79	2568
06-07-2016	692592	By Clg 692592 SBI NEW DELHI		296502.00	19826830.79	2568
07-07-2016	887170	By Clg 887170 SBI Patna		351334.00	20178164.79	2568
08-07-2016		SATLUJ JAL VIDYUT NIGAM LTD		225498.00	20403662.79	050
08-07-2016	9772	DD ISSUED	3998741.00		16404921.79	1149
11-07-2016		NEFT/1002405175/JITENDRA SINDHI/GI 701 Neotown		60000.00	16464921.79	002
11-07-2016	9796	VISTAAR COMMUNICATION	500000.00		15964921.79	715
11-07-2016	009735	BRN-RTGS-UTIBH16193011861-MASCOT SOHO HOM-	2000000.00		13964921.79	1149
11-07-2016		NEFT/SBIN816193995572/RAJESH KUMAR//URGENT/		54007.25	14018929.04	248
11-07-2016		NEFT/SBIN8161939955713/RAJESH KUMAR//URGENT/		149982.75	14168911.79	248
11-07-2016		INB/518270442/STATE BANK OF INDIA MOPS(BILLDESK)	83551.00		14085360.79	1149
11-07-2016		MANISH MANIK		29172.00	14114532.79	1149
11-07-2016		INB/518270967/ESIC(BILLDESK)	7520.00		14107012.79	1149
11-07-2016		owrtn :chqno:9:014:stop paymen	100000.00		14007012.79	2568
11-07-2016	12952	By Clg 012952 HON NEW DELHI		293750.00	14300762.79	2568
11-07-2016	26111	By Clg 026111 COB NEW DELHI		250000.00	14550762.79	2568
11-07-2016	478877	By Clg 478877 PNB NEW DELHI		436525.00	14987287.79	2568
11-07-2016	611853	By Clg 611853 COB NEW DELHI		212860.00	15200147.79	2568
11-07-2016	123180	By Clg 123180 UBI NEW DELHI		301047.00	15501194.79	2568
11-07-2016	25	By Clg 000025 HDF NEW DELHI		47750.00	15548944.79	2568
11-07-2016	9	By Clg 000009 HDF NEW DELHI		100000.00	15648944.79	2568
11-07-2016	45	By Clg 000045 HDF NEW DELHI		346651.00	15995595.79	2568
11-07-2016	70512	By Clg 070512 ALB NEW DELHI		51000.00	16046595.79	2568
11-07-2016	11	By Clg 000011 HDF NEW DELHI		154000.00	16200595.79	2568
11-07-2016	12951	By Clg 012951 HON NEW DELHI		293750.00	16494345.79	2568
12-07-2016		NEFT/1003183170/RUPESH KUMAR/Check Transfer F4 160		1000.00	16495345.79	720
12-07-2016		RTGS/HSBCR22016071202718717/HAZARIKA V//RTGS//ACC/		320122.00	16815467.79	009
12-07-2016		RTGS/STBPRS2016071202776653/SATYA PARKASH//SATY PA		260000.00	17075467.79	679
12-07-2016		NEFT/0030NE1941600290/NEFT OUTWARD PAYABLE GL/N		222347.00	17297814.79	248
12-07-2016		RTGS/ICICH16194884458/ANJU SETHI//URGENT/		219123.00	17516937.79	029
12-07-2016	511023	By Clg 511023 SBI NEW DELHI		240574.00	17757511.79	2568
12-07-2016	21461	By Clg 021461 ICI NEW DELHI		265453.00	18022964.79	2568
12-07-2016	321543	By Clg 321543 INB NEW DELHI		217526.00	18240490.79	2568
12-07-2016	202142	By Clg 202142 ICI NEW DELHI		324208.00	18564698.79	2568

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05-08-2016		NEFT/1018067005/VIJENDRA KUMAR/amout for change in		3500.00	3664612.97	248
05-08-2016		INB/739002/CBDT-ePayment TDS/TCS (281)/	35500.00		3629112.97	1149
05-08-2016		INB/739149/CBDT-ePayment TDS/TCS (281)/	153055.00		3476057.97	1149
05-08-2016		INB/739199/CBDT-ePayment TDS/TCS (281)/	190599.00		3285458.97	1149
05-08-2016		INB/739263/CBDT-ePayment TDS/TCS (281)/	22500.00		3262958.97	1149
05-08-2016		INB/739371/CBEC-Service Tax/	125038.00		3137920.97	1149
05-08-2016	814088	By Clg 814088 ICI NEW DELHI		240000.00	3377920.97	2568
05-08-2016	740916	By Clg 740916 ICI NEW DELHI		290521.00	3668441.97	2568
05-08-2016	754691	By Clg 754691 ICI NEW DELHI		132891.00	3801332.97	2568
05-08-2016	754775	By Clg 754775 ICI NEW DELHI		1502300.00	5303632.97	2568
05-08-2016	740912	By Clg 740912 ICI NEW DELHI		2551095.00	7854727.97	2568
05-08-2016	740945	By Clg 740945 ICI NEW DELHI		863282.00	8718009.97	2568
05-08-2016	814085	By Clg 814085 ICI NEW DELHI		50000.00	8768009.97	2568
06-08-2016		RTGS/PUNBR52016080611648044/MASCOT SOHO HOMES PVT		2800000.00	11568009.97	053
06-08-2016	138127	DD ISSUE	7250000.00		4318009.97	1149
06-08-2016	763510	By Clg 763510 ICI NEW DELHI		777288.00	5095297.97	2568
06-08-2016	754832	By Clg 754832 ICI NEW DELHI		2712590.00	7807887.97	2568
08-08-2016	138123	BRN-CLG-CHQ PAID TO ACC Limited ACC Concrete	500000.00		7307887.97	2568
08-08-2016		TRF TO 911020000682052	2920000.00		4387887.97	1149
08-08-2016	85730	By Clg 085730 HON NEW DELHI		349350.00	4737237.97	2568
09-08-2016		RTGS/ICICH16222521220/RAVI//URGENT/		369564.00	5106801.97	090
09-08-2016		INB/518736425/STATE BANK OF INDIA MOPS(BILDESK)/	83265.00		5023536.97	1149
09-08-2016	947821	By Clg 947821 PNB NEW DELHI		137000.00	5160536.97	2568
09-08-2016	754899	By Clg 754899 ICI NEW DELHI		805570.00	5966106.97	2568
09-08-2016	754689	By Clg 754689 ICI NEW DELHI		803570.00	6769676.97	2568
09-08-2016	741956	By Clg 741956 ICI Patna		1017033.00	7786709.97	2568
09-08-2016	7565	By Clg 007565 CAD NEW DELHI		240000.00	8026709.97	2568
10-08-2016		RTGS/ICICH16223598415/PRANAY//URGENT/		373199.00	8399908.97	327
10-08-2016	138131	RTGS/SK/UTIBR52016081000350215/1149/JMS STEEL &AM	2000000.00		6399908.97	1149
10-08-2016	9768	DD ISSUED	3080579.00		3319329.97	1149
10-08-2016	588182	By Clg 588182 SBI NEW DELHI		186437.00	3505766.97	2568
10-08-2016	13	By Clg 000013 HDF NEW DELHI		185778.00	3691544.97	2568
10-08-2016	864702	By Clg 864702 PNB NEW DELHI		1582041.00	5273585.97	2568
11-08-2016		TRF FROM VIBHA SINHA		140000.00	5413585.97	674

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18-10-2016	867693	By Clg 867693 SBI NEW DELHI		251184.00	2410854.83	2568
18-10-2016	330927	By Clg 330927 SBH NEW DELHI		200000.00	2610854.83	2568
19-10-2016	138027	TRF/095/TRANSFER	825583.00		1785271.83	1149
19-10-2016		DD ISSUED	1539621.00		245650.83	1149
19-10-2016		NEFT/0030NE2931600017/NEFT OUTWARD PAYABLE GL/N		222347.00	467997.83	581
19-10-2016		DD CancIn 7919		115.00	467882.83	1149
19-10-2016		DD CancIn 7919		12500000.00	12967882.83	1149
19-10-2016		DD CancIn 7761		2000000.00	14967882.83	1149
19-10-2016		DD CancIn 7761		115.00	14967767.83	1149
19-10-2016		DD CancIn 7762		2000000.00	16967767.83	1149
19-10-2016		DD CancIn 7762		115.00	16967652.83	1149
19-10-2016		DD CancIn 7760		115.00	16967537.83	1149
19-10-2016		DD CancIn 7760		2000000.00	18967537.83	1149
19-10-2016		DD CancIn 8196		115.00	18967422.83	1149
19-10-2016		DD CancIn 8196		20000000.00	38967422.83	1149
19-10-2016		DD CancIn 7758		1000000.00	39967422.83	1149
19-10-2016		DD CancIn 7758		115.00	39967307.83	1149
19-10-2016		DD CancIn 7759		2000000.00	41967307.83	1149
19-10-2016		DD CancIn 7759		115.00	41967192.83	1149
19-10-2016		DD CancIn 9380		115.00	41967077.83	1149
19-10-2016		DD CancIn 9380		6000000.00	47967077.83	1149
19-10-2016		DD CancIn 9298		115.00	47966962.83	1149
19-10-2016		DD CancIn 9298		5000000.00	52966962.83	1149
19-10-2016		DD CancIn 9480		115.00	52966847.83	1149
19-10-2016		DD CancIn 9480		8500000.00	61466847.83	1149
19-10-2016		DD CancIn 9515		4000000.00	65466847.83	1149
19-10-2016		DD CancIn 9515		115.00	65466732.83	1149
19-10-2016		DD ISSUE	23500000.00		41966732.83	1149
19-10-2016	43856	By Clg 043856 SBI NEW DELHI		51000.00	42017732.83	2568
19-10-2016	927608	By Clg 927608 COB NEW DELHI		200000.00	42217732.83	2568
19-10-2016	185664	By Clg 185664 ICI NEW DELHI		154724.00	42372456.83	2568
20-10-2016		DD ISSUE	41500000.00		872456.83	1149
20-10-2016		DD ISSUED	800000.00		72456.83	1149
20-10-2016		RTGS/HDFCR52016102085062030/INDIAN ADVERTISERS//FA		500000.00	572456.83	423
20-10-2016		RTGS/HDFCR52016102085068483/SHRI EKLAHYA COLONIZER		450000.00	1022456.83	053
20-10-2016		DD ISSUED	520000.00		502456.83	1149
20-10-2016		NEFT/JAKA161020627997/BABLI RAINA D O AMAR NATH RA		180786.56	683243.39	029
20-10-2016		MASCOT SOHO HOMES PVT LTD	400000.00		283243.39	1149

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27-12-2016	138103	BRN-CLG-CHQ PAID TO KRITI DUTTA	100000.00		3309783.64	2568
27-12-2016	152361	BRN-CLG-CHQ PAID TO GOODWILL IRON AND STEEL	1002417.00		2307366.64	2568
27-12-2016	152370	BRN-CLG-CHQ PAID TO FOX GLOVES MANPOWER SERV	500000.00		1807366.64	2568
27-12-2016	152373	BRN-NEFT-AXISF16362077914-DHAULANA KISAN -	177792.00		1629574.64	1149
27-12-2016	149	By Clg 000149 BOB NEW DELHI		100000.00	1729574.64	2568
27-12-2016		BRN-OW RTN CLG: REJECT:149:12-DRAWERS SIGNATURE DI	100000.00		1629574.64	2568
27-12-2016		TRF/KALPANA JAIN/		700000.00	2329574.64	884
27-12-2016	779879	By Clg 779879 ICI NEW DELHI		575556.00	2905130.64	2568
27-12-2016	239478	By Clg 239478 HDF NEW DELHI		158816.00	3063946.64	2568
27-12-2016	779886	By Clg 779886 ICI NEW DELHI		153790.00	3217736.64	2568
27-12-2016	779885	By Clg 779885 ICI NEW DELHI		155065.00	3372801.64	2568
28-12-2016	152321	BRN-CLG-CHQ PAID TO SHREE RAM BRICKS	77572.00		3295229.64	2568
28-12-2016	152303	BRN-CLG-CHQ PAID TO GAURAV WATER SUPPLIER	62073.00	✓	3233156.64	2568
28-12-2016	138104	BRN-CLG-CHQ PAID TO ROHIT ASWAL	100000.00		3133156.64	2568
28-12-2016	152367	TRF/1149/M A KHAN CONSTRUCTION	1000000.00		2133156.64	1149
29-12-2016	138105	BRN-CLG-CHQ PAID TO SANTOSH KUMAR SRIVASTA	300000.00		1833156.64	2568
29-12-2016	152395	DD ISSUE	491456.00		1341700.64	1149
29-12-2016	713923	By Clg 713923 SBI NEW DELHI		149924.00	1491624.64	2568
30-12-2016	152319	BRN-CLG-CHQ PAID TO SHIV SHANKER HARDWARE ST	233888.00		1257736.64	2568
30-12-2016	152300	BRN-CLG-CHQ PAID TO DHAULANA KISAN S	171184.00		1086552.64	2568
30-12-2016	152305	BRN-CLG-CHQ PAID TO GOYAL TRADERS	116600.00		969952.64	2568
30-12-2016	152352	BRN-CLG-CHQ PAID TO 99 ACRES DOT COM A D	45200.00		924752.64	2568
30-12-2016		NEFT/N365160225224491/YOGESH MISHRA		14303.00	939055.64	248
30-12-2016	831888	By Clg 831888 ICI NEW DELHI		26200.00	965255.64	2568
30-12-2016	181624	By Clg 181624 COB NEW DELHI		241244.00	1206499.64	2568
30-12-2016	181627	By Clg 181627 COB NEW DELHI		162211.00	1368710.64	2568
30-12-2016	51271	By Clg 051271 ICI NEW DELHI		364500.00	1733210.64	2568
31-12-2016	152369	BRN-CLG-CHQ PAID TO FOXGLOVES MANPOWER SERVI	1000000.00		733210.64	2568
31-12-2016	152371	BRN-CLG-CHQ PAID TO ADVANCE PLUMBING SOLUTIO	250000.00		483210.64	2568
31-12-2016	152374	BRN-CLG-CHQ PAID TO NOIDA POWER	468037.00		15173.64	2568
31-12-2016	118559	By Clg 118559 ICI NEW DELHI		171697.00	186870.64	2568
31-12-2016	780071	By Clg 780071 ICI NEW DELHI		777397.00	964267.64	2568
31-12-2016	780154	By Clg 780154 ICI NEW DELHI		650000.00	1614267.64	2568
02-01-2017		RTGS/HDFCR52017010288248566/MOHIT AGARWAL///OP		216676.00	1830943.64	245

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23-01-2017	23-01-2017	BRN-CLG-CHQ PAID TO LAXMI STEEL TUBES	163710	259339.00	DR	2245667.64	CCGOI HYDERABAD HYD TG
23-01-2017	23-01-2017	BRN-CLG-CHQ PAID TO S V G CONSULTANTS PRIV	163728	176400.00	DR	2069267.64	CCGOI HYDERABAD HYD TG
23-01-2017	23-01-2017	BRN-CLG-CHQ PAID TO S V G CONSULTANTS PRIV	163677	176400.00	DR	1892867.64	CCGOI HYDERABAD HYD TG
23-01-2017	23-01-2017	RTGS/PUNBR52017012313902734/ROHIT SRIVASTAVA/LETT		2444372.00	CR	4337239.64	ADAJAN, SURAT [GJ]
23-01-2017	23-01-2017	TRF/SHEETAL/SHEETAL		82500.00	CR	4419739.64	SECTOR 62, NOIDA [UP]
23-01-2017	23-01-2017	NEFT/SBIN917023401217/Mr DEEPAK SANAYAGADH//ATTN		99000.00	CR	4518739.64	RTGS HUB
23-01-2017	23-01-2017	PATEL ADVANCE JV		1807495.00	DR	2711244.64	SECTOR-51,NOIDA [UP]
23-01-2017	23-01-2017	NEFT/JAKA230117321220/HABLI RAINA DO AMAR NATH RAJ		190000.00	CR	2901244.64	DATA CENTRE-CHEMBUR
24-01-2017	24-01-2017	BRN-CLG-CHQ PAID TO MANGLAM TRADERS	163676	319000.00	DR	2582244.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	BRN-CLG-CHQ PAID TO UFOLIA REALTECH	163693	100000.00	DR	2482244.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	RTGS/SK/UTHR52017012400350792/1149/GOODWILL IRON	163748	1075690.00	DR	1406554.64	SECTOR-51,NOIDA [UP]
24-01-2017	24-01-2017	BRN-CLG-CHQ PAID TO NASRUDDIN SO SHI	163711	14890.00	DR	1391664.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 000041 HDF NEW DELHI		227674.00	CR	1619338.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 813125 ICI NEW DELHI		228194.00	CR	1847532.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 037863 ICI NEW DELHI		164707.00	CR	2012239.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 000014 HDF NEW DELHI		424000.00	CR	2436239.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 268120 COB NEW DELHI		209651.00	CR	2645890.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 780751 ICI NEW DELHI		870729.00	CR	3516619.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 780738 ICI NEW DELHI		421583.00	CR	3938202.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 780705 ICI NEW DELHI		253404.00	CR	4191606.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 181718 COB NEW DELHI		236536.00	CR	4428142.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 000015 HDF NEW DELHI		85500.00	CR	4513642.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 000055 HDF NEW DELHI		198587.00	CR	4712229.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 805175 ICI NEW DELHI		153783.00	CR	4866012.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 831784 HDF NEW DELHI		210969.00	CR	5076981.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 098764 ICI NEW DELHI		82500.00	CR	5159481.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 000001 PSB NEW DELHI		143542.00	CR	5303023.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	By Clg 005291 ICI NEW DELHI		89135.00	CR	5392158.64	CCGOI HYDERABAD HYD TG
24-01-2017	24-01-2017	TRF/1149/M A KHAN CONSTRUCTION	163727	500000.00	DR	4892158.64	SECTOR-51,NOIDA [UP]
25-01-2017	25-01-2017	BRN-CLG-CHQ PAID TO MagicBricks Realty Servie	152351	22164.00	DR	4869994.64	CCGOI HYDERABAD HYD TG
25-01-2017	25-01-2017	BRN-CLG-CHQ PAID TO SAGAR WATER SUPPLIERS	163688	47520.00	DR	4822474.64	CCGOI HYDERABAD HYD TG
25-01-2017	25-01-2017	BRN-CLG-CHQ PAID TO GAURAV WATER SUPPLIER	163689	64350.00	DR	4758124.64	CCGOI HYDERABAD HYD TG
25-01-2017	25-01-2017	BRN-CLG-CHQ PAID TO MANIT STEEL	163698	1031167.00	DR	3726957.64	CCGOI HYDERABAD HYD TG
25-01-2017	25-01-2017	RTGS/SHINR12017012500022071/DWIVEDI MOHAN VISHWA//		500000.00	CR	4226957.64	RETAIL ASSET MANAGEMENT GR-RAM
25-01-2017	25-01-2017	By Clg 005296 ICI NEW DELHI		89135.00	CR	4316092.64	CCGOI HYDERABAD HYD TG
25-01-2017	25-01-2017	By Clg 000064 HDF NEW DELHI		25950.00	CR	4342042.64	CCGOI HYDERABAD HYD TG
25-01-2017	25-01-2017	By Clg 780810 ICI NEW DELHI		224234.00	CR	4566276.64	CCGOI HYDERABAD HYD TG
25-01-2017	25-01-2017	By Clg 469330 IOB NEW DELHI		39000.00	CR	4605276.64	CCGOI HYDERABAD HYD TG
25-01-2017	25-01-2017	By Clg 000071 HDF NEW DELHI		33526.00	CR	4638802.64	CCGOI HYDERABAD HYD TG
25-01-2017	25-01-2017	RTGS/ICICI17025713018/VINOD KUMAR DHANKHAR/URGENT		242657.00	CR	4881459.64	KANPUR [UP]
26-01-2017	26-01-2017	IMPS/P2A/702612596864/917259786323/		64593.00	CR	4946052.64	ATM RECONCILIATION CENTRE
27-01-2017	27-01-2017	BRN-CLG-CHQ PAID TO COLLEAGUES BUILDCON PRIVA	163749	222634.00	DR	4623418.64	CCGOI HYDERABAD HYD TG
27-01-2017	27-01-2017	BRN-CLG-CHQ PAID TO JAIN STATIONERY MART PROP	163671	36158.00	DR	4587260.64	CCGOI HYDERABAD HYD TG
27-01-2017	27-01-2017	BRN-CLG-CHQ PAID TO Ms BINDALS MERCHANDISE	163661	1186811.00	DR	3400449.64	CCGOI HYDERABAD HYD TG
27-01-2017	27-01-2017	TRF/1149/nishesh kumar	163734	400000.00	DR	3800449.64	SECTOR-51,NOIDA [UP]
27-01-2017	27-01-2017	TRF/1149/JMS STEEL AND POWER CORPORATION	163736	938512.00	DR	2061937.64	SECTOR-51,NOIDA [UP]

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18-02-2017	163743	BRN-CLG-CHQ PAID TO SKITE 360 DEGREE	500000.00		906991.64	2568
18-02-2017	76	By Clg 000076 HDF NEW DELHI		56328.00	963319.64	2568
18-02-2017	781356	By Clg 781356 ICI NEW DELHI		115412.00	1078731.64	2568
18-02-2017	16128	By Clg 016128 ICI NEW DELHI		98014.00	1176745.64	2568
18-02-2017	546023	By Clg 546023 ICI NEW DELHI		166090.00	1342835.64	2568
18-02-2017	781310	By Clg 781310 ICI NEW DELHI		684116.00	2026951.64	2568
18-02-2017		Consolidated Charges for A/c	300.00		2026651.64	1149
18-02-2017		Service Tax @15.00% on Charge	45.00		2026606.64	1149
18-02-2017	39214	BY CLG /ZN MICROUT SET		104756.00	2131362.64	420
20-02-2017	163750	BRN-CLG-CHQ PAID TO OPTIMUM DESIGN P LTD	450000.00		1681362.64	2568
20-02-2017	163746	BRN-CLG-CHQ PAID TO Ms BINDALS MERCHANDISE	1012086.00		669276.64	2568
20-02-2017		NEFT/N051170248985803/VARUN DHINGRA		190000.00	859276.64	1634
21-02-2017		TRF/THAKUR BUILDTECH PRIVATE LIMITED/TRANSFER		180945.00	1040221.64	812
21-02-2017		TRF/RAJESWAR THAKUR/TRANSFER		190644.00	1230865.64	812
21-02-2017	163844	BRN-TO CASH SELF	100000.00		1130865.64	1149
21-02-2017		NEFT/1152496196/MANOJ KUMAR PANDEY/Fund Transfer		108818.00	1239683.64	248
21-02-2017	51273	By Clg 051273 ICI NEW DELHI		500000.00	1739683.64	2568
21-02-2017		BRN-OW RTN CLG: REJECT:51273:01-FUNDS INSUFFICIENT	500000.00		1239683.64	2568
21-02-2017		PATEL ADVANCE JV	495873.00		743810.64	1149
21-02-2017	649308	By Clg 649308 SBI BANGALORE		849000.00	1592810.64	2568
21-02-2017	781472	By Clg 781472 ICI NEW DELHI		3126933.00	4719743.64	2568
21-02-2017	781479	By Clg 781479 ICI NEW DELHI		116597.00	4836340.64	2568
21-02-2017	781494	By Clg 781494 ICI NEW DELHI		94503.00	4930843.64	2568
21-02-2017	68771	By Clg 068771 ICI NEW DELHI		65000.00	4995843.64	2568
21-02-2017	805958	By Clg 805958 SBI NEW DELHI		121000.00	5116843.64	2568
21-02-2017	43	By Clg 000043 KMB NEW DELHI		180000.00	5296843.64	2568
21-02-2017	781603	By Clg 781603 ICI NEW DELHI		634796.00	5931639.64	2568
21-02-2017	330929	By Clg 330929 SBH NEW DELHI		100000.00	6031639.64	2568
21-02-2017	781579	By Clg 781579 ICI NEW DELHI		317963.00	6349602.64	2568
21-02-2017	496891	By Clg 496891 HDF NEW DELHI		647746.00	6997348.64	2568
22-02-2017	163806	BRN-CLG-CHQ PAID TO SQUARE YARDS CONSULTING P	2850000.00		4147348.64	2568
22-02-2017	166949	DD ISSUED	506757.00		3640591.64	1149
22-02-2017		NEFT/1152938337/ANJAY KUMAR/MIB installment		100000.00	3740591.64	002
22-02-2017		NEFT/SBIN717053106426/ANJUL PATHAK/ATTN/		120287.00	3860878.64	248
22-02-2017	166948	MASCOT HOMES PVT. LTD.	1850000.00		2010878.64	1149

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26-05-2017	178324	TRF/1020/TRANSFER	159600.00		1230669.66	1149
26-05-2017	178283	TRF/1149/jms steel and power corportaion	123368.00		1107301.66	1149
26-05-2017		NEFT/1217548443/SHIVAM CHAUHAN/Patel Neotown		1759.00	1109060.66	248
26-05-2017	178525	DD ISSUED	200000.00		909060.66	1149
26-05-2017	178520	NISHESH KUMAR	100000.00		809060.66	1149
26-05-2017	178521	MD. GULAM	100000.00		709060.66	1149
26-05-2017	232920	By Clg 232920 SBI NEW DELHI		101000.00	810060.66	2568
26-05-2017		BRN-OW RTN CLG: REJECT:232920:20-PAYMENT STOPPED B	101000.00		709060.66	2568
26-05-2017	693410	By Clg 693410 SBI NEW DELHI		24500.00	733560.66	2568
26-05-2017	6352	By Clg 006352 BOI NEW DELHI		51000.00	784560.66	2568
26-05-2017	411940	By Clg 411940 PNB NEW DELHI		226294.00	1010854.66	2568
26-05-2017	16	By Clg 000016 BOB NEW DELHI		600000.00	1610854.66	2568
26-05-2017	693409	By Clg 693409 SBI NEW DELHI		24500.00	1635354.66	2568
29-05-2017	178293	BRN-CLG-CHQ PAID TO SHREE RAM BRICKS	144881.00		1490473.66	2568
29-05-2017	178346	BRN-CLG-CHQ PAID TO REALITY HORIZONS	38174.00		1452299.66	2568
29-05-2017		NEFT/N149170300871686/ANKIT RAWAT		38000.00	1490299.66	002
29-05-2017		BRN-SI-D11663165-TRFR TO 911020000682052-40% TRF T	596119.86		894179.80	1149
29-05-2017		PATEL ADVANCE JV		596119.86	1490299.66	1149
29-05-2017	178524	YOURSELF FOR DD	1277315.00		212984.66	1149
29-05-2017		NEFT/SBIN417149141057/JAGAT BHUSAN//ATTN/		180522.00	393506.66	002
29-05-2017		NEFT/000027440977/SUDHIR CABLE NETWORKS//URGENT/		286800.00	680306.66	002
30-05-2017	178342	BRN-CLG-CHQ PAID TO VMC MEDIA PRIVATE LIMITED	32000.00		648306.66	2568
30-05-2017	178519	TRF/1149/tanweer alam	100000.00		548306.66	1149
30-05-2017		INB/3104213/CBDT-ePayment TDS/TCS (281)/	2111.00		546195.66	1149
30-05-2017		INB/3104363/CBDT-ePayment TDS/TCS (281)/	3000.00		543195.66	1149
30-05-2017		RTGS/JAKAR52017300517503932/DR TILOKI NATH DUDAA O		205731.00	748926.66	461
30-05-2017	178330	TRF/715/yash construction	300000.00		448926.66	1149
30-05-2017		TRF FROM ARUN KUMAR PANDIT		51000.00	499926.66	1149
30-05-2017		IMPS/P2A/715016168827/919071060545/L1503 2nd pay		150000.00	649926.66	100
30-05-2017	926138	By Clg 926138 PNB NEW DELHI		270000.00	919926.66	2568
30-05-2017		BRN-OW RTN CLG: REJECT:926138:39-IMAGE NOT CLEAR.	270000.00		649926.66	2568
30-05-2017		NEFT/1219681877/NAGENDRA PAL GEETA/Booking amount		25700.00	675626.66	248
31-05-2017		NEFT/N150170302360908/AMIL KHANNA		50000.00	725626.66	002
31-05-2017		NEFT/N151170302532290/VARUN DHINGRA		104674.00	830300.66	002

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11-10-2017	11-10-2017	TRF/636/SACINDIA		167079	14800.00	DR	730851.15	SECTOR-51,NOIDA [UP]
11-10-2017	11-10-2017	By Clg 158824 HDF NEW DELHI			209033.00	CR	939884.15	CCGOI HYDERABAD HYD TG
12-10-2017	12-10-2017	BRN-CLG-CHQ PAID TO FOXGLOVES MANPOWER SERVI	167089		500000.00	DR	439884.15	CCGOI HYDERABAD HYD TG
12-10-2017	12-10-2017	BRN-CLG-CHQ PAID TO NEERAJ SRIVASTAVA	178690		78627.00	DR	361257.15	CCGOI HYDERABAD HYD TG
12-10-2017	12-10-2017	BRN-CLG-CHQ PAID TO GAURAV WATER SUPPLIER	170020		38610.00	DR	322647.15	CCGOI HYDERABAD HYD TG
12-10-2017	12-10-2017	TRF/361/TRANSFER	178828		250000.00	DR	72647.15	SECTOR-51,NOIDA [UP]
12-10-2017	12-10-2017	PATEL ADVANCE JV NEOTOWN PROJECT RERA ACCOUNT			7000000.00	CR	7072647.15	SECTOR-51,NOIDA [UP]
12-10-2017	12-10-2017	VIPIN KUMAR	178689		150000.00	DR	6922647.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	BRN-CLG-CHQ PAID TO SQUARE YARDS CONSULTING P	167070		500000.00	DR	6422647.15	CCGOI HYDERABAD HYD TG
13-10-2017	13-10-2017	BRN-CLG-CHQ PAID TO SHRI KRISHNA BUILDERS	178870		200000.00	DR	6222647.15	CCGOI HYDERABAD HYD TG
13-10-2017	13-10-2017	BRN-CLG-CHQ PAID TO PUNEET GUPTA	178804		200000.00	DR	6022647.15	CCGOI HYDERABAD HYD TG
13-10-2017	13-10-2017	BRN-CLG-CHQ PAID TO ARYA BHUSHAN	178668		15045.00	DR	6007602.15	CCGOI HYDERABAD HYD TG
13-10-2017	13-10-2017	BRN-CLG-CHQ PAID TO SHRI SAI ELECTRICALS	178847		38641.00	DR	5988961.15	CCGOI HYDERABAD HYD TG
13-10-2017	13-10-2017	BRN-CLG-CHQ PAID TO SANJOY KUMAR	178675		3530.00	DR	5965431.15	CCGOI HYDERABAD HYD TG
13-10-2017	13-10-2017	BRN-CLG-CHQ PAID TO M S BINDALS MERCHANDISE	178652		1004124.00	DR	4961307.15	CCGOI HYDERABAD HYD TG
13-10-2017	13-10-2017	MANU GEMINI	178693		500000.00	DR	4461307.15	CROSSING REPUBLIC GZD
13-10-2017	13-10-2017	BRN-CLG-CHQ PAID TO ANSHU MANPOWER SERVICE	167098		54049.00	DR	4407258.15	CCGOI HYDERABAD HYD TG
13-10-2017	13-10-2017	TRF/1149/TRANSFER	178638		196200.00	DR	4211058.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	DD ISSUANCE	167080		20517.00	DR	4190541.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/624/TRANSFER	178622		500000.00	DR	3690541.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/715/YASH CONSTRUCTION	178570		150000.00	DR	3540541.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/1020/TRANSFER	178639		186650.00	DR	3353891.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	By Clg 879622 ICT NEW DELHI			234467.00	CR	3588358.15	CCGOI HYDERABAD HYD TG
13-10-2017	13-10-2017	TRF/PATEL ADVANCE JV NEOTOWN PROJECT RERA ACCOUNT			5200000.00	CR	8788358.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	SAK CASH WDL/SAK022854498/1149/BY CHEQUE	178678		250000.00	DR	8538358.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	RTGS/SK/UTIBR52017101300362922/1149/ULTRATECH CEM	167111		500000.00	DR	8038358.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/1149/TRANSFER	178684		154145.00	DR	7884213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/1149/TRANSFER	178685		200000.00	DR	7684213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/1149/TRANSFER	167132		209000.00	DR	7484213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/1149/TRANSFER	178644		200000.00	DR	7284213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/1149/TRANSFER	178643		200000.00	DR	7084213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/1149/TRANSFER	167141		500000.00	DR	6584213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/1149/TRANSFER	167140		500000.00	DR	6084213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/1149/TRANSFER	167139		500000.00	DR	5584213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	TRF/1149/TRANSFER	178840		1000000.00	DR	4584213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	BRN-TO CASH SELF	178679		250000.00	DR	4334213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	PATEL	167123		250000.00	DR	4084213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	PATEL			250000.00	CR	4334213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	PATEL	167120		250000.00	DR	4084213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	PATEL			250000.00	CR	4334213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	PATEL	167110		500000.00	DR	3834213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	PATEL			500000.00	CR	4334213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	PATEL	167112		500000.00	DR	3834213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	PATEL			500000.00	CR	4334213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	PATEL	167122		250000.00	DR	4084213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	PATEL			250000.00	CR	4334213.15	SECTOR-51,NOIDA [UP]
13-10-2017	13-10-2017	To Transfer/1149GSD20171013patel02/25/b43290005/0			1000000.00	DR	3334213.15	BURDWAN [WB]

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01-11-2017	01-11-2017	To Transfer/1149GSD20171101patel03/25-655464601-0/			571989.00	DR	1575706.61	INFOSYS BRANCH TVM KL
01-11-2017	01-11-2017	NEFT/RETURN/AXTB173051693235/R03/KAMAL LATA BHASIN			27500.00	CR	1603206.61	INDORE [MP]
01-11-2017	01-11-2017	NEFT/RETURN/AXTB173051692631/R03/Anoj Tyagi			7614.00	CR	1610820.61	SERILINGAMPALLY
01-11-2017	01-11-2017	NEFT/RETURN/AXTB173051692448/R03/Vinay Bhushan Kum			7500.00	CR	1618320.61	SERILINGAMPALLY
01-11-2017	01-11-2017	NEFT/RETURN/AXTB173051693296/R03/Vinay Bhushan Kum			25000.00	CR	1643320.61	SERILINGAMPALLY
01-11-2017	01-11-2017	NEFT/RETURN/AXTB173051693677/R03/Rajesh Dimri			37500.00	CR	1680820.61	KOMPALLY
02-11-2017	02-11-2017	BRN-CLG-CHQ PAID TO SHIVALIK MEDICAL CENTRE P LTD	178692		23825.00	DR	1656995.61	CCGOI HYDERABAD HYD TG
02-11-2017	02-11-2017	BRN-CLG-CHQ PAID TO TANVEER ALAM	167134		150000.00	DR	1506995.61	CCGOI HYDERABAD HYD TG
02-11-2017	02-11-2017	By Clg 000010 BOB NEW DELHI			21000.00	CR	1527995.61	CCGOI HYDERABAD HYD TG
02-11-2017	02-11-2017	By Clg 000011 BOB NEW DELHI			79000.00	CR	1606995.61	CCGOI HYDERABAD HYD TG
02-11-2017	02-11-2017	By Clg 025392 ICI NEW DELHI			422228.00	CR	2029223.61	CCGOI HYDERABAD HYD TG
02-11-2017	02-11-2017	By Clg 345912 PNB NEW DELHI			50000.00	CR	2079223.61	CCGOI HYDERABAD HYD TG
02-11-2017	02-11-2017	By Clg 045221 ICI NEW DELHI			51000.00	CR	2130223.61	CCGOI HYDERABAD HYD TG
02-11-2017	02-11-2017	By Clg 270430 COB NEW DELHI			50000.00	CR	2180223.61	CCGOI HYDERABAD HYD TG
02-11-2017	02-11-2017	TO NEFT/1149GSD20171102patel01/25-656224968-0			105114.00	DR	2075109.61	VASANT VIHAR, NEW DELHI [DL]
02-11-2017	02-11-2017	To Transfer/1149GSD20171102patel01/25-656224979-0/			108843.00	DR	1966266.61	VASANT VIHAR, NEW DELHI [DL]
02-11-2017	02-11-2017	TRF/SURAJ KUMAR SINGH/TRANSFER			152000.00	CR	2118266.61	M G ROAD, GURGAON [HR]
03-11-2017	03-11-2017	BRN-CLG-CHQ PAID TO SNEHA TRADERS	178683		222011.00	DR	1896255.61	CCGOI HYDERABAD HYD TG
03-11-2017	03-11-2017	BRN-CLG-CHQ PAID TO GAURAV WATER SUPPLIER	166982		106092.00	DR	1790163.61	CCGOI HYDERABAD HYD TG
03-11-2017	03-11-2017	TRF/095/TRANSFER	166971		1109697.00	DR	680466.61	SECTOR-51,NOIDA [UP]
03-11-2017	03-11-2017	NEFT/IOBAN17307534246/RAJEEV ARORA/REF/			99000.00	CR	779466.61	RTGS HUB
03-11-2017	03-11-2017	By Clg 835263 ICI GUWAHATI			233706.00	CR	1013172.61	CCGOI HYDERABAD HYD TG
03-11-2017	03-11-2017	BRN-RTGS-UTIBH17307052181-GOPAL SINGH-	167128		250000.00	DR	763172.61	SECTOR-51,NOIDA [UP]
03-11-2017	03-11-2017	BRN-RTGS-UTIBH17307052558-GOPAL SINGH-	178637		250000.00	DR	513172.61	SECTOR-51,NOIDA [UP]
03-11-2017	03-11-2017	BRN-NEFT-AXISF17307056730-SANTOSH DEVI-			215000.00	DR	298172.61	SECTOR-51,NOIDA [UP]
03-11-2017	03-11-2017	BRN-NEFT-AXISF17307056772-RAJKUMAR TYAGI-			35000.00	DR	263172.61	SECTOR-51,NOIDA [UP]
03-11-2017	03-11-2017	NEFT/RETURN/AXISF17307056730/R03/SANTOSH DEVI			215000.00	CR	478172.61	NACHARAM HYD TG
04-11-2017	04-11-2017	BRN-CLG-CHQ PAID TO MR RATAN KUMAR SHARMA	178581		200000.00	DR	278172.61	CCGOI HYDERABAD HYD TG
04-11-2017	04-11-2017	By Clg 449804 SBI NEW DELHI			110384.00	CR	388556.61	CCGOI HYDERABAD HYD TG
04-11-2017	04-11-2017	By Clg 880164 ICI NEW DELHI			200933.00	CR	588589.61	CCGOI HYDERABAD HYD TG
04-11-2017	04-11-2017	By Clg 184441 ICI NEW DELHI			310770.00	CR	899359.61	CCGOI HYDERABAD HYD TG
04-11-2017	04-11-2017	By Clg 090939 OBC NEW DELHI			350000.00	CR	1249359.61	CCGOI HYDERABAD HYD TG
04-11-2017	04-11-2017	BRN-OW RTN CLG: REJECT:90939:20-PAYMENT STOPPED BY			350000.00	DR	899359.61	CCGOI HYDERABAD HYD TG
06-11-2017	06-11-2017	TO NEFT/1149GSD201711067PATEL/25-658744740-0			465000.00	DR	434359.61	AUNDH, PUNE [MH]
06-11-2017	06-11-2017	NEFT/RETURN/AXTB173102887427/R03/VINOD TYAGI			100000.00	CR	534359.61	MALKAJGIRI, HYDERABAD
06-11-2017	06-11-2017	BRN-SI-D11663165-TRFR TO 911020000682052-40% TRF T			213743.84	DR	320615.77	SECTOR-51,NOIDA [UP]
07-11-2017	07-11-2017	By Clg 319367 INB NEW DELHI			100000.00	CR	420615.77	CCGOI HYDERABAD HYD TG
07-11-2017	07-11-2017	By Clg 053124 SBI NEW DELHI			460000.00	CR	880615.77	CCGOI HYDERABAD HYD TG
07-11-2017	07-11-2017	By Clg 651352 PNB NEW DELHI			75000.00	CR	955615.77	CCGOI HYDERABAD HYD TG
07-11-2017	07-11-2017	By Clg 463238 PNB NEW DELHI			75000.00	CR	1030615.77	CCGOI HYDERABAD HYD TG
07-11-2017	07-11-2017	By Clg 649691 IOB NEW DELHI			150000.00	CR	1180615.77	CCGOI HYDERABAD HYD TG
07-11-2017	07-11-2017	TRF/282/TRANSFER	178830		250000.00	DR	930615.77	SECTOR-51,NOIDA [UP]
07-11-2017	07-11-2017	JMPS/P2A/731115234493/919899763063/Part Payment			187598.00	CR	1118213.77	SECTOR-51,NOIDA [UP]
07-11-2017	07-11-2017	BRN-NEFT-AXISF17311080472-VINOD TYAGI-			100000.00	DR	1018213.77	SECTOR-51,NOIDA [UP]
07-11-2017	07-11-2017	NEFT/RETURN/AXISF17311080472/R03/VINOD TYAGI			100000.00	CR	1118213.77	BIHOPAL [MP]
08-11-2017	08-11-2017	BRN-SI-D11898096-TRFR FROM 917020066964398-			4911387.30	CR	6029601.07	CENTRALISED COLL & PYMNT HUB
08-11-2017	08-11-2017	BRN-CLG-CHQ PAID TO OM ENTERPRISES	178720		16440.00	DR	6013161.07	CCGOI HYDERABAD HYD TG
08-11-2017	08-11-2017	DD ISSUE	178712		450000.00	DR	5563161.07	SECTOR-51,NOIDA [UP]
08-11-2017	08-11-2017	TRF/095/TRANSFER	178919		499511.00	DR	5063650.07	SECTOR-51,NOIDA [UP]
08-11-2017	08-11-2017	TRF/PATEL ADVANCE JV NEOTOWN PROJECT RERA ACCOUNT			750000.00	CR	5813650.07	SECTOR-51,NOIDA [UP]

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13-04-2018		BRN-SI-D11898096-TRFR FROM 917020066964398-		218220.30	1158928.86	274
14-04-2018		INB/565488726/EPFO PAYMENT AXIS BANK/649272503274	96552.00		1062376.86	1149
14-04-2018		INB/565489408/ESIC(BILDESK)/	44630.00		1017746.86	1149
14-04-2018		INB/7239985/CBDT-ePayment TDS/TCS (281)/	25440.00		992306.86	1149
14-04-2018		INB/7240011/CBDT-ePayment TDS/TCS (281)/	66088.00		926218.86	1149
14-04-2018		INB/7240029/CBDT-ePayment TDS/TCS (281)/	30577.00		895641.86	1149
14-04-2018		INB/7240059/CBDT-ePayment TDS/TCS (281)/	73965.00		821676.86	1149
14-04-2018		INB/7240074/CBDT-ePayment TDS/TCS (281)/	82201.00		739475.86	1149
14-04-2018		INB/7240090/CBDT-ePayment TDS/TCS (281)/	173025.00		566450.86	1149
14-04-2018		INB/7240100/CBDT-ePayment TDS/TCS (281)/	56430.00		510020.86	1149
14-04-2018		INB/7240112/CBDT-ePayment TDS/TCS (281)/	10600.00		499420.86	1149
14-04-2018		INB/7240120/CBDT-ePayment TDS/TCS (281)/	10450.00		488970.86	1149
14-04-2018		Consolidated Charges for A/c	3555.00		485415.86	1149
14-04-2018		GST @18% on Charge	639.90		484775.96	1149
16-04-2018		BRN-SI-D11898096-TRFR FROM 917020066964398-		673609.05	1158385.01	274
16-04-2018	193697	DD ISSUED	157078.00		1307.01	1149
16-04-2018		BRN-SI-D11663165-TRFR TO 911020000682052-40% TRF T	522.80		784.21	1149
17-04-2018		BRN-SI-D11898096-TRFR FROM 917020066964398-		96000.00	96784.21	274
18-04-2018		BRN-SI-D11898096-TRFR FROM 917020066964398-		180000.00	276784.21	274
18-04-2018	193698	TRF/1149/TRANSFER	250000.00		26784.21	1149
19-04-2018		BRN-SI-D11898096-TRFR FROM 917020066964398-		119900.40	146684.61	274
20-04-2018		BRN-SI-D11898096-TRFR FROM 917020066964398-		45000.00	191684.61	274
21-04-2018		BRN-SI-D11898096-TRFR FROM 917020066964398-		127500.00	319184.61	274
23-04-2018		BRN-SI-D11663165-TRFR TO 911020000682052-40% TRF T	127673.84		191510.77	1149
25-04-2018	193699	NEFT/SK/AXSK181150010626/1149/SHAHEED SURENDRA PA	190000.00		1510.77	1149
26-04-2018		BRN-SI-D11898096-TRFR FROM 917020066964398-		515387.70	516898.47	274
26-04-2018		RTGS/HDFCR52018042675653663/AKSHAY AGARWAL/NRE/NR		400000.00	916898.47	1498
27-04-2018		BRN-SI-D11898096-TRFR FROM 917020066964398-		456893.40	1373791.87	274
01-05-2018	193700	RTGS/SK/UTIBR52018050100350119/1149/FOX GLOVES MAN	500000.00		873791.87	1149
01-05-2018		INB/7425121/CBDT-ePayment TDS/TCS (281)/	31068.00		842723.87	1149
01-05-2018		INB/7425141/CBDT-ePayment TDS/TCS (281)/	66314.00		776409.87	1149
01-05-2018		INB/7425159/CBDT-ePayment TDS/TCS (281)/	76865.00		699544.87	1149
01-05-2018		INB/7425170/CBDT-ePayment TDS/TCS (281)/	5714.00		693830.87	1149
01-05-2018		INB/7425182/CBDT-ePayment TDS/TCS (281)/	32421.00		661409.87	1149

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14-01-2019	14-01-2019	BRN-CLG-CHQ PAID TO RADHEY CONSTRUCTION	195299	100000.00	DR	10816468.74	CCGO NORTH MH
14-01-2019	14-01-2019	BRN-CLG-CHQ PAID TO SNEHA TRADERS	195278	83824.00	DR	10732644.74	CCGO NORTH MH
14-01-2019	14-01-2019	NEFT/NOI4190726503814/AMIT TAYAL/Advance booking		100000.00	CR	10832644.74	RTGS HUB
14-01-2019	14-01-2019	TRF/3666/TRANSFER	195370	2000000.00	DR	8832644.74	SECTOR-S1,NOIDA [UP]
15-01-2019	15-01-2019	BRN-CLG-CHQ PAID TO TANNU ENTERPRISES	195280	125273.00	DR	8707371.74	CCGO NORTH MH
15-01-2019	15-01-2019	By Ctg 329614 240 DELHI		2292800.00	CR	10999371.74	CCGO NORTH MH
15-01-2019	15-01-2019	BRN-CLG-CHQ PAID TO ALMAZ SALES CORPORATION	195314	700000.00	DR	10299371.74	CCGO NORTH MH
15-01-2019	15-01-2019	TRF/1149/TRANSFER	195343	100000.00	DR	10199371.74	SECTOR-S1,NOIDA [UP]
16-01-2019	16-01-2019	BRN-CLG-CHQ PAID TO SPARTAN ENGINEERING INDU	195273	200000.00	DR	9999371.74	CCGO NORTH MH
16-01-2019	16-01-2019	TRF/624/TRANSFER	195329	500000.00	DR	9499371.74	SECTOR-S1,NOIDA [UP]
16-01-2019	16-01-2019	BRN-CLG-CHQ PAID TO RAZA FABRICATORS	195335	50000.00	DR	9449371.74	CCGO NORTH MH
16-01-2019	16-01-2019	BRN-CLG-CHQ PAID TO JAGAN SINGH SO BRAHM SI	195347	7014.00	DR	9442357.74	CCGO NORTH MH
16-01-2019	16-01-2019	BRN-CLG-CHQ PAID TO DAUJI SERVICE STATION	195321	49400.00	DR	9392957.74	CCGO NORTH MH
16-01-2019	16-01-2019	TO Transfer/114920180116patel02/SDMC:569511091292	195315	91292.00	DR	9301665.74	CHANDANAGAR, HYDERABAD
16-01-2019	16-01-2019	NEFT/RETURN/AXTB190166248602/R03/P/APPU		5000.00	CR	9306665.74	DERAWAL NAGAR, NEW DELHI [DL]
16-01-2019	16-01-2019	TRF/131/taanwer alam	195336	141318.00	DR	9165347.74	SECTOR-S1,NOIDA [UP]
17-01-2019	17-01-2019	BRN-CLG-CHQ PAID TO KWALITY ENGINEERING WORKS	195287	33177.00	DR	9132170.74	CCGO NORTH MH
17-01-2019	17-01-2019	BRN-CLG-CHQ PAID TO STAR PEST CONTROL	195344	82659.00	DR	9049511.74	CCGO NORTH MH
17-01-2019	17-01-2019	BRN-CLG-CHQ PAID TO YOGTECH COMPUTER	195360	9468.00	DR	9040043.74	CCGO NORTH MH
17-01-2019	17-01-2019	BRN-CLG-CHQ PAID TO DIMRI TRADERS	195283	64205.00	DR	8975838.74	CCGO NORTH MH
17-01-2019	17-01-2019	BRN-CLG-CHQ PAID TO PRASHANTIGANGA	195353	20616.00	DR	8955222.74	CCGO NORTH MH
17-01-2019	17-01-2019	BRN-CLG-CHQ PAID TO PRASHANTIGANGA	195290	54563.00	DR	8900659.74	CCGO NORTH MH
17-01-2019	17-01-2019	BRN-CLG-CHQ PAID TO GAURAV WATER SUPPLIER	195274	105330.00	DR	8795329.74	CCGO NORTH MH
17-01-2019	17-01-2019	BRN-CLG-CHQ PAID TO BRIGHT SIGNAGE SOLUT	195337	116235.00	DR	8679094.74	CCGO NORTH MH
17-01-2019	17-01-2019	BRN-CLG-CHQ PAID TO SAISHA INFRA PROJECTS LIM	195292	232573.00	DR	8446521.74	CCGO NORTH MH
17-01-2019	17-01-2019	BRN-CLG-CHQ PAID TO LAXMI STEEL TUBES	195302	76942.00	DR	8369579.74	CCGO NORTH MH
17-01-2019	17-01-2019	RTGS/INDBR22019011700785997/CASH INFRASTRUCTURE PV		5000000.00	CR	13369579.74	BAPUNAGAR, AHMEDABAD [GJ]
17-01-2019	17-01-2019	RTGS/SK/UTIBR520190117003585271149/NEW KRISHNA S	195317	2292000.00	DR	11077579.74	SECTOR-S1,NOIDA [UP]
17-01-2019	17-01-2019	TRF/361/TRANSFER	195331	200000.00	DR	10877579.74	SECTOR-S1,NOIDA [UP]
17-01-2019	17-01-2019	TO Transfer/114920190117patel/SDMC:5701846/2016000	195319	2016000.00	DR	8861579.74	PATIALA [PB]
18-01-2019	18-01-2019	BRN-CLG-CHQ PAID TO PLUS INTERIOR	195350	23246.00	DR	8838333.74	CCGO NORTH MH
18-01-2019	18-01-2019	BRN-CLG-CHQ PAID TO ARYA BHUSHAN	195351	22793.00	DR	8815540.74	CCGO NORTH MH
18-01-2019	18-01-2019	BRN-CLG-CHQ PAID TO VAISHNAVI ENTERPRISES	195349	23885.00	DR	8791655.74	CCGO NORTH MH
18-01-2019	18-01-2019	BRN-CLG-CHQ PAID TO BENNETT-COLEMANCO LDARYAGA	195330	127000.00	DR	8664655.74	CCGO NORTH MH
19-01-2019	19-01-2019	BRN-CLG-CHQ PAID TO RIYA DECORS/PUNEET KUM	195346	27738.00	DR	8636917.74	CCGO NORTH MH
19-01-2019	19-01-2019	BRN-CLG-CHQ PAID TO RADHEY CONSTRUCTION	195334	140000.00	DR	8496917.74	CCGO NORTH MH
19-01-2019	19-01-2019	BRN-CLG-CHQ PAID TO SHRI RADHEY ENTERPRISES	195296	138886.00	DR	8358031.74	CCGO NORTH MH
19-01-2019	19-01-2019	BRN-CLG-CHQ PAID TO SHRI KRISHNA TRADERS	195295	70760.00	DR	8287271.74	CCGO NORTH MH
19-01-2019	19-01-2019	BRN-CLG-CHQ PAID TO LAXMI STEEL TUBES	195332	622000.00	DR	7665271.74	CCGO NORTH MH
19-01-2019	19-01-2019	TRF/095/TRANSFER	195311	1500000.00	DR	6165271.74	SECTOR-S1,NOIDA [UP]
19-01-2019	19-01-2019	DD ISSUE	195371	1066666.00	DR	5098605.74	SECTOR-S1,NOIDA [UP]
19-01-2019	19-01-2019	NEFT/000170001668/CASH INFRASTRUCTURE PVT LTD		5000000.00	CR	10098605.74	RTGS HUB
21-01-2019	21-01-2019	BRN-CLG-CHQ PAID TO MD SAJID ALAM	195365	6341.00	DR	10092264.74	CCGO NORTH MH
21-01-2019	21-01-2019	BRN-CLG-CHQ PAID TO A ENTERPRISES	195281	89821.00	DR	10002443.74	CCGO NORTH MH
21-01-2019	21-01-2019	BRN-CLG-CHQ PAID TO SHREE JEE GRANITES	195279	64005.00	DR	9938438.74	CCGO NORTH MH
21-01-2019	21-01-2019	TRF/1149/TRANSFER	194869	2500000.00	DR	7438438.74	SECTOR-S1,NOIDA [UP]

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AXIS BANK

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PATEL ADVANCE JV NEOTOWN PROJECT RERA ACCOUNT

Joint Holder :-

S-406 LOWER GROUND FLOOR
GREATER KAILASH-2 NEW DELHI
DELHI
DELHI
110048

Customer No :837332665
Scheme :CA - BUSINESS ADVANTAGE
Currency :INR

Statement of Account No :917020058707882 for the period (From : 01-04-2019 To : 01-04-2020)

Tran Date	Chq No	Particulars	Debit	Credit	Balance	Init. Br
		OPENING BALANCE			1946537.54	
02-04-2019	195565	BRN-CLG-CHQ PAID TO JAIN STATIONERY MART	45000.00		1901537.54	4029
02-04-2019		NEFT/N092190218775260/CASH INFRASTRUCTURE PRIVATE		3000000.00	4901537.54	274
03-04-2019	195624	BRN-CLG-CHQ PAID TO DK SHARMA ASSOCIATES	50000.00		4851537.54	4029
03-04-2019	195712	BRN-CLG-CHQ PAID TO RAJESH KUMAR	147321.00		4704216.54	4029
03-04-2019	195666	BRN-CLG-CHQ PAID TO DAUJI SERVICE STATION	131860.00		4572356.54	4029
03-04-2019	195728	BRN-CLG-CHQ PAID TO FOX GLOVES MANPOWER SERV	388245.00		4184111.54	4029
04-04-2019	195700	BRN-CLG-CHQ PAID TO MR ASHUTOSH RATHI	45000.00		4139111.54	4029
04-04-2019	195571	BRN-CLG-CHQ PAID TO GAURAV WATER SUPPLIER	25000.00		4114111.54	4029
04-04-2019	195586	BRN-CLG-CHQ PAID TO DEFAULT PAYEE NAME	150000.00		3964111.54	4029
05-04-2019	195705	BRN-CLG-CHQ PAID TO KANHA TRADERS	17955.00		3946156.54	4029
05-04-2019	195726	BRN-CLG-CHQ PAID TO GIAN P MATHUR AND ASSOCIA	50000.00		3446156.54	4029
06-04-2019		BRN-SI-D11898096-TRFR FROM 917020066964398-		350000.00	3796156.54	274
06-04-2019	195719	TRF/723/TRANSFER	5951.00		3790205.54	1149
09-04-2019	195740	BRN-CLG-CHQ PAID TO SHREE MADHAV ENTERPRISES	300000.00		3490205.54	4029
09-04-2019	195748	SAK/CASH WDL/SAK114921586/1149/self	950000.00		2540205.54	1149
09-04-2019	195744	TRF/1149/TRANSFER	3891.00		2536314.54	1149
09-04-2019	195743	TRF/1149/TRANSFER	2938.00		2533376.54	1149
09-04-2019	195751	TO Transfer/114920190409patel/SDMC:6131579/836552	836552.00		1696824.54	179
09-04-2019		NEFT/N099190222280329/CASH INFRASTRUCTURE PRIVATE		12000000.00	13696824.54	002
10-04-2019		BRN-SI-D11898096-TRFR FROM 917020066964398-		320223.40	14017047.94	274
10-04-2019	195749	SAK/CASH WDL/SAK115003321/1149/SELF	400000.00		13617047.94	1149
10-04-2019	195746	TRF/1149/TRANSFER	10000000.00		3617047.94	1149
10-04-2019	195638	BRN-CLG-CHQ PAID TO PARTIK WATER SUPPLIER	30263.00		3586784.94	4029
10-04-2019	195750	TRF/1149/TRANSFER	15000.00		3571784.94	1149
11-04-2019	195563	BRN-CLG-CHQ PAID TO MITESH TRAVELS	30000.00		3541784.94	4029

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PATEL ADVANCE JV NEOTOWN PROJECT RERA ACCOUNT

Joint Holder :-
 S-406 LOWER GROUND FLOOR
 GREATER KAILASH-2 NEW DELHI
 DELHI
 DELHI-INDIA
 PIN110048
 Currency :INR
 Scheme :CURRENT ACCOUNT FOR RERA

Customer ID :837332665
 IFSC Code :UTIB0001149
 MICR Code :110211090
 Nominee Registered : N
 CKYC NUMBER :XXXXXXXXXX0232

Statement of Axis Account No :917020058707882 for the period (From : 01-10-2019 To : 31-10-2019)

Tran Date	Value Date	Transaction Particulars	Chq No	Amount(INR)	DR/CR	Balance(INR)	Branch Name
		OPENING BALANCE				233306.09	
01-10-2019	01-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		183618.40	CR	416924.49	CENTRALISED COLL & PYMNT HUB
03-10-2019	03-10-2019	BRN-CLG-CHQ PAID TO MR DEVENDER KU/STATE BANK OF	196052	31000.00	DR	385924.49	CCGO NORTH MH
03-10-2019	03-10-2019	BRN-CLG-CHQ PAID TO HARI KRISHAN SH/PUNJAB NATIONALA	196050	31000.00	DR	354924.49	CCGO NORTH MH
04-10-2019	04-10-2019	BRN-TO CASH CASH WITHDRWAL/SECTOR-51,NOIDA [UP]	196068	50000.00	DR	304924.49	SECTOR-51,NOIDA [UP]
04-10-2019	04-10-2019	NEFT/SK/AXSK192770024920/1149/NISHANT KU/INDUSIND	196067	39074.00	DR	265850.49	SECTOR-51,NOIDA [UP]
07-10-2019	07-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		397383.00	CR	662233.49	CENTRALISED COLL & PYMNT HUB
11-10-2019	11-10-2019	RTGS/SK/UTIBR52019101100356573/1149/NOORANI/INDUS	196070	500000.00	DR	163233.49	SECTOR-51,NOIDA [UP]
11-10-2019	11-10-2019	TRF/PATEL ADVANCE JV/patel advance jv		370000.00	CR	533233.49	SECTOR-51,NOIDA [UP]
11-10-2019	11-10-2019	TRF/1149/PUNIT SINGH MALIK/punit	196071	28640.00	DR	504593.49	SECTOR-51,NOIDA [UP]
12-10-2019	12-10-2019	GST @18% on Charge		9.00	DR	504584.49	SECTOR-51,NOIDA [UP]
12-10-2019	12-10-2019	Consolidated Charges for A/c		50.00	DR	504534.49	SECTOR-51,NOIDA [UP]
14-10-2019	14-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		9332.10	CR	514266.59	CENTRALISED COLL & PYMNT HUB
14-10-2019	14-10-2019	BRN-CLG-CHQ PAID TO NOIDA POWER COM/YES BANK LTD	196069	345601.00	DR	170665.59	CCGO NORTH MH
14-10-2019	14-10-2019	NEFT/SK/AXSK192870002324/1149/GAURAV JAI/HDFC BAN	196073	27540.00	DR	143125.59	SECTOR-51,NOIDA [UP]
15-10-2019	15-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		526254.40	CR	669379.99	CENTRALISED COLL & PYMNT HUB
16-10-2019	16-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		21000.00	CR	690379.99	CENTRALISED COLL & PYMNT HUB
17-10-2019	17-10-2019	BRN-CLG-CHQ PAID TO D K SHARMA AS/PUNJAB NATIONALA	196029	75950.00	DR	614429.99	CCGO NORTH MH
17-10-2019	17-10-2019	TRF/PATEL ADVANCE JV/patel advance jv		250000.00	CR	864429.99	SECTOR-51,NOIDA [UP]
17-10-2019	17-10-2019	TO Transfer/114920191017PATEL.A/SDMC:7107632/749549	196074	749549.00	DR	114880.99	SECTOR-51,NOIDA [UP]
18-10-2019	18-10-2019	SAK/CASH WDL/SAK149596339/3666/GREATER N/CASH CHA	196076	8400.00	DR	106480.99	GREATER NOIDA WEST UP
18-10-2019	18-10-2019	SAK/CASH WDL/SAK149599831/3666/GREATER N/CASH MOO	196075	7961.00	DR	98519.99	GREATER NOIDA WEST UP
19-10-2019	19-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		64209.60	CR	162729.59	CENTRALISED COLL & PYMNT HUB
21-10-2019	21-10-2019	BRN-CLG-CHQ PAID TO GAURAV JAI AGRA/HDFC BANK LTD.	196078	27540.00	DR	135189.59	CCGO NORTH MH
22-10-2019	22-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		105000.00	CR	240189.59	CENTRALISED COLL & PYMNT HUB
23-10-2019	23-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		560000.00	CR	800189.59	CENTRALISED COLL & PYMNT HUB
24-10-2019	24-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		352800.00	CR	1152989.59	CENTRALISED COLL & PYMNT HUB
24-10-2019	24-10-2019	BRN-CLG-CHQ PAID TO GAURAV WATER SUP/CORPORATION BA	196077	78000.00	DR	1074989.59	CCGO NORTH MH
25-10-2019	25-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		210000.00	CR	1284989.59	CENTRALISED COLL & PYMNT HUB
25-10-2019	25-10-2019	TRF/1149/NISHESH KUMAR/	196098	100000.00	DR	1184989.59	SECTOR-51,NOIDA [UP]
25-10-2019	25-10-2019	TRF/1149/NISHESH KUMAR/	196097	400000.00	DR	784989.59	SECTOR-51,NOIDA [UP]
25-10-2019	25-10-2019	NEFT/SK/AXSK192980008877/1149/S P SECUR/SYNDICAT	196090	63552.00	DR	721437.59	SECTOR-51,NOIDA [UP]
25-10-2019	25-10-2019	NEFT/SK/AXSK192980008918/1149/NISHANT KU/INDUSIND	196092	27915.00	DR	693522.59	SECTOR-51,NOIDA [UP]
25-10-2019	25-10-2019	NEFT/SK/AXSK192980008961/1149/INDUMAA RE/STATE BA	196093	150000.00	DR	543522.59	SECTOR-51,NOIDA [UP]
25-10-2019	25-10-2019	NEFT/SK/AXSK192980009029/1149/MOHD MUKAR/INDUSIND	196091	28419.00	DR	515103.59	SECTOR-51,NOIDA [UP]
25-10-2019	25-10-2019	NEFT/SK/AXSK192980009085/1149/PARICHAY J/CORPORAT	196094	50000.00	DR	465103.59	SECTOR-51,NOIDA [UP]
25-10-2019	25-10-2019	TRF/PATEL ADVANCE JV/patel advance jv		100000.00	CR	565103.59	SECTOR-51,NOIDA [UP]
25-10-2019	25-10-2019	TRF/PATEL ADVANCE JV/patel advance jv		400000.00	CR	965103.59	SECTOR-51,NOIDA [UP]
25-10-2019	25-10-2019	RTGS/SK/UTIBR52019102500355674/1149/NOORANI/INDUS	196099	500000.00	DR	465103.59	SECTOR-51,NOIDA [UP]
29-10-2019	29-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		35000.00	CR	500103.59	CENTRALISED COLL & PYMNT HUB
30-10-2019	30-10-2019	BRN-SI-D11898096-TRFR FROM 917020066964398-		35000.00	CR	535103.59	CENTRALISED COLL & PYMNT HUB
		TRANSACTION TOTAL DR/CR		3318200.00/3619997.50			
		CLOSING BALANCE				535103.59	

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PATEL ADVANCE JV NEOTOWN PROJECT RERA ACCOUNT

Joint Holder :-
S-406 LOWER GROUND FLOOR
GREATER KAILASH-2 NEW DELHI
DELHI
DELHI-INDIA
PIN:110048
Currency :INR
Scheme :CURRENT ACCOUNT FOR RERA

Customer ID :837332665
IFSC Code :UTIB0001149
MICR Code :110211090
Nominee Registered :N

CKYC NUMBER :XXXXXXXXXX0232

Statement of Axis Account No :917020058707882 for the period (From : 01-01-2020 To : 31-01-2020)

Tran Date	Value Date	Transaction Particulars	Chq No	Amount(INR)	DR/CR	Balance(INR)	Branch Name
		OPENING BALANCE				5594101.34	
01-01-2020	01-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		1890000.00	CR	7484101.34	CENTRALISED COLL & PYMNT HUB
02-01-2020	02-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		210000.00	CR	7694101.34	CENTRALISED COLL & PYMNT HUB
03-01-2020	03-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		299488.00	CR	7993589.34	CENTRALISED COLL & PYMNT HUB
06-01-2020	06-01-2020	SAK/CASH WDL/SAK163942505/1149/SECTOR-51/SELF	196143	100000.00	DR	7893589.34	SECTOR-51,NOIDA [UP]
06-01-2020	06-01-2020	TO Transfer/114920200106PATEL/SDMC:7532736/637933	196144	637933.00	DR	7255656.34	SECTOR-51,NOIDA [UP]
06-01-2020	06-01-2020	TO Transfer/114920200106PATELDD/SDMC:7532924/50800	196141	508000.00	DR	6747656.34	SECTOR-51,NOIDA [UP]
06-01-2020	06-01-2020	TRF/PATEL ADVANCE JV/PATEL		1250000.00	CR	7997656.34	SECTOR-51,NOIDA [UP]
06-01-2020	06-01-2020	RTGS/SK/UTIBR52020010600362498/1149/NOORANI/INDUS	196157	7000000.00	DR	997656.34	SECTOR-51,NOIDA [UP]
07-01-2020	07-01-2020	BRN-CLG-CHQ PAID TO ALI KHAN /HSBC	196151	49000.00	DR	948656.34	CCGO NORTH MH
07-01-2020	07-01-2020	BRN-CLG-CHQ PAID TO ALI KHAN /HSBC	196152	48226.00	DR	900430.34	CCGO NORTH MH
07-01-2020	07-01-2020	SAK/CASH WDL/SAK164271850/3666/GREATER N/CASH MOO					
07-01-2020	07-01-2020	NEFT/SK/AXSK200070030152/1149/NISHANT KU/INDUSIND	196145	5511.00	DR	894919.34	GREATER NOIDA WEST UP
07-01-2020	07-01-2020	NEFT/SK/AXSK200070030152/1149/NISHANT KU/INDUSIND	196158	8942.00	DR	885977.34	SECTOR-51,NOIDA [UP]
08-01-2020	08-01-2020	BRN-CLG-CHQ PAID TO SUNDER SINGH SO/PUNJAB NATIONA	196150	9328.00	DR	876649.34	CCGO NORTH MH
10-01-2020	10-01-2020	BRN-CLG-CHQ PAID TO NOIDA POWER COM/YES BANK LTD	196153	191343.00	DR	685306.34	CCGO NORTH MH
13-01-2020	13-01-2020	BRN-CLG-CHQ PAID TO IDBI BANK RET/IDBI Bank Ltd.	196132	122719.00	DR	562587.34	CCGO NORTH MH
13-01-2020	13-01-2020	BRN-CLG-CHQ PAID TO MR NIRAJ KUMAR/BANK OF MAHARA	196149	30000.00	DR	532587.34	CCGO NORTH MH
13-01-2020	13-01-2020	BRN-CLG-CHQ PAID TO IDBI BANK RET/IDBI Bank Ltd.	196131	54382.00	DR	478205.34	CCGO NORTH MH
14-01-2020	14-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		699912.50	CR	1178117.84	CENTRALISED COLL & PYMNT HUB
15-01-2020	15-01-2020	BRN-CLG-CHQ PAID TO VIKAS /BANK OF BARODA	196156	5661.00	DR	1172456.84	CCGO NORTH MH
15-01-2020	15-01-2020	BRN-CLG-CHQ PAID TO MR ANIKET SAUR/STATE BANK OF	196125	300000.00	DR	872456.84	CCGOI HYDERABAD HYD TG
17-01-2020	17-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		87.50	CR	872544.34	CENTRALISED COLL & PYMNT HUB
18-01-2020	18-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		798000.00	CR	1670544.34	CENTRALISED COLL & PYMNT HUB
18-01-2020	18-01-2020	TRF/1149/PATEL ADVANCE JV/PATEL	196166	600000.00	DR	1070544.34	SECTOR-51,NOIDA [UP]
18-01-2020	18-01-2020	TO Transfer/114920200118PATEL/SDMC:7615964/589000	196160	589000.00	DR	481544.34	SECTOR-51,NOIDA [UP]
18-01-2020	18-01-2020	GST @18% on Charge		144.00	DR	481400.34	SECTOR-51,NOIDA [UP]
18-01-2020	18-01-2020	Consolidated Charges for A/c		800.00	DR	480600.34	SECTOR-51,NOIDA [UP]
20-01-2020	20-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		48896.75	CR	529497.09	CENTRALISED COLL & PYMNT HUB
21-01-2020	21-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		91000.00	CR	620497.09	CENTRALISED COLL & PYMNT HUB
21-01-2020	21-01-2020	BRN-CLG-CHQ PAID TO FORGLOVES MANPO/ICI BANK LTD	196163	204384.00	DR	416113.09	CCGO NORTH MH
23-01-2020	23-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		700000.00	CR	1116113.09	CENTRALISED COLL & PYMNT HUB
27-01-2020	27-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		70000.00	CR	1186113.09	CENTRALISED COLL & PYMNT HUB
27-01-2020	27-01-2020	BRN-CLG-CHQ PAID TO S P SECUROTY /SYNDICATE BANK	196114	35432.00	DR	1150681.09	CCGO NORTH MH
28-01-2020	28-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		139997.20	CR	1290678.29	CENTRALISED COLL & PYMNT HUB
29-01-2020	29-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		238000.00	CR	1528678.29	CENTRALISED COLL & PYMNT HUB
30-01-2020	30-01-2020	NEFT/SK/AXSK200300014443/1149/UDYOG BAND/IDFC BAN	196172	125000.00	DR	1403678.29	SECTOR-51,NOIDA [UP]
31-01-2020	31-01-2020	BRN-SI-D11898096-TRFR FROM 917020066964398-		549497.90	CR	1953176.19	CENTRALISED COLL & PYMNT HUB
		TRANSACTION TOTAL DR/CR		10625805.00/6984879.85			
		CLOSING BALANCE				1953176.19	

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25/11/13	CHQ PAID-MICR CTS-NO-OM JYOTI PUMP HOUSE	000000201524	25/11/13	18,972.00		
26/11/13	CHQ PAID-MICR CTS-NO-ROTO POWER ENGINEER	000000201522	26/11/13	56,595.00		2,768,595.71
26/11/13	CHQ DEP - TRANSFER 1 - NOIDA WBO	000000027611	26/11/13			2,712,000.71
26/11/13	CHQ DEP - MICR CLG - NOIDA WBO	000000554306	27/11/13		12,386.00	2,724,386.71
26/11/13	CHQ DEP - MICR CLG - NOIDA WBO	000000665251	27/11/13		388,414.00	3,112,800.71
27/11/13	000003 - TRANSFER 1 - NOIDA WBO	000000400003	27/11/13		730,905.00	3,843,705.71
27/11/13	ST & CESS ON CHQ RTN CHGS FOR 191113		26/11/13		387,500.00	4,231,205.71
28/11/13	CHQ PAID-MICR CTS-NO-SURENDRA ELECTRICAL	000000201647	27/11/13	5.18		4,231,199.53
29/11/13	CHQ PAID-MICR CTS-NO-NATIONAL INS CO LTD	000000201509	28/11/13	34,845.00		4,196,354.53
29/11/13	CHQ PAID-MICR CTS-NO-SPARSH MEDIA	000000201512	29/11/13	4,937.00		4,191,417.53
29/11/13	CHQ PAID-MICR CTS-NO-ADYCON INF P LTD	000000201533	29/11/13	21,945.00		4,169,472.53
29/11/13	CHQ PAID-MICR CTS-NO-GRAPHISADS P LTD	000000201519	29/11/13	200,000.00		3,969,472.53
03/12/13	CHQ PAID-MICR CTS-MU-BHARTI AXA GENERAL	000000201529	29/11/13	316,759.00		3,652,713.53
03/12/13	CHQ DEP - TRANSFER 1 - NOIDA WBO	000000044699	03/12/13	101,124.00		3,551,589.53
03/12/13	CHQ DEP - MICR CLG - NOIDA WBO	000000477203	05/12/13		144,202.00	3,695,791.53
03/12/13	CHQ DEP - MICR CLG - NOIDA WBO	000000043502	05/12/13		150,000.00	3,845,791.53
03/12/13	CHQ DEP - MICR CLG - NOIDA WBO	000000002337	05/12/13		380,668.00	4,226,459.53
04/12/13	CHQ PAID - SECTOR 51 -	000000201741	05/12/13		3,239,000.00	7,465,459.53
05/12/13	CHQ PAID-MICR CTS-NG-GAURAV WATER SUPPLI	000000201535	04/12/13	50,000.00		7,415,459.53
			05/12/13	114,938.00		7,300,521.53

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TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

Address : HDFC BANK LTD
B-1A,26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR
City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026
Email :

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

Nomination : Not Registered
Statement From: 23/12/10 To: 12/01/21

OD Limit :
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

06/12/13	CHQ PAID-MICR CTS-NO-SHREE HANUMAN TRADI	000000201515	06/12/13	3,375.00		7,297,146.53
06/12/13	CHQ PAID-MICR CTS-NO-PAL TRADER	000000201546	06/12/13	4,532.00		7,292,614.53
06/12/13	CHQ PAID-MICR CTS-NO-BISLERI INTL P LTD	000000201545	06/12/13	7,800.00		7,284,814.53
06/12/13	CHQ PAID-MICR CTS-NO-TANISH EARTH MOVERS	000000201543	06/12/13	11,662.00		7,273,152.53
06/12/13	CHQ PAID-MICR CTS-NO-SHREE GANESH ENTP	000000201541	06/12/13	23,940.00		7,249,212.53
06/12/13	CHQ PAID-MICR CTS-NO-ABHINAV SHARMA	000000201516	06/12/13	184,870.00		7,064,342.53
06/12/13	CHQ PAID-MICR CTS-NO-SSEMA SACHDEVA	000000201537	06/12/13	500,915.00		6,563,427.53
06/12/13	FT - DR - 03812320000125 - BARNALA STEEL	000000201536	06/12/13	1,396,255.00		5,167,172.53

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13/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000048218	14/03/14		550,000.00	7,385,477.17
13/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000537154	14/03/14		225,293.00	7,610,770.17
13/03/14	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000328582	13/03/14		127,000.00	7,737,770.17
13/03/14	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000337099	13/03/14		300,200.00	8,037,970.17
13/03/14	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000134195	13/03/14		100,000.00	8,137,970.17
14/03/14	CHQ PAID-MICR CTS-NO-AIRTEL	000000201943	14/03/14	17,443.00		8,120,527.17
14/03/14	CHQ PAID-MICR CTS-NO-INTERAVTIVE COMMUNI	000000201806	14/03/14	90,000.00		8,030,527.17
14/03/14	CHQ PAID-MICR CTS-NOIDA WBO	000000201807	14/03/14	124,927.00		7,905,600.17
14/03/14	CHQ PAID-MICR CTS-NO-LATARGE AGGREGATES	000000201949	14/03/14	200,000.00		7,705,600.17
14/03/14	I/W CHQ RET-CONDITIONAL AMOUNT EXCEEDS C	000000201807	14/03/14		124,927.00	7,830,527.17
14/03/14	SALARY PATEL ADVANCE JV DR - 01932990000051 - BRANCH SALARY DUMMY - VIVEK VIHAR	000000201814	14/03/14	41,166.00		7,789,361.17
15/03/14	CHQ PAID-MICR CTS-NO-SACINDIA	000000201908	15/03/14	7,700.00		7,781,661.17
15/03/14	CHQ PAID-MICR CTS-NO-SBI AC ESIC	000000201650	15/03/14	8,001.00		7,773,660.17
15/03/14	CHQ PAID-MICR CTS-NO-BAHU INFRA LLP	000000201821	15/03/14	490,000.00		7,283,660.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000252314	18/03/14		1,009,304.00	8,292,964.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000252315	18/03/14		800,000.00	9,092,964.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000000073	18/03/14		52,360.00	9,145,324.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000000014	18/03/14		15,585.00	9,160,909.17
15/03/14	CHQ PAID-TRANSFER IN-DISPATCH RIDER SERV	000000201909	15/03/14	3,643.00		9,157,266.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000011069	18/03/14		175,000.00	9,332,266.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000677033	18/03/14		40,000.00	9,372,266.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000627792	18/03/14		35,000.00	9,407,266.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000007255	18/03/14		270,376.00	9,677,642.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000003967	18/03/14		272,779.00	9,950,421.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000339691	18/03/14		254,746.00	10,205,167.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000544729	18/03/14		337,823.00	10,542,990.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000339690	18/03/14		276,472.00	10,819,462.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000537478	18/03/14		700,000.00	11,519,462.17
15/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000000015	18/03/14		176,754.00	11,696,216.17
18/03/14	CHQ PAID-MICR CTS-NO-AMIT CHAWLA	000000201815	18/03/14	16,833.00		11,679,383.17
18/03/14	CHQ PAID-MICR CTS-NO-AMIT CHAWLA	000000201939	18/03/14	19,253.00		11,660,130.17
18/03/14	CHQ PAID-MICR CTS-NO-GAURAV WATER SUPPLI	000000201808	18/03/14	91,756.00		11,568,374.17
18/03/14	CHQ PAID-MICR CTS-NO-SBI AC EPF	000000201805	18/03/14	95,741.00		11,472,633.17

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TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA

Address : HDFC BANK LTD
B-1A, 26 AND 27

City : NOIDA 201301

State : UTTAR PRADESH

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

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22/04/14	CHQ PAID-MICR CTS-NO-ANKUR ENTP	000000202000	22/04/14	4,863.00		
22/04/14	CHQ PAID-MICR CTS-NO-GAURAV WATER SUPPLI	000000201988	22/04/14	8,308.00		11,307,950.63
22/04/14	CHQ PAID-MICR CTS-NO-BIR SINGH CHOUDHARY	000000000132	22/04/14	20,020.00		11,299,642.63
22/04/14	CHQ PAID-MICR CTS-NO-EKANSH CONSTRUCTION	000000000015	22/04/14	100,000.00		11,279,622.63
22/04/14	CHQ PAID-MICR CTS-NO-HPS CONCRETE PVT LT	000000000013	22/04/14	200,000.00		11,179,622.63
22/04/14	CHQ PAID-MICR CTS-NO-EKANSH CONSTRUCTION	000000000011	22/04/14	1,468,365.00		10,979,622.63
22/04/14	CHQ DEP - MICR - 18 - NOIDA WBO	000000937895	24/04/14			9,511,257.63
22/04/14	CHQ DEP - MICR - 18 - NOIDA WBO	000000926882	24/04/14		100,000.00	9,611,257.63
22/04/14	CHQ DEP RET- DRAWER SIGNATURE DIFFERS	000000591501	22/04/14		34,337.00	9,645,594.63
23/04/14	CHQ PAID-MICR CTS-NO-AMIT CHAWLA	000000000131	23/04/14	270,000.00		9,375,594.63
23/04/14	CHQ PAID-MICR CTS-NO-SPECTRO ANALYTICAL	000000000133	23/04/14	20,583.00		9,355,011.63
23/04/14	CHQ PAID-MICR CTS-NO-ROTO POWER ENGINEER	000000201994	23/04/14	23,202.00		9,331,809.63
23/04/14	CHQ PAID-MICR CTS-NO-AS PILE CONSTRUCTIO	000000201876	23/04/14	60,368.00		9,271,441.63
23/04/14	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000000003	23/04/14	99,000.00		9,172,441.63
23/04/14	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000000001	23/04/14		7,567.00	9,180,008.63
24/04/14	CHQ PAID-MICR CTS-NO-GOLDMINE DEVELOPERS	000000000006	24/04/14		80,000.00	9,260,008.63
24/04/14	CHQ DEP - MICR - 15 - NOIDA WBO	000000204207	25/04/14	30,600.00		9,229,408.63
24/04/14	CHQ DEP - MICR - 18 - NOIDA WBO	000000996907	26/04/14		74,563.00	9,303,971.63
24/04/14	CHQ DEP - MICR - 18 - NOIDA WBO	000000996909	26/04/14		50,000.00	9,353,971.63
24/04/14	CHQ DEP - MICR - 18 - NOIDA WBO	000000996906	26/04/14		30,000.00	9,383,971.63
24/04/14	CHQ DEP - MICR - 18 - NOIDA WBO	000000996908	26/04/14		50,000.00	9,433,971.63
24/04/14	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000385324	24/04/14		40,000.00	9,473,971.63
25/04/14	FT - DR - 03812320C00125 - BARNALA STEEL INDUSTRIES LTD	000000201983	25/04/14	2,954,000.00		9,653,971.63
26/04/14	CHQ PAID-MICR CTS-NO-SANTOSH NURSERY	000000201889	26/04/14	13,934.00		6,699,971.63
26/04/14	CHQ PAID-MICR CTS-NO-TOP FUEL	000000201990	26/04/14	181,020.00		6,686,037.63
28/04/14	CHQ PAID-MICR CTS-NO-SBI AC COMMERCIALTA	000000201877	28/04/14	65,903.00		6,505,017.63
28/04/14	CHQ PAID-MICR CTS-NO-SBI AC COMMERCIAL T	000000201862	28/04/14	101,676.00		6,439,114.63
28/04/14	CHQ PAID-MICR CTS-NO-MODI NAGAR FILLING	000000201858	28/04/14	178,710.00		6,337,438.63
28/04/14	CHQ PAID-MICR CTS-NO-SIDDHARTH HARYANA G	000000000052	28/04/14	240,000.00		6,158,728.63
28/04/14	CHQ PAID-MICR CTS-NO-BAHU INFRA LLP	000000201863	28/04/14	400,000.00		5,918,728.63
28/04/14	CHQ PAID-MICR CTS-NO-SHATRUNJAY TAYAL	000000000082	28/04/14	838,050.00		5,518,728.63
28/04/14	CHQ PAID-TRANSFER IN-DISPATEH RIDER SERV	000000000001	28/04/14	2,166.00		4,680,678.63
28/04/14	CHQ DEP - MICR CLG - NOIDA WBO	000000489994	29/04/14			4,678,492.63
28/04/14	28039 DR - 00882090000016 - CBDT TAX	000000201891	28/04/14	16,129.00	698,377.00	5,376,869.63
						5,360,740.63

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Requesting Branch Code : 1603

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TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA

Address : HDFC BANK LTD
B-1A, 26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR

City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161

RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026

Email :
OD Limit :
Cust Id : 35763718 0.00 Currency : INR
Pr. Code : 863 Br. Code : 193

H/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

TC
SS

24/06/14	FT - DR - 23592000000593 - RMC	000000000241	24/06/14	800,000.00		5,206,961.63
	INFRAPROJECTS PVT LTD					
24/06/14	CHQ PAID-INWARD TRAN-PANKAJ PANT	000000000175	24/06/14	193,488.00		5,013,473.63
25/06/14	CHQ PAID-MICR CTS-NO-NOOR CONSTGRUCTION	000000000242	25/06/14	45,878.00		4,967,595.63
25/06/14	CHQ PAID-MICR CTS-NO-HPS CONCRETE P LTD	000000000250	25/06/14	150,000.00		4,817,595.63
25/06/14	CHQ PAID-MICR CTS-NO-J K LAKSHMI CEMENT	000000000246	25/06/14	490,000.00		4,327,595.63
25/06/14	CHQ PAID-MICR CTS-NO-A S PILE CUNSTRUCTI	000000000173	25/06/14	941,527.00		3,386,068.63
25/06/14	CHQ PAID-MICR CTS-NO-HPS CONCRETE P LTD	000000000248	25/06/14	974,349.00		2,411,719.63
25/06/14	CHQ PAID-TRANSFER IN-AGGARWAL TRADING CO	000000000251	25/06/14	44,625.00		2,367,094.63
25/06/14	CHQ PAID-INWARD TRAN-BHUPENDRA SINGH	000000000235	25/06/14	38,211.00		2,328,883.63
25/06/14	CHQ PAID-MICR CTS-NO-AVANTECH ENGINEERIN	000000000249	26/06/14	25,191.00		2,303,692.63
26/06/14	CHQ PAID-MICR CTS-NO-AVANTECH ENGINEERIN	000000000253	26/06/14	63,750.00		2,239,942.63
26/06/14	SALARY PATEL ADVANCE JV DR -					
	01932990000051 - BRANCH SALARY DUMMY -					
	VIVEK VIHAR					
26/06/14	CHQ PAID-INWARD TRAN-ACC LTD	000000000240	26/06/14	200,000.00		2,039,942.63
27/06/14	CHQ PAID-MICR CTS-NO-NEEL KANTH TRADING	000000000252	27/06/14	11,370.00		2,028,572.63
27/06/14	CHQ PAID-MICR CTS-NO-DEV TELECOM	000000000193	27/06/14	80,066.00		1,948,506.63
02/07/14	CHQ PAID-MICR CTS-NO-BEREON VESTAS I P L	000000000238	02/07/14	36,850.00		1,911,656.63
02/07/14	CHQ PAID-MICR CTS-NO-TOP FUEL	000000000258	02/07/14	186,660.00		1,724,996.63
02/07/14	NEFT CR-UTIB0000094-ABHISHEK	AXMB141832420373	02/07/14		97,000.00	1,821,996.63
	AGNIHOTRI-PATEL ADVANCE					
	JV-AXMB141832420373					
03/07/14	CHQ PAID-MICR CTS-NO-SHERPAL	000000000260	03/07/14	10,640.00		1,811,356.63
03/07/14	CHQ PAID-MICR CTS-NO-BISLERI INTERNATION	000000000232	03/07/14	12,480.00		1,798,876.63
04/07/14	CHQ PAID-MICR CTS-NO-GAURAV WATER SUPPLI	000000000259	04/07/14	1,584.00		1,797,292.63
04/07/14	CHQ PAID-MICR CTS-NO-ANSAN KHAN	000000000245	04/07/14	3,140.00		1,794,152.63
04/07/14	RTGS CR-UTIB0001149-PATEL ADVANCE	UTIBR52014070400	04/07/14		6,200,000.00	7,994,152.63
	IV-PATEL ADVANCE	026352				
	JV-UTIBR52014070400026352					
04/07/14	CHQ PAID-INWARD TRAN-SANJAY SHARMA	000000000234	04/07/14	20,961.00		7,973,191.63
05/07/14	CHQ PAID-MICR CTS-NO-SANJAY K OYYANGAR	000000000254	05/07/14	354,475.00		7,618,716.63
05/07/14	TAX#05003#PATEL ADVANCE JV DR -	000000000274	05/07/14	34,339.00		7,584,377.63
	01932090000018 - CBDI TAX COLLECTION					
	VIVEK VIHAR					
05/07/14	TAX#05004#PATEL ADVANCE JV DR -	000000000276	05/07/14	539.00		7,583,838.63

Generation Date : 13-Jan-21 11:01

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Requesting Branch Code : 1603

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TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA
Address : HDFC BANK LTD
B-1A, 26 AND 27
SECTOR 51, GAUTAM BUDDH NAGAR
City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

NOIDA 201301

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Generation Date : 13-Jan-21 11:01

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Requesting Branch Code : 1603

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Page No. : 99

TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

Address : HDFC BANK LTD
B-1A, 26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR
City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026
Email :

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

OD Limit : 0.00 Currency : INR
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

Nomination : Not Registered
Statement From: 23/12/10

To: 12/01/21

07/11/14	-HDFCR52014110755707559 FT - DR - 03812320000125 - BARNALA STEEL INDUSTRIES LTD	000000000661	07/11/14	1,000,000.00	6,560,272.55
07/11/14	SALARY PATEL ADVANCE JV DR - 01932990000051 - BRANCH SALARY DUMMY - VIVEK VIHAR	000000000643	07/11/14	790,997.00	5,769,275.55
08/11/14	CHQ PAID-MICR CTS-NO-DELHI TOOLS	000000000578	08/11/14	24,069.00	5,745,206.55
08/11/14	CHQ PAID-MICR CTS-MU-SIBATOSH DEBNETH	000000000592	08/11/14	345,725.00	5,399,481.55
10/11/14	CHQ DEP RETURN CHARGES-251014 251014	000000578760	10/11/14	56.18	5,399,425.37
11/11/14	CHQ PAID-MICR CTS-NO-AMIT KR SINGH	000000000644	11/11/14	10,761.00	5,388,664.37
11/11/14	CHQ PAID-MICR CTS-NO-GAURAV WATER SUPPLI	000000000149	11/11/14	22,936.00	5,365,728.37
11/11/14	CHQ PAID-TRANSFER IN-HIRA BAHADUR KHATRI	000000000647	11/11/14	12,000.00	5,353,728.37
11/11/14	CHQ PAID-TRANSFER IN-ERAJESH KUMAR VARSH	000000000645	11/11/14	61,502.00	5,292,226.37
12/11/14	CHQ PAID-MICR CTS-NO-CMKAR NATH MITTAL H	000000000602	12/11/14	225,000.00	5,067,226.37
13/11/14	CHQ PAID-MICR CTS-NO-AHUJA CONCRETE	000000000662	13/11/14	1,000,000.00	4,067,226.37
13/11/14	CHQ PAID-MICR CTS-NO-SATENDRA KUMAR KAMA	000000000646	13/11/14	11,000.00	4,056,226.37
14/11/14	CHQ PAID-MICR CTS-NO-SBI	000000000751	14/11/14	9,031.00	4,047,195.37
14/11/14	CHQ PAID-MICR INW CL-SHRI SATGURU METALL	000000000663	14/11/14	1,000,000.00	3,047,195.37
14/11/14	FT - CR - 01938630000229 - PATEL ADVANCE JV	000000899503	14/11/14		5,000,000.00 8,047,195.37
15/11/14	CHQ PAID-MICR CTS-NO-BLUE DART EXPRESS L	000000000150	15/11/14	19,034.00	8,028,161.37
15/11/14	CHQ PAID-MICR CTS-NO-SBI EPF	000000000326	15/11/14	135,831.00	7,892,330.37
15/11/14	FT - DR - 50200001587800 - GARG ENTERPRISES	000000000595	15/11/14	3,948.00	7,888,382.37
15/11/14	FT - DR - 04421000022075 - XERXES JINA MISTRY	000000000650	15/11/14	117,900.00	7,770,482.37
15/11/14	CHQ DEP - MICR - 15 - NOIDA WBO	000000026508	17/11/14		90,000.00 7,860,482.37

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21/03/15	CHQ PAID-MICR CTS-NO-NS READYMIX PV TLTD	000000001195	21/03/15	1,000,000.00		2,939,189.21
21/03/15	CHQ PAID-MICR CTS-NO-OM KAR NATH MITTA	000000000607	21/03/15	225,000.00		2,714,189.21
21/03/15	CHQ PAID-MICR CTS-NO-GAURAV WATER SUPPLI	000000000128	21/03/15	39,284.00		2,674,905.21
21/03/15	CHQ PAID-MICR CTS-NO-GAURAV WATER SUPPLI	000000000654	21/03/15	85,728.00		2,589,177.21
21/03/15	FT - CR - 01938630000229 - PATEL ADVANCE JV	000000899504	21/03/15		3,000,000.00	5,589,177.21
21/03/15	RTGS DR-FDRLO001363-DAN ALUFORM CONSULTANCY -SECTOR 51 -HDFCR52015032160946681	000000001261	21/03/15	2,500,000.00		3,089,177.21
23/03/15	CHQ PAID-MICR CTS-NO-GLAZE PACKAGERS P L	000000001144	23/03/15	45,000.00		3,044,177.21
23/03/15	CHQ PAID-MICR CTS-NO-LEAD FINANCIAL SERV	000000000613	23/03/15	90,000.00		2,954,177.21
23/03/15	REIMBURSEMENT PATEL ADVANCE JV DR - 16032990000034 - NOIDA SECTOR-51 NOIDA SALARY DUMMY A/C	000000001255	23/03/15	136,487.00		2,817,690.21
23/03/15	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000634357	23/03/15		280,136.00	3,097,826.21
23/03/15	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000000022	23/03/15		249,045.00	3,346,871.21
23/03/15	CHQ DEP - MICR CLG - NOIDA WBO	0000000005614	24/03/15		5,000,000.00	8,346,871.21
23/03/15	CHQ DEP - MICR CLG - NOIDA WBO	000000000006	24/03/15		261,729.00	8,608,600.21
23/03/15	CHQ DEP - MICR CLG - NOIDA WBO	000000077045	24/03/15		208,061.00	8,816,661.21
23/03/15	CHQ DEP - MICR CLG - NOIDA WBO	000000035767	24/03/15		195,151.00	9,011,812.21
23/03/15	CHQ DEP - MICR CLG - NOIDA WBO	000000610381	24/03/15		320,000.00	9,331,812.21
23/03/15	CHQ DEP - MICR CLG - NOIDA WBO	000000001227	24/03/15		192,000.00	9,523,812.21
23/03/15	CHQ DEP RET- OTHER REASONS	000000634357	23/03/15	280,136.00		9,243,676.21
24/03/15	CHQ PAID-MICR CTS-NO-NPCL	000000001078	24/03/15	345,913.00		8,897,763.21
24/03/15	CHQ PAID-MICR CTS-NO-V COMP IT SOLUTIONS	000000001198	24/03/15	32,391.00		8,865,372.21
24/03/15	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000202123	24/03/15		140,000.00	9,005,372.21
25/03/15	CHQ PAID-MICR CTS-NO-AMIT CHAWLA	000000001258	25/03/15	16,833.00		8,988,539.21
25/03/15	CHQ PAID-MICR CTS-NO-BLUE DART EXPRESS L	000000001257	25/03/15	52,098.00		8,936,441.21

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TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA
Address

: HDFC BANK LTD
B-1A, 26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR

City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026

Email :
OD Limit : 0.00 Currency : INR
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

Nomination : Not Registered
Statement From: 23/12/10 To: 12/01/21

Handwritten signature/initials in blue ink.

UTTAR PRADESH INDIA
JOINT HOLDERS :

Nomination : Not Registered
Statement From: 23/12/10 To: 12/01/21

Email :
OD Limit :
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

13/05/15	CHQ PAID-MICR CTS-NO-PARASNATH ENTERPRIS	000000001459	13/05/15	400,000.00		27,873,076.21
13/05/15	CHQ PAID-MICR CTS-NO-GAURAV WATER SUPPLI	000000001200	13/05/15	36,036.00		27,837,040.21
13/05/15	CHQ PAID-MICR CTS-NO-XERXES JINA MISTRY	000000001463	13/05/15	46,879.00		27,790,161.21
13/05/15	CHQ PAID-MICR CTS-NO-NEHA HARDWARE AND G	000000001475	13/05/15	22,027.00		27,768,134.21
13/05/15	CHQ PAID-MICR CTS-NO-SHIV SHANKER HARDWA	000000001460	13/05/15	150,000.00		27,618,134.21
13/05/15	CHQ PAID-MICR CTS-NO-SHREE HANUMAN TRADI	000000001461	13/05/15	6,493.00		27,611,641.21
13/05/15	CHQ PAID-MICR CTS-NO-ALLAINACE SALES IND	000000001470	13/05/15	38,120.00		27,573,521.21
13/05/15	CHQ PAID-MICR CTS-NO-R G ENTRPRISES	000000001474	13/05/15	47,740.00		27,525,781.21
13/05/15	CHQ PAID-MICR CTS-NO-HRIDAI NARAYAN SING	000000001447	13/05/15	869,734.00		26,656,047.21
13/05/15	CHQ PAID-MICR CTS-NO-PC NETWORK SOLUTION	000000001469	13/05/15	4,170.00		26,651,877.21
14/05/15	CHQ PAID-MICR CTS-NO-SHIVALIK MEDICAL CE	000000001467	14/05/15	24,257.00		26,627,620.21
14/05/15	CHQ PAID-MICR CTS-NO-BAJRANG SWAIN HOUSI	000000001485	14/05/15	270,684.00		26,356,936.21
14/05/15	CHQ PAID-MICR CTS-NO-ICICI BANK LTD	000000001480	14/05/15	755,673.00		25,601,263.21
14/05/15	CHQ PAID-MICR CTS-NO-RADHEY ADVERTISING	000000001473	14/05/15	38,592.00		25,562,671.21
14/05/15	CHQ PAID-MICR CTS-NO-TOP FUEL	000000001462	14/05/15	160,110.00		25,402,561.21
14/05/15	CHQ PAID-MICR CTS-NO-ICICI BANK LTD LOAN	000000001481	14/05/15	768,806.00		24,633,755.21
14/05/15	MC ISSUED - SECTOR 51 - - 160312005314	000000001489	14/05/15	7,500.00		24,626,255.21
	- 000000001489					
15/05/15	CHQ PAID-MICR CTS-NO-BAHU INFRA LLP	000000001487	15/05/15	250,000.00		24,376,255.21
15/05/15	CHQ PAID-MICR CTS-NO-4TH QUARTER TECHN	000000001465	15/05/15	24,566.00		24,351,689.21
15/05/15	FT - DR - 50200001888749 - INDO TECH	000000000748	15/05/15	500,000.00		23,851,689.21
	PROJECTS PVT LTD					
15/05/15	RTGS DR-FDRLO0001383-DAN ALUFORM	000000001501	15/05/15	2,500,000.00		21,351,689.21
	CONSULTANCY -SECTOR 51 -					
	-HDFCR52015051563233379					
15/05/15	CHQ PAID-INWARD TRAN-ORION FACILITY MGMT	000000001486	15/05/15	103,316.00		21,248,373.21
15/05/15	CHQ DEP MICR CLG NOIDA - MICR 1 CLG - NO	000000672072	16/05/15		207,195.00	21,455,568.21
15/05/15	CHQ DEP MICR CLG NOIDA - MICR 1 CLG - NO	000000044153	16/05/15		324,940.00	21,780,508.21
16/05/15	CHQ PAID-MICR CTS-NO-MTS	000000001471	16/05/15	674.00		21,779,834.21
16/05/15	CHQ PAID-MICR CTS-NO-AHUJA CONCRETE	000000001502	16/05/15	658,199.00		21,121,635.21
16/05/15	CHQ PAID-MICR CTS-NO-HARI PLAZA	000000001495	16/05/15	11,500.00		21,110,135.21
16/05/15	FT- DR - 00922310000406 - UNIVERSAL TYRE	000000001493	16/05/15	27,600.00		21,082,535.21
	HOUSE					
16/05/15	CHQ PAID-TRANSFER IN-ULTRA TECH CEMENT L	000000001509	16/05/15	1,006,925.00		20,075,610.21
16/05/15	CHQ DEP RET- INSUFFICIENT FUNDS	000000044153	16/05/15	324,940.00		19,750,670.21

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05/06/15	CHQ DEP MICR CLG NOIDA - MICR 1 CLG - NO	000000948512	06/05/15			
05/06/15	CHQ DEP MICR CLG NOIDA - MICR 1 CLG - NO	000000588170	06/06/15		216,384.00	3,225,496.85
05/06/15	CHQ DEP - MICR CLG - NOIDA WBO	000000744052	06/06/15		183,193.00	3,408,689.85
05/06/15	CHQ DEP - MICR CLG - NOIDA WBO	000000318528	06/06/15		69,000.00	3,477,689.85
05/06/15	CHQ DEP - MICR CLG - NOIDA WBO	000000704714	06/06/15		190,000.00	3,667,689.85
05/06/15	CHQ DEP - MICR CLG - NOIDA WBO	000000776675	06/06/15		220,000.00	3,887,689.85
05/06/15	FT - DR - 50200005255970 - ANANT ASSOCIATES PVT LTD	000000417736	06/06/15		330,116.00	4,217,805.85
		000000001588	05/06/15	823,449.00	32,021.00	4,249,826.85
05/06/15	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000552197	05/06/15			3,426,377.85
05/06/15	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000000043	05/06/15		18,394.00	3,444,771.85
05/06/15	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000000050	05/06/15		219,405.00	3,664,176.85
06/06/15	CHQ PAID-MICR CTS-NO-GORENT DEVELOPER P	000000001554	06/06/15	191,193.00	33,840.00	3,698,016.85
06/06/15	FT - DR - 50200011324713 - SHRI SATGURU METALLOYS PVT LTD	000000001519	06/06/15	785,000.00		3,506,823.85
06/06/15	CHQ PAID - SECTOR 51 -	000000001593	06/06/15			2,721,823.85
06/06/15	RTGS CR-UTIB0001149-PATEL ADVANCE	UTIBR52015060600	06/06/15	100,000.00		2,621,823.85
	IV-PATEL ADVANCE	036071			15,000,000.00	17,621,823.85
06/06/15	JV-UTIBR52015060600036071					
08/06/15	CHQ DEP RET- DRAWER SIGNATURE DIFFERS	000000776675	06/06/15		330,116.00	17,291,707.85
08/06/15	CHQ PAID-MICR CTS-NO-AHUJA CONCRETE	000000001587	08/06/15		1,000,000.00	16,291,707.85
08/06/15	CHQ PAID-MICR CTS-NO-JAVED ALI	000000001581	08/06/15		193,545.00	16,098,162.85
08/06/15	CHQ PAID-MICR CTS-NO-EXCELLENT AIR CONDI	000000001582	08/06/15		8,268.00	16,089,894.85
08/06/15	CHQ PAID-MICR CTS-NO-SHIV SHANKER HARDWA	000000001566	08/06/15		38,220.00	16,051,674.85
08/06/15	CHQ PAID-MICR CTS-NO-PARASNATH ENTERPRIS	000000001565	08/06/15		72,599.00	15,979,075.85
08/06/15	CHQ PAID-MICR CTS-NO-GAURAV WATER SUPPLI	000000001556	08/06/15		78,016.00	15,901,059.85

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TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

Address : HDFC BANK LTD
B-1A, 26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR
City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

Email :
OD Limit : 0.00 Currency : INR
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

Nomination : Not Registered
Statement From: 23/12/10

To: 12/01/21

08/06/15 CHQ PAID-MICR CTS-NO-PARASNATH ENTERPRIS 000000001576

08/06/15 184,467.00

15,716,592.85

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04/07/15	CHQ PAID-MICR CTS-NO-SUMIT TRADERS	000000001717	04/07/15	19,140.00	23,526,711.85
04/07/15	CHQ PAID-MICR CTS-NO-GOYAL TR ADRES	000000001728	04/07/15	23,305.00	23,503,406.85
06/07/15	CHQ PAID-MICR CTS-NO-GAURAV WATER SUPPLI	000000001727	06/07/15	150,381.00	23,353,025.85
07/07/15	CHQ PAID-MICR CTS-NO-RAJAT ENTERPRISES	000000001731	07/07/15	35,122.00	23,317,903.85
07/07/15	FT - DR - 03291570005367 - ASMAT ARA	000000001732	07/07/15	1,988,828.00	21,329,075.85

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Requesting Branch Code : 1603

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M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

Nomination : Not Registered
Statement From: 23/12/10 To: 12/01/21

TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA
Address : HDFC BANK LTD
B-1A, 26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR
City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026
Email :
OD Limit : 0.00 Currency : INR
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

08/07/15	CHQ PAID-MICR CTS-NO-ANUJA CONCRATE	000000001737	08/07/15	500,000.00	20,829,075.85
08/07/15	CHQ PAID-MICR CTS-NO-ROCKS INFRATECH DEV	000000001726	08/07/15	17,059.00	20,812,016.85
08/07/15	CHQ PAID-MICR CTS-NO-ROCKS INFRATECH DEV	000000001725	08/07/15	282,000.00	20,530,016.85
08/07/15	CHQ PAID-MICR CTS-NO-TOP FUEL	000000001730	08/07/15	170,181.00	20,359,835.85
08/07/15	CHQ PAID-TRANSFER IN-ULTRA TECH CEMENT L	000000001740	08/07/15	750,000.00	19,609,835.85
08/07/15	FT - DR - 03812320000125 - BARNALA STEEL INDUSTRIES LTD	000000001741	08/07/15	1,500,000.00	18,109,835.85
08/07/15	CHQ PAID-TRANSFER IN-ACC LTD	000000001739	08/07/15	1,000,000.00	17,109,835.85
09/07/15	CHQ DEF RETURN CHARGES-260615 260615		09/07/15	114.00	17,109,721.85
09/07/15	FT - DR - 50200011324713 - SHRI SATGURU METALLOYS PVT LTD	000000001742	09/07/15	1,500,000.00	15,609,721.85
09/07/15	RTGS DR-FDRL0001383-DAN ALUFORN CONSULTANCY-SECTOR 51 - -HDFCR52015070965426259	000000001762	09/07/15	1,000,000.00	14,609,721.85
09/07/15	FT - CR - 00892000018701 - TRANSIT SOLUTIONS	000000238452	09/07/15	242,712.00	14,852,433.85
10/07/15	CHQ PAID-MICR CTS-NO-ABHAY SINGH RAO	000000001723	10/07/15	340,300.00	14,512,133.85
10/07/15	CHQ PAID-MICR CTS-NO-JAI PRAKASH AND SON	000000001745	10/07/15	6,937.00	14,505,196.85
10/07/15	CHQ PAID-MICR CTS-NO-4TH QUETER TECHNOLO	000000001746	10/07/15	46,308.00	14,458,888.85
11/07/15	CHQ PAID-MICR CTS-NO-AUTO KASHYAP INDIA	000000001747	11/07/15	10,830.00	14,448,058.85
11/07/15	CHQ PAID-MICR CTS-NO-SHIV SHAKER HARDW	000000001744	11/07/15	183,100.00	14,264,958.85

29/07/15	CHQ PAID-MICR CTS-NO-PRIVY VALUE REALTY	000000001283	29/07/15	36,000.00	15,137,672.85
29/07/15	CHQ PAID-MICR CTS-NO-PRIVY VALUE REALTY	000000001284	29/07/15	36,000.00	15,101,672.85
29/07/15	CHQ PAID-MICR CTS-NO-PRIVY VALUE REALTY	000000001310	29/07/15	36,000.00	15,065,672.85
29/07/15	CHQ PAID-MICR CTS-NO-LFS SERVICES P L	000000001276	29/07/15	36,000.00	15,029,672.85
29/07/15	CHQ PAID-MICR CTS-NO-LEAD FINANCIAL SERV	000000001305	29/07/15	72,000.00	14,957,672.85
29/07/15	CHQ PAID-MICR CTS-NO-SUMAN BINDAL	000000001162	29/07/15	85,500.00	14,872,172.85
29/07/15	CHQ PAID-MICR CTS-NO-LEAD FINANCIAL SERV	000000001297	29/07/15	90,000.00	14,782,172.85
29/07/15	CHQ PAID-MICR CTS-NO-LFS SERVICES P L	000000001291	29/07/15	144,000.00	14,638,172.85
29/07/15	CHQ PAID-MICR CTS-NO-LFS SERVICES P L	000000001290	29/07/15	144,000.00	14,494,172.85
30/07/15	CHQ PAID-MICR CTS-NO-AMIT CHAWLA	000000001844	30/07/15	20,583.00	14,473,589.85
30/07/15	CHQ PAID-MICR CTS-NO-AMIT CHAWLA	000000001843	30/07/15	26,292.00	14,447,297.85
30/07/15	CHQ PAID-MICR CTS-NO-MODI NGR FILLING CE	000000001849	30/07/15	165,030.00	14,282,267.85
30/07/15	CHQ PAID-MICR CTS-NO-SAI NATH TRADER LIN	000000001848	30/07/15	153,900.00	14,128,367.85
31/07/15	CHQ PAID-MICR CTS-NO-YOGESH KUMAR	000000001838	31/07/15	16,020.00	14,112,347.85
31/07/15	CHQ PAID-MICR CTS-NO-R R CONSTRUCTION	000000001839	31/07/15	251,915.00	13,860,432.85
31/07/15	CHQ PAID-MICR CTS-NO-K P ENTERPRISES	000000001851	31/07/15	21,444.00	13,838,988.85
01/08/15	CHQ PAID-MICR CTS-NO-ASHWINI KUMAR KULSH	000000001764	01/08/15	903,071.00	12,935,917.85
01/08/15	FT - DR - 09752000001288 - NOIDA POWER	000000001770	01/08/15	3,679.00	12,932,238.85
	DIESEL AND ENGG WORKS				
03/08/15	CHQ PAID-MICR CTS-NO-SANJEEV KUMAR JAIN	000000001850	03/08/15	1,199,758.00	11,732,480.85
03/08/15	FT - DR - 14011000006112 - NIMISH	000000001835	03/08/15	289,175.00	11,443,305.85
	MAHESHWARI				
04/08/15	CHQ PAID-MICR CTS-NO-GAURAV WATER SUPPLI	000000001831	04/08/15	58,905.00	11,384,400.85
04/08/15	CHQ PAID-MICR INW CL-R S GROUP	000000001852	04/08/15	30,000.00	11,354,400.85
04/08/15	CHQ PAID - SECTOR 51 -	000000001860	04/08/15	100,000.00	11,254,400.85
04/08/15	RTGS DR-FDRL0001383-DAN ALUFORM	000000001861	04/08/15	2,500,000.00	8,754,400.85
	CONSULTANCY-SECTOR 51 -				
	-HDFCR52015080466394850				
05/08/15	CHQ PAID-MICR CTS-NO-SAGAR WATER SUPPLIE	000000001833	05/08/15	55,440.00	8,698,960.85
05/08/15	CHQ PAID-MICR CTS-NO-AHUJA CONCRETE	000000001855	05/08/15	365,380.00	8,333,580.85
05/08/15	RTGS CR-UTIB0001149-PATEL ADVANCE	UTIBR52015080500	05/08/15	#15,000,000.00	23,333,580.85
	IV-PATEL ADVANCE	018572			
	JV-UTIBR52015080500018572				
05/08/15	CHQ PAID-TRANSFER IN-ACC LTD	000000001857	05/08/15	604,132.00	22,729,448.85
06/08/15	CHQ PAID-MICR CTS-NO-SIDHESHWAR SINGH CH	000000001826	06/08/15	309,812.00	22,419,636.85

Generation Date : 13-Jan-21 11:01

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Requesting Branch Code : 1603

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TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA

Address : HDFC BANK LTD
B-1A,26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026
Email :
OD Limit :

0.00 Currency : INR

9C
9S

Sagar Water Supply		
S.No.	Paid	Date
1	₹ 55,440.00	05.08.2015
TOTAL	₹ 55,440.00	

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9/8

PATEL ADVANCE JV

Abstract of Cost - Top Sheet

Contractor	M/s Sagar Water Supplier	RA Bill No.	2nd RA
Work Order No.	PAN/PUR/WO/Neotown/14-15/15	Bill Period :	01-05-2015 to 30-05-2015
Name of Work	Supply of STP water by Water Tanker	PAN:	
Value of Work		Service Tax No:	

	Details		Gross bill upto this bill	Up to previous Bill	This Bill
A	Cumulative Value of work done as per cont	"A"	78,050	22,050	56,000
B	Deductions:				
	Security Deposit				
	Sub total		78,050	22,050	56,000
	Tax Deductions & Addition:				
	NET PAYABLE AMOUNT		78,050	22,050	56,000

Items such as Income Tax, W.C. Tax & Service Tax will be calculated, deducted or added in account rec

Contractor

Billing Engineer

Project Manager

DGM (Projects)

VP (Project)

90/14-15/15

13/7/15
Mundhwa
13/7/15

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PATEL ADVANCE JV
ABSTRACT

OBJECT NAME : PATEL NEOTOWN
WORK ORDER NO. PAN/PUR/WO/Neotown/14-15/15
AGENCY : M/s Sagar Water Supplier

01-05-2015 to 30-05-2015

Sl. No.	DESCRIPTION	Unit	Rate	Quantity			Amount			Remarks	
				Upto Previous bill	This Bill Qty	Total Bill	Upto Previous bill	This Bill Qty	Total Bill		
1	Supply of STP water (5000lts.)	each	350	63	160	223	22,050.00	56,000.00	78,050.00		
2	Supply of STP water (10000lts.)	each	700			0					
	hold										
TOTAL								22,050.00	56,000.00	78,050.00	

Contractor Billing-Engineer

[Signature]
11/07/15

Project Manager

DGM (Projects)

[Signature]
13/7/15

VP (Project)

[Signature]
13/7

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Patel Advance JV
 Reg. Add: S-406, (LG),
 GREATER KAILASH-II, Delhi - 110048
 GSTN 09AALFP7744D1ZX
 Site Address: Gh-03, Sector Techzone IV,
 Greta Noida West, Uttarpradesh

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Sagar Water Supplier
 Ledger Account

1-Apr-2009 to 15-Jul-2024

Page 1

Date	Particulars	Vch Type	Vch No.	Debit	Credit
5-9-2011	Dr Work Contract	Journal	827		31,605.00
	AMOUNT OF TRACTOR HIRE CHARGES AGST BILL NO.....DT 31/08/11 AS PER WORK ORDER NO. 010 DT. 27/04/11.				
14-9-2011	Cr HDFC BANK LTD. A/C NO. 01938630000273	Payment	675	31,605.00	
	Cleared On :14-Sep-2011 Ch. No. :.....dd no. 028092 for tractor hiring charges				
				31,605.00	31,605.00
21-9-2013	Dr Work Contract	Journal	426		1,20,730.00
	Being cost of towards Water Tank charges vide bill no 37 dt 13.08.13 against wo no 013				
27-9-2013	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment	298	1,20,730.00	
	Cleared On :27-Sep-2013 CH NO 29621 PAID FOR BILL NO 37 DD NO 5633				
24-2-2014	Dr Work Contract	Journal	769		1,29,640.00
	AMOUNT OF WATER SUPPLY BY WATER TANKER AGAINST R.A BILLNO.2 & DED TDS 1 % ON 130950/-				
13-3-2014	Cr HDFC BANK LTD. A/C NO. 01938630000273	Payment	737	1,29,640.00	
	Cleared On :21-Mar-2014 CH NO 201813 PAID FOR BILL NO 2				
				2,50,370.00	2,50,370.00
22-1-2015	Dr Equipment Hire Charges	Journal	875		16,800.00
	Being RA Bill for the month of December-2014 against Supply of Tractor, Trolley & Water, Work Order no.- 14-15/065				
23-1-2015	Cr HDFC BANK LTD. A/C NO. 01938630000273	Payment	1009	16,800.00	
	Cleared On :3-Feb-2015 BEING CH NO.-001017 DTD 23.01.2015				
17-2-2015	Dr Equipment Hire Charges	Journal	1030		17,424.00
	Being RA Bill for the month of Jan-2015 against Supply of Tractor Trolley@16000/-P. M. & Water@415/-, Work Order no.- 14-15 /065				
				16,800.00	34,224.00

Carried Over

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Patel Advance JV

Sagar Water Supplier Ledger Account : 1-Apr-2009 to 15-Jul-2024

Page 2

Date	Particulars	Vch Type	Vch No.	Debit	Credit
	Brought Forward			16,800.00	34,224.00
17-2-2015	Cr Tds on Rent Plant & Machinery <i>Being Tds deduct on rs. 34224/-@2%</i>	Journal	1031	684.00	
17-3-2015	Dr Equipment Hire Charges <i>Being RA Bill for the month of Feb-2015 against Supply of Tractor Trolley qty 2@16000 /-P.M. & Water qty 2@415/-, Work Order no.- 14-15/065 (Gross 67024/-)</i>	Journal	1191		32,152.00
19-3-2015	Cr HDFC BANK LTD, A/C NO. 01938630000273 <i>Cleared On :4-Apr-2015</i>	Payment	1245	48,884.00	
	<i>BEING CH NO 001251 DTD 19.03.15</i>				
31-3-2015	Dr Equipment Hire Charges <i>Being RA Bill for the month of March 2015 against Supply of Tractor Trolley qty 0. 935@16000/-P.M. & Water qty 2@415/-, Work Order no.- 14-15/065 (Gross 82784/-)</i>	Journal	1259		15,453.00
				66,368.00	81,829.00
	Cr Closing Balance			15,461.00	
				81,829.00	81,829.00
1-4-2015	Dr Opening Balance				15,461.00
23-4-2015	Cr HDFC BANK LTD, A/C NO. 01938630000273 <i>Cleared On :2-May-2015</i>	Payment	118	15,461.00	
	<i>BEING CH NO 001441 DTD 23.04.15</i>				
10-5-2015	Dr Equipment Hire Charges <i>Being RA Bill for the month of April 2015 against Supply of Tractor Trolley qty 1 @16000/-P.M. against Work Order no.- 14-15/065 (Gross 98784/-)</i>	Journal	175		15,680.00
15-5-2015	Cr HDFC BANK LTD, A/C NO. 01938630000273 <i>Cleared On :1-Jun-2015</i>	Payment	208	15,680.00	
	<i>BEING CH NO 001513 DTD 15.05.15</i>				
17-6-2015	Dr Water Charges <i>1st RA AGAINST WO NO 14-15/15 FOR THE PERIOD 15-04-2015 TO 30-04-2015, QTY 63 @ 350/- TDS DEDUCTED 1% GROSS BILL(22050/-)</i>	Journal	438		21,829.00
20-6-2015	Dr Water Charges <i>BEING RA BILL FOR THE MONTH OF MAY -2015 AGAINST WO NO 14-15/065-01 FOR THE PERIOD 01-05-2015 TO 31-05-2015, 1 UNIT @ 16000/- TDS DEDUCTED 1% GROSS BILL(114784-)</i>	Journal	446		15,840.00
7-7-2015	Cr HDFC BANK LTD, A/C NO. 01938630000273 <i>Cleared On :25-Jul-2015</i>	Payment	443	37,669.00	
	<i>BEING CH NO 001743 DTD 07.07.15</i>				
	Carried Over			68,810.00	68,810.00

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Patel Advance JV

Sagar Water Supplier Ledger Account : 1-Apr-2009 to 15-Jul-2024

Date	Particulars	Vch Type	Vch No.	Debit	Credit
	Brought Forward			68,810.00	68,810.00
15-7-2015	Dr Water Charges	Journal	562		55,440.00
	<i>2nd RA AGAINST WO NO 14-15/15 FOR THE PERIOD 01-05-2015 TO 31-05-2015, QTY 160 @ 350/- TDS DEDUCTED 1% GROSS BILL(78050/-)</i>				
21-7-2015	Cr HDFC BANK LTD, A/C NO. 01938630000273	Payment	546	55,440.00	
	<i>Cleared On :5-Aug-2015 BEING CH NO 001833 DTD 21.07.2015</i>				
8-8-2015	Dr Water Charges	Journal	657		15,840.00
	<i>Being RA for the month of JUNE-2015 towards 1 unit Water charges Against wo 14-15/065-01 for the period 01.6.2015 to 30.6.2015, ded TDS 1%, Gross Bill(130784/-)</i>				
11-8-2015	Dr Water Charges	Journal	665		15,840.00
	<i>Being RA for the month of JULY-2015 towards 1 unit Water charges Against wo 14-15/065-01 for the period 01.07.2015 to 31.07.2015, ded TDS 1%, Gross Bill(146784/-)</i>				
14-8-2015	Dr Water Charges	Journal	669		23,562.00
	<i>3rd RA AGAINST WO NO 14-15/15 FOR THE PERIOD 01-06-2015 TO 30-06-2015, QTY 68 @ 350/- TDS DEDUCTED 1% GROSS BILL(101850/-)</i>				
	Cr HDFC BANK LTD, A/C NO. 01938630000273	Payment	626	31,680.00	
	<i>Cleared On :20-Aug-2015 BEING CH NO 001892 DTD 14.08.2015</i>				
5-9-2015	Cr HDFC BANK LTD, A/C NO. 01938630000273	Payment	696	23,562.00	
	<i>Cleared On :21-Sep-2015 BEING CH NO 001959 DTD 05.09.2015</i>				
30-9-2015	Dr Equipment Hire Charges	Journal	792		18,189.00
	<i>Being RA Bill For the month of Aug -15 and wo no 14-15/065/01 towards 1.16 unit of monthly hiring charges of tractor trolley ,ded(Tds 2%) and Gross Bill (165344/-)</i>				
1-10-2015	Dr Equipment Hire Charges	Journal	807		19,286.00
	<i>Being RA Bill For the month of SEP-15 and wo no 14-15/065/01 towards 1.23 unit of monthly hiring charges of tractor trolley ,ded(Tds 2%) and Gross Bill (185024/-)</i>				
2-11-2015	Dr Equipment Hire Charges	Journal-M			15,680.00
	<i>Being RA Bill For the month of OCT-15 DATED 2/11/2015.</i>				
3-11-2015	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	40	18,189.00	
	<i>CH.NO.008751 DT.03-11-15</i>				
30-11-2015	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	76	35,126.00	
	<i>CH.NO.008777 DT.30-11-15 FOR MULTIPLE DD</i>				
	Carried Over			2,32,807.00	2,32,647.00

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Patel Advance JV

Sagar Water Supplier Ledger Account : 1-Apr-2009 to 15-Jul-2024

Date	Particulars	Vch Type	Vch No.	Debit	Credit
	Brought Forward			2,32,807.00	2,32,647.00
18-12-2015	Dr Equipment Hire Charges	Journal-M			15,680.00
	<i>Being RA Bill For the month of NOV-15 DATED 18/12/2015.</i>				
3-1-2016	Dr Equipment Hire Charges	Journal-M			15,680.00
	<i>Being RA Bill For the month of DEC-15 DATED 03/10/2016.</i>				
4-1-2016	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	167	15,680.00	
	<i>CH.NO.009283 DT.04-01-16 FOR MULTIPLE DD</i>				
28-1-2016	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	241	15,520.00	
	<i>BEING DD PAID TO SAGAR WATER SUPPLIER AGAINST DD NO: 006621.</i>				
2-2-2016	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No. 61 Dated 02/02/2016 for Tractor Trol.</i>				
18-2-2016	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	309	15,840.00	
	<i>DD NO. 006839 DATED 18/02/2016.</i>				
15-3-2016	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No. 63 Dated 02/03/2016 for Tractor Trol. FOR THE MONTH OF FEB 2016.</i>				
19-3-2016	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	446	15,840.00	
	<i>DD NO. 007155 DATED 19/03/2016.</i>				
				2,95,687.00	2,95,687.00
2-4-2016	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No. 65 Dated 02/04/2016 for Tractor Trol. FOR THE MONTH OF MARCH 2016.</i>				
29-4-2016	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	93	15,840.00	
	<i>DD NO. 007635 DT. 29-04-2016</i>				
20-5-2016	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No. 68 Dated 20/05/2016 for Tractor Trol. FOR THE MONTH OF april 2016.</i>				
14-6-2016	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No. 69 Dated 10/06/2016 for Tractor Trol. FOR THE MONTH OF May 2016.</i>				
22-6-2016	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	400	31,680.00	
	<i>DD NO. 008301 DT. 22/06/2016.</i>				
20-7-2016	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No.806 Dated 19/07/2016 for Tractor Trol. FOR THE MONTH OF JUNE -2016</i>				
Carried Over				47,520.00	63,360.00

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Patel Advance JV
Sagar Water Supplier Ledger Account : 1-Apr-2009 to 15-Jul-2024

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Date	Particulars	Vch Type	Vch No.	Debit	Credit
	Brought Forward			47,520.00	63,360.00
10-8-2016	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	738	15,840.00	
	<i>DD NO. 008957 DT. 10/08/2016.</i>				
	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No.70 Dated 10/08/2016 for Tractor Trol. FOR THE MONTH OF JULY-2016</i>				
20-8-2016	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	795	15,840.00	
	<i>DD NO. 009051 DT. 20/08/2016.</i>				
16-9-2016	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No.72 Dated 15/09/2016 for Tractor Trol. FOR THE MONTH OF Aug-2016</i>				
19-10-2016	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	1147	15,840.00	
	<i>DD NO. 009638 DT. 19/10/2016</i>				
24-10-2016	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No.73 Dated 06/10/2016 for Tractor Trol. FOR THE MONTH OF SEP-2016</i>				
11-11-2016	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No.74 Dated 11/11/2016 for Tractor Trol. FOR THE MONTH OF OCT-2016</i>				
27-12-2016	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No.76 Dated 08/12/2016 for Tractor Trol. FOR THE MONTH OF NOV-2016</i>				
6-1-2017	Dr Equipment Hire Charges	Journal-M			15,840.00
	<i>Being Bill No.80 Dated 05/01/2017 for Tractor Trol. FOR THE MONTH OF DEC*16</i>				
19-1-2017	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	1592	47,520.00	
	<i>CH NO. 163688 DT. 19/01/*2017</i>				
22-2-2017	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	1740	15,840.00	
	<i>DD NO 010727 DT. 22/02/2017</i>				
28-2-2017	Cr AXIS BANK 913020033217458 PHASE 1 30%	Payment-M	1827	50,000.00	
	<i>DD NO. 010835 DT. 28/02/2017</i>				
1-3-2017	Dr AXIS BANK 913020033217458 PHASE 1 30%	Receipt-M	1851		50,000.00
	<i>DD NO. 010835 DT. 28/02/2017 CANCELLED</i>				
				5,04,087.00	5,04,087.00

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	JV-ICICR52015072200090761				
23/07/15	CHQ PAID-MICR CTS-NO-NOIDA POWER COMPANY	000000001772	23/07/15	342,363.00	
23/07/15	CHQ PAID-MICR CTS-NO-ACME INFOTECH	000000001789	23/07/15	1,306.00	33,573,746.85
23/07/15	CHQ PAID-MICR CTS-NO-ARYA BHUSHAN	000000001790	23/07/15	3,800.00	33,572,440.85
23/07/15	CHQ PAID-MICR CTS-NO-DELHI TOOLS	000000001808	23/07/15	48,430.00	33,568,640.85
23/07/15	CHQ PAID-MICR CTS-NO-PRAYAG SURVEY AND S	000000001773	23/07/15	3,325.00	33,520,210.85
24/07/15	CHQ PAID-MICR CTS-NO-SANTOSH NURSERY	000000001786	24/07/15	15,840.00	33,516,885.85
25/07/15	CHQ PAID-MICR CTS-NO-SAGAR WATER SUPPLIE	000000001743	25/07/15	37,669.00	33,501,045.85
25/07/15	CHQ PAID-MICR CTS-NO-SHIV BUILDERS AND C	000000001791	25/07/15	589,211.00	33,463,376.85
25/07/15	FT - DR - 03812320000125 - BARNALA STEEL INDUSTRIES LTD	000000001836	25/07/15	694,000.00	32,874,165.85
27/07/15	CHQ PAID-MICR CTS-NO-AMIT CHAWLA	000000001749	27/07/15	18,025.00	32,180,165.85
27/07/15	FT - DR - 09302560000843 - ADHARSHILA POWER CORPORATION	000000001834	27/07/15	202,756.00	32,162,140.85
27/07/15	FT - DR - 21571000006344 - BHAWANI DIN	000000001846	27/07/15	146,610.00	31,959,384.85
27/07/15	CHQ PAID-TRANSFER IN-GANESH TRANSPORT	000000001832	27/07/15	240,150.00	31,812,774.85
28/07/15	CHQ PAID-MICR CTS-NO-SHAKTI CRANE SERVIC	000000001759	28/07/15	9,709.00	31,572,624.85
28/07/15	CHQ PAID-MICR CTS-NO-EXECELENT AIR CO	000000001841	28/07/15	18,711.00	31,562,915.85
28/07/15	CHQ PAID-MICR CTS-NO-BRIJESH KUMAR VAR	000000001736	28/07/15	153,624.00	31,544,204.85
28/07/15	CHQ PAID-MICR CTS-NO-SUMITRA SINGHANIA	000000001150	28/07/15	10,000,000.00	31,390,580.85
28/07/15	REIMBURSEMENT-PATEL ADVANCE JV DR - 16032990000034 - NOIDA SECTOR-51, NOIDA SALARY DUMMY A/C	000000001840	28/07/15	150,821.00	21,390,580.85
28/07/15	CHQ PAID-INWARD TRAN-SUNIL SHARMA	000000001842	28/07/15	52,686.00	21,239,759.85
29/07/15	CHQ PAID-MICR CTS-NO-GERENT DEVELOPER P	000000001756	29/07/15	350,801.00	21,187,073.85
29/07/15	CHQ PAID-MICR CTS-NO-RAM ANUJ MISHRA	000000001811	29/07/15	581,600.00	20,836,272.85
29/07/15	CHQ PAID-MICR CTS-NO-GLAZE PACKAGERS PVT	000000001149	29/07/15	5,000,000.00	20,254,672.85
29/07/15	CHQ PAID-MICR CTS-NO-GLAZE PACKAGERS P L	000000001269	29/07/15	36,000.00	15,254,672.85
29/07/15	CHQ PAID-MICR CTS-NO-GLAZE PACKAGERS P L	000000001148	29/07/15	45,000.00	15,218,672.85
					15,173,672.85

Generation Date : 13-Jan-21 11:01

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Requesting Branch Code : 1603

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M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

Nomination : Not Registered
Statement From: 23/12/10

To: 12/01/21

TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA
Address : HDFC BANK LTD
B-1A, 26 AND 27
SECTOR 51, GAUTAM BUDDH NAGAR
City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026
Email :
OD Limit : 0.00 Currency : INR
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

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08/09/11	CHQ PAID-MICR CTS-NE-GOYAL TRADERS	000000965877	08/09/11	6,909.00	8,702,896.60
08/09/11	CHQ PAID-MICR CTS-NE-SHIV ELECTRIC AND T	000000965879	08/09/11	62,017.00	8,640,879.60
08/09/11	CHQ PAID - NEW DELHI - VIV	000000965896	08/09/11	100,000.00	8,540,879.60
08/09/11	MC ISSUED - NEW DELHI - V - 019312029539	000000965887	08/09/11	14,082.00	8,526,797.60

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Requesting Branch Code : 1603

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TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

Address : HDFC BANK LTD
B-1A, 26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR
City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

Email :
OD Limit : 0.00 Currency : INR
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

Nomination : Not Registered
Statement From: 23/12/10

To: 12/01/21

08/09/11	CH NO 965887 AMT 68067 HD - 019312029540		08/09/11	9,530.00	8,517,267.60
08/09/11	CHQ PAID - NEW DELHI - VIV	000000965896	08/09/11	-100,000.00	8,617,267.60
08/09/11	CH NO 965887 AMT 68067 HD - 019312029541		08/09/11	11,292.00	8,605,975.60
08/09/11	CH NO 965887 AMT 68067 HD - 019312029542		08/09/11	10,727.00	8,595,248.60
08/09/11	CH NO 965887 AMT 68067 HD - 019312029543		08/09/11	10,203.00	8,585,045.60
08/09/11	CH NO 965887 AMT 68067 HD - 019312029544		08/09/11	7,142.00	8,577,903.60
08/09/11	CH NO 965887 AMT 68067 HD - 019312029545		08/09/11	5,091.00	8,572,812.60
09/09/11	CHQ PAID-MICR CTS-NE-GAYATRI STEEL SYNDI	000000965873	09/09/11	20,821.00	8,551,991.60
09/09/11	CHQ PAID-MICR CTS-NE-VERMA AND ASSOCIATE	000000965885	09/09/11	27,000.00	8,524,991.60
09/09/11	CHQ PAID-MICR CTS-NE-SHRI LOKMI CONSTRUC	000000965868	09/09/11	100,000.00	8,424,991.60
09/09/11	CHQ PAID - NEW DELHI - VIV	000000965896	09/09/11	100,000.00	8,324,991.60
12/09/11	CHQ PAID-MICR CTS-NE-P C NETWORK SOLUTIO	000000965875	12/09/11	17,250.00	8,307,741.60
13/09/11	CHQ PAID-MICR CTS-NE-TUSHTI ASTHANA	000000917735	13/09/11	225,825.00	8,081,916.60
13/09/11	CHQ PAID-MICR CTS-NE-KUSH ASTHANA	000000917742	13/09/11	231,205.00	7,850,711.60
13/09/11	CHQ PAID-MICR CTS-NE-BARUN DEBNATH	000000917714	13/09/11	320,000.00	7,530,711.60
14/09/11	MC ISSUED CHQ 965889 AMT - 019312029593		14/09/11	21,060.00	7,509,651.60
14/09/11	CHQ 965889 AMT 730720 - 019312029594		14/09/11	15,858.00	7,493,793.60
14/09/11	CHQ 965889 AMT 730720 - 019312029595		14/09/11	12,375.00	7,481,418.60
14/09/11	CHQ 965889 AMT 730720 - 019312029596		14/09/11	31,605.00	7,449,813.60
14/09/11	CHQ 965889 AMT 730720 - 019312029597		14/09/11	9,037.00	7,440,776.60
14/09/11	CHQ 965889 AMT 730720 - 019312029598		14/09/11	5,271.00	7,435,505.60
14/09/11	MC ISSUED - NEW DELHI - V - 019312029599	000000965889	14/09/11	180,000.00	7,255,505.60
14/09/11	CHQ 965889 AMT 730720 - 019312029600		14/09/11	289,338.00	6,966,167.60

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NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

Nomination : Not Registered
Statement From: 23/12/10 To: 12/01/21

Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026
Email :
OD Limit : 0.00 Currency : INR
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

18/03/14	CHQ PAID-MICR CTS-NO-TOP FUEL	000000201809	18/03/14	177,480.00		
18/03/14	CHQ DEP RET- IMAGE NOT CLEAR , PLZ PRESE	000000252314	18/03/14	1,009,304.00		11,295,153.17
18/03/14	CHQ DEP RET- PRESENT IN PROPER ZONE	000000011069	18/03/14	175,000.00		10,285,849.17
18/03/14	CHQ DEP RET- INSUFFICIENT FUNDS	000000000015	18/03/14	176,754.00		10,110,849.17
18/03/14	CHEQUE DEPOSIT RETURN CHARGES-180314	000000000015	18/03/14	50.00		9,934,095.17
18/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000252314	19/03/14		1,009,304.00	9,934,045.17
19/03/14	CHQ PAID-MICR CTS-NO-CLOSE OFFICE PROTEC	000000201815	19/03/14	124,927.00		10,943,349.17
19/03/14	CHQ DEP RET- IMAGE NOT CLEAR , PLZ PRESE	000000252314	19/03/14	1,009,304.00		10,818,422.17
20/03/14	CHQ DEP - MICR - 16 - NOIDA WBO	000000011069	22/03/14			9,809,118.17
20/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000252314	21/03/14		175,000.00	9,984,118.17
21/03/14	CHQ PAID-MICR CTS-NO-SAGASI WATER SUPPLI	000000201813	21/03/14	129,640.00	1,009,304.00	10,993,422.17
21/03/14	CHQ PAID-MICR INW CL-SHIV LAL GUPTA	000000201944	21/03/14	397,450.00		10,863,782.17
25/03/14	CHQ PAID-MICR CTS-NO-SBI AC COMMERCIAL T	000000201927	25/03/14	69,906.00		10,466,332.17
25/03/14	CHQ PAID-TRANSFER IN-TOPESH JAIN	000000201945	25/03/14	387,500.00		10,396,426.17
26/03/14	CHQ PAID-MICR CTS-NO-SBI AC COMMERCIAL T	000000201961	26/03/14	1,554.00		10,008,926.17
26/03/14	CHQ PAID-MICR CTS-NO-SBI AC COMMERCIAL T	000000201964	26/03/14	8,500.00		10,007,372.17
26/03/14	CHQ PAID-MICR CTS-NO-SBI AC COMMERCIAL T	000000201962	26/03/14	17,476.00		9,998,872.17
26/03/14	CHQ PAID-MICR CTS-NO-SBI COMMERCIAL TAX	000000201963	26/03/14	77,681.00		9,981,396.17
26/03/14	CHQ PAID-INWARD TRAN-RMC READYMIX INDIA	000000201946	26/03/14	9,778.00		9,903,715.17
27/03/14	CHQ PAID-MICR CTS-NO-BISLERI INTL PVT LT	000000201955	27/03/14	6,695.00		9,893,937.17
27/03/14	ST & CESS ON CHQ RTN CHGS FOR 180314		27/03/14	6.18		9,887,242.17
27/03/14	FT - DR - 23592000000593 - RMC	000000201973	27/03/14	133,433.00		9,887,235.99
27/03/14	INFRAPROJECTS PVT LTD					9,753,802.99
28/03/14	CHQ PAID-MICR CTS-NO-ADYCON INFRASTRUCTU	000000201979	28/03/14	2,500,000.00		7,253,802.99
28/03/14	FT - CR - 16627630000141 - EUPHORIA	000000072346	28/03/14		2,500,000.00	9,753,802.99
28/03/14	SPORTS CITY PVT LTD					
28/03/14	MC ISSUED - VIVEK VIHAR, - 019312037767	000000201980	28/03/14	406,000.00		9,347,802.99
28/03/14	- 000000201980					
28/03/14	CHQ PAID - VIVEK VIHAR,	000000201895	28/03/14	100,000.00		9,247,802.99
28/03/14	NEFT DR-BKDN0461162-MAHINDER KUMAR	000000201981	28/03/14	100,000.00		9,147,802.99
28/03/14	BHATIA-VIVEK VIHAR,-N087140010953587					
28/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000100094	29/03/14		1,000,000.00	10,147,802.99
28/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000130173	29/03/14		133,080.00	10,280,882.99
28/03/14	CHQ DEP - MICR CLG - NOIDA WBO	000000694873	29/03/14		230,000.00	10,510,882.99
28/03/14	CHQ PAID-INWARD TRAN-MILLENNIUM CONCRET	000000201975	28/03/14	600,000.00		9,910,882.99

Generation Date : 13-Jan-21 11:01

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Requesting Branch Code : 1603.

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28/01/15	FT - DR - 50200005255970 - ANANT ASSOCIATES PVT LTD	000000001013	28/01/15	487,700.00		28,886,886.65
28/01/15	CHQ PAID-MICR INW CL-VIRENDRA	000000000892	28/01/15	19,102.00		28,867,784.65
28/01/15	CHQ DEP - MICR CLG - NOIDA WBO	000000618039	29/01/15		265,848.00	29,133,632.65
28/01/15	CHQ DEP - MICR CLG - NOIDA WBO	000000343243	29/01/15		184,471.00	29,318,103.65
28/01/15	CHQ DEP - MICR CLG - NOIDA WBO	000000343254	29/01/15		390,780.00	29,708,883.65
28/01/15	CHQ PAID-MICR INW CL-ABHISHEK UPADHYAY	000000000876	28/01/15	1,355.00		29,707,528.65
28/01/15	FT - DR - 09262560000636 - BUNDU KHA BRICK FIELD	000000001007	28/01/15	60,750.00		29,646,778.65
29/01/15	CHQ PAID-MICR CTS-NO-TOP FUEL	000000001006	29/01/15	166,440.00		29,480,338.65
29/01/15	CHQ PAID-MICR CTS-NO-SHIV SHANKER HARDWA	000000001019	29/01/15	200,000.00		29,280,338.65
29/01/15	CHQ PAID-MICR CTS-NO-ACME INFOTECH	000000001021	29/01/15	279,962.00		29,000,376.65
29/01/15	FT - DR - 50200001888749 - INDO TECH PROJECTS PVT LTD	000000001002	29/01/15	56,388.00		28,943,988.65
29/01/15	CHQ PAID-INWARD TRAN-ULTRA TECH CEMENT L	000000001010	29/01/15	120,400.00		28,823,588.65
30/01/15	CHQ PAID-TRANSFER IN-ACC LTD	000000001014	30/01/15	370,700.00		28,452,888.65
31/01/15	CHQ PAID-MICR CTS-NO-RAJAT ENTERPRISES	000000001020	31/01/15	13,631.00		28,439,257.65
02/02/15	CHQ PAID-MICR CTS-NO-LEAD FINANCIAL SER	000000000611	02/02/15	90,000.00		28,349,257.65
02/02/15	CHQ PAID-MICR CTS-NO-LFS SERVICES P LTD	000000000623	02/02/15	144,000.00		28,205,257.65
02/02/15	CHQ PAID-MICR CTS-NO-AZIZ KHAN	000000001065	02/02/15	306,252.00		27,899,005.65
02/02/15	CHQ PAID-MICR CTS-NO-MONIKA BHAMBAY	000000001005	02/02/15	1,695,789.00		26,203,216.65
02/02/15	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000080307	02/02/15		310,500.00	26,513,716.65
03/02/15	CHQ PAID-MICR CTS-NO-GOYAL TRADERS	000000000722	03/02/15	13,584.00		26,500,132.65
03/02/15	CHQ PAID-MICR CTS-NO-SAGAR WATER SUPPLI	000000001017	03/02/15	16,800.00		26,483,332.65
03/02/15	CHQ PAID-MICR CTS-NO-LFS SERVES P L	000000000628	03/02/15	36,000.00		26,447,332.65
03/02/15	CHQ PAID-MICR CTS-NO-PRIYA VALUE REALTY	000000000635	03/02/15	36,000.00		26,411,332.65
03/02/15	RTGS CR-CITIR52015020300 RAO-PATEL ADVANCE	CITIR52015020300 880389	03/02/15		328,611.00	26,739,943.65
03/02/15	CHQ DEP - MICR CLG - NOIDA WBO	000000451818	04/02/15		213,836.00	26,953,779.65
03/02/15	CHQ DEP - MICR CLG - NOIDA WBO	000000597964	04/02/15		320,000.00	27,273,779.65
03/02/15	CHQ DEP - MICR CLG - NOIDA WBO	000000425161	04/02/15		350,000.00	27,623,779.65
03/02/15	CHQ DEP - MICR CLG - NOIDA WBO	000000425162	04/02/15		366,225.00	27,990,004.65
03/02/15	CHQ DEP - MICR CLG - NOIDA WBO	000000177796	04/02/15		215,639.00	28,205,642.65
03/02/15	CHQ DEP - MICR CLG - NOIDA WBO	000000425163	04/02/15		383,775.00	28,589,417.65

Generation Date : 13-Jan-21 11:01

Generated by : A31207

Requesting Branch Code : 1603

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TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA
Address : HDFC BANK LTD
8-1A, 26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR
City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026
Email :

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

NOIDA 201301
UTTAR PRADESH INDIA

9C
98

210-

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

Nomination : Not Registered
Statement From: 23/12/10 To: 12/01/21

City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026
Email :
OD Limit : 0.00 Currency : INR
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

02/04/15	CHQ PAID-MICR CTS-NO-BAHU INFRA LLP	000000001265	02/04/15	72,226.00		6,965,812.21
02/04/15	00881140150203 -TPT-PATEL NEOTOWN F3-305	55538070A1	02/04/15		200,000.00	7,165,812.21
03/04/15	00881140150203 -TPT-PATEL NEOTOWN F3-305	63959422A1	03/04/15		200,000.00	7,365,812.21
04/04/15	CHQ PAID-MICR CTS-NO-LAFARGE AGGREGATES	000000001334	04/04/15	1,250,000.00		6,115,812.21
04/04/15	CHQ PAID-MICR CTS-NO-ANANT ADVERTISING	000000001094	04/04/15	8,390.00		6,107,422.21
04/04/15	CHQ PAID-MICR CTS-NO-SAGAR WATER SUPPLIE	000000001251	04/04/15	48,884.00		6,058,538.21
04/04/15	00881140150203 -TPT-PATEL NEOTOWN F3-305	69981842A1	04/04/15		200,000.00	6,258,538.21
04/04/15	CHQ PAID-MICR INW CL-SHRI SATGURU METALL	000000001339	04/04/15	2,500,000.00		3,758,538.21
04/04/15	CHQ PAID-TRANSFER IN-ULTRATECH CEMENT LT	000000001337	04/04/15	300,000.00		3,458,538.21
04/04/15	CHQ PAID-INWARD TRAN-VIBGYOR AGENCIES	000000001326	04/04/15	390,817.00		3,067,721.21
05/04/15	00881140150203 -TPT-PATEL NEOTOWN F3-305	77010026A1	05/04/15		200,000.00	3,267,721.21
06/04/15	CHQ PAID-MICR CTS-MU-RIDDHI SIDDHI ENGIN	000000001321	06/04/15	741,600.00		2,526,121.21
06/04/15	00881140150203 -TPT-PATEL NEOTOWN F3-305	82830204A1	06/04/15		167,375.00	2,693,496.21
06/04/15	CHQ PAID-MICR INW CL-LEELESH SHARMA	000000001196	06/04/15	228,368.00		2,465,128.21
06/04/15	FT - DR - 50100049584091 - NISHANT TAXAL	000000001187	06/04/15	1,090.00		2,464,038.21
06/04/15	FT - DR - 50200006006815 - BESTECH BIOTECH PRIVATE LIMITED	000000001324	06/04/15	15,390.00		2,448,648.21
06/04/15	CHQ DEP - MICR CLG - NOIDA WBO	000000000180	07/04/15		275,874.00	2,724,522.21
06/04/15	CHQ DEP - MICR CLG - NOIDA WBO	00000343287	07/04/15		211,206.00	2,935,728.21
07/04/15	CHQ PAID-MICR CTS-NO-PRATAP UDYOG	000000001263	07/04/15	16,667.00		2,919,061.21
07/04/15	FT - DR - 50200001888749 - INDO TECH PROJECTS PVT LTD	000000000749	07/04/15	500,000.00		2,419,061.21
09/04/15	RTGS CR-UTIB0001149-PATEL ADVANCE IV-PATEL ADVANCE	UTIBR52015040900 052653	09/04/15		10,000,000.00	12,419,061.21
09/04/15	JV-UTIBR52015040900052653					
09/04/15	CHQ PAID-MICR INW CL-ABHISHEK UPADHYAY	000000001191	09/04/15	2,143.00		12,416,918.21
09/04/15	FT - CR - 06518300000039 - GARDENIA INDIA LTD	000000376504	09/04/15		3,500,000.00	15,916,918.21
10/04/15	CHQ DEP - MICR CLG - NOIDA WBO	000000089872	11/04/15		131,461.00	16,048,379.21
11/04/15	CHQ PAID-MICR CTS-NO-LFS SERVICES PVT L	000000000631	11/04/15	36,000.00		16,012,379.21

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01/05/15	KUMAR-PATEL ADVANCE JV-SBINS15120744458				
01/05/15	CHQ PAID-MICR CTS-NO-PRIVY VALUE REALTY	000000001281	01/05/15	36,000.00	
01/05/15	CHQ PAID-MICR CTS-NO-LFS SERVIES P LTD	000000001288	01/05/15	144,000.00	17,625,613.21
01/05/15	CHQ PAID-MICR INW CL-DEEPAK	000000001438	01/05/15	1,127,907.00	17,481,613.21
02/05/15	CHQ PAID-MICR CTS-NO-SAGAR WATER SUPPLIE	000000001441	02/05/15	15,461.00	16,353,706.21
04/05/15	CHQ PAID-MICR CTS-NO-SHAKTI CRANE SERVIC	000000001439	04/05/15	13,377.00	16,338,245.21
05/05/15	FT - DR - 50200001888749 - INDO TECH PROJECTS PVT LTD	000000001448	05/05/15	273,730.00	16,324,868.21
05/05/15	FT - DR - 09302560000843 - ADHARSHILA POWER CORPORATION	000000001452	05/05/15	306,531.00	16,051,138.21
05/05/15	CHQ PAID-MICR INW CL-RANSHIR SINGH	000000001356	05/05/15	277,428.00	15,744,607.21
05/05/15	CHQ PAID-INWARD TRAN-EUPHERIA SPORTS CIT	000000001093	05/05/15	100,000.00	15,467,179.21
06/05/15	CHQ PAID-MICR CTS-NO-N S READYMIX PVT LT	000000001455	06/05/15	500,000.00	15,367,179.21
06/05/15	CHQ PAID-MICR CTS-NO-AHUJA CONCRETE	000000001457	06/05/15	1,000,000.00	14,867,179.21
06/05/15	CHQ PAID-TRANSFER IN-ULTRATECH CEMENT LT	000000001453	06/05/15	500,000.00	13,867,179.21
06/05/15	CHQ PAID-TRANSFER IN-ACC LTD	000000001454	06/05/15	1,000,000.00	13,367,179.21
07/05/15	CHQ PAID-MICR CTS-NO-R CONSTRUCTION COMP	000000001451	07/05/15	1,123,824.00	12,367,179.21
07/05/15	CHQ PAID-MICR INW CL-GAURAV SINGHAL	000000001374	07/05/15	341,969.00	11,243,355.21
08/05/15	CHQ PAID-MICR CTS-NO-MODERN ELECTROPOWER	000000001449	08/05/15	90,186.00	10,901,386.21
09/05/15	CHQ PAID-MICR INW CL-PARAM SINGH	000000001418	09/05/15	36,687.00	10,811,200.21
11/05/15	CHQ DEP - TRANSFER OW 2 - NOIDA WBO	000000000015	11/05/15		10,774,513.21
11/05/15	CHQ DEP - MICR CLG - NOIDA WBO	000000270121	12/05/15	497,115.00	11,271,628.21
11/05/15	CHQ DEP - MICR CLG - NOIDA WBO	000000610386	12/05/15	329,985.00	11,601,613.21
11/05/15	CHQ DEP - MICR CLG - NOIDA WBO	000000675961	12/05/15	320,000.00	11,921,613.21
11/05/15	FT - CR - 50200008159472 - EUPHORIA SPORTS CITY PRIVATE LIMITED		11/05/15	186,858.00	12,108,471.21
11/05/15	FT - CR - 16627630000141 - EUPHORIA SPORTS CITY PVT LTD		11/05/15	10,000,000.00	22,108,471.21
11/05/15	CHQ DEP RET- INSTRUMENT POST DATED	000000000015	11/05/15		32,108,471.21
12/05/15	CHQ PAID-MICR CTS-NO-LAFARGE INDIA PVT L	000000001456	12/05/15	497,115.00	31,611,356.21
12/05/15	CHQ PAID-MICR INW CL-SHRI SATGURU METALL	000000001436	12/05/15	1,000,000.00	30,611,356.21
12/05/15	CHQ DEP - TRANSFER OW 1 - NOIDA WBO	000000000015	12/05/15	2,508,625.00	28,102,731.21
13/05/15	CHQ PAID-MICR CTS-NO-OMKAR NATH MTITAL	000000000917	13/05/15	90,000.00	28,599,846.21
13/05/15	CHQ PAID-MICR CTS-NO-GAYATRI STEEL SYNDI	000000001458	13/05/15	110,500.00	28,509,846.21
13/05/15	CHQ PAID-MICR CTS-NO-XERXES JINA MISTRY	000000001464	13/05/15	126,270.00	28,399,346.21

Generation Date : 13-Jan-21 11:01

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Requesting Branch Code : 1603

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TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA

Address : HDFC BANK LTD
B-1A,26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR

City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161

RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

NOIDA 201301

9C
AB

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29/05/15	CHQ PAID-MICR CTS-NO-GAYATRI STEEL SYD	000000001550	29/05/15	4,320.00	6,460,958.21
29/05/15	CHQ PAID-MICR CTS-NO-STARLIT TECHINFRA P	000000001432	29/05/15	177,046.00	6,283,912.21
30/05/15	CHQ DEP RETURN CHARGES-160515 160515		30/05/15	112.36	6,283,799.85
01/06/15	CHQ PAID-MICR CTS-NO-PROMILA KARRER	000000001445	01/06/15	190,050.00	6,093,749.85
01/06/15	CHQ PAID-MICR CTS-NO-SAGAR WATER SUPPLIE	000000001513	01/06/15	15,680.00	6,078,069.85
01/06/15	RTGS DR-UTIB0000201-RIDHI SIDDHI	000000001542	01/06/15	980,000.00	5,098,069.85
	ENGINEERS AND -SECTOR 51 -				
	-HDFCR52015060163876046				
02/06/15	CHQ PAID-MICR CTS-NO-AMIT CHAWLA	000000001558	02/06/15	16,833.00	5,081,236.85
02/06/15	CHQ PAID-MICR CTS-NO-DHIRENDRA SINGH CHA	000000001569	02/06/15	796,546.00	4,284,690.85
02/06/15	CHQ PAID-MICR CTS-NO-PRIVY VALUE REALTY	000000001282	02/06/15	36,000.00	4,248,690.85
02/06/15	CHQ PAID-MICR CTS-NO-L F S SERVICE P LTD	000000001289	02/06/15	144,000.00	4,104,690.85
02/06/15	CHQ PAID-INWARD TRAN-VINOD KUMR CHOAUDHA	000000001526	02/06/15	834.00	4,103,856.85
02/06/15	I/W CHQ RET-ALTERATION REQUIRE DRAWER AU	000000001526	02/06/15	834.00	4,104,690.85
03/06/15	CHQ PAID-MICR CTS-NO-GLAZE PACKAGERS P L	000000001267	03/06/15	36,000.00	4,068,690.85
03/06/15	CHQ PAID-MICR CTS-NO-GLAZE PACKAGERS P L	000000001146	03/06/15	45,000.00	4,023,690.85
03/06/15	CHQ PAID-MICR CTS-NO-GLAZE PACKAGERS P	000000000909	03/06/15	90,000.00	3,933,690.85
03/06/15	CHQ PAID-MICR CTS-NO-LAFARGE INDIA P L	000000001534	03/06/15	196,946.00	3,736,744.85

Generation Date : 13-Jan-21 11:01

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Requesting Branch Code : 1603

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Page No. : 141

TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA

Address : HDFC BANK LTD
B-1A, 26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR

City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161

RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026

Email :
OD Limit : 0.00 Currency : INR
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193

Account No. : 01938630000273 Imperia

A/C open date : 23/12/2010

Account Status : NO DEBIT DORMANT

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

Nomination : Not Registered

Statement From: 23/12/10

To: 12/01/21

03/06/15	CHQ PAID-MICR CTS-NO-MAHINDER NARULA	000000001568	03/06/15	801,350.00	2,935,394.85
04/06/15	CHQ PAID-MICR CTS-NO-SHREE HANUMAN TRADI	000000001549	04/06/15	15,940.00	2,919,454.85
04/06/15	CHQ PAID-MICR CTS-NO-PC NETWORK SOLUTION	000000001551	04/06/15	5,500.00	2,913,954.85
04/06/15	CHQ DEP - TRANSFER CW 2 - NOIDA NBO	000000000005	04/06/15	227,738.00	3,141,692.85
04/06/15	CHQ PAID-INWARD TRAN-RELIANCE HOME FIN L	000000001567	04/06/15	180,000.00	2,961,692.85
04/06/15	CHQ DEP RET- INSUFFICIENT FUNDS	000000000005	04/06/15	227,738.00	2,733,954.85
05/06/15	CHQ PAID-MICR CTS-NO-EXCELLENT AIR COND	000000001396	05/06/15	24,500.00	2,709,454.85
05/06/15	CHQ DEP MICR CLG NOIDA - MICR 1 CLG - NO	000000740094	06/06/15	184,324.00	2,893,778.85
05/06/15	CHQ DEP MICR CLG NOIDA - MICR 1 CLG - NO	000000296100	06/06/15	115,334.00	3,009,112.85

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29/07/15	CHQ PAID-MICR CTS-NO-PRIVY VALUE REALTY	000000001283	29/07/15	36,000.00	15,137,672.85
29/07/15	CHQ PAID-MICR CTS-NO-PRIVY VALUE REALTY	000000001284	29/07/15	36,000.00	15,101,672.85
29/07/15	CHQ PAID-MICR CTS-NO-PRIVY VALUE REALTY	000000001310	29/07/15	36,000.00	15,065,672.85
29/07/15	CHQ PAID-MICR CTS-NO-LFS SERVICES P L	000000001276	29/07/15	36,000.00	15,029,672.85
29/07/15	CHQ PAID-MICR CTS-NO-LEAD FINANCIAL SERV	000000001305	29/07/15	72,000.00	14,957,672.85
29/07/15	CHQ PAID-MICR CTS-NO-SUMAN BINDAL	000000001162	29/07/15	85,500.00	14,872,172.85
29/07/15	CHQ PAID-MICR CTS-NO-LEAD FINANCIAL SERV	000000001297	29/07/15	90,000.00	14,782,172.85
29/07/15	CHQ PAID-MICR CTS-NO-LFS SERVICES P L	000000001291	29/07/15	144,000.00	14,638,172.85
29/07/15	CHQ PAID-MICR CTS-NO-LFS SERVICES P L	000000001290	29/07/15	144,000.00	14,494,172.85
29/07/15	CHQ PAID-MICR CTS-NO-AMIT CHAWLA	000000001844	30/07/15	20,583.00	14,473,589.85
30/07/15	CHQ PAID-MICR CTS-NO-AMIT CHAWLA	000000001843	30/07/15	26,292.00	14,447,297.85
30/07/15	CHQ PAID-MICR CTS-NO-MODI NGR FILLING CE	000000001849	30/07/15	165,030.00	14,282,267.85
30/07/15	CHQ PAID-MICR CTS-NO-SAI NATH TRADER LIN	000000001848	30/07/15	153,900.00	14,128,367.85
30/07/15	CHQ PAID-MICR CTS-NO-YOGESH KUMAR	000000001838	31/07/15	16,020.00	14,112,347.85
31/07/15	CHQ PAID-MICR CTS-NO-R R CONSTRUCTION	000000001839	31/07/15	251,915.00	13,860,432.85
31/07/15	CHQ PAID-MICR CTS-NO-K P ENTERPRISES	000000001851	31/07/15	21,444.00	13,838,988.85
31/07/15	CHQ PAID-MICR CTS-NO-ASHWINI KUMAR KULSH	000000001764	01/08/15	903,071.00	12,935,917.85
01/08/15	FT - DR - 09752000001288 - NOIDA POWER	000000001770	01/08/15	3,679.00	12,932,238.85
01/08/15	DIESEL AND ENGG WORKS				
03/08/15	CHQ PAID-MICR CTS-NO-SANJEEV KUMAR JAIN	000000001850	03/08/15	1,199,758.00	11,732,480.85
03/08/15	FT - DR - 14011000006112 - NIMISH	000000001835	03/08/15	289,175.00	11,443,305.85
03/08/15	MAHESHWARI				
04/08/15	CHQ PAID-MICR CTS-NO-GAURAV WATER SUPPLI	000000001831	04/08/15	58,905.00	11,384,400.85
04/08/15	CHQ PAID-MICR INW CL-R S GROUP	000000001852	04/08/15	30,000.00	11,354,400.85
04/08/15	CHQ PAID - SECTOR 51 -	000000001860	04/08/15	100,000.00	11,254,400.85
04/08/15	RTGS DR-FDR0001383-DAN ALUFORM	000000001861	04/08/15	2,500,000.00	8,754,400.85
04/08/15	CONSULTANCY-SECTOR 51 -				
04/08/15	-HDFCR52015080466394850				
05/08/15	CHQ PAID-MICR CTS-NO-SAGAR WATER SUPPLIE	000000001833	05/08/15	55,440.00	8,698,960.85
05/08/15	CHQ PAID-MICR CTS-NO-AHUJA CONCRETE	000000001855	05/08/15	365,380.00	8,333,580.85
05/08/15	RTGS CR-UTIB0001149-PATEL ADVANCE	UTIBR52015080500	05/08/15	#15,000,000.00	23,333,580.85
05/08/15	IV-PATEL ADVANCE	018572			
05/08/15	JV-UTIBR52015080500018572				
05/08/15	CHQ PAID-TRANSFER IN-ACC LTD	000000001857	05/08/15	604,132.00	22,729,448.85
06/08/15	CHQ PAID-MICR CTS-NO-SIDHESHWAR SINGH CH	000000001826	06/08/15	309,812.00	22,419,636.85

Generation Date : 13-Jan-21 11:01 Generated by : A31207 Requesting Branch Code : 1603

CONTINUE

Page No. : 150
 TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA
 Address : HDFC BANK LTD
 B-1A,26 AND 27
 SECTOR 51, GAUTAM BUDH NAGAR
 City : NOIDA 201301
 State : UTTAR PRADESH
 Phone No. : 011-61606161
 RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026
 Email :
 OD Limit : 0.00 Currency : INR

M/S. PATEL ADVANCE JV
 PLOT NO GH-03 SECTOR TECH ZONE IV
 GREATER NOIDA

 NOIDA 201301
 UTTAR PRADESH INDIA
 JOINT HOLDERS :

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M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

Nomination : Not Registered
Statement From: 23/12/10 To: 12/01/21

B-1A,26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR
City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026
Email :
OD Limit : 0.00 Currency : INR
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

12/08/15	CHQ PAID-MICR CTS-NO-LEAD FINANCIAL SERV	000000001306	12/08/15	8,000,000.00	41,098,663.85
12/08/15	RTGS DR-FDRL0001383-DAN ALUFORM	000000001884	12/08/15	2,000,000.00	39,098,663.85
12/08/15	CONSULTANCY -SECTOR 51 - -HDFCR52015081266719915 RTGS DR-UTIB0000201-RIDDHI SIDDHI	000000001885	12/08/15	980,000.00	38,118,663.85
12/08/15	ENGINEERS CONTRACTOR-SECTOR 51 - -HDFCR52015081266721000				
12/08/15	CHQ DEP MICR CLG NOIDA - MICR 1 CLG - NO	000000261930	13/08/15		195,442.00
12/08/15	CHQ PAID-INWARD TRAN-ROHIT SHARMA	000000001827	12/08/15	172,386.00	38,141,719.85
13/08/15	CHQ PAID-MICR CTS-NO-ARUN SINGH THAKUR	000000001871	13/08/15	29,090.00	38,112,629.85
13/08/15	CHQ PAID-MICR CTS-NO-NIMMI KAUL	000000001798	13/08/15	301,935.00	37,810,694.85
13/08/15	CHQ PAID-MICR CTS-NO-GLAZE PACKAGERS PV	000000000911	13/08/15	10,000,000.00	27,810,694.85
13/08/15	CHQ PAID-MICR CTS-NO-BLUE DART EXPRESS L	000000001868	13/08/15	3,477.00	27,807,217.85
13/08/15	CHQ PAID-MICR CTS-NO-PAM AUTOMATION	000000001788	13/08/15	4,560.00	27,802,657.85
13/08/15	CHQ PAID-TRANSFER IN-VINOD CHAUDHARY	000000001872	13/08/15	12,501.00	27,790,156.85
14/08/15	CHQ PAID-MICR CTS-NO-SHIVALIK MEDICAL CE	000000001765	14/08/15	9,703.00	27,780,453.85
14/08/15	CHQ PAID-MICR CTS-NO-SBI COMMERCIAL TAX	000000001886	14/08/15	158,419.00	27,622,034.85
17/08/15	CHQ PAID-MICR CTS-NO-MOHD ABID SIDDIQUI	000000001816	17/08/15	221,224.00	27,400,810.85
17/08/15	CHQ PAID-MICR CTS-NO-JAI RAM	000000001873	17/08/15	25,775.00	27,375,035.85
17/08/15	CHQ PAID-MICR CTS-NO-KIRAT KAPOOR	000000001795	17/08/15	200,000.00	27,175,035.85
17/08/15	CHQ PAID-MICR CTS-NO-PURNIMA STEEL SYNDU	000000001862	17/08/15	1,102,500.00	26,072,535.85
18/08/15	CHQ PAID-MICR CTS-NO-VODAFONE	000000001887	18/08/15	23,732.00	26,048,803.85
18/08/15	RTGS DR-UTIB0000201-RIDDHI SIDDHI	000000001897	18/08/15	539,000.00	25,509,803.85
18/08/15	ENGINEERS AND -SECTOR 51 - -HDFCR52015081866927562				
18/08/15	RTGS CR-ICIC0000253-MASCOT REALTECH PVT LTD-PATEL ADVANCE	ICICR52015081800 015932	18/08/15	10,000,000.00	35,509,803.85
20/08/15	JV-ICICR52015081800015932				
20/08/15	CHQ PAID-MICR CTS-NO-AM DIESEL CARE	000000001895	20/08/15	5,900.00	35,503,903.85
20/08/15	CHQ PAID-MICR CTS-NO-SAGAR WATER SUPPLIE	000000001892	20/08/15	31,680.00	35,472,223.85
20/08/15	CHQ PAID-MICR CTS-NO-AHUJA CONCRETE	000000001925	20/08/15	1,500,000.00	33,972,223.85
20/08/15	FT - DR - 03812320000125 - BARNALA STEEL INDUSTRIES LTD	000000001922	20/08/15	830,400.00	33,141,823.85
20/08/15	FT - DR - 03812320000125 - BARNALA STEEL INDUSTRIES LTD	000000001923	20/08/15	791,335.00	32,350,488.85

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16/09/15	HUF -SECTOR 51 - -N258150094775362					
16/09/15	CHQ PAID-MICR CTS-NO-GLAZE PACKAGERS PVT	000000001271	16/09/15	36,000.00		
17/09/15	CHQ PAID-MICR INW CL-ASHOK KUMAR	000000001944	16/09/15	362,776.00		2,414,545.85
17/09/15	CHQ PAID-MICR CTS-NO-HARSHITA VERMA	000000001967	17/09/15	505,620.00		2,051,769.85
18/09/15	CHQ PAID-MICR CTS-NO-OMKAR NATH MITTAL H	000000001980	17/09/15	76,931.00		1,546,149.85
18/09/15	CHQ PAID-MICR CTS-NO-VODAFONE	000000001982	18/09/15	27,169.00		1,469,218.85
18/09/15	CHQ PAID-MICR CTS-NO-M M ALFA FORCE	000000001992	18/09/15	302,274.00		1,442,049.85
18/09/15	FT - CR - 01938630000229 - PATEL ADVANCE JV	000000899508	18/09/15		7,400,000.00	1,139,775.85
19/09/15	FT - DR - 50100030279700 - BHAWANI DIN	000000001997	19/09/15	85,431.00		8,539,775.85
19/09/15	CHQ PAID-INWARD TRAN-CHANDRA PRAKASH AND	000000001965	19/09/15	500,000.00		8,454,344.85
21/09/15	CHQ PAID-MICR CTS-NO-SAGAR WATER SUPPLIE	000000001959	21/09/15	23,562.00		7,954,344.85
21/09/15	CHQ PAID-MICR CTS-NO-SUMIT TRADERS	000000001975	21/09/15	5,200.00		7,930,782.85
21/09/15	CHQ PAID-MICR CTS-NO-VAATIKA CONSTRUCTIO	000000001994	21/09/15	52,292.00		7,925,582.85
21/09/15	CHQ PAID-MICR CTS-NO-VAATIKA CONSTRUCTIO	000000001996	21/09/15	470,000.00		7,873,290.85
21/09/15	FT - DR - 01602560001384 - SHRI GANESH TRANSPORT	000000001993	21/09/15	160,000.00		7,403,290.85
22/09/15	CHQ PAID-MICR CTS-NO-DELHI TOOLS	000000001991	22/09/15	43,665.00		7,243,290.85
22/09/15	CHQ PAID-MICR CTS-NO-STAR PEST CONTROL	000000001995	22/09/15	8,550.00		7,199,625.85
22/09/15	CHQ PAID-MICR CTS-NO-RAJAT ENTERPRISES	000000001989	22/09/15	17,668.00		7,191,075.85
22/09/15	CHQ PAID-MICR CTS-NO-PRIVY VALUE REALTY	000000001907	22/09/15	36,000.00		7,173,407.85
22/09/15	CHQ PAID-MICR CTS-NO-SBI AC COMMERCIAL T	000000001977	22/09/15	43,625.00		7,137,407.85
22/09/15	CHQ PAID-MICR CTS-NO-SUMAN BINDAL	000000001913	22/09/15	85,500.00		7,093,782.85
22/09/15	CHQ PAID-MICR CTS-NO-LEAD FINANCIAL SERV	000000001299	22/09/15	90,000.00		7,008,282.85
22/09/15	CHQ DEP MICR CLG NOIDA - MICR 1 CLG - NO	000000262467	23/09/15		225,583.00	6,918,282.85
22/09/15	CHQ DEP MICR CLG NOIDA - MICR 1 CLG - NO	000000207278	23/09/15		295,537.00	7,143,865.85
23/09/15	CHQ PAID-MICR CTS-NO-BLUE DART EXPRESS L	000000001986	23/09/15	1,571.00		7,439,402.85
23/09/15	CHQ PAID-MICR CTS-NO-SHIV SHANKER HARDWA	000000001990	23/09/15	33,953.00		7,437,831.85
23/09/15	CHQ PAID-MICR CTS-NO-NOIDA POWER COMPANY	000000001983	23/09/15	347,724.00		7,403,878.85
23/09/15	CHQ PAID-TRANSFER IN-ULTR ATECH CEMENT L	000000002002	23/09/15	498,160.00		7,056,154.85
23/09/15	CHQ PAID-TRANSFER IN-ACC LIMITED	000000002001	23/09/15	721,120.00		6,557,994.85
24/09/15	CHQ PAID-MICR CTS-CH-TARUN DADS	000000001976	24/09/15	211,995.00		5,836,874.85
						5,624,879.85

Generation Date : 13-Jan-21 11:01

Generated by : A31207

Requesting Branch Code : 1603

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Page No. : 156

TO BE DISPATCHED TO BRANCH: SECTOR 51 - NOIDA

Address : HDFC BANK LTD
B-1A, 26 AND 27
SECTOR 51, GAUTAM BUDH NAGAR

City : NOIDA 201301
State : UTTAR PRADESH
Phone No. : 011-61606161
RTGS/NEFT IFSC : HDFC0000193 MICR: 110240026

Email :
OD Limit :
Cust Id : 35763718 Pr. Code : 863 Br. Code : 193
Account No. : 01938630000273 Imperia
A/C open date : 23/12/2010
Account Status : NO DEBIT DORMANT

M/S. PATEL ADVANCE JV
PLOT NO GH-03 SECTOR TECH ZONE IV
GREATER NOIDA

NOIDA 201301
UTTAR PRADESH INDIA
JOINT HOLDERS :

Nomination : Not Registered
Statement From: 23/12/10

To: 12/01/21

Handwritten initials/signature

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Annexure R-39/12 (CO114)

MASCOT™

Patel

To, Sr. Manager (Jal-Ruwa)
Industrial Development Authority
Water Work Compound
Sector 5 Noida

Date: 02.02.2019

Sub: Request for supply of STP water for construction at site GH-003,
Techzone IV, Grater Noida West.

Respected Sir,

Patel Advance JV is having requirement of approx () of STP treated water for its Neotown project located at GH-003, Techzone IV, Greater Noida West. We would be taking water as per our requirement on day to day basis.

We are enclosing herewith following documents:

1. Demand Draft no. 140960 Dt. 01.02.2019 for Rs. 20,000/- in favor of New Okhla Industrial Development Authority.

Thanking You,

Patel Advance JV

For P

NCE JV

Authorized Signatory
(Authorized Signatory)

Patel Advance JV

Office : Plot No. GH-03 Tech Zone IV, Greater Noida (West)

E-mail : neotown@mascotgroup.in

Website : www.mascotgroup.in | www.patel-ncr.com

Tel. : 7840085518

7840085519

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White - Customer Copy
Pink - J.E. Copy
Green - S.T.P. Copy
Yellow - Office Copy

New Okhla Industrial Development Authority Noida

Sewage Treatment Plant / Sector 123

Book No. 35.....

Receipt No. 1732.....

Dated 12/3/19

Received from M/s. Patel Advance JV

Project / Plot No. 014-03 Sector Techzone-IV
Noida

the sum of Rs. (In words) Twenty Thousand only on account of treated sewerage water for construction purpose, as per terms & conditions overleaf.

[Quantity of Sewage treated water = 4000 KL @ Rs. 5/- / KL = Rs. 20,000/-]

Detail of Deposit

- 1. D.D. No. - 140960 Date :- 1/2/19
- 2. Name of Bank - Axis Bank
- 3. D.D. Amount - 20,000/-

Above mention D.D. received by me

Divisional Accountant

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3871282168
Customer

Authority Signatory
Noida Authority

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Annexure R-39/13 (0114)



BILL/CASH MEMO

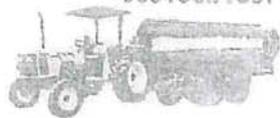
Daksh Gurjar

Mob.: 07065379198

09818624567

SONU

Stp WATER SUPPLIERS



Vill. : Plot No. 400, Chanda Market, Sadullapur, Gautam Budh Nagar

No. 67

Date 27/03/2019

M/s. PATEL PLATE No CH-03 TECH Zone IV GREATER

NOIDA WEST / UP

S.No.	PARTICULARS	Qty.	Rate	Rs.	Amount	P
<u>1</u>	<u>STP WATER SUPPLIER</u> <u>NAIDA EXT</u> <u>01/02/2019</u> <u>To</u> <u>28/02/2019</u> <u>Pankaj Kumar</u> <u>29/04/2019</u>	<u>23</u> <u>WATER</u> <u>TANK</u>	<u>1500RS</u>	<u>43,800.00</u> <u>34,500/-</u>		

Rs. In Words Forty three thousand eight hundred and no paise only Total 43,800.00

E.&O.E. [Signature]
For Sonu Gujjar



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[Signature]

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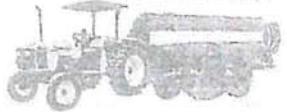
BILL/CASH MEMO



SONU

Stp WATER SUPPLIERS

Daksh Gurjar
 Mob.: 07065379198
 09818624587



Vill. : Plot No. 400, Chanda Market, Sadullapur, Gautam Budh Nagar

No. _____ Date 15/02/19

M/s. Patel Plate No. 04-03 Tech Zone IV
GREATER Noida WEST CUP

S.No.	PARTICULARS	Qty.	Rate	Amount	P.
				Rs.	
1.	STP WATER SUPPLIER Noida EXT 04/01/2019 TO 31/01/2019	03	5000	34500	
Rs. in Words			Total	34500	
E.&.O.E.					

Sonu
For Sonu Gujjar

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BILL/CASH MEMO



SONU

Stp WATER SUPPLIERS

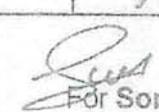
Vill. : Plot No. 400, Chanda Market, Sadullapur, Gautam Budh Nagar

Daksh Gurjar
 Mob.: 07065379198
 09818624587



No. 77 Date 15/07/19

M/s. PATEL PLATE No GH-03 Techzone
IV ORPATOR Noida WEST CPJ

S.No.	PARTICULARS	Qty.	Rate	Amount	P.
	STP WATER SUPPLIER Noida EXT 02/03/19 31/03/19	03 WATER TANK	50000	40,500.00 34,500.00	
Rs. In Words			Total	39000/- 40,500.00	
E.&O.E.			 For Sonu Gujar		

11/07/2019 11 46001/R/11/0

11 11 46001/R/12/15

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BILL/CASH MEMO

SONU

Stp WATER SUPPLIERS



Daksh Gurjar

Mob.: 07065379198

09818624587

Vill. : Plot No. 400, Chanda Market, Sadullapur, Gautam Budh Nagar

No. 78

Date 15/7/19

M/s. Patel Plate No 014-03 Telh Zone

IN APURTOR NOIDA WEST TOP

S.No.	PARTICULARS	Qty.	Rate	Amount Rs.	P.
1	STP WATER SUPPLIER 01/04/19 TO 30/04/19	03 WATER TANK	500.00	39,000.00 40,500/-	

Rs. In Words

Total 39,000.00

E.&O.E.

[Signature]
For Sonu Gujjar

41.40	40000/117-23	
11.05	40000/117-23	

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DATE	TAKTAR - No	WATER LTR	TIME	ROMYAK
01/02/19	UP 16 BD 2840	4000 LTR	09:07 AM	Set
"	"	4000 LTR	10:35 AM	Set
"	"	4000 LTR	12:40 PM	Set
02/02/19	UP 16 BD 2840	4000 LTR	09:30	Set
"	"	4000 LTR	10:50	Set
"	"	4000 LTR	11:45	Set
03/02/19	→ 3 FAKRI →	→	→	→
04/02/19	UP 16 BD 2840	4000 LTR	09:10	Set
"	"	4000 LTR	10:50	Set
"	"	4000 LTR	11:45	Set
05/02/19	UP 16 BD 2840	4000 LTR	09:30	Set
"	"	4000 LTR	10:50	Set
"	"	4000 LTR	11:45	Set
06/02/19	UP 16 BD 2840	4000 LTR	09:30	Set
"	"	4000 LTR	10:50	Set
"	"	4000 LTR	11:45	Set
07/02/19	UP 16 BD 2840	4000 LTR	09:10	Set
"	"	4000 LTR	10:30	Set
"	"	4000 LTR	11:45	Set
08/02/19	UP 16 BD 2840	4000 LTR	09:00	Set
"	"	4000 LTR	10:35	Set
"	"	4000 LTR	11:45	Set

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85

	ROMAK	DATE	TAKTAR NO	WATER LTR	TIME	ROMAK	
9M	SA	9/21/19	UP16BD2840	4000 LTR	9:30 AM	SA	
10M	SA		"	4000 LTR	10:40 AM	SA	
11M	SA		"	4000 LTR	11:50 AM	SA	
	SA	10/21/19	UP16BD2840	}	3TC/01/21	→	
	SA		"		"		
	SA		"		"		
	→	11/02/19	UP16BD2840	4000 LTR	9:00 AM	SA	
			"	4000 LTR	9:30 AM	SA	
	SA		"	4000 LTR	11:40 AM	SA	
	SA	12/02/19	UP16BD2840	4000 LTR	9:30 AM	SA	
	SA		"	4000 LTR	10:05 AM	SA	
	SA		"	4000 LTR	11:45 AM	SA	
	SA	13/02/19	UP16BD2840	4000 LTR	7:30 AM	SA	
	SA		"	4000 LTR	9:25 AM	SA	
	SA		"	4000 LTR	11:00 AM	SA	
	SA	14/02/19				SA	
	SA	15/02/19	UP16BD2840	4000 LTR	9:40 AM	SA	
	SA		"	4000 LTR	9:50 AM	SA	
	SA		"	4000 LTR	10:50 AM	SA	
	SA	16/02/19	UP16BD2840	4000 LTR	9:30 AM	SA	
	SA		"	4000 LTR	10:50 AM	SA	
	SA		"	4000 LTR	11:45 AM	SA	

9L
SA

17/02/19 → 3/10/21 →

18/02/19 UP 16 BD 2840 4000 LTR 09:00 AM SA
" " " 4000 LTR 10:40 AM SA
" " " 4000 LTR 11:50 AM SA

19/02/19 UP 16 BD 2840 4000 LTR - 09:00 AM SA
" " " 4000 LTR 09:40 AM SA
" " " 4000 LTR 10:50 AM SA

20/02/19 UP 16 BP 2840 4000 LTR 09:30 AM SA
" " " 4000 LTR 10:20 AM SA
" " " 4000 LTR 11:50 AM SA

21/02/19 UP 16 BD 2840 4000 LTR 09:40 AM SA
" " " 4000 LTR 10:50 AM SA
" " " 4000 LTR 11:45 AM SA

22/02/19 UP 16 BD 2840 4000 LTR 09:30 AM SA
" " " 4000 LTR 10:30 AM SA
" " " 4000 LTR 11:40 AM SA

23/02/19 UP 16 BD 2840 4000 LTR 09:30 AM SA
" " " 4000 LTR 10:45 AM SA
" " " 4000 LTR 11:45 AM SA

24/02/19 Sunday NIL

25/02/19 UP 16 BD 2840 - 4000 LTR
" " " 4000 LTR
" " " 4000 LTR

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AS

26/02/19

4P16 BD2840

4000LTR

4000LTR

4000LTR

12 AM
10 AM
8 AM

27/02/19

oil/gel

14

28/02/19

4P16 BD2840

4000LTR 9:00

19

M SA
M SA
M SA

"

"

"

4000LTR 10:30

"

"

"

4000LTR 12:05

M SA
M SA
M SA

10 AM SA
11 AM SA
12 AM SA

8 AM SA
10 AM SA
12 AM SA

30 AM SA
45 AM SA
45 AM SA

LR
LR
LR

26
28

01/03/2019

Date	Parishes No.	Water County	Remarks
01/03/19	4P16BD2840	4000 LTR. 8:00	TS
"	"	4000 LTR. 9:10	TS
"	"	4000 LTR. 11:05	TS
02/03/19 NIL	sandy	No Water Traps	TS
03/03/19 NIL	Water	No Water Traps	TS
04/03/19	4P16BD2840	4000 LTR. 13:00	TS
"	"	" " 14:07	TS
"	"	" " 16:00	TS
05/03/2019	4P16BD2840	4000 LTR. 9:25	TS
"	"	" " 10:25	TS
"	"	" " 12:54	TS
06/03/2019	4P16BD2840	4000 LTR. 10:25	TS
"	"	4000 LTR. 11:05	TS
"	"	4000 LTR. 13:40	TS
07/03/02/19	4P16BD2840	10:00	TS
"	"	" 11:21	TS
"	"	" 13:20	TS
08/03/2019	4P16BD2840	4000 LTR. 9:15	TS
"	"	4000 LTR. 10:35	TS
"	"	4000 LTR. 11:55	TS
9/03/2019	4P16BD2840	4000 LTR. 10:00	TS
"	"	4000 LTR. 11:07	TS
"	"	4000 LTR. 12:15	TS

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28

A

11:00	RS	10/03/2019	Sunday	No Work	TRP	RS
11:00	RS	11/03/2019	4P16BD2840	4000LTR	8:20	RS
11:05	RS	"	"	"	"	RS
		"	"	"	"	RS
TRP	RS	12/03/2019	4P16BD2840	4000LTR	8:40	RS
TRP	RS	"	"	4000LTR	10:51	RS
		"	"	4000LTR	12:05	RS
1:00	RS					RS
14:07	RS	13/03/2019	4P16BD2840	4000LTR	9:10	RS
16:00	RS	"	"	4000LTR	10:54	RS
		"	"	4000LTR	12:25	RS
9:25	RS					RS
10:25	RS	14/03/19	4P16BD2840	4000LTR	10:15	RS
12:54	RS	"	"	4000LTR	12:07	RS
		"	"	4000LTR	13:57	RS
10:25	RS					RS
1:05	RS	15/03/19	4P16BD2840	4000LTR	9:05	RS
8:40	RS	"	"	"	11:05	RS
		"	"	"	13:02	RS
2:00	RS					RS
121	RS	16/03/19	4P16BD2840	4000LTR	11:15	RS
120	RS	"	"	4000LTR	12:25	RS
		"	"	4000LTR	13:54	RS
TRP 9:15	RS					RS
TRP 10:35	RS	17/03/19	4P16BD2840	4000LTR	11:40	RS
TRP 11:55	RS					RS
		18/03/19	4P16BD2840	4000LTR	8:25	RS
TRP 10:00	RS	"	"	4000LTR	10:32	RS
TRP 11:07	RS	"	"	4000LTR	12:07	RS
TRP 12:15	RS					RS

only 01 18/3/19

PC
SB

Date	Invoice No -	Nature of Wk	Remarks
19/03/19	4P16BD 2840	4000 LTR	9:03
"	"	4000 LTR	12:00
"	"	4000 LTR	14:10
20/03/19	4P16BD 2840	4000 LTR	8:55
"	"	"	10:05
"	"	"	11:41
21/03/19	HOLI		
22/03/19	HOLI		
23/03/19	4P16BD 2840	4000 LTR	9:18
"	"	4000 LTR	11:05
"	"	4000 LTR	12:10
24/03/19	Sunday		
25/03/19	4P16BD 2840	4000 LTR	8:20
"	"	4000 LTR	9:22
"	"	4000 LTR	11:15
26/03/19	4P16BD 2840	4000 LTR	8:35
"	"	4000 LTR	10:12
"	"	4000 LTR	12:05
27/03/19	4P16BD 2840	4000 LTR	8:11
"	"	4000 LTR	10:15
"	"	4000 LTR	11:57
28/03/19	4P16BD 2840	4000 LTR	9:05
"	"	4000 LTR	11:00
"	"	4000 LTR	12:23

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98

5/9/19

01/04/2019

S.N.	N.A.N.	IN	entry	out	Remarks
1	UP16BJ2840	8:05	4000LTA	8:55	
2	" "	9:40	4000LTA	10:35	
3	" "	11:07	4000LTA	11:40	
02/04/2019					
1	UP16BJ2840	8:15	4000LTA	9:00	
2	" "	9:55	4000LTA	10:40	
3	" "	11:05	4000LTA	11:57	
1	UP16BJ2840 23/04/19	8:12	4000LTA	9:15	
2	" "	9:58	4000LTA	10:40	
3	" "	11:25	4000LTA	12:07	
04/04/2019					
1	UP16BJ2840	7:53	4000LTA	8:42	
2	" "	9:25	4000LTA	10:12	
3	" "	10:53	4000LTA	11:22	
05/04/2019					
1	UP16BJ2840	8:00	4000LTA	8:48	
2	" "	9:25	4000LTA	10:01	
3	" "	11:05	4000LTA	11:58	
07/04/2019					
1	UP16BJ2840	8:07	4000LTA	8:51	
2	" "	9:27	4000LTA	10:22	
3	" "	11:19	4000LTA	12:15	
08/04/2019					
1	UP16BJ2840	8:05	4000LTA	9:11	
2	" "	9:48	4000LTA	10:35	
3	" "	11:20	4000LTA	12:15	
09/04/19					
1	UP16BJ	8:00	4000LTA	8:51	
2	" "	9:40	4000LTA	10:35	
3	" "	11:05	4000LTA	11:57	

PC
PS

10/04/2019

1	4P16BD 2840	4000LTR	8:05	8:51
2	"	4000LTR	9:41	10:32
3	"	4000LTR	11:10	12:05

11/04/2019

	4P16BD 2840	4000LTR	8:10	9:05
	"	4000LTR	10:43	11:54
	"	4000LTR	12:41	13:20

12/04/2019

	4P16BD 2840	4000LTR	8:21	9:17
	"	4000LTR	10:21	11:41
	"	4000LTR	12:19	13:05

13/04/2019

	4P16BD 2840	4000LTR	8:08	9:52
	"	4000LTR	10:33	11:15
	"	4000LTR	12:21	13:43

14/04/2019

Sunday

15/4/19

	4P16BD 2840	4000LTR	8:05	9:00
	"	4000LTR	9:35	10:22
	"	4000LTR	11:07	12:09

16/04/2019

	4P16BD 2840	4000LTR	7:43	8:49
	"	4000LTR	9:12	10:00
	"	4000LTR	10:43	11:28

17/04/2019

	4P16BD 2840	4000LTR	7:58	8:40
	"	4000LTR	9:25	10:12
	"	4000LTR	11:10	12:05

Handwritten initials or signature in blue ink.

APRIL

18/04/2019

4P16BJ2840	4000LTR	8:15	9:00
" "	4000LTR	9:40	10:30
" "	4000LTR	11:15	12:00

19/04/2019

4P16BJ2840	4000LTR	8:35	9:20
	4000LTR	10:00	10:40
	4000LTR	11:25	12:10

— 20/04/2019 —

4P16BJ2840	4000LTR	8:12	9:00
" "	4000LTR	9:43	10:22
" "	4000LTR	11:10	12:03

Sunday 21/04/2019 — Sunday

22/04/2019

4P16BT2840	4000LTR	8:00	8:35
	4000LTR	9:35	10:20
	4000LTR	11:22	12:10

23/04/2019

4P16BT2840	4000LTR	8:20	9:00
	4000LTR	9:45	10:30
	4000LTR	11:12	11:54

24/04/2019

4P16BT2840		8:21	9:00
		9:43	10:20
		11:25	12:10

25/04/19

4P16BT2840	4000LTR	8:05	8:40
	4000LTR	9:22	10:10
	4000LTR	11:25	12:10

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20

26/04/19

4P16 BD 2840	4000 LTR	8:17	9:57
	4000 LTR	10:32	11:17
	4000 LTR	12:07	12:45

27/04/19

4P16 BD 2840	4000 LTR	8:32	8:55
	4000 LTR	9:33	10:27
	4000 LTR	11:05	11:52

28/04/19

4P16 BD 2840	4000 LTR	8:33	9:07
	4000 LTR	10:10	10:57
	4000 LTR	11:41	12:09

29/04/19

4P16 BD 2840	4000 LTR	8:10	8:58
	4000 LTR	9:41	10:40
	4000 LTR	11:25	12:26

4P16 BD 2840	4000 LTR	8:05	8:59
	" "	9:25	10:45
	" "	11:35	12:55

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B

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Annexure R-39/24

पुलिस हेल्प डेस्क, कार्यालय थाना बिसरख
सेन्ट्रल नोएडा गौतमबुद्धनगर।

शिकायतकर्ता का नाम:- पुनीत मलिक
पिता का नाम:- स्व. सुशील कुमार
पता:- पटेल स्थान न V प्लॉट G103 टैक प्रोन IV ग्रेटर नोएडा
मो० न०:- 9654086334
विषय:- चोरी व गबन के सम्बन्ध में
प्राप्ति की तिथि:- 19/1/2023



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दिनांक 19.01.2023

सेवा में,

थाना प्रभारी,

थाना बिसरख

गौतमबुद्ध नगर ग्रेटर नॉएडा

महोदय

सादर अवगत करना है कि प्रार्थी पटेल एडवांस JV फर्म, का अधिकृत प्रतिनिधि है। प्रार्थी फर्म और उसकी सहयोगी कंपनियों द्वारा नॉएडा परिक्षेत्र में आवासीय परियोजनाओं का विकास किया जा रहा है, जिसमें प्लॉट GH-03, टेक- जोन -IV, ग्रेटर नॉएडा (पश्चिम) पर स्थित "नियोटाउन" परियोजना भी शामिल है।

अभियुक्त हरिओम कौशिक, निवासी नीमतला मोहल्ला, निकट शिव मंदिर, जुनेहरा, बल्लभगढ़, फरीदाबाद हरियाणा, मोबाइल नंबर 8368410366 / 9999567771, प्रार्थी फर्म के साथ स्टोर इंचार्ज के रूप में अक्टूबर 2021 से कार्यरत था, और इस हैसियत में फर्म के स्टोर में आने वाली वस्तुओं की सुरक्षा, बितरण और उनकी खपत आदि के नियंत्रण और उनके ब्योरे रखने के लिए जिम्मेदार था। प्रारम्भ में अभियुक्त हरिओम कौशिक ने ईमानदारी से अपने कार्यों निष्पादन किया, उसके कार्यों से प्रभावित होकर और उसकी इच्छा और संस्तुति पर प्रार्थी फॉर्म ने अगस्त 2022 से अभियुक्त गौरव कौशिक, निवासी गांव और पोस्ट बामौती, अलीगढ़ उत्तर प्रदेश, मोबाइल नंबर 7409898766 को उसके सहायक के रूप में नियुक्त कर दिया।

इसके पश्चात् आपसी साजबाज से इन अभियुक्तगणों ने स्टोर की वस्तुओं की चोरी शुरू कर दी और हिसाब किताब में हेरा फेरी करने लगे, इन गतिविधियों के बहुत बड़ जाने पर जब इनसे जानकारी मांगी गयी और पूछताछ की कोशिश की गयी, तो यह लोग टालमटोल और गुमराह करते रहे। इसी बीच जब प्रार्थी फर्म ने मामलों की जाँच करनी चाही तो पहले से ही सशक्त अभियुक्त हरिओम कौशिक ने अचानक प्रार्थी फर्म के अधिकारियों से झगड़ा करते हुए, दिनांक 18.11.2022 को इस्तीफा दे दिया और चला गया, साथ ही स्टोर के कंप्यूटर का समस्त डेट मिटा दिया और सभी हिसाब किताब भी नष्ट कर दिया। इसी प्रकार अभियुक्त गौरव कौशिक भी कुछ दिन और कार्य करने के पश्चात् छुट्टी के बहाने चला गया और आज तक बिना किसी सूचना या जानकारी के ऑफिस नहीं आया।

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इन घटनाओं को देखते हुए को देखते हुए प्रार्थी फर्म ने जाँच का फैसला किया, तो उक्त बातों का पता चला। इसके पश्चात प्रार्थी फर्म निरंतर फ़ोन और मेल अदि माध्यमों से अभियुक्तगणों से संपर्क करके उन्हें बुलाने और डाटा और हिसाब किताब देने के लिए कह रही है, पर यह व्यक्ति ऐसा करने से साफ इंकार कर रहे है। इन अभियुक्तगणों ने लगभग 5 लाख रुपये के विद्युत तारों सहित अनेक बहुमूल्य बस्तुओं कि चोरी और गबन करते हुए हिसाब किताब में फेर फार किया है, डेट सिस्टम में मौजूद हिसाब किताब तक मिटा दिया है और इस प्रकार इन अभियुक्तगणों आपसी साजबाज और साजिस के तहत प्रार्थी कंपनी के साथ विश्वासघात, चोरी, गबन, दस्तावेजों में टेम्परिंग और उन्हें नष्ट करते हुए सदोष अभिलाभ प्राप्त किया है और गंभीर अपराध करीत किये है, और फरार चल रहे है।

अतः अनुरोध है कि उक्त अभियुक्तगणों हरिओम कौशिक और गौरव कौशिक के विरुद्ध विधि कि सुसंगत धाराओं में मामला दर्ज करते हुए दण्डित करवाने कि कृपा करें।

अधिकृत प्रतिनिधि

पुनीत मलिक

पटेल एडवांस JV

स्थित प्लाट GH-03, टेक- जोन -IV,

ग्रेटर नोएडा (पश्चिम)

मोबाईल नंबर:- 9654086334

95

Date: 01.11.2021

68644

2-11-21

To,
The GM (Planning),
Greater Noida Industrial Development Authority
Plot No. 01, Knowledge Park-04,
Greater Noida, Gautam Budh Nagar,
Uttar Pradesh-201308

Subject:- Request for revalidation of Approved Map & Sanction Drawing *GH-03, Tech zone-4 (IV)*
Greater Noida.

Sir,

Please find the enclosed Sanction map & Layout Plan with challan No. 401364 of Rs. 7,24,775/- for revalidation.

Kindly do the needful and oblige us.

Thanking you

For Patel Advan IV

Authority Signatory

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DB

11/11/21, 4:35 PM

2788

238

<Receipt Details>

Receipt Details

Receipt - Letter - GENERAL - Non VIP - ENGLISH

Computer Diary No.: 68644

Year : 2021 Diarised by : Central Registry Unit on 02/11/2021

Sender's Name and Address

PATEL ADVANCEJV, GNIDA , GB NAGAR

Subject

COURIER NO 69064782 PLOT NO GH-03 TECHZONE-4

Letter Reference No.: NIL

Letter Dated : 02/11/2021

Computer File No. :

File No. :

Sec.Recd.Date: null

Dealing Officer :

Dealt by :

Sent to : MEENA BHARGVA

Sent Date : 02/11/2021

Remark/Decision Taken:

Status : Current

Closing Date:

Attachment :

back

Receipt Movement History

Sent By	Sent On	Sent To	Received On	Remark/Decision Taken
Central Registry Unit	02/11/2021 15:55:37	GM(PLNG) - G.M.(PLNG)	02/11/2021 15:55:37	

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SL

Annexure R-39/16 (G0114)

Water used in construction of "NEOTOWN" project

Plot No	Total Proposed Tower & Flats quantity	Date of end of construction (Towerwise)	Quantity of required water used in complete construction at plot (Sheet A attached)	Quantity of water used /Comsumed in construction till date (Sheet B Attached)	Type Of water used in construction	Water Consumption (Sheet Attcahed C)
GH-03, Tech Zone-4, Gr. Noida West	33 Towers/ 3088 Flats	5 Towers completed on Sept 2021	718749 KL	(In KL) 12344 KL	STP Treated water	Low Water consumption due to RCC structure
	Tower G1	30/09/2021 and OC Applied				
	Tower G2	30/09/2021 and OC Applied				
	Tower G3	30/09/2021 and OC Applied				
	Tower G4	30/09/2021 and OC Applied				
	Tower D1	30/09/2021 and OC Applied				
	Tower D2	Completed				
	Tower D3	Completed				
	Tower D4	Completed				
	Tower E1	Super Structure Parcialy completed				
	Tower E2	NOT STARTED				
	Tower E3	NOT STARTED				
	Tower E4	NOT STARTED				
	Tower F1	Super Structure Parcialy completed				
	Tower F2	Super Structure Parcialy completed				
	Tower F3	Super Structure Parcialy completed				
	Tower F4	Super Structure Parcialy completed				
	Tower J1	NOT STARTED				
	Tower J2	Super Structure Parcialy completed				
	Tower L	NOT STARTED				
	Tower A1	NOT STARTED				
	Tower A2	NOT STARTED				
	Tower A3	NOT STARTED				
	Tower A4	NOT STARTED				
	Tower B1	NOT STARTED				
	Tower B2	NOT STARTED				
	Tower B3	NOT STARTED				
	Tower C1	NOT STARTED				
	Tower C2	NOT STARTED				
	Tower C3	NOT STARTED				
	Tower H1	NOT STARTED				
	Tower H2	NOT STARTED				
	Tower K1	NOT STARTED				
	Tower K2	NOT STARTED				

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WORKING SHEET

Sr. No	Towers	Project Cost (In Cr)	Total costructed area (In sqft)	Actual costructed area Tilldate (In Sqft)	Constructed Area cost till date	Required estimated water Cost for total construction @ 0.066 Rs /ltr (In Cr.)	Estimated Water Total Quantity @ 1.5KL/SqMTR (In KL)	water Cost for total construction till date @ RS 66.67 Per KL	Water suppose to be use on till date Total Quantity (In KL)
1	Tower G1	400.38	123543	123543	201.92	2.50	375228.35	1.58	236855.58
2	Tower G2		167860	167860					
3	Tower G3		213084	213084					
4	Tower G4		163352	163352					
5	Tower D1		123543	123543					
6	Tower D2		167860	142545					
7	Tower D3		213084	181396					
8	Tower D4		163352	131663					
9	Tower E1		133684	94207					
10	Tower E2		167860	0					
11	Tower E3		213084	11835					
12	Tower E4		163352	15998					
13	Tower F1		133684	94207					
14	Tower F2		167860	29900					
15	Tower F3		213084	81968					
16	Tower F4		163352	123943					
	Sub Total	400.38	2691638	1699044	201.92				
	In Sq Mtr		250152.23	157903.72					
17	Tower J1	69.8	182489	0	9.39	0.43	64299.95	0.06	8755.20
18	Tower J2		146448	62804					
19	Tower L		132308	0					
	Sub Total	69.8	461245	62804	9.39				
	In Sq Mtr		42866.64	5836.80					
20	Tower A1	292.94	167120	0	0	1.86	279220.54	0	0
21	Tower A2		175100	0					
22	Tower A3		112204	0					
23	Tower A4		212644	0					
24	Tower B1		192252	0					
25	Tower B2		196072	0					
26	Tower B3		182930	0					
27	Tower C1		81910	0					
28	Tower C2		175173	0					
29	Tower C3		167120	0					
30	Tower H1		77677	0					
31	Tower H2		93021	0					
32	Tower K1		76698	0					
33	Tower K2	93021	0						
	Sub Total	292.94	2002942	0	0				

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	In Sqmtr		186147.03	0.00					
	Grand Total	763.12	5155825	1761848	211.31	4.79	718748.84	1.64	245610.78
	In SqMTR		479165.89	163740.52					
				0.34	0.28			0.34	

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Sheet-A

A STP water requirement (As Estimated quantity)

Total Construction Area of 33 towers (in Sqft)	51,55,825	Sqft
Total Construction Area of 33 towers (in SqMtr)	4,79,166	Sq Mtr
Estimated Water to be consumed @1.5KL per Sq Mtr	7,18,749	KL

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Sheet -B

A	Total Estimated Water Requirement for complete Construction of the Project (In KL)	7,18,749	KL	
B	Actual water consumption detail for NEOTOWN Project (since 2011 to 2023)			
	<p>Note- It is relevent to mention that the aforsaid calculation of water consumption in construction work is required if it is done with conventional mode of structure , however we have constructed the structure by way of Aluminium Form work (MIVAN shuttering) and have procured concrete(RMC) from Out side vendors . Hence there is negligible water consumption is required in this mode of construction. Therefore our actual consumption of water is very few, as mentioned hereunder.</p>			
	Total upto date Constructed area	17,61,849	Sqft	
	Total Quantity of RMC done @ 0.04 Cum per Sqft	70,474	Cum	
	No water required due to RMC Procured directly from out source	65,000	Cum	
		65,000	Cum	
	Balance RMC made at site	5,474	Cum	
	Water consumed for balance work 144 lit per cum	7,88,250	Litre	
	Total Purchased STP water from Out source Till Oct 2021= Rs 1156341/74.16= 15593 KL aprox.	1,55,92,516	Litre	15,593 KL
	water used in Balance RMC 7,88,250 litre	7,88,250	Litre	788 KL
	So Balance water used for Curing, finishing, Non Tower area development or other Misc work.	1,48,04,266	Litre	14,804 KL

Note- Meaning of units--
 Cum--- Cubic per meter
 sqft-- Square foot
 KL- KILO LITER

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Sheet -C

STP water consumption detail for NEOTOWN Project (since 2011 to 2021)

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Total upto date Constructed area	17,61,849	Sqft
Total Quantity of RMC done @ 0.04 Cum per Sqft	70,474	Cum
No water required due to RMC Procured directly from out source	65,000	Cum
	65,000	Cum
Balance RMC made at site	5,474	Cum
Water consumed for balance work 144 lit per cum	7,88,250	Lit
	788	KL
Total Purchased STP water from Out source Till Oct 2021= Rs 1156341/74.16= 15593 KL aprox.	15,593	KL
water used in Balance RMC 7,88,250 litre	788	KL
So Balance water used for Curing or other Misc work	14,804	KL

Note- (1) Water cost calculated on average of available bills , which is Rs 74.16 per KL (Sheet attached) (2) Water Purchase cost as per account ledger is Rs 11,56,341/-

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Annexure R-39/17

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H 93473 / C-1 / एन0जी0टी-158 / पर्या0क्षति0 / 2023

Date: 12/05/2023

सेवा में,

पंजीकृत

M/s Neo Town (M/s Patel Advance JV.)
Plot No.GH-03, Sector-Techzone-4,
Gr. Noida west.

विषय:-मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजना के विरुद्ध Interim/floor level Compensation जमा किये जाने के सम्बन्ध में।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के सुसंगत अंश निम्नवत् है:-

“...Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate.....”

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजना को क्षेत्रीय कार्यालय द्वारा परियोजना की कुल लागत का 0.5 प्रतिशत Interim/floor level Compensation जमा किये जाने हेतु नोटिस प्रेषित किया गया है, जिसका प्रतिउत्तर प्राप्त नहीं है एवं न ही आपके द्वारा Interim/floor level Compensation जमा किये जाने की सूचना इस कार्यालय में प्राप्त है।

क्षेत्रीय कार्यालय द्वारा प्रेषित विवरण अनुसार परियोजना की कुल लागत रू0 670.41 करोड़ सूचित है। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में परियोजना की कुल लागत का 0.5 प्रतिशत Interim/floor level Compensation जमा किये जाने हेतु निर्देश पारित हैं।

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उपरोक्त के दृष्टिगत परियोजना को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 में पारित आदेश दिनांक 15.11.2022 के अनुपालन में कुल लागत का 0.5 प्रतिशत रू0 3,35,00,000/- (रू0 तीन करोड़ पैंतीस लाख मात्र) Interim/floor level Compensation जमा किये जाने हेतु निर्देशित किया जाता है कि उक्त Interim/floor level Compensation को बोर्ड के खाते में 15 दिन के अन्दर जमा कराया जाये।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(विवेक राय)

मुख्य पर्यावरण अभियन्ता, वृत्त-1

प्रतिलिपि:-

1. जिलाधिकारी, गौतमबुद्धनगर को इस आशय के साथ प्रेषित कि मा0 एन0जी0टी0 के उक्त आदेश के अनुपालन में परियोजना पर अधिरोपित Interim/floor level Compensation जमा न किये जाने की दशा में मा0 एन0जी0टी0 के आदेश के अनुरूप परियोजना के विरुद्ध कार्यवाही करने का कष्ट करें।
2. वरिष्ठ कोषाधिकारी, कोषागार, गौतमबुद्धनगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को इस निर्देश के साथ प्रेषित कि अधिरोपित Interim/floor level Compensation को बोर्ड के खाते में जमा कराया जाना सुनिश्चित कर अनुपालन आख्या प्रेषित करें।

मुख्य पर्यावरण अभियन्ता, वृत्त-1

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Annexure R-39/18

CONSOLIDATED MoJS GUIDELINES TO REGULATE AND CONTROL GROUND WATER EXTRACTION IN INDIA

[MoJS Notification dated 24.09.2020 with
Amendment Notification dated 29.03.2023]

Central Ground Water Authority
18/11, Jamnagar House, New Delhi

Disclaimer: Consolidated Guidelines are compilation of MoJS Guidelines dated 24.09.2020 published in the Gazette of India vide Notification number S.O. 3289 (E) or its Amendment Notification dated 29.03.2023 published in the Gazette of India vide Notification number S.O. 1509 (E), and are for ready reference only. Guidelines dated 24.09.2020 are in **Black** colour font and amendments (insertions/substitutions) dated 29.03.2023 typed in Blue colour font. Discrepancy observed in this document if any, may be inadvertent and such case the provisions in original documents i.e. Notified Guidelines dated 24.09.2020 (including annexure therein) and Notified Amendment dated 29.03.2023 including (annexures therein) shall prevail.

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Government of India

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MINISTRY OF JAL SHAKTI

(Department Of Water Resources, River Development And Ganga Rejuvenation)

(CENTRAL GROUND WATER AUTHORITY)

NOTIFICATION

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

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against unauthorized extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16th March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20th July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12th December, 2018 as per the Schedule below:

SCHEDULE

Guidelines to regulate and control ground water extraction in India

(with immediate effect)

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- Annexure II: Guidelines for construction of piezometers and monitoring of groundwater levels and quality.
- Annexure III: Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects.
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- Annexure V: Format of the Report on ground water conditions (for mining projects).
- Annexure VI: Indicative list of location specific Infrastructure projects.
- Annexure VII: Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells.
- Annexure VIII: List of States/ Union territories where ground water extraction is being regulated by Central Ground Water Authority (CGWA)
- Annexure IX: Glossary of technical terms used
- Annexure X : Water audits by the industries

Guidelines to regulate and control groundwater extraction in India**Preamble and Background:**

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

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Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day.
- (vi) All industries/ mining projects/ infrastructure projects drawing ground water only for drinking/ domestic purposes up to 5 Cum /day in all assessment units.
- (vii) Residential Apartments and Group Housing Societies:
 - (a) For drinking water and domestic uses, drawing ground water upto 20 m³/day subject to the conditions mentioned in Para 2.0 of the guidelines.
 - (b) Dwelling units for Economically Weaker Sections (EWS) under Government schemes.

1.1 Registration of Drilling Rigs

State / UT Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

Installation of digital water flow meter (conforming to BIS/ IS standards) in all abstraction structure(s) shall be mandatory for all Residential Apartments and Group Housing Societies. All Residential Apartments and Group Housing Societies having swimming pools drawing ground water shall be mandatorily required to seek No Objection Certificate.

No Objection Certificate shall be granted subject to the following specific conditions:

- i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m³/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.
- iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

Documents to be submitted with the application

- a) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking

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into account recycling/ reuse of treated water for flushing etc.

- b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m³/ day for drinking/ domestic use.
- c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m³/ day for drinking/ domestic use. Government water supply agencies applying for No Objection Certificate shall submit copy of government approval of the scheme/ project proposed to be implemented.
- d) In case of saline ground water extraction, ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory.

Note: In case of new projects, water quality data/report of nearby existing wells from above-mentioned laboratories may be submitted for saline ground water extraction.

- e) Copy of Rain Water Harvesting Plan submitted to Government agency by the applicant or a proposal for rain water harvesting/ recharge in the project premises as per the prevailing Model Building Bye Laws issued by Ministry of Housing & Urban Affairs, Government of India.
- f) For all New projects, a self declaration/ affidavit (duly notarized) indicating date of completion of project shall be required.

3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply

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agencies are not able to supply the desired quantity of water.

- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/day shall be required to undertake biennial (once in two years) water audit through certified auditors of agencies as approved by CGWA and submit audit reports within three months of completion of the same to CGWA. Compliance of the earlier given reports may be checked by certified water auditors after one year and the report in this regard may be shared with CGWA.

All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

- iv) In industrial areas (as designated or, notified by Central/State Government), Central Ground Water Board (CGWB) shall construct need-based piezometers as per local hydro-geological conditions and further monitor water levels.

In other than industrial areas as mentioned above, construction of observation well(s)/(piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 14 shall be mandatory for industries/Infrastructure drawing/ proposing to draw more than 100 m³ /day of ground water for Hard rock aquifer type and more than 500 m³ /day of ground water for Alluvium aquifer type. Monitoring of water levels in these areas shall be done by the project proponents. Minimum distance between the abstraction structure and piezometer will be 15 m if the aquifer tapped is hard rock and 50 m if the aquifer is alluvium. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the CGWA through the web portal.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
- viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
- ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

Documents to be submitted with the application

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency in cases where requirement of ground water is more than 10 m³/day.
- (c) In case of saline ground water extraction, ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Government approved laboratory.

Note: In case of new projects, water quality data / report of nearby existing wells from above-mentioned laboratories may be submitted for saline ground water extraction.

- (d) For all new projects, document as proof of new establishment / commencement of operation i.e. Consent to Establish/ Environmental Clearance/ any other document from a statutory agency.
- (e) Copy of Rain Water Harvesting Plan submitted to Government agency by the applicant or a proposal for rain water harvesting/ recharge in the project premises as per the prevailing Model Building Bye Laws issued by Ministry of Housing & Urban Affairs, Government of India.
- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of

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100 m³/day in Over-exploited, Critical and Semi-critical areas and in excess of 500 m³/day in areas underlain by non-alluvium and 2000 m³/day in areas underlain by alluvium in Safe assessment units shall have to mandatorily submit impact assessment report and ground water modeling study of existing/ proposed ground water withdrawal on the ground water regime covering 5 KM radius area around the project site prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV**.

4.2 Mining Projects

All existing as well as new mining projects will be required to obtain No Objection Certificate for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of No Objection Certificate for abstraction of ground water for such projects in over-exploited assessment units.

No Objection Certificate for mining projects shall be granted subject to the following specific conditions:

- i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.
- ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 100 m³/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with aquifer used for irrigation/drinking water in the buffer area. Detailed guidelines for design and construction of piezometers are given in **Annexure II**.
- iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the No Objection Certificate.
- iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
- vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
- vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.

Documents to be submitted with the application

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Copy of Rain Water Harvesting Plan submitted to Government agency by the applicant or a proposal for rain water harvesting/ recharge in the project premises as per the prevailing Model Building Bye Laws issued by Ministry of Housing & Urban Affairs, Government of India or as feasible in the mine premises and as approved by CGWA/State agencies.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure V**.
- (d) For all New projects, document as proof of new project / commencement of operation i.e. Consent to Establish/ Environmental Clearance / any other document from a statutory agency.

4.3 Infrastructure projects:

Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek No Objection Certificate from CGWA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be

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permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water.

No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Commercial infrastructure projects requiring ground water for drinking /domestic use shall also be covered under this category. Further, the Indicative list of location specific Infrastructure projects is given in **Annexure VI**.

The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by CGWA/SGWA.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.
- vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.

Documents to be submitted with the application

- (a) In cases where dewatering is involved, submission of impact assessment report along with groundwater modelling in 5 km radius prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Copy of Rain Water Harvesting Plan submitted to Government agency by the applicant or a proposal for rain water harvesting/ recharge in the project premises as per the prevailing Model Building Bye Laws issued by Ministry of Housing & Urban Affairs, Government of India.
- (f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- (h) For all New projects, building plan approval or any other relevant document as proof of new project from a statutory agency.

5.0 Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall

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be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

5.1 Rates of Ground water abstraction /restoration charges

I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in Table 5.1.

Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.

Quantum of Groundwater withdrawal (m ³ /day)	Rate of ground water abstraction charges (Rs. per m ³)
0-25	No charge
> 25- < 200	1.00
200 and above	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m³.

II. Packaged Drinking Water units

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs per m³)

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S.No.	Category of area	Quantum of ground water withdrawal				
		Up to 50 m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

III. Other Industries & infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m³)

S.No.	Category of area	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs per m³)

S.No.	Category of area	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries / new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

IV. Mining projects

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m³)

S.No.	Category	Quantum of ground water withdrawal
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	of area Ground water use	< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m³)

S.No.	Category of area Ground water use	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

6.0 Bulk Water Supply

All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the **Table-6.1 A**. The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the **Table-6.1 B**. All tankers will have to install GPS based system for their monitoring of movement/area of operation.

All those users abstracting ground water and using it for supply as bulk water supplies through private tankers shall mandatorily seek No Objection Certificate for ground water abstraction as per Guidelines for Bulk water suppliers as issued and updated by CGWA from time to time.

Table-6.1A: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m ³ (in Rs.)
Safe	10
Semi Critical	20
Critical	25

Table-6.1B: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m ³ (in Rs.)
Over Exploited	35

7.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the CGWA in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Abstraction of saline ground water shall be according to the Guidelines for Saline Ground Water Abstraction as issued and updated by CGWA from time to time.

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8.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence-of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.

Projects falling within 500 m from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authority/ State Authority or any other appropriate local government authority to establish their projects in the area.

9.0 General compliance conditions in No Objection Certificate

- i. Installation of tamper proof digital water flow meter/ Pre Paid Meter (s) (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
In case the ground water extraction is from multiple bore/tube wells within the same premises, tamper-proof digital water flow meter(s)/Pre Paid Meter (s) with telemetry can be installed at common outlet point(s).
- ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.
- iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.
- iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 5.
- v. Purpose-built observation wells (piezometers) for ground water level monitoring shall be installed as per Section 14. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in **Annexure-II**.
- vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection Certificate, the user can construct a replacement well under intimation to CGWA on web portal. The defunct well shall be properly sealed (**Refer Annexure VII**). The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fails to yield water and he proponent desires to drill another tubewell in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.
- viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- ix. In case of change of ownership, new owner of the premises will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

10.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Central Ground Water Authority and State/ UT Ground Water Authorities shall take the following steps:

- a. Suitable MIS will be developed for compliance monitoring.
- b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.

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- c. Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.
- d. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per **Section 16**.

11.0 Renewal of No Objection Certificate

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

Category	Use	Term of renewal
Critical, Semi-critical And Safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	Mines	2 years
Over exploited	All users in 'Over-exploited areas'	2 years

- vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

12.0 Extension of No Objection Certificate

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

13.0 Delegation of powers against illegal groundwater withdrawal

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application

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Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

14.0 Ground Water Level Monitoring

In other than industrial areas as mentioned hereafter, all the project proponents (drawing ground water more than 100 m³ /day of ground water for Hard rock aquifer type and more than 500 m³ /day of ground water for Alluvium aquifer type have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Further, in industrial areas (as designated or notified by Central/State Government), Central Ground Water Board (CGWB) shall construct need-based piezometers as per local hydro-geological conditions and further monitor water levels. Such a mechanism of compliance conditions has been made to ensure regular monitoring of ground water level in the project area. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

S. No.	Quantum of Ground water withdrawal (cum/day)	No. of piezometer(s) (with DWLR and telemetry required)
1.	0-100	0
2.	>100 (Hard rock aquifer type in other than industrial areas)	1
3.	>500 (Alluvium aquifer type in other than industrial areas)	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

$$EC_{GW} = \text{Ground water consumption per day} \times \text{Environmental Compensation rate (ECR}_{GW}) \times \text{No. of days} \times \text{Deterrence factor}$$

where ground water consumption is in m³/day and ECR_{GW} in Rs./ cum

Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR_{GW}) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

Table 15.1 : ECR_{GW} for Packaged Drinking Water units

S.No.	Area Category	Water Consumption (cum/day)			
		<200/	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR _{GW}) in Rs./m ³					
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120

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Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Table 15.2: EC_{GW} for Mining/ infrastructure dewatering projects

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (EC_{GW}) in Rs./m ³			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Table 15.3: EC_{GW} for Industrial units

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (EC_{GW}) in Rs./m ³			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 15.4.

Table 15.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

Note: KLD – Kilolitre per day

16.0 Provision of Penalty

Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 16.1. The rates of the penalty shall be reviewed periodically with the approval of competent authority in Ministry of Jal Shakti.

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Table 16.1: Penalty provision for non Compliance of No Objection Certificate conditions

S. No.	Items	Charges in Rs.
1	Non installation/faulty Digital water Flow meter with telemetry system.	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Functional / Non-functional Structures. b) Defunct/Abandoned Note: Given rates are for unit non-functional/defunct/abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.	200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application.	200000
4	Non Installation of Piezometer.	200000
5	Non Installation/faulty DWLR/Telemetry system	100000
6	Non Construction/Inadequate capacity of Recharge / Water conservation structures.	500000
7	Non maintenance of water conservation structures/ recharge structure	200000
8	Injection of treated/untreated water into the aquifer system. Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	1000000
9	Non Submission of Water level/Water quality Data.	50000
10	Non-maintenance of log book of daily withdrawal/non submission of Groundwater abstraction data.	50000
11	Non submission of photograph of recharge structure(s).	50000
12	Non Submission of Self Compliance report.	100000
13	Construction of groundwater abstraction structures by un authorized/unregistered Drilling Rigs (per structures).	100000
14	Non registration of water supply tankers.	500000
15	Submission of false information/ undertaking.	100000

Application fee for fresh/ renewal of NOC shall be charged as per the rates prescribed by CGWA from time to time and intimated through the official web portal. Fee shall also be payable for correction/ modification in the existing issued No Objection Certificate letter.

Table 16.2: Charges for correction/Modification in the existing issued No Objection Certificate

S. No.	Items	Charges in Rs.
1	Change in recharge quantum (Now Deleted)	10000
2	Change in User ID	5000
3	Change in firm Name	5000
4	Extension of No Objection Certificate	5000
5	Issuance of duplicate No Objection Certificate	5000
6	Issuance of corrigendum to No Objection Certificate	5000
7	Any other items/corrections etc	5000

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17.0 Other important Conditions (Applicable to all):

- i. Sale of ground water by a person/ agency not having valid no objection certificate from CGWA/State Ground Water Authority is not permitted.
- ii. In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- iii. In case of Infrastructure projects, the firm/entity shall ensure implementation of dual water supply system in the projects. Compliance of the same shall be submitted through the web portal.
- iv. Non-compliance of conditions mentioned in the No Objection Certificate may be taken as sufficient reason for cancellation of no objection certificate accorded/ non-renewal of No Objection Certificate.
- v. No application shall be entertained without supporting documents as specified in relevant sections.
- vi. Abstraction structure(s) should be located inside the premises of project property.
- vii. Self compliance of conditions laid down in the no objection certificate shall be reported by the users online in the web portal of Central Ground Water Authority/state Ground Water Authority.
- viii. Processing fee prescribed, if any, from time to time shall be charged for various services.

Note:

1. Guidelines are subject to modification from time to time.
2. In case of any discrepancy between Hindi and English versions of this document including the annexures, the English version shall prevail.

Annexure I**Estimation of Water Requirements for drinking and domestic use****(Source: National Building Code 2016, BIS)**

a) Residential Buildings:

Accommodations	Population
1 Bedroom dwelling unit	4
2 Bedroom dwelling unit	5
3 Bedroom dwelling unit	6
4 Bedroom dwelling unit and above	7

Notes:

- 1) The above figures consider a domestic household including support personnel, wherever applicable.
- 2) For plotted development, the population may be arrived at after due consideration of the expected number and type of domestic household units.
- 3) Dwelling unit under EWS category shall have population requirement of 4 and studio apartment shall have population requirement of 2.

As a general rule the following rates per capita per day may be considered for domestic and non-domestic needs:

a) For communities with populations up to 20,000:

1)	Water supply through stand post:	40 lphd (Min)
2)	Water supply through house service connection	70 to 100 lphd

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- b) For communities with: 100 to 135 lphd
population 20,000 to 100,00 together with
full flushing system
- c) For communities with population: 150 to 200 lphd
above 100,000 together with
full flushing system

Note—The value of water supply given as 150 to 200 litre per head per day may be reduced to 135 litre per head per day for houses for Medium Income Group (MIG) and Low Income Groups (LIG) and Economically Weaker Section of Society (EWS), depending upon prevailing conditions and availability of water.

Out of the 150 to 200 litre per head per day, 45 litre per head per day may be taken for flushing requirements and the remaining quantity for other domestic purposes.

A. Water Requirements for Buildings Other than Residences

Sl No.	Type of Building	Domestic litres per head/ day	Flushing Litres per head/ day	Total Consumption Litres per head/ day
1.	Factories including canteen where bath rooms are required to be provided	30	15	45
2.	Factories including canteen where no bath rooms are required to be provided	20	10	30
3.	Hospital (excluding laundry and kitchen):			
	a) Number of beds not exceeding 100	230	110	340
	b) Number of beds exceeding 100	300	150	450
	c) Out Patient Department (OPD)	10	5	15
4.	Nurses' homes and medical quarters	90	45	135
5.	Hostels	90	45	135
6.	Hotels (up to 3 star) excluding laundry, kitchen, staff and water bodies	120	60	180
7.	Hotels (4 star and above) excluding laundry, kitchen, staff and water bodies	260	60	320
8.	Offices (including canteen)	25	20	45
9.	Restaurants and food court including water requirement for kitchen:			
	a) Restaurants	55 per seat	15 per seat	70 per seat
	b) Food Court	25 per seat	10 per seat	35 per seat
10.	Clubhouse	25	20	45
11.	Stadiums	4	6	10

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12.	Cinemas, concert halls and theatres and multiplex	5 per seat	10 per seat	15 per seat
13.	Schools/Educational institutions:			
	a) Without boarding facilities	25	20	45
	b) With boarding facilities	90	45	135
14.	Shopping and retail (mall)			
	a) Staff	25	20	45
	b) Visitors	5	10	15
15.	Traffic Terminal stations			
	a) Airports	40	30	70
	b) Railway stations (Junction) with bathing facility	40	30	70
	c) Railway stations (Junction) without bathing facility	30	15	45
	d) Railway stations (Intermediate) with bathing facility	25	20	45
	e) Railway stations (Intermediate) without bathing facility	15	10	25
	f) Interstate bus terminals	25	20	45
	g) Intrastate Bus Terminals/Metro Stations	10	5	15

Notes:

1. For calculating water demand for visitors, consumption of 15 litre per head per day may be taken.
2. The water demand includes requirement of patients, attendants, visitors and staff. Additional water demand for kitchen, laundry and clinical water shall be computed as per actual requirements.
3. The number of persons shall be determined by average number of passengers handled by stations, with due considerations given to the staff and vendors who are using these facilities.
4. Consideration should be given for seasonal average peak requirements.
5. The hospitals may be categorized as Category A (25 to 50 beds), Category B(51 to 100 beds), Category C (101 to 300 beds), Category D (301 to 500) and Category E (501 to 750 beds).

Annexure II**Guidelines for construction of Piezometers and monitoring of Ground Water Levels and Quality**

Piezometer is a borewell/tubewell used only for measuring the water level by lowering a tape/sounder or automatic / digital water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed / constructed at the minimum distance of 15 m if the aquifer tapped is hard rock and 50 m if the aquifer is alluvium from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about four inches to six inches.
- The depth of the piezometer should be the same as that of the pumping well from which ground water is being abstracted. If, more than one pumping wells are constructed tapping aquifers at different depths, more than one piezometers shall be required to be constructed tapping different aquifers as in the pumping wells.

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- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tubewells has been stopped for about four to six hours.
- The ground water quality has to be monitored once in a year during pre-monsoon (April/ May) period by industries and mines drawing ground water. Samples of ground water should be analyzed from NABL accredited laboratory.
- A permanent display board should be installed at Piezometer/ Tubewell site for providing the location, piezometer/ tubewell number, depth and zone tapped of piezometer/tubewell for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

Annexure III

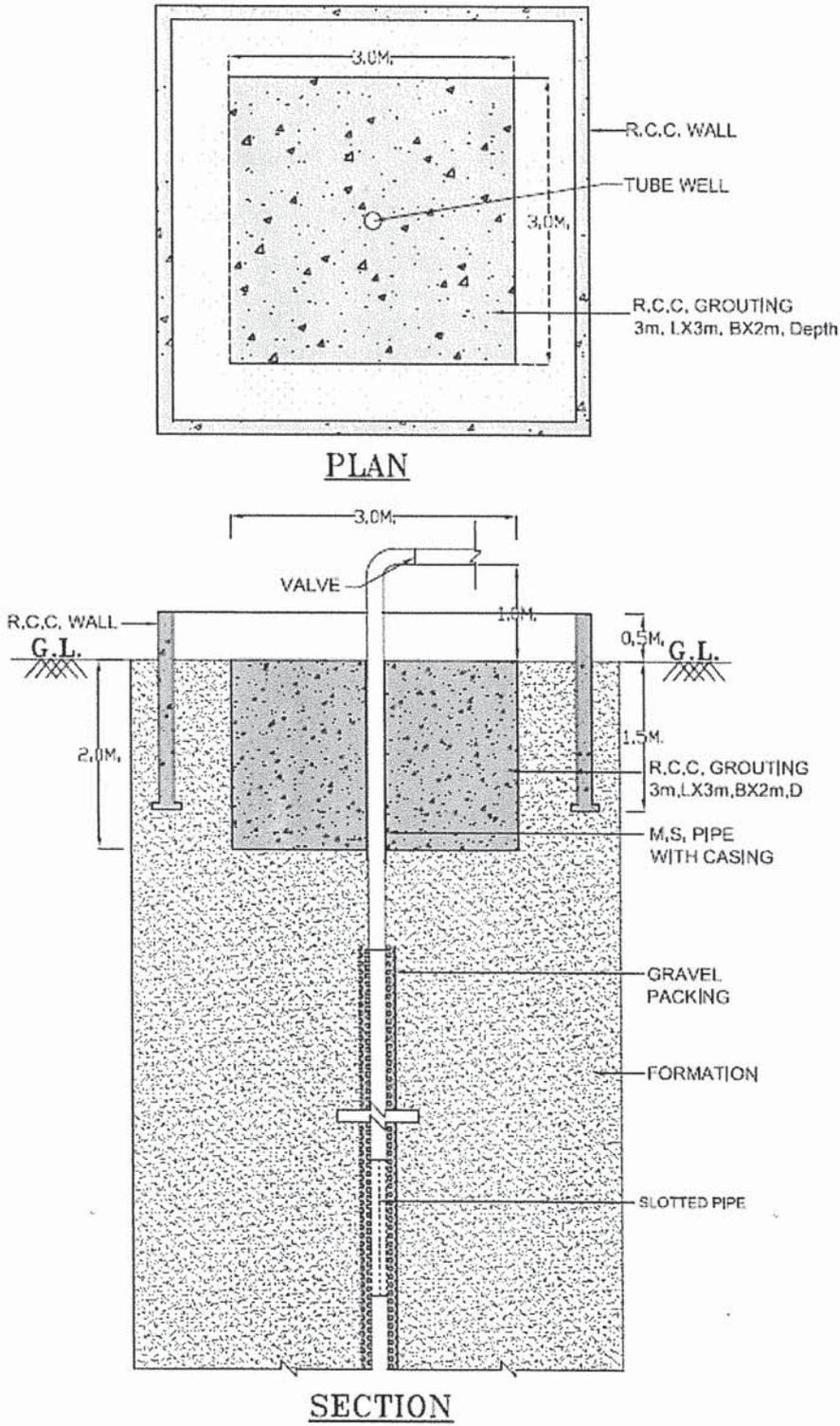
Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects

It has been observed that ground water in and around polluting industries like Tannery, Slaughter Houses, Dye, Chemical, Coalwashery, other hazardous units, etc., is polluted. In order to prevent further deterioration of ground water quality, it is essential to take all necessary measures for well head protection. All industries/ projects falling under this category are hereby directed to follow the under mentioned procedure both for existing and new category.

1. No tube well/ bore well / dug well should be constructed in the vicinity of the processing unit. Tube well/ bore well should be constructed at the place which is hygienically maintained.
2. Only Mild Steel pipe should be used for assembly/ casing and PVC (Poly Vinyl Chloride) or similar pipes should not be used. The tube well/ bore well having PVC or similar pipes should be abandoned and filled back.
3. Around the tube well/ bore well, RCC (Reinforced Concrete Cement) grouting of 3 meters (length) x 3 meters (width) x 2 meters (depth) must be provided. The pipe of the tube well/ bore well must be raised 1 meter above ground level (1 magl). The tube well/ bore well must be surrounded by RCC wall of 0.5 meter height and 1.5 meter depth to prevent any surface contamination to enter the constructed tube well/ bore well. Plan/Sectional diagram is enclosed for reference (Appendix 1 and 2).
3. The tube well/ bore well must be fitted with NRV (Non Return Valve) in order to ensure that the constructed tube well/ bore well is exclusively used for abstraction of ground water only.
4. At no point of time there should be any injection of any water or fluid into the constructed tube well/ bore well/ Piezometer.
5. The industries/ projects under this category should not implement any recharge measures within the plant premises.
6. Any tube well/ bore well located/ constructed in the vicinity of STP (Sewage Treatment Plant) or ETP (Effluent Treatment Plant) should be abandoned and filled back.
7. The piezometer to be constructed for monitoring purpose should follow the same procedure as that for tube well/ bore well for such industries/ projects.

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Plan/ Sectional diagram showing well head protection



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4. Details of Geophysical studies carried out in and around the project area. Ground water resources computation of the block in which the project falls.
5. Approved Mine plan in case of mines and detailed dewatering plan in case of mine/ infrastructure dewatering projects.
6. Proposed usage of pumped water in case of mining/ infrastructure dewatering projects.
7. Comprehensive assessment of the impact on the ground water regime in and around the project area highlighting the risks and proposed management strategies proposed to overcome any significant environmental issues.
8. Proposed measures for disposal of waste water by industries drawing saline water.
9. Measures to be adopted for water conservation which include recycling, reuse, treatment, etc. This includes the water balance chart being adopted by the firm along with details of water conservation methods to be adopted.
 - Brief write up along with capacity and flow chart of Sewage Treatment Plants / Effluent Treatment Plants / Combined Effluent Treatment Plants existing/ proposed within the project.
 - Details of water conservation measures to be adopted to reduce/ save the ground water.
 - Total water balance chart showing the usage of water for various processes.
10. Any other details pertaining to the project.

Annexure V

Format of the Report on ground water conditions (for mining projects)

Introduction

Project description

Background

Objectives and scope

Regional setting

Location

Landuse

Climate

Topography and drainage

Geology –Regional and Local

General Hydrogeology (aquifer types, aquifer depth, zone tapped etc.)

Groundwater condition (In core and buffer zones)

Spatial and temporal variations in water levels Groundwater quality (Shallow and deep aquifer)

Impact of groundwater extraction on local groundwater

Hydrograph of water level/piezometer in monitoring wells

Trend analysis of historical water levels Flow net analysis (groundwater flow direction)

Year wise/ bench wise mine dewatering computation as per approved mine plan

Conclusions



Annexure VI

Indicative list of location specific Infrastructure projects

Special Economic Zone
Metro Station/Railway Station & Bus Depot
Airport, Seaport, Logistics, Cargo & Warehouse
Highway Infrastructure
Fire station
Hospitals & Nursing Homes
Educational Institutions including schools, colleges, universities, coaching institutes, Training Centres/ Skill development centres

Note:- The requirement of NOC for Groundwater use may include the water requirement for drinking water/domestic uses also.

Annexure -VII

Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells

In Re: Measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells

Union of India and Ors.

Respondents(s)

ORDER

With this Court issuing requisite guidelines vide order dated 11th February, 2010, subject to slight modifications, nothing survives in the present writ petition.

That modification is as follows:

- (i) The owner of the land/ premises, before taking any steps for constructing bore well/ tube well must inform in writing to the concerned authorities in the area, i.e., District Collector/ District Magistrate/ Sarpanch of the Gram Panchayat/ any other Statutory Authority/ concerned officers of the Department of Ground Water/ Public Health/ Municipal Corporation, as the case may be, about the construction of bore well/ tube well.
- (ii) Registration of all the drilling agencies, namely, Government/ Semi Government, Private etc. should be mandatory with the district administration/ Statutory Authority wherever applicable.
- (iii) Erection of signboard at the time of construction near the well with the following details:-
 - (a) Complete address of the drilling agency at the time of construction/ rehabilitation of well.
 - (b) Complete address of the user agency/owner of the well.
- (iv) Erection of barbed wire fencing or any other suitable barrier around the well during construction.
- (v) Construction of cement/ concrete platform measuring 0.50x0.50x0.60 meter (0.30 meter above ground level and 0.30 meter below ground level) around the well casing.
- (vi) Capping of well assembly by welding steel plate or by providing a strong cap to be fixed to the casing pipe with bolts & nuts.
- (vii) In case of pump repair, the tube well should not be left uncovered.
- (viii) Filling of mud pits and channels after completion of works.
- (ix) Filling up abandoned bore wells by clay/sand/boulders/pebbles/drill cuttings etc. from bottom to ground level.
- (x) On completion of the drilling operations at a particular location, the ground conditions are to be restored as before the start of drilling.

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- (xi) District Collector should be empowered to verify that the above guidelines are being followed and proper monitoring check about the status of bore holes/ tube wells are being taken care through the concerned state/ Central Government agencies.
- (xii) District/ Block/ Village wise status of bore wells/tube wells drilled viz. No. of wells in use, No. of abandoned bore wells/ tube wells found open, No. of abandoned bore wells/ tube wells properly filled up to ground level and balance number of abandoned bore wells/ tube wells to be filled up to ground level is to be maintained at District Level.
- In rural areas, the monitoring of the above is to be done through Village Sarpanch and the Executive from the Agriculture Department.
- In case of urban areas, the monitoring of the above is to be done through Junior Engineer and the Executive from the concerned Department of Ground Water/Public Health/ Municipal Corporation etc.
- (xiii) If a bore well/ tube well is 'Abandoned' at any stage, a certificate from the concerned department of Ground Water/ Public Health/ Municipal Corporation/ Private Contractor etc. must be obtained by the aforesaid agencies that the 'Abandoned' bore well/tube well is properly filled upto the ground level. Random inspection of the abandoned wells is also to be done by the Executive of the concerned agency/ department. Information on all such data on the above are to be maintained in the District Collector/ Block Development Office of the State.

We are informed that the last paragraph of the earlier order dated 11th February, 2010, concerning publicity has been duly complied with.

Subject to the above, the writ petition is disposed of.

.....CJI.
[S.H. KAPADIA]

.....J.
[K.S. RADHAKRISHNANA]

.....J.
[SWATANTER KUMAR]

New Delhi,
August 6, 2010

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ANNEXURE VIII**List of States/Union territories where ground water extraction is being regulated by Central Ground Water Authority**

1. Andaman and Nicobar Islands
2. Assam
3. Arunachal Pradesh
4. Bihar
5. Chhattisgarh
6. Dadra and Nagar Haveli and Daman and Diu
7. Gujarat
8. ~~Haryana~~
9. Jharkhand
10. Madhya Pradesh
11. Maharashtra
12. Manipur
13. Meghalaya
14. Mizoram
15. Nagaland
16. Odisha
17. ~~Punjab~~
18. Rajasthan
19. Sikkim
20. Tripura
21. ~~Uttar Pradesh~~
22. Uttarakhand
23. ~~Andhra Pradesh (only mining projects)~~
24. ~~Telangana (only mining projects)~~

Note: The above list is dynamic in nature and any addition/ deletion in this regard shall be communicated to the states/UTs, project proponents including industries by CGWA through its official web portal.

Annexure IX

Glossary of technical terms used

1. **Safe area:** Area categorized as SAFE from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organizations. Details available on the websites of NOCAP and CGWB.
2. **Semi-critical area:** Area categorized as SEMI-CRITICAL from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organizations. Details available on the websites of NOCAP and CGWB.
3. **Critical area:** Area categorized as CRITICAL from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organisations. Details available on the websites of NOCAP and CGWB.
4. **Over-exploited area:** Area categorized as OVER-EXPLOITED from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organisations. Details available on the websites of NOCAP and CGWB.

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5. **Aquifer:** Geological formation capable of storing and transmitting ground water.
6. **Deeper Aquifer:** In areas having multiple aquifer system, the aquifer(s) occurring below the uppermost aquifer.
7. **Well:** Any structure used for the extraction of groundwater, including open wells, dug wells, bore wells, dug-cum-bore wells, tube wells, filter points, collector wells, infiltration galleries, recharge wells, or any of their combinations or variations.
8. **Government Agency:** May be Central or State Government body.
9. **Supplier:** Government/ Government approved Water Supply Agency.
10. **Mine:** Area where mining activity is taking place, or area abandoned after mining.
11. **Illegal Ground Water abstraction Structure:** Any energized abstraction structure viz. dugwell, tubewell, borewell which is being used to withdraw ground water without valid No Objection Certificate from Central Ground Water Authority.
12. **Rainwater Harvesting:** The technique or system of collection and storage of rainwater, at micro watershed scale, including roof-top harvesting, for future use or for recharge of groundwater.
13. **Mining Project:** Project which involves mining activity either open cast or underground or both.
14. **Ground Water Draft:** Quantum of ground water withdrawal.
15. **Saline Water:** Water having salinity in excess of 2500 μ siemens/cm at 25^oC.
16. **Water Table Intersection:** Intersection of the water table on excavation of the overlying material due to mining or other activities.
17. **Drinking and domestic use:** Water required for daily household activities including hygienic purposes, such as cooking food, bathing, cleaning / washing, sanitation etc. Besides drinking & domestic use of households this category will cover drinking requirement of industries not requiring water for industrial process; drinking, washing, cleaning use etc. in case of hospitals, hotels, malls & multiplexes, institutions, offices, banquet halls, fire stations, metro stations, railway stations, airports, sea ports, stadia etc.
18. **Recycle/Reuse:** Using treated waste water for various purposes/ putting water to multiple uses.
19. **Government Department:** Either Central Government or State Government.
20. **Municipality:** Municipality, a Municipal Corporation or similar body of local urban governance by any other name.
21. **Groundwater:** Water, which exists below the surface in the zone of saturation and can be extracted through wells or any other means or emerges as springs and base flows in streams and rivers;
22. **Bgl :** Below Ground Level.
23. **BCM :** Billion cubic metres.
24. **Groundwater Abstraction structure:** Structure used to withdraw groundwater like bore well / tube well / dug well/dug cum bore well/tunnel well.
25. **Observation well or Piezometer:** A bore well/tube well used only for measuring the water level/piezometric head and to take water sample periodically but not used for groundwater abstraction.
26. **Water Audit:** A method of quantifying water use in simple or complex systems, with a view to reducing water usage and often saving money on otherwise unnecessary water use.
27. **Ground water pollution:** If concentration of any parameter in ground water exceeds the maximum permissible limit for drinking water prescribed by the Bureau of Indian Standards.
28. **Cooperative Group Housing Societies/ Builder flats:** A Housing Society is a society formed by house owners within a residential complex. The housing society formed must be formally registered with registrar of co-operatives.
29. **KLD –** Kilo Litre per day
30. **EC_{GW}** - Environmental compensation for drawing illegal ground water.
31. **EC_{GWR}** - Environmental compensation rates for drawing illegal ground water.

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ANNEXURE X**Water audits by the industries (Source – CII)**

Water audit is a systematic process of objectively obtaining a water balance by measuring flow of water from the site of water withdrawal or treatment, through the distribution system, and into areas where it is used and finally discharged. Conducting a water audit involves calculating water balance, water use and identifying ways for saving water.

Water audit involves preliminary water survey and detailed water audit. Preliminary water survey is conducted to collect background information regarding plant activities, water consumption and water discharge pattern and water billing, rates and water cess. After the analysis of the secondary data collected from the industry, detailed water audit is conducted, which involves the following steps:

- On site training and discussion with facility manager and personnel
- Water system analysis
- Quantification of baseline water map
- Monitoring and measurements using pressure and flow meters and various other devices
- Quantification of inefficiencies and leaks
- Quantification of water quality loads and discharges
- Quantification of variability in flows and quality parameters
- Strategies for water treatment and reuse or direct use

A detailed water balance is finally developed. Water quality requirement at various user areas is mapped, which helps in developing 'recycle' and 'reuse' opportunities.

The detailed water audit report contains the following:

- Water consumption and wastewater generation pattern
- Specific water use and conservation
- Complete water balance of the facility
- Water saving opportunities
- Method of implementing the proposals
- Full description and figures
- Investment required

Industries can undertake following measures for water conservation:

- Setting up of norms for water budgeting
- Modernization of industrial process to reduce water consumption
- Recycling water with a re-circulating cooling system
- Ozonation cooling water approach which can result in five fold reduction in blow down when compared to traditional chemical treatment
- Reduction in reuse of de-ionized water by eliminating some plenum flushes, converting from a continuous flow to an intermittent flow system and improving control on the use
- Use of waste water for gardening
- Proper processing of effluents to adhere to the norms of disposal.



Office Vsalegal <office@vsalegal.in>

*Proof of Service***Counter Affidavit on behalf of R-39 OA No. 392 of 2022 "Prasoon Pant & Anr. Vs. MoEF & Ors."**

1 message

Office Vsalegal <office@vsalegal.in>

Wed, Apr 3, 2024 at 12:40 PM

To: "dclaw160@gmail.com" <dclaw160@gmail.com>, rocz.lko-mef@nic.in, mscb.cpcb@nic.in, cgwa@nic.in, "ms@uppcb.in" <ms@uppcb.in>, "upgwd.in@gmail.com" <upgwd.in@gmail.com>, ncrpb-ms@nic.in, dmgbn@nic.in, authority@gnida.in
Cc: Arjun Nanda <arjun@vsalegal.in>

Dear Sir/Ma'am,

Please find attached copy of the Counter Affidavit on behalf of Respondent No. 39 - Patel Neotown in the captioned matter i.e. "Prasoon Pant & Anr. Vs. MoEF & Ors."

--

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